Third Series, Vol. VIII—No. 24

Thursday, September 6, 1962
Bhadra 15, 1884 (*Saka*)

LOK SABHA DEBATES

(Second Session)

(Vol. VIII contains Nos. 21—25)

LOK SABHA SECRETARIAT
NEW DELHI

ONE RUPEE (INLAND)

FOUR SHILLINGS (FOREIGN)

CONTENTS

COLUMNS

[*Third Series, Vol. VIII—Septembes 3 to 7, 1962/Bhadra 12 to 16, 1884 (Saka)*]

No. 21—Monday, September 3, 1962/Bhadra 12, 1884(Saka)

Oral Answers to Questions—
Starred Questions Nos. 743, 744, 746 to 760 and 762. 5439—89
Short Notice Question No. 10 . . . . . 5479—81

Written Answers to Questions
Starred Questions Nos. 745, 761, 763, 764 and 766. . . . . 5481—84
Unstarred Questions Nos. 2144 to 2154, 2156 to 2190, 2192 to 2209 . 5484—5524
Short Notice Question No. 9 5524-25

Calling Attention to Matters of Urgent Public Importance
1. Reported killing of two Indians by Pakistani armed raiders near Plasbari border post in West Bengal; and . . . . . 5525—27
2. Reported statements made at Djakarta by Shri G.D. Sondhi and the reactions of the Indonesian Government. . . . . 5527—30

Statement re: Chinese Military Posts in Ladakh 5530—38
Papers laid on the Table . . . 5538-39
Messages from Rajya Sabha . . . 5539-40

Bills introduced—
1. Electricity (Supply) Amendment Bill; and . 5540
2. Warehousing Corporations Bill . . 5540-41
Reserve Bank of India (Amendment) Bill . . 5541—49
Motion to consider . . . . 554—48
Clauses 1 to 7 5548
Motion to pass 5548-49

Banking Companies (Amendment) Bill . 5549—87
Motion to consider . . . 5549—84
Clauses 2 to 8 and 1 . . . 5585
Motion to pass . . . . . 5585—87

Sugarcane Control (Additional Powers) Bill— 5587—5700
Motion to consider
Business Advisory Committee—
Sixth Report 5700
Daily Digest . . . . . 5701—06

No. 22—Tuesday, September 4, 1962/Bhadra 13, 1884(Saka)

Member sworn 5707
Oral Answers to Questions—
Starred Questions Nos. 767-68, 770 to 773, 776-77, 779-81, 784 and 785. 5708—48
Sport Notice Questions Nos. 11 cnd 12. . . . . 5748—53
Written Answers to Questions—
Starred Questions Nos. 769, 774-75, 778, 782 and 786 to 790. . . . 5753—59
Unstarred Questions Nos. 2210 to 2251, 2253 to 2254 and 2256 to 2261 . 5760—99
Calling Attention to Matters of Urgent Public Importance—
(i) Shooting of Mr. Panting Phom in Nagaland. 5799—5801
(ii) Removal of Indians from Mozambique. 5801—99
(iii) Attack on Indian Embassy at Jakarta 5805—11

	COLUMNS
Papers laid on the Table	5811—14
Message from Rajya Sabha	
Leave of Absence	5814
Converts Marriage Dissolution Bill—Introduced	5814—16
Business Advisory Committee—	
Sixth Report	5816–17
Sugarcane Control (Additional Powers) Bill	5818—22, 5822—34
Motion to consider	5818—22
Consideration of Clauses	5822—33
Motion to pass	5833—34
Earthquake in Iran	5822
Re : Suspension of Proviso to Rule 66	5835—37
Constitution (Fourteenth Amendment) Bill	5837—5975
Motion to consider	5837—5909
Clauses 2 to 7 and 1	5909—71
Motion to pass, as amended.	5972—75
Half-an-Hour Discussion *re*: Food Production	5975—94
Daily Digest	5995—6002

No. 23—Wednesday, September 5, 1962/Bhadra 14, 1884 (Saka)

Member sworn	6003
Oral Answers to Questions—	
Starred Questions Nos.791 to 793, 793-A, 794 and 797 to 804.	6003—40
Written Answers to Questions—	
Starred Questions Nos. 795, 796, 804-A, and 805 to 819.	6040—51
Unstarred Questions Nos. 2262 to 2366, 2368 to 2371 and 2371-A to 2371-J.	6051—6141
Message from Rajya Sabha	6142
Committee on Private Members' Bills and Resolutions—	
Eighth Report	6142
Suspension of Member	6142—46
Oil and Natural Gas Commission (Amendment) Bill	6146—70
Motion to consider	6146—65
Clauses 2 to 5 and 1	6165—69
Motion to pass	6169–70
Industries (Development and Regulation) Amendment Bill	6170—6227
Motion to consider	6170—6226
Clauses 2 and 1	6226–27
Motion to pass	6227
Limitation Bill—	
Motion for concurrence	6227—34
Discussion re: Flood situation	6234—6313
Arrest and release of Member	6313
Half-an-Hour discussion re: Pakistani infiltration in Assam	6313—30
Daily Digest.	6331—38

	COLUMNS
No. 24—Thursday, September 6, 1962/Bhadra 15, 1884 (Saka)	
Oral Answers to Questions—	
Starred Questions Nos. 820, 822, to 828 and 830 to 837.	6339—77
Written Answers to Questions—	
Starred Questions Nos. 821, 829, and 838 to 847.	6377—85
Unstarred Questions Nos. 2372 to 2436, 2438 to 2463 and 2463-A.	6385—6447
Correction of answer to U.S.Q. No. 2164 dt. 3-9-62	6447
Obituary reference	6447
Calling Attention to Matter of Urgent Public Importance—	
Collision between Motor truck and light engine near Junnerdeo	6448—51
Papers laid on the Table	6451—57
Committee on Private Members' Bills and Resolutions—	
Minutes	6457
Committee on Absence of Members from the sittings of the House—	
Minutes	6457
Committee on Petitions—	
Minutes	6457—58
Discussion re: Flood situation	6458—6564
Motion re: Report of Scheduled Areas and Scheduled Tribes Commission	6464—6621
Half-an-Hour Discussion re:	6621—38
Daily Digest.	6639—48
No. 25.—Friday, September 7, 1962/Bhadra 16, 1884 (Saka)	
Oral Answers to Question—	
Starred Questions Nos. 848, 851 to 856, and 858 to 862	6649—86
Short Notice Questions Nos. 13 and 14	6686—93
Written Answers to Questions—	
Starred Questions Nos. 849, 850 857 and 863 to 874.	6693—6703
Unstarred Questions Nos. 2464 to 2468, 2470 to 2524, 2526 to 2537 and 2539 to 2548.	6703—56
Calling Attention to Matters of Urgent Public Importance	
(1) Reported ban on import of art silk yarn and consequent unemployment	6756—60
(2) Situation re: increase in Land revenue in U.P.	6885—86
Re: Motion for adjournment	6760—61
Re: Expunction	6761—67
Papers laid on the Table	6767-68, 6770—74
Re: Point of Order	6768—70
Minutes of Parliamentary Committees—	
1. Committee on Subordinate Legislation.	6774
2. Committee on Government Assurances	6774
Messages from Rajya Sabha	6774—76
President's Assent to Bills	6776
Committee on Subordinate Legislation	
First Report	6776
Estimates Committee—	
First and Second Reports	6777
Correction of answers to Starred Question Nos. 1411 & 1626	6777—78
Statement re: Commission of Enquiry on Dumraon Accident	6778—79

	COLUMNS
Statement re: Retention price s of pig iron and steel	6779—87
Motion re: Joint Committee	6787—95
Working Journalists (Amendment) Bill—introduced	6795—6803
Motion re: Report of Scheduled Areas and Scheduled Tribes Commission	6803—60
Committee on Private Members' Bills and Resolutions—	
Eighth Report	6860
Resolution re: Working conditions of research scholars and scientific workers	6861—84
Resolution re: Ban on communal organisations	6883
Half-an-Hour discussion re:	
Advance for building Link Buildings	6907—26
Daily Digest	6917—26
Resume	6927—36

N.B.—The Sign + marked above the name of a member on questions which were orally answered indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Thursday, September 6, 1962/Bhadra 15, 1884 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Money due from Producers of Steel

***820. Shri Morarka:** Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether all the money due from the main producers of steel in the country on account of surcharge and freight adjustment has been recovered;

(b) if not, the amounts outstanding from them and since when; and

(c) the reasons for not recovering it till now?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) to (c). Adjustments with Main Producers on account of surcharge and freight are made regularly. On 31-7-62 a sum of Rs. 14·51 crores was outstanding from the Main Producers mostly on account of dues from May, 1962 onwards. The producers have been asked to clear the outstandings and the question of devising a procedure by which the outstandings can be cleared almost automatically is under discussion with the producers and the Comptroller & Auditor General.

Shri Morarka: On a previous occasion, while answering a similar question, an assurance was given to the House that in future this amount would be scaled down substantially, but today, again, we find that the amount is still of the order of about Rs. 14 crores. May I know what steps are being taken by Government to reduce it to the absolute minimum?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I have indicated it in the answer itself, that we are now devising a procedure under which automatically these adjustments will be made, and that is perhaps part of the assurance which has already been given; but I am looking into it, and I hope that it will be possible to devise a procedure very soon.

Shri Morarka: May I know whether it has been examined by Government that these producers of steel may be asked to deposit this amount directly in the Government treasuries as soon as it is recovered from the public?

Shri C. Subramaniam: That is one of the matters which is under discussion now, and I hope that a procedure will be evolved so that these outstandings may not be there.

Shri Tyagi: May I have a break-up of this amount as to which firm owes how much? May I also know whether in addition to this amount, any other money has been advanced to them, which has not yet been paid, and if so, how much is due on that account?

Shri C. Subramaniam: The figures are as follows: TISCO Rs. 11.98 or Rs. 11·99 crores; IISCO: Rs. 5.23 crores; Mysore Iron and Steel Works Rs. 1·19 crores; Bhilai: Rs. 1.5 crores; Rourkela: Rs. 25 lakhs; and Durgapur: Rs. 39 lakhs. Apart from that, we have made advances to some of these companies as some special advances; and the amount is about Rs. 10 crores in the case of TISCO, and about Rs. 10.18 crores, if I remember aright, to IISCO on one occasion; there is

another item also which I do not recollect just now.

Shri Tyagi: Is this advance without interest or is some interest charged on it?

Shri C. Subramaniam: This matter was referred to the Tariff Commission with regard to these special advances, and the recommendation of the Tariff Commission was that from the 1st of July, 1958, 5 per cent. interest should be charged.

Shri Heda: Just now, the hon. Minister has stated that a procedure is being evolved to recover these amounts. Is there any complication in evolving a procedure to recover these amounts, which should be a simple affair?

Shri C. Subramaniam: There are difficulties because there are some counter-claims by the factories on Government. Therefore, how to work it out is the problem, and that is being discussed.

Shri Morarka: Since no interest is charged on this amount which is recoverable by Government, and every year Government suffer a loss of about Rs. 1 crore on this account, may I know whether the hon. Minister will now finalise this thing or start charging some interest on this overdue amount?

Shri C. Subramaniam: I do not know whether it would come to Rs. 1 crore as the hon. Member puts it, because, as I have already stated, there are some counter-claims also. Therefore, I am looking into it, and it should be possible to see that such large outstandings are not there.

दिल्ली के लिये वृहद् योजना

*८२२. **श्री बागड़ी** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने उन किसानों को मुआवजा दिलवाने के लिये कोई प्रयत्न किया है जिन की जमीनों का वृहद् योजना के अधीन अर्जन कर लिया गया है;

(ख) मुआवजे की कितनी रकम का भुगतान करना बाकी है; और

(ग) इन किसानों को मुआवजा कब तक मिल जायेगा ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) उन भूमि के मालिकों को, जिन की भूमि दिल्ली में भूमि के अर्जन, विकास और निपटान की योजना के अधीन, दिल्ली के नियोजित विकास के लिये अर्जित की जाती है, मुआवजा दिया जाता है, जो कानून के अधीन कब्जा लेने से पूर्व ही अदा करना होता है ।

(ख) दिये जाने वाले मुआवजे की राशि भूमि अर्जन अधिनियम, १८९४ के उपबन्धों के अनुसार प्रत्येक मामले में निश्चित की जाती है ।

(ग) दावेदारों को भूमि का कब्जा लेने से पूर्व ही मुआवजा दिया जाता है ।

[(a) The land owners whose lands are acquired, for the 'planned development' of Delhi, under the scheme for the acquisition, development an disposal of land in Delhi, are offered compensation, payable under the law, before taking over possession;

(b) Amount of compensation, payable is determined in each case, in accordance with the provisions of the Land Acquisition Act, 1884.

(c) The compensation is offered to the claimants before the possession of land is taken.]

श्री बागड़ी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि इस प्लान के तहत बहुत से किसानों की जमीन तीन तीन साल से गवर्नमेंट ने एक्वायर कर रखी है और उन को एक पैसा भी मुआवजा नहीं दिया गया है, और वह अपनी जमीन को बेच भी नहीं सकते ।

श्री दातार : उन के नामों की सूचना देने पर मैं उन की देखभाल करूंगा ।

Shri Vishram Prasad: May I know if compensation is paid according to the market rate or the old rate?

Mr. Speaker: The Land Acquisition Act is there, and there those provisions are given.

Shri Datar: May I make it clear that it is the market price plus 15 per cent?

Mr. Speaker: All that is contained in the Act itself.

श्री यशपालसिंह : क्या मैं जान सकता हूं कि जिन किसानों को बेदखल किया जा रहा है उन को बसाने के लिये कोई नई जमीन दी जायेगी ?

Mr. Speaker: Order, order. That should not be the method of putting a question. We should have some decorum here We should not take pleasure in this.

श्री यशपाल सिंह : जिन लोगों से जमीनें ली जा रही हैं और जिन को इन जमीनों से बेदखल किया जा रहा है, क्या उन को बसाने के लिये और जमीनें दी जायेंगी ?

श्री दातार : उन को प्रायरिटी मिलती है ।

श्री प्रकाश वीर शास्त्री : मैं यह जानना चाहता हूं कि जिन किसानों की यह जमीनें ली गयी हैं, उन को किस भाव से मुआवजा दिया है, उस में और जिस मूल पर उन लोगों को ये जमीनें दी जायेंगी जिन को इस पर बसाया जायेगा, क्या अन्तर है ?

श्री दातार : यह तो अलग अलग बात है, मुआवजा देना और फिर जमीन की कीमत लेना ।

अध्यक्ष महोदय : यह सब बातें हम डिसकस कर चुके हैं ।

Shri Sham Lal Saraf: In view of the fact that in the past protracted proceedings have taken place in making payments for such lands, what speedy action do Government contemplate in getting such disputes settled as speedily as possible?

Shri Datar: Government offers compensation before possession is actually taken. And may I point out here that in respect of 5,300 acres of land that have been taken, already a compensation of Rs. 7 crores has been offered.

Shri Tyagi: Is it a fact that freehold lands of a few co-operative housing societies and also co-operative industrial societies had been acquired under this Plan, and then again they are being given to them at a much higher premium?

Shri Datar: May I point out that according to the statement which has already been placed on the Table of the House, it has been decided to offer the land on a leasehlod basis and that is to be followed everywhere.

Shri Tyagi:: It is not quite clear. May I just get a clarification? Is it not a fact that the amount which is being realised as premium for that lease is much more than what is being given to them as compensation?

Shri Datar: I am not aware of any such cases, but I will look into them if they are brought to my notice.

Shri D. C. Sharma: We are taking agricultural land for development of Delhi for non-agricultural purposes. May I know from the Minister if there is any proportion kept in view between the agricultural lands to be taken for such purposes and agricultural lands to be kept intact?

Shri Datar: That is more or less a hypothetical question. So far as the lands that are to be taken. . .

Mr. Speaker: That assurance has been given by the hon. Minister of Food that no agricultural land would be taken unless it is absolutley necessary.

Shrimati Savitri Nigam: May I know if the hon. Minister is aware

that when **the Maulana Azad** Memorial was built, about 80 farmers were forced to give their lands, and that up till now they have neither been rehabilitated nor given any other land?

Shri Datar: The hon. Member may kindly write to me about this.

Mr. Speaker: Was that for the Delhi Master Plan?

Next question.

अध्यक्ष महोदय : नैक्स्ट क्वेस्टियन ।

श्री बागड़ी : मेरा एक सवाल रह गया है ।

अध्यक्ष महोदय : माननीय सदस्य के पहले सवाल के बाद मैं ने उन की तरफ देखा, लेकिन वह खड़े नहीं हुए, इस लिये मजबूरन मुझे दूसरे माननीय सदस्य को बुलाना पड़ा । इस के बाद माननीय सदस्य ने दूसरा सवाल करने का इरादा किया, लेकिन फिर मौका नहीं मिला ।

३ ऋषिकेश-बद्रीनाथ सड़क

***८२३. श्री भक्त दर्शन** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि ऋषिकेश से बद्रीनाथ तक सड़क को हाल की अति वृष्टि से बहुत क्षति हुई है और कई पुल बह गये हैं, तथा कई जर्जर हो गये हैं, जिस के फलस्वरूप बद्रीनाथ-केदारनाथ का यातायात अवरुद्ध हो गया है;

(ख) यदि हां, तो क्या इस बारे में एक विस्तृत विवरण सभा पटल पर रखा जायेगा; और

(ग) उस सड़क की दशा सुधारने के लिये केन्द्रीय सरकार किस प्रकार की तात्कालिक सहायता उत्तर प्रदेश सरकार को दे रही है ?

प्रतिरक्षा मन्त्रालय में उपमन्त्री (श्री दा० रा० चावन) : (क) हाल की वर्षा से, ऋषिकेश से जोशीमठ जाने वाली सड़क को पहुंची क्षति संबंधित सरकार के सामने कुछ रिपोर्टें आई हैं। इस से ऋषिकेश-जोशीमठ सड़क पर यातायात में रुकावट पैदा हो गई थी ।

(ख) इस सड़क की देखभाल का भार राज्य सरकार पर है, और वही उसका खर्च जुटाती है ।

(ग) राज्य की पी० डब्ल्यू० डी० की प्रार्थना पर कुछ ट्रैक्टर, कम्प्रेसर्ज और सीमा सड़क संगठन के लगभग १०० आदमी, उन की सहायता के लिये भेजे थे । इस सड़क पर यातायात २९ अगस्त को खोल दिया दिया गया था ।

[(a) Government have seen reports regarding damages caused to the road from Rishikesh to Joshimath by the recent heavy rains. This led to interruption of traffic on the Rishikesh-Joshimath Road.

(b) The maintenance of the road is the responsibility of the State Government and is financed by them.

(c) At the request of the State P.W.D., some tractors, compressors and approximately 100 men of the Border Road Organisation were sent to assist them. The traffic on this road was opened on the 29th of August.]

Shri Bhakt Darshan: Sir, I addressed this question first to the Ministry of Transport and Communications and later on it was transferred to the Ministry of Defence because it is under the control of the Border Road Development Organisation. Now, in reply to part (b) it is said that its maintenance is the responsibility of the State Government. Then, why was this question accepted at all if the Central Government does not come into the picture at all?

Mr. Speaker: Maintenance of the road is with the State Government: in respect of other things, the answer is given by the Central Government.

Shri Bhakt Darshan: In part (b) I have asked for a detailed statement. That statement could have been got from the State Government and laid on the Table of the House. Facts could have been collected.

Mr. Speaker: Does he want to put a supplementary?

Shri Bhakt Darshan: What is the position of the traffic now? Has it been resumed between Rishikesh and Joshimath?

Shri D. R. Chavan: That has been resumed.

Shri Bhakt Darshan: For how many days was the traffic interrupted?

Shri D. R. Chavan: I have said the traffic was opened on the 29th of August.

Oil and Natural Gas Commission Officer in U.S.S.R.

*824. **Shri Narendra Singh Mahida:**
Shri P. K. Deo:

Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission is planning to post an officer in U.S.S.R.;

(b) if so, for what purpose; and

(c) how much expenditure is likely to be incurred in this regard?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): (a) Not at present.

(b) and (c). Do not arise.

Shri Narendra Singh Mahida: May I request the Minister to answer my question....

Mr. Speaker: Even without his request he shall have to answer.

Shri Narendra Singh Mahida: Why cannot we have a specialist from foreign countries to train our personnel here?

The Minister of Mines and Fuel (Shri K. D. Malaviya): We are taking up all these questions they have been trained here and our people are training them; if necessary foreigners are also coming and we are taking advantage of their experience.

Shri Bhagwat Jha Azad: Am I to understand from the negative answer to the question whether somebody will be sent to USSR for training, that there is no such proposal to send anybody?

Shri K. D. Malaviya: I think this question is related to a specific question of sending some one officer from from here to Moscow and we said that there was no such intention at present because we are getting our problems resolved by exchanging people, people coming here and going there and so on. As and when it is considered necessary to send an officer there, we shall not hesitate to take that step.

Coal Movement

*825. **Shri P. R. Chakraverti:** Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether a high-level meeting has been held in Delhi recently to discuss the problem of coal movement;

(b) how far attempts have been made to explore the possibilty of coal distribution through the agency of State Governments;

(c) what form of incentives are to be given to consumers to take in full loads of coal; and

(d) how the working group recently appointed to function as a coordinating agency propose to extend their activities to the colliery level and what will be the machinery for the purpose?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): (a) and (b). Meetings with various interests concerned with

the production and distribution of coal are a normal feature and such meetings have undoubtedly been held quite frequently. Among the various measures considered to step up the movement of coal, one is to set up dumps at various points in the States, and to move supplies to these dumps in bulk by means of block rakes. The State Governments are co-operating with the Central Government in the setting up of these dumps and in the re-distribution of coal from these dumps.

(c) The very fact that these dumps will result in better movement is considered to be an incentive to consumers to accept supplies in full rakes.

(d) The Working Group's function was to co-ordinate production with the available rail transport. It is not its function to extend its activities to the colliery level. The Ministries concerned are now taking suitable steps to implement its recommendations.

Shri P. R. Chakraverti: Is it not a fact that the allotment of railway wagons for carrying the coal is made on the basis of the coal loading targets of the railways with a cushion of five percent. to cover the defects, and, if so, may I know how far the performance of the railways conforms to the figures that have been worked out?

The Minister of Mines and Fuel (Shri K. D. Malaviya): Sometimes there is difficulty in the availability of wagons due to some movements, and so there may be some imbalance in the allotment of the actual availability, but we are now improving the situation and we hope that in a few months' time this time-lag gap will not exist.

Shri P. R. Chakraverti: Is it not a fact that the allotment of 2,977 wagons to Bihar as against the estimated requirements of 5,620 has been made on the actual movement of coal in 1961, though the Government pointed out that this year was a very difficult year, and therefore, despite the protest of the Bihar Government, is it not a fact that the allotment was fixed on the basis of that particular year, 1961?

Mr. Speaker: A supplementary takes three minutes and the answer may, therefore, take five minutes!

Shri K. D. Malaviya: The main question is a specific one, with regard to the availability of wagons to Bihar. I cannot say specifically whether the quantity, namely, 5,000 odd wagons as has been mentioned by my hon. friend, is based on the actual movement of wagons in 1961. But, so far as I remember, they were not realistic figures, and therefore, in order to make them more realistic, and to conform with actual availability, we have to cut down the number of wagons.

Shri Rameshwar Tantia: May I know whether the Government is considering to build feeder roads in the coal-field areas and, if so, what is the programme?

Shri K. D. Malaviya: There is a programme for building feeder roads in the coal-field areas, and the Government is actively considering it.

Shri Indrajit Gupta: With reference to part (c) of the main question, it was stated that the very fact that the State Government have agreed to set up dumps is an incentive. May I know whether it is not a fact that the withdrawal of coal from the dumps has to be done by road transport which involves a higher freight rate and that in fact it is a disincentive and not an incentive to consumers?

Shri K. D. Malaviya: Unfortunately, there is more transport cost when the coal is removed from the dumps. There seems to be no alternative under the present conditions of limitations, and the consumers do not hesitate to pay a little more price.

Shri Hem Barua: May I know if it is a fact that the hon. Minister sometime back predicted that all the coal

required for the country by the end of the Third Plan will be carried somehow, and, if so, may I know what that "somehow" is?

Shri K. D. Malaviya: We are still waiting for the third Plan to conclude and we shall see whether our efforts have been fruitful or not.

Shri Hem Barua: He had said that all the coal would be carried. That was a very encouraging statement. Surely, he is not going to carry it on his back. Therefore, let him indicate the measures that he proposes to take to "somehow" carry all the coal.

Mr. Speaker: That was not an information but only a prediction. If it is not fulfilled, one ought not to be surprised.

Shri D. N. Tiwary: May I know whether it is a fact that coal for North Bihar, Allahabad and Banaras is to be dumped somewhere in South Bihar on the banks of the Ganges and, if so, may I know whether the Government has satisfied itself that the river is navigable up to Allahabad and, if not, what steps have been taken to make it navigable?

Shri K. D. Malaviya: The scheme has not yet been sanctioned by the Government, although a lot of preliminary preparations have been made. So far as our information goes, the river is navigable as far as Allahabad.

Shri Bhagwat Jha Azad: On the basis of the latest available assessment, how do the Government propose to meet the shortage of wagons for the transport of coal, when the availability is only 4,500 wagons as against the requirement of 9,000 wagons?

Shri K. D. Malaviya: The railways are trying to increase the allotment and there has been, of late, some increase in the allotment. We hope that we shall work out a programme, which is getting ready before us.

श्री विश्राम प्रसाद : जब ट्रकें उत्तर प्रदेश से बिहार में कोयला लेने जाती हैं तो कलैक्टर की परमिशन लेने के बाद भी उन्हें सौ रुपये से ज्यादा देना पड़ता है । अगर ट्रकों को इस कोयले को ढोने में लगाया जाये तो आप को क्या कोई ऐतराज है ?

श्री के० दे० मालवीय : जरूर लगाया जाये ढोने में । हम तो चाहते हैं कि ट्रकों का इस्तेमाल हो, रेलों के अलावा और साथ ही साथ नदी का भी इस्तेमाल हो । ख्वाहिश हमारी जरूर है ।

'Means Test'

*826. **Shri Sonavane:** Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that 'Means Test' for giving educational facilities for Scheduled Castes has been prescribed by the Central Government;

(b) whether any instructions have been given to the States to introduce the 'Means Test';

(c) whether it is a fact that major organisations representing the Scheduled Castes have expressed their resentment against the introduction of 'Means Test'; and

(d) whether it is also a fact that most of the Committees set up by Government have embodied in their recommendations that 'Means Test' would hit hard the Scheduled Castes and suggested that it should not be introduced?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Yes, Sir.

(c) Representations were received from one major organisation and some of the local organisations.

(d) The Study Group on the Welfare of the Weaker Sections of the Village Community has recommended that the 'Means Test' should not be

made applicable to Scheduled Castes and Scheduled Tribes students.

Shri Sonavane: What are the States which have introduced this means test and what advantages are there in introducing this means test and putting the scheduled castes to botheration and hardship in producing these certificates?

Dr. K. L. Shrimali: We have asked all the State Governments to introduce the means test. The advantages are obvious; those who can afford should not receive scholarships. Scholarships are really meant for economically backward people.

Shri Sonavane: Is it to be taken that the Government has come to the conclusion that the scheduled castes have come up to the economic level of others by the introduction of this means test?

Dr. K. L. Shrimali: I would not say for the whole scheduled caste, but I would say there may be some individuals amongst the scheduled castes who have enough income and who should not receive scholarships.

Shri N. R. Laskar: Will the Hon'ble Minister be able to tell us the total number of scheduled castes who will come under this means test?

Dr. K. L. Shrimali: Approximately those who will be affected will be about 1 per cent.

Shri Krishnapal Singh: Is merit going to be no consideration for the award of scholarships?

Dr. K. L. Shrimali: We have merit scholarships also.

श्री बड़े : क्या यह सच है कि मीन्ज टैस्ट के लिये तहसील तहसील में, कलैक्टरेट कलैक्टरेट में आठ आठ बार चक्कर लगाने पड़ते हैं और इतने चक्कर लगाने पर भी मीन्ज टैस्ट मिलता नहीं है ?

डा० का० ला० श्रीमाली : इस में कहीं पर भी कोई कठिनाई हो तो वहां की राज्य सरकार को आप इत्तिला दीजिये । अगर आप मुझे भी इत्तिला देंगे तो मैं भी जो कुछ हो सकेगा करूंगा ।

Shrimati Sarojini Mahishi: May I know the main grounds on which the committee has not recommended the means test for scheduled castes?

Dr. K. L. Shrimali: I do not know of any committee which has made this recommendation.

Shri Basumatari: What are the criteria fixed for this means test for scheduled castes?

Dr. K. L. Shrimali: Scheduled Caste students whose parents 'or guardians' income exceeds Rs. 6000 per annum are not given scholarships.

Manufacture of Auto Parts

\+

*827. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri B. K. Das:

Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether it is a fact that there is a shortage of raw materials for the manufacture of Auto parts; and

(b) if so, what steps Government are taking to meet the shortage?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) Yes, Sir.

(b) The major raw materials required for Auto parts are tool and alloy steel and non-ferrous metals which have to be imported. Every effort is being made to meet the requirements within the limited foreign exchange resources available.

Shri Subodh Hansda: May I know whether this shortage is due to the import cut or due to any other reason?

Shri P. C. Sethi: The shortage is due to overall shortage of foreign exchange.

Shri Subodh Hansda: May I know how many firms are at present using these indigenous raw materials for manufacture of these auto parts in our country?

Shri P. C. Sethi: At the moment, there are about 100 units covering practically all the ancillary items.

Shri S. C. Samanta: May I know whether any substitutes have been tried in the place of these raw materials which we import?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): The raw materials required are tool and alloy steel and non-ferrous metals. I do not think it would be possible to have substitutes for these; but attempts are being made to produce the tool and alloy steel and non-ferrous metals within the country.

Shri B. K. Das: May I know whether there is a total ban on the import of raw materials or any metal is being imported?

Shri C. Subramaniam: There is no total ban. As a matter of fact, for the period October, 1961 to March, 1962 an allocation has been made for Rs. 146 lakhs. Therefore, there is no question of complete ban.

Shri Indrajit Gupta: It it a fact that this shortage is not confined to raw materials for auto accessories but also raw materials for automobiles and trucks; if so, may I know whether some of the producers have used this as a plea for reducing their output?

Shri C. Subramaniam: I do not want to answer the second part of the question, because it is a separate thing altogether. But I do agree that tool and alloy steel and non-ferrous metals are required not only for this purpose but other purposes also.

Shri Sham Lal Saraf: May I know whether we have reached a stage when auto parts made out of raw materials other than non-ferrous metals are exported out of the country?

Shri C. Subramaniam: Not to my knowledge.

Cotton Bailing Hoops

***828. Shri Dinen Bhattacharya:** Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) what is the national requirement of Cotton Bailing Hoops;

(b) whether Government still sanction licences for importing Cotton Bailing Hoops; and

(c) what assistance Government renders for the manufacture of Cotton Bailing Hoops by the manufacturing concerns of our country?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) The demand is assessed at approximately 12,000 tons by 1965-66.

(b) No, Sir.

(c) Assistance is given by arranging supplies of raw materials from indigenous sources and by issuing import licences for plant, equipment, etc.

Shri Dinen Bhattacharya: May I know whether it is a fact that the factory which manufacture cotton bailing hoops in West Bengal asked for permission to manufacture this item and they were not granted the necessary permission to manufacture the same?

Shri C. Subramaniam: There is already sufficient manufacturing capacity. That will have to be taken into consideration when licensing fresh capacity.

Shri Dinen Bhattacharya: May I know whether the Government is aware that due to this refusal to sanction manufacture of these cotton bailing hoops by Messrs. J. K. Steel Company, a large number of their employees have been retrenched?

Shri C. Subramaniam: I cannot say that. Cotton bailing hoops are mostly required in Bombay. Therefore, as a matter of fact, production of this item should be encouraged in that area rather than in other parts of the country.

Mr. Speaker: I have to make one observation. No supplementary should be put in such a manner as it may appear that a recommendation is being made on behalf of any individual company or entrepreneur.

Shri Indrajit Gupta: May I know whether the existing maunfacturing capacity in our country for bailing hoops for other branches of the textile industry like the jute industry is also sufficient for our needs or does it require to be expanded?

Shri C. Subramaniam: This question is only with regard to cotton bailing hoops, and for that there is sufficient capacity.

घड़ियों का निर्माण

*८३०. **श्री राम सेवक यादव :**
श्री बै० ना० कुरील :
श्री तुला राम :
श्री कोल्ला वैंकैया :

क्या इस्पात और भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दुस्तान मशीन टूल्स लिमिटेड द्वारा अब तक कुल कितनी घड़ियां बेची गईं और उस से कितना लाभ हुआ ;

(ख) इन घड़ियों में कितने प्रतिशत पुर्जे विदेशी हैं और कितने प्रतिशत देश के बने हुए हैं ; और

(ग) तीसरी पंचवर्षीय योजना मे फैक्टरी में घड़ियों के उत्पादन का क्या लक्ष्य निश्चित किया गया है ?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) About 18,300 watches have been sold so far. The assembly of watches from imported components has been undertaken by the Hindustan Machine Tools Limited, as a training exercise for Indian technicians and workers. Commercial production has not yet started. No profits are realised during the training operation. The earnings are credited to the cost of training so as to reduce the expenditure thereon.

(b) All the component parts are at present imported. Production with an indigenous content of 54 per cent is due to commence in January 1963.

(c) 2,40,000 pieces per annum in 1965-66 with an indigenous content of about 84 per cent.

श्री राम सेवक : मैं जानना चाहता हूं कि घड़ी बनाने में इस्तेमाल किये जाने वाले सभी पुर्जे देश में कब तक बनने लगेंगे ?

श्री प्र० चं० सेठी : जैसाकि प्रश्न के उत्तर में बताया गया है ८४ परसेंट पुर्जे १९६५-६६ तक देश में बनने लगेंगे ।

अध्यक्ष महोदय : सभी कब बनने लगेंगे, यह सवाल था ।

Shri P. C. Sethi: It is very difficult to say about all, but with 84 per cent it would be possible.

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Certain parts may not be profitable to be manufactured here. In those cases we may continue to import them for some time.

श्री राम सेवक : मैं जानना चाहता हूं कि देश में प्रतिवर्ष कुल कितनी घड़ियों की खपत होती है ?

अध्यक्ष महोदय : यह दूसरा सवाल हो गया है ।

श्री प्र० चं० सेठी : बाहर से जो घड़ियां इम्पोर्ट की गई हैं . . . .

अध्यक्ष महोदय : यह तो सारी खपत के बारे में पूछते हैं ।

Shri C. Subramaniam: There are no figures available.

श्री तुलसी दास जाधव : देश में बनने वाली घड़ियों की कीमत बाहर से आने

वाली घड़ियों से ज्यादा है या कम और अगर ज्यादा है तो क्या कम नहीं की जा सकती ?

श्री प्र० चं० सेठी : हिन्दुस्तान मैशीन टूल्स फैक्टरी में जो घड़ियां बनती हैं उन की कीमत बाहर की घड़ियों से कम है, सिटीजन की कीमत ९४ रुपये, जनता की कीमत ९५ रुपये और सुजाता की कीमत १०५ रुपये है ।

Shri K. C. Pant: What fraction of the country's estimated demand at the end of the Third Plan will be met by this factory?

Shri C. Subramaniam: As I have already stated, we do not have figures with regard to the actual requirements. After all, it is not such an essential thing that we have no find out the actual requirements. On the other hand, to the extent available and to the extent the prices go down there will be an increase in demand.

श्री बड़े : मैं जानना चाहता हूं कि वाचेज के बारे में मध्य प्रदेश में स्माल स्केल इंडस्ट्री कहां कहां चल रही है । कस्तूरी ने इंदौर में मास्टर इंडस्ट्री निर्माण की थी, उस मास्टर इंडस्ट्री की घड़ियां हिन्दुस्तान में किस तरह चल रही हैं ?

अध्यक्ष महोदय : यह सवाल उन घड़ियों के ही बारे में है जोकि हिन्दुस्तान मैशीन टूल्स फैक्टरी में बनती हैं ।

Shri Ramanathan Chettiar: There was a proposal to have a watch factory at Coonoor. What is the progress made in that direction?

Mr. Speaker: That would be a different question.

श्री कछवाय : मैं जानना चाहता हूं कि क्या सरकार को पता है कि तस्करी से कितनी घड़ियां हर साल देश मे आती हैं और गत ८ महीने में ऐसे कितने मामले पकड़े गये ?

अध्यक्ष महोदय : यह सवाल आप अगले सेशन में पूछियेगा ।

Shri S. M. Banerjee: May I know whether it is a fact that the watches manufactured in HMT are not made available to the general public unless they get a letter from a Member of Parliament?

Shri C. Subramaniam: I do not know whether letters from Members of Parliament are honoured or not, but I do know that Members of Parliament are allotted watches and they are entitled to get them.

श्री रा० शि० पाण्डेय : अभी ये घड़ियां आफिसर्स और पार्लियामेंट के मेम्बरों को मिलती हैं मैं जानना चाहता हूं कि साधारण जनता को ये घड़ियां कब तक मिलने लगेंगी ?

Shri C. Subramaniam: We have so far assembled only 19,000 odd watches and 18,000 watches have already been sold to officials and Members of Parliament.

Shrimati Yashoda Reddy: Has there been any increase, so far as the demand is concerned, and has there been any serious complaint about the performance of the watches by the purchasers?

Shri C. Subramaniam: On the other hand, there is a growing demand which shows the popularity of the watches.

Shri D. C. Sharma: What are the steps taken by Government to see that the quality of the watches is kept at the highest?

Shri S. Subramaniam: That is our intention and we shall try to maintain that quality.

Shri Basumatari: May I know when HMT is likely to manufacture watches of its own instead of merely assembling them?

Mr. Speaker: He has already stated that. Hon. Members should be more attentive.

Shrimati Savitri Nigam: May I know whether there is any definite production plan to meet the requirements?

Shri C. Subramaniam: The figures have been given. Next year, from January 1963 to December 1963 we will be producing 55,000 watches. In the second year we will be reaching 2,00,000. In the third year we will reach 2,40,000 with 72 per cent of the indigenous components. In the next year we will reach 3,60,000.

Price Reduction in Automobiles

\+

*831. **Shri S. M. Banerjee:**
Shri P. C. Barooah:

Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether the automobile manufacturers in the country have been asked by Government to reduce the price of Motor Cycles and Scooters;

(b) if so, wheher the manufacturers have agreed to this; and

(c) if not, the steps taken by Government?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) to (c). At the meeting with the Automobile Industry held at New Delhi on the 19th August, 1962, it was suggested to the industry that they should bring down the prices of scooters. Government would like the industry to devote itself to the question of rationalising production in terms of numbers and prices, with a view to making scooters available to the common man at a reasonable price. Government is in consultation with the industry on this and other problems.

Shri S. M. Banerjee: What is the reaction of the industry to the suggestion of the Government and are they argeed to some extent that the prices should be reduced?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): No, Sir; no agreement has been arrived at. As I have already stated, this matter has been taken up with the industry and we hope to arrive at some conclusion.

Shri S. M. Banerjee: May I know whether it is within the knowledge of the hon. Minister that in Delhi itself scooters are sold at a black market price of Rs. 3,000? If so, what steps are being taken to see that scooters are made available to the public at correct prices?

Shri C. Subramaniam: There is a Control Order with regard to the selling of scooters also. Nobody can sell within one year of purchase. But, I am sure, some people may commit breaches of that Order and that is quite a different question. Ultimately, the problem can be solved only when we produce more. Unfortunately, we do require foreign components and foreign raw materials now for the purpose of producing the thing. So, in the context of the present foreign exchange position we are unable to increase production. That could be increased only when we make all the components indigenously.

Shri Daji: Is the Government aware that on account of the high price of scooters production is being deliberately cut?

Shri C. Subramaniam: No. They have been given certain targets of production and we are trying to see that those targets are fulfilled subject to foreign exchange also being available to fullfil the targets.

Mr. Speaker: Shri Vishram Prasad. There were no watches this side; so, there should be no scooters that side.

Shri Hari Vishnu Kamath: No collision.

Shri Vishram Prasad: As the hon. Minister has stated that the price will be low and scooters will be available to the common man, may I know what the price of motor cycles and scooters will be after reduction?

Shri C. Subramaniam: I am sorry, I cannot predict things. Only when positive steps are taken we will be able to say definitely what the price would be.

Shri Bhagwat Jha Azad: May I know whether any assessment has been made by the Government as to what the profit at present is that scooter sellers get in view of the statement of the hon. Minister Shri T. T. Krishnamachari, who said that there was much scope to cut down the price?

Shri C. Subramaniam: We have gone into it. As a matter of fact, cost accountants do look into the manufacturing cost. There is not much of a margin, but I do agree that when the scooter goes out of the factory, it sells at a premium. But that is quite a different thing. So far as the manufacturer as such is concerned, as between the selling price of the manufacturer and the production cost there is not much of a difference.

Shri Harish Chandra Mathur: The hon. Minister says that there is not much of a profit to the manufacturer and he cannot say what the price should be, while the hon. Minister without Portfolio said definitely that prices must be cut down to Rs. 1,500 and that if that is not done distribution or manufacture will be taken over by Government. May I know whether there is any co-ordination between the two statements? What is the basis for arriving at the figure of Rs. 1,500? The hon. Minister makes a different statement.

Shri C. Subramaniam: There is complete co-ordination because..... (*Interruption*).

Shri Hari Vishnu Kamath: Not complete, but some co-ordination.... (*Interruption*). It is a wrong statement.

Shri C. Subramaniam: If you have got to cut down the price to Rs. 1,500, the production scale has to be increased. That has got to be looked into. It is only on that basis that it can be cut down. With the small-scale production it is impossible. There are too many units now producing smaller numbers and that is why now attempts are being made to bring them together so that the number produced in one unit may be increased thus bringing down the price.

Shri Harish Chandra Mathur: The question was very clear. How is co-ordination there. The hon. Minister without Portfolio was accusing the present manufacturers for the present cost. He said that if it is not cut down, it will be taken over by the public sector. If it has to be taken over by the public sector, it definitely means that the present manufacturers are not doing it properly. How does he reconcile the two statements? There is no reconciliation.

Mr. Speaker: That was only an *obiter dictum*..... (*Interruption*).

Shri Hari Vishnu Kamath: May I request you to call upon the hon. Minister without Portfolio to answer it..... (*Interruption*)? He is sitting there hiding behind.... (*Interruption*). You may call upon him to answer. He is sitting silent.

Mr. Speaker: Order, Order. It is not for me to call upon anybody to answer.

Shri Harish Chandra Mathur: The Minister without Portfolio is here. He can explain.

Shri C. Subramaniam: I am answerning here now. (*Interruption*).

Mr. Speaker: Order, order. This argument should not go on in this manner. He has put a question. The Minister says he is answering it. He has answered to the full of his capacity whatever he can say just at the moment.

Shri Harish Chandra Mathur: The Minister without Portfolio is here.

Mr. Speaker: I cannot call upon one Minister after another. If he volunteers, I will give him time. If he remains silent, how can I ask him

when another Minister wants to answer?

Shrimati Renuka Ray: Considering that the Government has given up the manufacture of motor cars at present in the public sector, what is being done to bring down the price of motor cars which industry has been there in the private sector for many years now and that of the Motor Cycle?

Mr. Speaker: We should not jump from the scooter to motor car.

Shri K. C. Pant: Do I understand that the Government is deliberately encouraging economy of scale to bring about reduction in the price

Shri C. Subramaniam: Yes. That is the intenion. There have been too many of these concerns doing 3000 and 4000 numbers. That is uneconomic. Combines will have to come about. If that is not possible, how to bring about combines was indicated by the Minister without Portfolio.

Mr. Speaker: Shri P. C. Borooah: He is one of the sponsors.

Shri P. C. Borooah: What arrangements have been made to offer adequate foreign exchange for capital goods for scooter manufacture and thus bring down the price of a scooter?

Shri C. Subramaniam: Within the availability of foreign exchange, it is made available to this industry also.

काश्मीर की स्थिति

+

*८३२. **श्री प्रकाश वीर शास्त्री :**
श्री प्र० चं० बरुआ :
श्री हरिश्चन्द्र माथुर :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि काश्मीर के सम्बन्ध में भारतीय संविधान की धारा ३७० के निराकरण के बारे मे एक शिष्ट-मण्डल उन से तथा प्रधान मंत्री से मिला था ; और

(ख) क्या यह भी सच है कि इस शिष्टमंडल ने राष्ट्रपति को भी एक ज्ञापन दिया है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) जी हां ।

(ख) जी हां ।

श्री प्रकाश वीर शास्त्री : मैं यह जानना चाहता हूं कि यह जो शिष्ट-मंडल यहां आया था और प्रधान मंत्री जी, राष्ट्रपति जी और गृह मंत्री जी से मिला था उस ने जो ज्ञापन दिया था, उस की मुख्य मुख्य बातें क्या हैं ?

गृह-कार्य मन्त्री (श्री लाल बहादुर शास्त्री) : मुख्य बातें ब्योरे में तो उन्हों ने बताई नहीं । उन्होंने एक मेमोरेंडम सा लिख कर दिया है, लेकिन उन का खास कहना यही था कि आर्टिकल ३७० नहीं रहना चाहिये और काश्मीर और भारत का पूरा मेलया इन्टेग्रेशन होना चाहिये ।

श्री प्रकाश वीर शास्त्री : क्या मैं जान सकता हूं कि काश्मीर राज्य मे विधान सभा बनने के पश्चात् जब काश्मीर राज्य के मुख्य मंत्री और भारत के प्रधान मंत्री ने भी कई बार इस प्रकार के वक्तव्य दिये हैं कि वहां की जनता का मत लिया जा चुका है और काश्मीर भारत का अंग हो चुका है तो ऐसी स्थिति में काश्मीर राज्य की विशेष स्थिति रखने की क्या आवश्यकता है ?

श्री लाल बहादुर शास्त्री : प्रश्न साफ़ तो नहीं हुआ लेकिन अगर माननीय सदस्य की मंशा यह जानने की है कि क्यों काश्मीर की वशेष स्थिति रखी जाती है या मानी जाती है, तो उस का कारण तो माननीय सदस्य को भी स्पष्ट होना चाहिये, जोकि

यह है कि अभी काश्मीर की स्थिति में और दूसरे राज्यों की स्थिति में काफ़ी अन्तर है । इस समय भी काश्मीर के कुछ हिस्से पर पाकिस्तान ने कब्जा कर रखा है और साथ ही अभी बोर्डर्स पर, सरहद पर झगड़े और विस्फ ट होते रहते हैं । मैं समझता हूं कि सारी स्थिति में काश्मीर को एक स्पेशल, एक विशेष अवस्था मे मानना ठीक ही है ।

श्री प्रकाश वीर शास्त्री: अध्यक्ष महोदय, मेरा प्रश्न दूसरा था ।

अध्यक्ष महोदय : माननीय सदस्य का सवाल तो यह था कि बहुत से बयानात दिये जाते हैं कि काश्मीर में जो लोकमत लेना था, वह लिया जा चुका है और वहां के लोगों ने यह फ़ैसला कर दिया है कि वे हिन्दुस्तान का हिस्सा हैं, तो फिर अब काश्मीर को अलैहदा क्यों रखा जा रहा है ।

श्री लाल बहादुर शास्त्री : यह सही है कि यह जो बयान दिया जाता है, वह बिल्कुल ठीक है कि काश्मीर और भारत एक हैं और उन में कोई अन्तर नहीं है। जब कांस्टीट्यूशन (संविधान) बना था, तब भी उस में यह बात कही गई, लेकिन संविधान ने ही इस बात का अख्तियार दिया है कि काश्मीर की कुछ स्पेशल पोज़ीशन, कुछ विशेषता, मानी जाये । उस संविधान के अनसार हम को आगे चलना है ।

Shri P. C. Borooah: May I know whether any steps have been taken to remove the constitutional or legal difficulties, if any, to make the Jammu and Kashmir State integrated with the Indian Union and give it the same status as the other States of the Indian Union?

Mr. Speaker: Government say that it should remain as a separate entity yet, in some respects. Therefore, why should they take steps, if they do not want it yet?

Shri P. C. Borooah: What steps have been taken to remove the difficulty?

Shri Lal Bahadur Shastri: There is no constitutional difficulty. The Constitution is here, and as I said, we have to act in accordance with th e provisions of the Consitution. But the hon. Member, I hope, knows the fact that consistently this process of integration has been going on during the last few years.

Shri Harish Chandra Mathur: While we deeply appreciate that a considerable ground has been covered say, by way of extending the jurisdiction of the Supreme Court, the Election Commission, and the All India Services, we would like to know the position in regard to the outstanding matters, the most outstanding matters such as the direct election of the Members of Parliament, and the appointment of the Sadar-i-Riyasat. What is the reaction of the Kashmir Government to these important problems, and what is Government of India's thinking thereon?

Shri Lal Bahadur Shastri: So far as the direct election to the Lok Sabha is concerned, the House is aware that very recently, Bakshi Ghulam Mohammed has announced or said that henceforth thert will be direct elections to the Lok Sabha; and I also wrote to him about that. Then, recently when he was here, he endorsed it completely; he said that it will be done.

As regards the other thing, namely the election of the Sardar-i-Riyasat, we have not heard anything from the Jammu and Kashmir Government.

Shri Tyagi: The hon. Minister has stated that there were some constitutional difficulties. I wonder what they are . . .

Shri Lal Bahadur Shastri: I did not say that.

Shri Tyagi:....Is the difficulty one of policy or a constitutional difficulty? If it is constitutional difficulty, we can

remove it, because only recently, we amended the Land Acquisition Act. I want to know whether this separate position of Jammu and Kashmir is a permanent affair or it is only temporarily that the hon. Minister thinks so.

Shri Lal Bahadur Shastri: There is no constitutional difficulty. But it is said there that we shall take different steps for integration in consultation with and with the approval of the Jammu and Kashmir Government. That stands, and we are going through that process gradually. Ultimately, and naturally, everyone of us desires that there should be complete integration between Kashmir and India.

Shri Hari Vishnu Kamath: While answering a question of mine on the 8th of June, almost exactly three months ago, that is, as long as three months ago, the Home Minister said on this very subject, that:

> "..I have myself written to Bakshi Ghulam Muhammad suggesting to him that in the light of his statement I hope . . .".

—he expressed the hope—

> "..he will be writing to us officially so that we might go in for the amendment of the Constitution.".

Three months have elapsed. Has Bakshi Ghulam Mohammed replied to that letter, and has the hon. Minister's attention been drawn to a statement reported to have been made recently by Bakshi Ghulam Mohammed to the effect that 'Scrap article 370; I could not care less; what do we care?' or something like that, and if so, is that not reminiscent or redolent of Sheikh Abudllah's attitude ten years ago?

Mr. Speaker: Order, order, the hon. Minister might answer that part that he wants to answer, not the inferences and innuendoes.

Shri Hari Vishnu Kamath: No innuendo.

Shri Lal Bahadur Shastri: I am sorry Shri Kamath should have named certain people . . .

Shri Hari Vishnu Kamath: They are well-known people.

Shri Lal Bahadur Shastri: ....or made some kind of imputation. As far as I am aware, Bakshi Gulam Mohammed Saheb has already agreed to this proposal, the proposal of direct elections to the Lok Sabha. I hope we would be getting some communication from him soon. I shall appeal certainly to the House that it would be unfortunate if we raise some kind of controversy on this vital and important issue.

Shri Hari Vishnu Kamath: Is it a fact that he made a statement like that? Has the Minister's attention been drawn to the statement which was reported in the press?

Shri Lal Bahadur Shastri: That was about the representation.

Shri Hari Vishnu Kamath: I think recently he said in a huff: scrap article 370, I can't care less.

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: No answer to that, Sir?

Mr. Speaker: Shri Saraf.

Shri Sham Lal Saraf: May I know who comprised the delegation mentioned in this question? Whom did they represent, and what part of the State do they come from?

Shri Lal Bahadur Shastri: Shri Saraf knows better. The gentleman who came to me is sufficiently old, Shri Dogra. I think, I do not know whether he is 74 or 76 or 80, something like that. So, I told him—and he came with a few other young men, I do not know to which party they belong—that his place was with people like us who are senior in age and not with those young men.

Mr. Speaker: Next question.

Shri Sham Lal Saraf: I want to know..

Mr. Speaker: Order, order. Next question.

Charging of Unauthorised Fees from Students

4

+

*833. **Shri Surendra Pal Singh:**
Shri A. K. Gopalan:
Shri P. Kunhan:
Shri Wadiwa:

Will the Minister of **Education** be pleased to state:

(a) whether his attention has been drawn to a report published in Hindustan Times, dated 21st August, 1962 under the headline "Students charged unauthorised fees";

(b) if so, whether Government have considered the report; and

(c) the steps proposed to be taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Yes, Sir.

(c) In so far as colleges are concerned, the matter lies within the competence of the Delhi University.

A few compliants have been received against certain schools and these are being investigated by the Delhi Administration. Suitable action will be taken in the matter if the allegations are found to be correct.

Shri Surendra Pal Singh: Is it not a fact that this malpractice of charging unauthorised fees is mainly due to the fact that there is a great shortage of schools and colleges in the Capital, and the students, at the time of their admission, accept to pay such fees, more or less under duress?

Dr. K. L. Shrimali: Whatever the reasons may be, the schools and colleges are expected to abide by the rules laid down by the Government and the University.

Shrimati Savitri Nigam: May I know what action is going to be taken about such complaints which have been received from various States?

Dr. K. L. Shrimali: The reported institutions are liable to be removed from the grant-in-aid list.

Shri Surendra Pal Singh: Since the charging of unauthorised fees is illegal and against the Government order, may I know if the money thus collected is actually deposited in the funds of the institution, or does it go into the pockets of the teachers or the members of the managing committee?

Mr. Speaker: It would be difficult for the Minister to say.

Dr. K. L. Shrimali: The fees go to the authorities who collect the fees.

3 **Gauhati Refinery**

*834. **Shri P. C. Borooah:** Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether the Rumanian experts working at the Gauhati Refinery are proposed to be withdrawn;

(b) if so, how many such experts are at work there; and

(c) when they are to be withdrawn?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): (a) Yes, Sir.

(b) 41 Experts at present.

(c) Progressively by the middle of 1963.

Shri P. C. Borooah: May I know how many Indians have so far been trained by the Rumanians, and whether it is considered that they will be able to work the plant satisfactorily without the help of the Rumanians?

The Minister of Mines and Fuel (Shri K. D. Malaviya): The exact number of Indians trained is not here, but we have taken all measures to see that by the end or middle of 1963, when only half a dozen Rumanians will be left, the rest of the work will be handled by the Indians satisfactorily.

Shri P. C. Borooah: May I know whether, in addition to the Rumanians, there are other nationals working in the Gauhati Refinery?

Shri K. D. Malaviya: Not to my knowledge, so far as the running of the refinery is concerned. The Rumanians are there to help us.

Bank of Goa

***835. Dr. Colaco:** Will the Minister of **Finance** be pleased to state:

(a) whether an application has been received by the Reserve Bank for the setting up of the "Bank of Goa"; and

(b) if so, the decision taken in the matter?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) Yes.

(b) As the Indian banking laws have not yet been extended to Goa, Daman and Diu, the Reserve Bank is not now competent to issue a licence to any new bank in the area. This position has been explained to the sponsors of the proposed new bank.

Dr. Colaco: May I know whether Government will consider applying the Banking Companies Act to these territories at any early date?

Shri B. R. Bhagat: In a general way it is proposed to extend these and other Central Acts to the area through a Regulation under Article 240 of the Constitution.

Shri Hari Vishnu Kamath Sir, if my hon. friend Shri Yajnik agrees, my question may be taken up, in the public interest, that is, No. 836.

Shri Yajnik: I have no objection.

Auto-Rickshaws

***836. Shri Yajnik:** Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether Government have imposed restriction on the re-sale of auto-rickshaws within one year or more as has been imposed on the re-sale of scooters;

(b) whether Government are aware of the black-market that is rampant in the sale and purchase of Auto-rickshaws; and

(c) if so, whether Government are taking any measures to check this black-market in the sale of Auto-rickshaws?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) No, Sir.

(b) No specific case of black-marketing in the sale of Auto-rickshaws has come to the notice of Government.

(c) Does not arise.

Shri Yajnik: May I know the reason why a restriction on the sale of auto-rickshaws within one year has not been imposed as has been imposed on the sale of scooters?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Generally, commercial vehicles are not included in this restriction. But there is a representation now that commercial vehicles should also be brought under the control order. The matter is under consideration.

Shri Yajnik: I want to know if the Government is aware that in Ahmedabad and other places auto-rickshaws are sold within a very short time at almost 50 or even 100 per cent. more and there are continuous transfers with the result that auto-rickshaw dealers and the workers are put to very severe hardship because they have to pay more for hire?

Shri C. Subramaniam: I think the Member for the information: I shall keep this in mind—in coming to a conclusion.

Shri S. M. Banerjee: May I know whether it is a fact that many a co-operative society in New Delhi is not being provided adequate auto-rickshaws for selling to their share-

holders and whether any quota has been fixed for them?

Shri C. Subramaniam: I said there was no control over the sale of these three wheelers. We are considering imposing that control. Therefore, no question of quota arises at all.

India-China Friendship Association

***837. Shri Hari Vishnu Kamath:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the India-China Friendship Association still exist and functions in New Delhi, Delhi or any other part of our country;

(b) whether it receives Governmental aid or patronage in any shape or form; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Association has been in existence for some years, but its activities have of late been somewhat dormant.

(b) and (c). Financial assistance from Government to this Association has been discontinued since 1960.

Shri Hari Vishnu Kamath: Is it a fact that some years after its inception this India-China friendship association used to get regularly a Government grant and if so for how many years did it get that grant and what was the amount of grant every year?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): During 1955-56 and 1956-57, sums of Rs. 5,000 were sanctioned by Government. During the year 1958-59 and 1959-60 sums of Rs. 4,000 were sanctioned.

Shri Hari Vishnu Kamath: Are or were any Ministers of the Union or any important Members of the party in power associated with the India-China friendship association at a time when our gallant soldiers were facing Chinese bullets on the Himalayan frontier?

Shri Lal Bahadur Shastri: As far as the names of the office-bearers are concerned, there are one or two Congress Members, if he is referring to them.

Shri Hari Vishnu Kamath: Let us know their names.

Shri Lal Bahadur Shastri: Shrimati Uma Nehri, Chaudhuri Brahm Prakash. There are others like Dr. Tarachand, Shri B. Nandi, etc.

Shri Hari Vishnu Kamath: No Ministers?

Shri Lal Bahadur Shastri: As office bearers? There are no Ministers.

Shri Hari Vishnu Kamath: Members?

Shri Lal Bahadur Shastri: I have not got the list.

Mr. Speaker: Order, order. For some questions he asks permission. For some others he does not.

An Hon. Member: That is his habit!

Shri Hem Barua: In view of the fact that this association has, as its main platform, the slogan of Hindi-Chini Bhai-Bhai, and since that slogan does not exist now because the Chinese bhai is trying to gobble up the Hindi bhai, may I know on what platform this association is functioning now?

Mr. Speaker: It is not now functioning at all.

Shri Hem Barua: It is functioning. The Home Minister said that it is functioning in a dormant way. That is the word that has been used. It is not a live volcano, but comes up at times.

Shri Lal Bahadur Shastri: I merely said that its activities have of late been dormant. I did not say that it is functioning in a dormant way.

Shri Hari Vishnu Kamath: Is it dormant or moribund?

Shri Tridib Kumar Chaudhuri: In view of the fact that the declared objective of the Government is to have a settlement of the border dispute with

China through friendly negotiation, is it not time that the activities of this association were really steped up?

Shri Lal Bahadur Shastri: I would like him to give that advice to this association.

WRITTEN ANSWERS TO QUESTIONS

"Know-How" on Mineral Resources

*821. **Shri Surendranath Dwivedy:** Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether there is any scheme made for long-term arrangement with foreign countries for exchange of mineral resources and "know-how" for development and exploitation of mineral wealth of this country;

(b) with which countries such negotiations are going on and what is the nature of the scheme; and

(c) whether this scheme also contemplates export of minerals to foreign countries as well?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No such scheme has been finalised.

(b) and (c). Do not arise.

Shifting of Industries Outside Delhi

*829. **Shri A. P. Jain:**
Shri Dhaon:
Shri Berwa Kotah:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that there is a programme of shifting industries from the congested areas of Delhi to outer areas:

(b) if so, the details thereof; and

(c) the stage at which the programme to be implemented stands?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). Details in this regard are being worked out.

Delhi Rent Control Act

*838. **Shri Narendra Singh Mahida:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government of India are aware of the fact that there are growing demands from landlords and tenants in Delhi for the revision of the Delhi Rent Control Act, 1958; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Some representations have been received recently on behalf of tenants as well as landlords proposing certain amendments to the Delhi Rent Control Act, 1958.

(b) Before the enactment of the Delhi Rent Control Act, 1958, the relationship between the landlord and the tenant in Delhi was governed by the Delhi and Ajmer Rent Control Act, 1952. Numerous complaints and petitions were received by the Government from both the landlords and the tenants against the working of that Act. The entire matter was, therefore, subjected to a careful scrutiny and examination before the Delhi Rent Control Act, 1958, was enacted. The scheme of this Act was evolved to ensure that while the tenants are assured of reasonable protection against eviction and exploitation by landlords, there is incentive still left for the landlords to maintain their existing houses in a proper manner and to build new houses in future. It is not propsed to mend this Act.

Nunmati Refinery

*839. **Shri R. Barua:** Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether there is a fall in pressure owing to leakages in pipes of Nunmati Refinery;

(b) how Government account for leakage in the pipes so soon after the work;

(c) how long it will take to repair the leakage, replacement of defective

pipes and restore the pressure to scheduled order; and

(d) what is the estimated loss for the defects and for reduced supply of crude oil?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No, Sir.

(b) to (d). Do not arise.

Melting of rupee and Naya Paisa Coins

*840 **Shri Surendra Pal Singh:**
Shri P. C. Borooah:
Shrimati Gayatri Devi:
Shri Narendra Singh Mahida:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Rupee coins and the new one nP. coins are being melted down in large quantity by people all over the country, and as a result of that a great scarcity of rupee coins and small change has arisen in the rural areas; and

(b) if so, what steps are being taken by Government in this regard?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) and (b). Apart from what has appeared in a local daily, Government have no information on the subject. Coins in circulation are the private property of persons possessing them and it is not an offence under the law to melt coins and recover their metal contents. Government therefore do not propose to take any action in the matter.

Addressing Letters in Hindi

*841 **Shri N. Sreekantan Nair:**
Shri Tridib Kumar Chaudhuri:
Shri Manoharan:
Shri Rajaram:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that his Ministry have issued an Order No. 12/50/62-O.L. dated the 30th July, 1962 directing that letters coming to Delhi and other Hindi speaking areas should be addressed in Hindi alone;

(b) if so, from what date it is expected to come into force; and

(c) whether the order is applicable to private letters also?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No orders have been issued directing that letters coming to Delhi and other Hindi-speaking areas should be addressed in Hindi only. A copy of Home Ministry's Office Memorandum No. 12//62-O.L. dated 30th July, 1962 relating to writing of addresses on envelopes of letters sent to local offices in Delhi and other Hindi-speaking areas is laid on the Table of the House.

Office Memorandum

Sub:—Progressive use of Hindi in the work of the Government of India—Use of Hindi in writing addresses on envelops to be sent to local offices and individuals and Hindi Speaking areas.

The undersigned is directed to say that a suggestion was received in this Ministry that addresses on envelops of communications meant for delivery in Delhi and other Hindi Speaking areas may be written in Hindi as this would help the Class IV Staff in the said areas to deliver the letters quickly and would also provide adequate opportunities to the staff to do work in Hindi. A majority of the Ministries etc. of the Government of India, whose views were invited *vide* this Ministry's O.M. of even number, dated the 24th May, 1962, has no objection to the adoption of this suggestion. It is accordingly requested that the Ministry of Finance etc. may give effect to this suggestion as far as possible.

(B. S. Raghacan),
Deputy Secretary
to the Govt. of India.

To
All Ministries of the Govt. of India, etc.

(b) and (c). Do not arise.

लद्दाख को संसद् सदस्यों का शिष्ट मण्डल

3

*८४२. **श्री बागड़ी** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार लद्दाख की परिस्थिति को देखने के लिये लोक-सभा के सदस्यों को कोई शिष्टमंडल लद्दाख भेजने का विचार कर रही है; और

(ख) यदि हां, तो कब तक ?

प्रतिरक्षा मन्त्री (श्री कृष्ण मेनन) : (क) और (ख). अवकाशकाल में, सरकार ने कुछ संसद् सदस्यों के लेह जाने के प्रति पग उठाये हैं । श्रीनगर से लेह की यात्रा के लिए, इस दल को विमान सेना का एक विमान ले जायेगा ।

3

AVRO—748

***843. Shri P. C. Borooah**: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that the contract for the manufacture of Avro-748 transport planes has been signed between the Indian Government and the British aircraft designers, the Hawker Siddley Aviation Group; and

(b) if so, the main terms of contract?

The Minister of Defence (Shri Krishna Menon): (a) and (b). A licence agreement for the manufacture of Avro 748 aircraft in India was entered into with M|s. Hawker Siddeley Aviation Ltd., U.K., in July 1959. No fresh agreement has been entered into with Hawker Siddeley Aviation Ltd. recently.

3

हिन्दी साहित्य सम्मेलन

*८४४. **श्री भक्त दर्शन** : क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि हिन्दी साहित्य सम्मेलन के बारे में संसद् द्वारा हाल में पारित किये गये अधिनियम के फलस्वरूप उक्त सम्मेलन की दशा सुधारने और व्यवस्था ठीक करने में क्या प्रगति हुई है ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली): हिन्दी साहित्य सम्मेलन कानून पास करने के बाद से भारत सरकार ने ये कार्रवाई की है :—

(१) तारीख २८ जून, १९६२ से कानून को लागू करने के लिए एक गजट-अधिसूचना जारी की गई है ।

(२) एक और गजट अधिसूचना के ज़रिये पहला प्रबंध-मण्डल भी बना दिया गया है ।

(३) पहले प्रबंध-मण्डल की बैठकें २८-६-६२ और ३०-८-६२ को हुई ।

इस कानून की वैधता के बारे में कुछ लोगों ने इलाहाबाद उच्च न्यायालय में उजर पेश किया है ।

Death in Tehar Central Jail, Delhi

8

***845. Shri S. M. Banerjee:**
Shri H. N. Mukerjee:
Shri Indrajit Gupta:
Shri Dinen Bhattacharya:
Shri H. P. Chatterjee:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that a person named Amar Nath aged 26 years who was arrested under Section 307 I.P.C. died in Tehar Central Jail, Delhi, on 28th July, 1962;

(b) whether this was shown as a suicide case;

(c) whether the body was cremated without informing the parents;

(d) if so, whether the mother has made a representation to the Home Minister;

(e) if so, whether any inquiry has been made; and

(f) if so, the result thereof?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). Yes. A magisterial inquiry was held to ascertain the cause of death and it was found that Shri Amar Nath had committed suicide in his cell by throttling himself with his loin cloth.

(c) The deceased had given two different addresses—one in Delhi and the other in Amritsar. These two addresses were different from the address later given by the deceased's mother in her representation. Attempts were made to contact the relations of the deceased at the Delhi address given by him but without success. It was, therefore, considered necessary to cremate the body through a social organisation known as the Sewa Samiti.

(d) Yes. A representation from the deceased's mother was received on the 4th August, 1962.

(e) and (f). The magisterial inquiry was definite that the deceased's death was due to suicide. It was, therefore, not considered necesary to make further inquiries.

पुंच में पाकिस्तानियों द्वारा गोली चलाया जाना

*८४६. श्री प्रकाश वीर शास्त्री :
श्री राम रतन गुप्त :
श्री अब्दुल गनी गोनी :
श्री प्र० चं० बरुआ :
श्री राम हरख यादव :

क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान १८ अगस्त, १९६२ के समाचार पत्रों में प्रकाशित इन समाचारों की ओर गया है कि पुंच क्षेत्र में भारतीय सीमा पुलिस चौकी पर पाकिस्तानी सैनिकों द्वारा पिछले सात दिनों से लगातार हमले किये जा रहे हैं;

(ख) यदि हां, तो क्या सरकार ने इनका विस्तृत विवरण जानने का यत्न किया है;

(ग) क्या इस सम्बन्ध में पाकिस्तान को भारत की ओर से कोई विरोध पत्र भी भेजे गये हैं; और

(घ) उपरोक्त हमलों के परिणामस्वरूप कितनी हानि हुई है तथा इसकी भी कोई जानकारी सरकार को मिली है ?

प्रतिरक्षा मन्त्री (श्री कृष्ण मेनन) : (क) और (ख). सरकार के सामने यह रिपोर्ट आई हैं । कुछ समय से, पाकिस्तानी सशस्त्र सेनाएं, पोलीस और सशस्त्र असैनिक, इस क्षेत्र में युद्ध विराम सीमा के उस पार से हस्तक्षेप करते रहे हैं, उससे अधिक पिछले दो वर्षों में, और उस से भी अधिक पिछले कुछ महीनों में, और इस तरह वह अशासन और अशान्ति पैदा करते रहे हैं । इस परिस्थिति का सामना करने के लिए, जम्मू-काश्मीर सरकार को बालकोट और तारकुण्डी स्थानों पर, जून १९६१ में पोलीस चौकियां स्थापित करनी पड़ी थीं । यह चौकियां इसलिये स्थापित की गई थीं, कि असैनिक पोलीस उस क्षेत्र में, अपने शासन और शांति स्थापित किये रखने के साधारण कर्तव्य पालन कर सके । तदपि जब से यह चौकियां स्थापित हुई हैं, उन पर पाकिस्तान के हस्तगत काश्मीर से लगातार गोली चलाई जाती है । कई अवसरों पर जम्मू काश्मीर की इन चौकियां को भी आत्मरक्षा में, उत्तर में गोली चलानी पड़ी है ।

(ग) जी नहीं । पाकिस्तान द्वारा युद्धविराम समझौते के उल्लंघन की शिकायत, अंतर्राष्ट्रीय सैनिक प्रेक्षकों को कार्य प्रणाली के अनुसार कर दी गई है ।

(घ) जी नहीं ।

Objectionable Cartoon in *Swadhinata*

*847. **Shri Hari Vishnu Kamath:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the matter of the objectionable cartoon which appeared in *Swadhinata*, a Bengali daily, on 15th August, 1962, has been further examined, and

(b) if so, with what result?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) Yes.

(b) Government are advised that the cartoon is not legally actionable.

अप्रतिबन्धित लाइसेंस

२३७२. **श्री रणंजय सिंह** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) शस्त्रों के अप्रतिबंधित आजीवन लाइसेन्स किसे किसे दिये जाते हैं और उन का आधार क्या है ;

(ख) अधिक से अधिक कितने शस्त्रों के लिये; और

(ग) क्या ये लाइसेंस किसी राज्य विशेष में दिये जाते हैं या सारे भारत में ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) उन व्यक्तियों को, जो १९२४ के भारतीय शस्त्र नियम की अनुसूची १ में मूलत: अनुबद्ध सारणी के अधीन अपने निजी शस्त्र बिना लाइसेन्स रखने के अधिकृत थे, अब उन्हें ऐसे शस्त्रों को बिना लाइसेन्स शुल्क के आजीवन रखने का अधिकार है, या उस समय तक, जब तक कि मूल छूट के अनुबन्धों के अधीन बिना लाइसेंस के शस्त्र रखने के अधिकारी हों ।

(ख) शस्त्रों की अधिकतम संख्या उतनी है, जितनी के लिये वे बिना लाइसेन्स के मलत: रखने के अधिकृत थे ।

(ग) ऐसे लाइसेन्स अधिकृत व्यक्तियों को दिये जा सकते हैं ? चाहे वे भारत में कहीं रहते हों ।

शस्त्रों के लिये लाइसेंस

२३७३. **श्री रणंजय सिंह** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) राइफलों, बन्दूकों तथा तमंचों के कौन कौन से बोर ऐसे हैं जिन के लाइसेन्स सरकारी कर्मचारियों के अतिरिक्त अन्य लोगों को नहीं दिये जाते हैं; और

(ख) क्या ४१० बोर अथवा किसी भी बोर की स्टिक गन के लाइसेन्स पर भारत के विभिन्न राज्यों में प्रतिबन्ध हैं; और

(ग) यदि हां, तो किन किन राज्यों में ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) निषिद्ध श्रेणियां १९५१ के भारतीय शस्त्र नियमों के नियम सात में वर्णित हैं । यह निषेध भारतीय शस्त्र अधिनियम, १८७८ की धारा १ के अनुबन्धों के अनसार सरकारी कर्मचारियों पर भी लागू होती है ।

(ख) जी हां ।

(ग) समस्त भारत में ।

Indebtedness among Service Officers and Personnel

2374. **Shri Manabendra Shah:** Will the Minister of **Defence** be pleased to state:

(a) the number of service officers against whom departmental action has been taken for indebetedness year-wise during the last 3 years;

(b) the number of such officers who were proceeded against in the court;

(c) whether any comprehensive study has been conducted into the causes of indebetedness amongst the service officers and personnel; and

(d) whether any effective steps have been taken to check this habit?

The Minister of Defence (Shri Krishna Menon): (a) The required information is being collected and will be laid on the Table of the House when received.

(b) No details are available as the suits for recovery of their dues filed by creditors are dealt with by civil courts and a few cases come to the notice of the army authorities only when the creditors have obtained court decrees and seek the assistance of Government in enforcing the decrees.

(c) No, Sir.

(d) Instructions have been issued from time to time in this matter. Service personnel are forbidden to lend or borrow money from any person belonging to the Armed Forces and any contravention of this rule will render the defaulter liable to disciplinary action. Officers are also warned against borrowing from money lenders. Commanding Officers have been made responsible to see that officers under them live within their means. Where an officer is in heavy debt, the Commanding Officer will exercise control over the finances of the officer with his consent to ensure the gradual liquidation of his debt. If the officer does not give his consent to such control or, having given his consent, incurs further debts, the Commanding Officer will initiate action for the termination of the services of the officer.

Scheduled Castes and other Backward Classes

2375. Shri Rajaram: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of candidates belonging to the Scheduled Castes and other Backward Classes from Madras State who appeared in various examinations conducted by the Union Public Service Commission during the last 5 years (i.e., 1957 to 1961);

(b) the number of candidates selected for appointment to various posts during the said period in Madras State; and

(c) the number of persons of the above-mentioned classes at present working as Indian Administrative Service Officers?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) to (c). The requisite information is being collected. A statement will be laid on the Table of the House as soon as possible.

Ex-Servicemen of Krishnagiri

2376. Shri Rajaram: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that in Krishnagiri, Salem District of Madras State, land has been given to ex-servicemen;

(b) if so, number of ex-servicemen given land there;

(c) how many acres of land have been given to them; and

(d) whether any application for allotment of land in Krishnagiri is pending?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): (a) to (d). The Government of India have no land colonisation scheme for the resettlement of ex-servicemen in Krishnagiri. The State Government is however being addressed in the matter in order to ascertain whether they have any such scheme in this area and the information will be laid on the table of the House when received.

Tamil Drama

2377. Shri Rajaram: Will the Minister of **Scientific Research and Cultural Affairs** be pleased to state:

(a) whether the Sangeet Natak Academy has given financial assistance for the promotion of Tamil Drama during 1961-62; and

(b) if so, the amount sanctioned for the purpose to various institutions during this period?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Yes, Sir. It made the following grants:

1. Tamil Isai Palli, Kolai Kazhagam, Devakottai.—**Rs.** 1,000.
2. Madras Natya Sangh, Madras.—Rs. 20,000.

Grants for Sports

2378. Shri Rajaram: Will the Minister of **Education** be pleased to state:

(a) the amount of grant given by Central Government to Madras Government for the encouragement of sports during the Second Plan period;

(b) the details of amount spent year-wise on various schemes; and

(c) the amount of grant sanctioned for 1962-63?

The Minister of Education (Dr. K. L. Shrimali): (a) Rs. 2,68,250.

(b) The State Government utilised Rs. 2,54,750, as detailed below:

Year	Scheme	Amount
		Rs.
1959-60	Acquisition of play-fields . . .	72,500
Do.	Purchase of Sports equipment . .	7,000
1960-61	Construction of Shooting Ranges . .	10,000
Do.	Acquisition of play-fields . . .	1,37,000
Do.	Purchase of Sports equipment . .	8,000
Do.	Popularisation of Sports and Games in rural areas .	20,250

(c) Nil. The schemes of acquisition of play-fields, purchase of sports equipment and popularisation of sports and games in rural areas have been transferred to the States in the Third Five Year Plan.

Noon-Feeding of Children in Madras

2379. Shri Rajaram: Will the Minister of **Education** be pleased to state:

(a) the amount of grant given to Madras during 1960-61 and 1961-62 for noon-feeding of school children;

(b) in how many schools this scheme has been introduced; and

(c) the number of children being fed under the scheme?

The Minister of Education (Dr. K. L. Shrimali): (a) It is not possible to indicate the amount of Central assistance given to Madras during 1960-61, 1961-62 for noon-feeding of school children as the Central assistance is not given scheme-wise but is given in lump sum for all programmes of education.

(b) In 27,256 Elementary schools during 1961-62.

(c) 12,65,000.

Medicinal Herbs in Madhya Pradesh

2380. Shri Hari Vishnu Kamath: Will the Minister of **Scientific Research and Cultural Affairs** be pleased to state:

(a) whether any survey has been conducted in and around Pachmarhi, Madhya Pradesh, in regard to medicinal herbs growing in that region;

(b) if so, with what result; and

(c) if not, whether Government propose to conduct such a survey in the near future?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). No, Sir, but a party of Central Indian Medicinal Plants Organization conducted a survey of the area to locate land suitable for cultivation of medicinal and aromatic plants. The Department of Agriculture, Madhya Pradesh, has accordingly submitted a scheme of experimental cultivation of such plants.

Co-operative Housing Societies for S.C. and S.T.

2381. Shri Ulaka: Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have given any loans or subsidies for Co-operative Housing Societies in Orissa for Scheduled Castes and Scheduled Tribes during the period from 1959 to 1962;

(b) if so, the amount given (year-wise) and the terms and conditions, if any;

(c) the amount proposed to be given during 1962-63; and

(d) any other measures Government propose to take with a view to help the backward classes to build their own houses or cottages?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) to (d). The information has been called for from the State Government. A statement will be laid on the table of the House as soon as the information becomes available.

Audit Staff sent to Andaman Islands

2382. Shri Ulaka: Will the Minister of **Finance** be pleased to state:

(a) the number of non-gazetted and gazetted Audit staff who were sent to Andaman Islands on deputation during the year 1961-62;

(b) the number of such officers who belong to the office of the Accountant General, Orissa; and

(c) the rate of additional allowance paid to these employees?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The requisite information is being collected and will be laid on the table of the House as soon as it becomes available.

(c). The standard rates of additional allowances and special pay payable to the Central Government employees posted from the mainland to the Andaman and Nicobar Islands are as follows:—

(i) **House rent allowance:** At the rates admissible in 'B' Class cities if rent-free accommodation is not provided.

(ii) **Special pay:**

(1) **South Andamans:** 33⅓ per cent. of the basic pay subject to a maximum of Rs. 300 p.m.

(2) **North and Middle Andamans:** 40 per cent. of the basic pay subject to a maximum of Rs. 350 p.m.

(3) **Nicobar Islands:** 45 per cent. of the basic pay subject to a maximum of Rs. 350 p.m.

(iii) **Compensatory allowance to Divisional Accountants of the Indian Audit and Accounts Department:** Rs. 100 p.m.

Rural Institutes in Orissa

2383. Shri Ulaka: Will the Minister of **Education** be pleased to state:

(a) whether any grants were given to rural institutes in Orissa during the period from 1959 to 1962;

(b) if so, the amount sanctioned to each of them; and

(c) the amount proposed to be given during 1962-63?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir. There is no Rural Institute in Orissa.

(b) Does not arise.

(c) Does not arise.

Aid to Birla Engineering College

2384. Shri Ulaka: Will the Minister of **Scientific Research and Cultural Affairs** be pleased to state:

(a) the total amount of grant sanctioned by Central Government to Birla Engineering College in Orissa during 1961-62; and

(b) the grant sanctioned for 1962-63?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). There is no college called Birla Enginering College in Orissa.

The grants sanctioned to Enginering College, Burla, Orissa during the years 1961-62 and 1962-63 are as under:—

	Non-recurring	Recurring
	Rs.	Rs.
1961-62	1,54,000	1,81,409
1962-63 . .	91,000	..

Election Results in Orissa

2385. Shri Ulaka: Will the Minister of **Law** be pleased to state:

(a) the percentage of the voters who cast their votes in the recently conducted Lok Sabha elections in Orissa; and

(b) the percentage of votes secured by different political parties, separately?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) 25·88 per cent. of the voters cast their votes in the Third General Elections to the Lok Sabha from Orissa.

(b) The percentage of votes secured by different political parties in Orissa is as follows:—

Congress ..	55.52
Ganatantra Parishad	17.42
Praja Socialist ..	15·50
Communist ..	5·11
Socialist ..	2·67
Swatantra Party ..	1·16

Free and Compulsory Primary Education

2386. Shri Ulaka: Will the Minister of **Education** be pleased to state:

(a) whether Government of Orissa have asked the Centre for assistance in the matter of expansion of free and compulsory primary education in Orissa during the current year; and

(b) if so, the reaction of Union Government in this regard?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) The matter is under consideration.

Welfare of S.C. and S.T.

2387. Shri Ulaka: Will the Minister of **Home Affairs** be pleased to state:

(a) whether any amount was surrendered by Orissa Government as unspent amount in 1959-60 and 1960-61 under the State and Centrally sponsored programmes for the welfare of the Scheduled Castes and Scheduled Tribes; and

(b) if so, what was the total amount, year-wise?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) The extent of Central assistance unutilised is as follows:—

(Rs. in lakhs)

Year	State Plan Schemes		Centrally Sponsored Schemes	
	Welfare of Scheduled Tribes	Welfare of Scheduled Castes	Welfare of Scheduled Tribes	Welfare of Scheduled Castes
1959-60	3·96	..	15·95	0·48
1960-61	3·59	0·87	29·07	..
TOTAL .	7·55	0·87	45·02	0·48

विश्वविद्यालयों में सामान्य शिक्षा

२३८८. **श्री कृष्ण देव त्रिपाठी** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालयों एवं सम्बद्ध कालेजों में सामान्य शिक्षा प्रारम्भ करने पर सरकार विचार कर रही है;

(ख) यदि हां, तो इस योजना की रूप-रेखा क्या है; और

(ग) तृतीय पंचवर्षीय योजना के अन्त तक यह योजना किस रूप में तथा किस सीमा तक कार्यान्वित होने की आशा है ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली) : (क) से (ग). निम्नांकित विश्वविद्यालयों में सामान्य शिक्षा कार्यक्रम पहले से ही चल रहे हैं :—

अलीगढ़, आन्ध्र, बनारस, बड़ोदा, गुजरात, यादवपुर, कर्नाटक, केरल, मद्रास, मैसूर, उस्मानिया, पूना, राजस्थान, रुड़की, महिलाओं का एस० एन० डी० टी०, श्री वेंकटेश्वर और विश्वभारती ।

इन विश्वविद्यालयों के अलावा, आगरा, भागलपुर, बम्बई, मराठवाड़ा, नागपुर, पंजाब, पटना, सागर, उत्कल, और संस्कृत विश्वविद्यालय वाराणसी, विश्वविद्यालयों में भी इस योजना को आरम्भ करने के प्रश्न पर विचार किया जा राहा है ।

२. जिन विश्वविद्यालयों ने सामान्य शिक्षा कार्यक्रम प्रारम्भ कर दिये हैं अथवा जो विश्वविद्यालय निकट भविश्य में यह कार्यक्रम प्रारम्भ करने वाले हैं, उन्हें निम्नांकित क्षेत्रों और क्रियाकलापों के लिये तीसरी पंचवर्षीय आयोजना के दौरान सीमित वित्तीय सहायता दी जायेगी :

१. वे विश्वविद्यालय जिन्होंने सामान्य शिक्षा पाठ्यक्रम प्रारम्भ कर दिये हैं :—

(क) पठन सामग्री एकत्रित, संपादित और साइक्लोस्टाइल करवाना अथवा छपवाना;

(ख) अनुभवों के आदान प्रदान, अन्य संस्थाओं के विशेषज्ञों से मिलने, और परीक्षा तथा शिक्षण पद्धति (निर्धारण और परीक्षण) पर विचार-विमर्श करने के लिये सामान्य-शिक्षा शिक्षण में भाग लेने वाले संकाय सदस्यों के लिये एक सुयोग्य व्यक्ति की अध्यक्षता में सम्मेलन, सभाएं अथवा वाद-विवाद ;

(ग) छुट्टियों के दिनों में रचनालय-सत्र;

(घ) पुस्तकालय में बढ़ोतरी, विशेषतया सामान्य रुचि की पुस्तकों द्वारा;

(ङ) सामान्य शिक्षा पाठ्यक्रमों में प्रयोग के लिये श्रव्य-दृश्य उपकरण (साधन);

(च) उत्कृष्ट विशेषज्ञों द्वारा अपने-अपने विषयों पर सामान्य शिक्षा कार्यक्रम के अंग के रूप में भ्रमण करने वाले प्राध्यापकों द्वारा व्याख्यान ।

२. जहां सामान्य शिक्षा कार्यक्रम प्रारम्भ करने की योजना विचाराधीन है :—

(क) जिन विश्वविद्यालयों में ऐसे कार्यक्रम तैयार किये जा रहे हैं, वहां अभ्यास और क्रियाविधि के अध्ययन और सूचनार्थ सामान्य शिक्षा में रुचि रखने वाले संकाय सदस्यों द्वारा कम-अवधि के भ्रमण ।

(ख) दूसरे ऐसे विश्वविद्यालयों से, जहां अग्रिम स्तर पर कार्यक्रम कार्यान्वि किये गये हैं, सामान्य शिक्षा के विशेषज्ञों द्वारा भ्रमण ;

(ग) (सम्बद्ध विश्वविद्यालयों के लिये) एक ऐसी समिति का गठन, जिस की नियुक्ति उपयुक्त सामान्य शिक्षा का कार्यक्रम तैयार करने के लिये की जा सकती है । इस में पाठ्य-

क्रमों का मसौदा तैयार करने और पठन-सामग्री को चुनना भी शामिल है;

(घ) उपर्युक्त (ग) के अन्तर्गत गठित समिति द्वारा तैयार की गई योजनाओं पर वाद-विवाद करने, समीक्षा करने तथा सिफारिश करने के लिये प्रिंसिपलों और संकाय सदस्यों की बैठकें ।

३. तीसरी पंचवर्षीय आयोजना के अन्त तक योजना किस सीमा तक कार्यान्वित की जा सकेगी, यह विश्वविद्यालयों के सहयोग पर निर्भर है ।

Territorial Councils

2389. Shri Krishna Deo Tripathi: Will the Minister of Home Affairs be pleased to state:

(a) the numbr of votes polled in the Third General Elections for the Territorial Councils in various Union Territories and also the number of votes declared invalid;

(b) the number of votes polled by candidates of recognised and unrecognised national and regional political parties and also the independent candidates in various Territorial Councils separately in the recent general elections;

(c) the number of independent candidates together with the number of those who won and the number of those who forfeited their security deposit; and

(d) number of candidates set up by various recognised and unrecognised political parties to the Territorial Councils and the number of those who won and who lost their security?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). Information is being collected and will be laid on the Table of the House.

शारीरिक शिक्षा

२३९०. श्री कृष्ण देव त्रिपाठी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के किन विश्वविद्यालयों में तथा विश्वविद्यालयों से सम्बद्ध किन कालेजों में शारीरिक शिक्षण की व्यवस्था है;

(ख) क्या इस दिशा में विश्वविद्यालय अनुदान आयोग ने कोई योजना तैयार की है ; और

(ग) यदि हां, तो वह किस सीमा तक लागू हुई है तथा तीसरी पंचवर्षीय योजना समाप्त होने तक कितनी प्रगति इस दिशा में हो सकेगी ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली): (क) अधिकतर विश्वविद्यालयों और कालेजों में किसी न किसी रूप में शारीरिक शिक्षा की सुविधाएं उपलब्ध हैं । मालूम हुआ है कि निम्नांकित विश्वविद्यालय और उनसे सम्बद्ध कालेज शारीरिक शिक्षा में डिप्लोमा या डिग्री के लिये प्रशिक्षण सुविधायें उपलब्ध करते हैं :—

१. **मद्रास विश्वविद्यालय :**

(i) शारीरिक शिक्षा का वाई० एम० सी० ए० कालेज, मद्रास ।

(ii) शारीरिक शिक्षा का अलागप्पा कालेज, कारई कुडी ।

२. **लखनऊ विश्वविद्यालय :**

(i) लखनऊ क्रिश्चियन कालेज, लखनऊ ।

३. **उस्मानिया विश्वविद्यालय :**

(i) शारीरिक शिक्षा का राजकीय कालेज, हैदराबाद ।

४. **पंजाबी विश्वविद्यालय :**

(i) शारीरिक शिक्षा का राजकीय कालेज, पटियाला ।

५. **विक्रम विश्वविद्यालय :**

(i) शारीरिक शिक्षा का लक्ष्मीबाई कालेज, ग्वालियर ।

(ख) जी, नहीं ।

(ग) प्रश्न नहीं उठता ।

Foreign Women Married to Indian Citizens

2391. **Dr. P. N. Khan:**
Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether all the marriages of alien women with Indian citizens are duly registered;

(b) whether the number of such marriages is increasing or decreasing;

(c) what was the total number in 1961-62;

(d) whether all of them have applied for Indian citizenship; and

(e) if so, how many of them have been given the India citizenship?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The required information is being collected and will be laid on the Table of the House in due course.

(d) 411 alien wives of Indian citizens applied for registration as Indian citizens in 1961-62.

(e) 321.

कर्मचारियों की सेवा की शर्तें

२३९२. **श्री प्रकाशवीर शास्त्री :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार के कर्मचारियों के सेवाकाल और वेतन आदि सम्बन्धी पुराने नियमों में और रूपभेद करने की आवश्यकता है ;

(ख) क्या महिला कर्मचारियों को कुछ और विशेष सुविधायें देने के बारे में कोई सुझाव प्राप्त हुए हैं ; और यदि हां, तो इस विषय में सरकार की क्या प्रतिक्रिया है; और

(ग) क्या यह भी सच है कि काम के घंटे बढ़ाने का भी कोई प्रस्ताव है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) पारिश्रमिक के मामले में कोई संशोधन करना आवश्यक नहीं समझा गया है। "सेवा काल" से सदस्य का अभिप्राय स्पष्ट नहीं है ।

(ख) गृह-कार्य मंत्रालय में इस सम्बन्ध में कोई सुझाव प्राप्त नहीं हुए हैं ।

(ग) जी नहीं ।

Departmental Proceeding Against Government Servants

2393. **Shri S. N. Chaturvedi:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number of cases, Ministry-wise, in which officers or staff of various Ministries and their attached and subordinate offices were proceeded against in court or departmentally as a result of financial irregularities, negligence, misappropriation or embezzlement of public money, thereby causing loss to Government during the period 1960-61; and

(b) in how many cases were the guilty officers or staff (i) dismissed, (ii) removed from services or (iii) reduced in rank, Ministry-wise?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected. A statement will be laid on the Table of the House after full information is received.

Titagarh Women's Camps, 24 Parganas

2394. **Shrimati Renu Chakravartty:** Will the Minister of **Education** be

pleased to state:

(a) why some women living in both the Titagarh Women's Camps, Titagarh, 24 Parganas, are still living in tents;

(b) why permanent structures are not being provided for them;

(c) whether it is a fact that except Charkha spinning no other means of livelihood is open to them;

(d) why the production centre near Titagarh Women's Camp II is not developed into a regular centre for employing these women; and

(e) what arrangements are being made to improve the running of these women's camps specially to get them work and better medical aid?

The Minister of Education (Dr. K. L. Shrimali): (a) They are living in tents because the accommodation in the permanent structures is not adequate.

(b) Permanent structures are being provided elsewhere and when they are completed most of them will find accommodation there.

(c) The inmates are maintained on Government expense. Light crafts are practised to develop self help and discourage indolence.

(d) The Titagarh production centre is for men. Women are considered unsuitable for the types of work done in this centre.

(e) It is proposed to re-organise the Homes for displaced persons with a view to improve the facilities being provided in them and ensure speedy rehabilitation of the inmates. Adequate medical facilities already exist in these Homes.

Contribution for Development of Schools in Delhi

2395. Shri Wadiwa: Will the Minister of **Education** be pleased to state:

(a) the number of higher secondary schools at present housed in tents in Delhi; and

(b) the percentage of students who passed in third division in the Higher Secondary Examination during 1962 in Delhi?

The Miniser of Education (Dr. K. L. Shrimali): (a) 28 Government Higher Secondary Schools.

(b) 56 per cent.

National Insurance Co. Ltd.

2396. Shri A. K. Gopalan:
Shri P. Kunhan:
Shri S. M. Banerjee:
Shri Chhotubhai Patel:

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 1711, on the 8th December, 1961 and state:

(a) whether it is a fact that the Controller of Insurance, Simla, received on the 17th November, 1961 the documents regarding the National Insurance Company Limited; and

(b) whether it is a fact that so far no action has been taken by the Controller in the matter?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) There being a criminal complaint against the complainant with the Delhi Police, the Controller of Insurance considered it desirable to wait until the results of that investigation are known.

Mehrohtra Commission Report

2397. Shri Indrajit Gupta: Will the Minister of **Home Affairs** be pleased to state:

(a) whether non-publication of the Mehrohtra Commission's report on the police firing in Silchar in 1961 has evoked fresh agitation in that area; and

(b) reasons for delay in publishing the Commission's report?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Some student groups in the District of Cachar have been demanding the publication of the Mehrohtra Inquiry Commission's report. The Commission's report as received by the Government of Assam on April 10, 1962 and is now under their consideration. The State Government have reported that as the report has touched upon certain complicated issues, it will have to be carefully examined in all its aspects. Accordingly it will take some time for the State Government to arrive at a decision in regard to the publication of the report.

Pay Scales of Employees in Manipur and Tripura

2398. **Shri S. T. Singh:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether there is a difference between the pay scales in respect of Grade III and Grade IV employees of Manipur Administration and those of Tripura over and above the special allowance enjoyed by Tripura; and

(b) if so, steps, if any, taken to remove the disparities?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). As recommended by the last Pay Commission, the pay scales of various posts under the Manipur and the Tripura Administrations follow those of Assam and West Bengal, respectively. As the two territories follow different patterns in this respect the question of removal of disparities between their pay scales does not arise.

रूपकुण्डक में पाये गये मानव अस्थिपंजर

२३९९. **श्री भक्त दर्शन :** क्या वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के चमोली जिले में हिमालय की ऊंची चोटी पर स्थित रूपकुण्ड झील में पाये गये मानव अस्थिपंजरों के बारे में भारत के नृतत्वीय सर्वेक्षण विभाग ने जो पड़ताल की थी उसके आधार पर कुछ निष्कर्ष निकाले गये थे ;

(ख) यदि हां, तो क्या स्वामी प्रणवानन्द और कुछ अन्य व्यक्तियों ने भी उसके बाद उपरोक्त झील के बारे में पड़ताल करके कुछ नये पहलुओं पर प्रकाश डाला है; और

(ग) यदि हां, तो नई पड़ताल के फलस्वरूप उपरोक्त मानव अस्थिपंजरों के ऐतिहासिक महत्व के बारे में क्या नई बातें मालूम हुई हैं ?

वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मंत्रालय में उपमंत्री (डा० म० मो० दास) : (क) अस्थाई निष्कर्ष निकाले गये थे ।

(ख) भारत सरकार को स्वामी प्रणवानन्द या दूसरे लोगों द्वारा की गई खोजों की कोई प्रामाणिक रिपोर्ट नहीं मिली है ।

(ग) सवाल पैदा नहीं होता ।

Setting up of Plants for Production of Trucks

2400. **Shri Surendranath Dwivedy:** Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether Government are aware of any negotiation being carried on by the Government of Orissa with any foreign country for setting up of plants to produce 25 ton trucks;

(b) if so, which are the foreign countries with which these negotiations are being carried out; and

(c) whether such plants would be started during the Third Plan period?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) The Government of Orissa have not started any negotiations with foreign countries.

(b) and (c). Do not arise.

Independent Air Operators

2401. Shri J. B. S. Bist: Will the Minister of **Defence** be pleased to **state:**

(a) whether the work done by Independent Air Operators at present is considered as valuable support to the Defence problems.

(b) if so, what help is contemplated to assist the Independent Air Operators to build up the fleet and **man-power;**

(c) whether it is a fact that IAF have blocked the transfer of surplus or unserviceable Dakotas with Indian Airlines Corporation to the Indian Independent Operators; and

(d) if so, the reasons therefor?

The Minister of Defence (Shri Krishna Menon): (a) The services of one Independent operator are being utilised to airlift-air-drop supplies required by the civil administration, including Assam Rifles, in NEFA and Nagaland. This operation is under direction of Ministry of External Affairs who is the department of Government in charge of the administration of this area.

(b) The independent operator is not a Government concern.

(c) and (d). The Ministry of Defence permits the sale of planes on the basis of its assessment of IAF requirements and national interest. Dakotas have been permitted to be released to other users when and if possible.

Population of Madras

2402. Shri G. Mohanty: Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have made any enquiry in the increase in population in Madras State where the percentage of increase as compared to other States is very low; and

(b) if so, whether Government will place a copy of the Report on the Table?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). The cause for the increase in population revealed by the Census will be studied in detail by each Superintendent of Census Operations when all the tables for the 1961 Census have been prepared and the findings of the Superintendents of Census Operations will be recorded in his report. These investigations, study and reporting will take some time.

Cement and Steel for Mysore

2403. Shri S. B. Patil: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) the requirement of Mysore State of Cement, Steel and G.C.I. Sheets and the allotment made for 1960-61, and 1961-62;

(b) whether these allotments have been fulfilled;

(c) if not, the reason therefor;

(d) whether any representations or proposals have come from the Mysore Government for the increase in allotment; and

(e) if so, details and the reactions of the Central Government thereto?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) The demand, allotment and despatches of cement, steel and G.C. sheets during 1960-61 and 1961-62 are as follows:—

In Metric Tonnes

1960-61	Demand	Allotment	Despatches
1	2	3	4
Cement	3,44,709	2,58,332	2,86 909
Steel	99,050	82,217	42,829
G.C. Sheets	13,005	8,791	1,627

1	2	3	4
1961-62			
Cement	4,69,028	2,56,000	2,83,178
Steel .	36,903	11,452	66,065
G. C. Sheets . .	17,039	6,839	2,378

(b) As regards cement, the allotments for both years have been fulfilled. As regards Steel and G.C. Sheets, supplies to the extent of allotment would be made in due course depending on the volume of outstanding and the age of the orders booked.

(c) As regards cement, the question does not arise. As regards steel and G.C. Sheets insufficient production is the main reason. However, the quantity available is equitably distributed.

(d) No Sir. State Governments are generally aware of the short supply position of certain categories of steel.

(e) Does not arise.

Employees of Himachal Pradesh Administration

3404. Shri A. N. Vidyalankar: Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have received any representation from the Himachal Pradesh Subordinate Services Association or from other Class III employees of the Himachal Pradesh Administration for redressing their grievances;

(b) the specific demands made; and

(c) the action Government propose to make in the matter.

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). A statement is laid on the Table of the House. [*See* Appendix II, annexure No. 98.]

चीड़ की पत्तियों के ऊन का उत्पादन

२४०५. **श्री भक्त दर्शन :** क्या वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के पहाड़ी जिले गढ़वाल के एक निवासी स्वर्गीय श्री अमर सिंह रावत ने बड़े परिश्रम के बाद चीड़ की पत्तियों से ऊन तैयार करने का एक अजीब तरीका कई वर्ष पहले निकाला था;

(ख) क्या यह भी सच है कि मंत्रालय की विभिन्न अनुसंधानशालाओं में चीड़ की पत्तियों से ऊन तैयार करने के तरीके की उपयोगिता और व्यावहारिकता की जांच पड़ताल की गई थी ;

(ग) यदि हां, तो इन प्रयोगों और जांच पड़ताल से क्या परिणाम प्राप्त हुये ; और

(घ) इस तरीके से पहाड़ी क्षेत्रों में काफी मात्रा में उपलब्ध इस कच्ची सामग्री का वाणिज्यिक आधार पर उपयोग करने के सम्बन्ध में अब तक क्या प्रगति हुई है अथवा भविष्य के लिये क्या योजनाएं बनाई गई हैं ?

वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मन्त्री (श्री हुमायून कबीर) : (क) और (घ) सरकार को कोई सूचना नहीं है।

(ख) और (ग). जम्मू में क्षेत्रीय अनुसन्धानशाला में कुछ प्रयोग बतौर खोज के किए गए । पत्तियों से आवश्यक तेल निकाला जा सकता है और उसके बाद ऊन की किस्म के रेशे मिल सकते हैं ।

Representation of S.C. and S.T. in Services

2406. **Shri Subodh Hansda:**
Shri S. C. Samanta:
Shri B. K. Das:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the cell set up in his Ministry to look after the representation in services of Scheduled Castes and Scheduled Tribes under the Central Government has started its work; and

(b) what kind of function it is doing?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes.

(a) The Cell ensures that orders regarding reservation for Scheduled Castes and Tribes in Central Government services are properly given effect to. It also considers and makes suggestions for improving the representation of these Castes and Tribes in Central Government service.

Avro-748

2407. Shri Bishanchander Seth: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that the I.A.F. delegation which recently visited U.K. to evaluate the Avro-748 has submitted its report to Government; and

(b) if so, the details and the reactions of Government thereto?

The Minister of Defence (Shri Krishna Menon): (a) and (b). The delegation had been sent as part of the normal arrangements for the progressive manufacture of the Avro. They have made the necessary inquiries and arrangements all of which are related to the processes and procedures of production.

उड़ीसा में तेल

२४०८. **श्री किशन पटनायक :** क्या खान और इंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को विदित है कि उड़ीसा के ढेंकानाल जिले में तेल मिलने की संभावना है ; और

(ख) यदि हां, तो क्या तेल की खोज के लिये कोई योजना है ?

खान और इंधन मन्त्री (श्री के० डे० मालवीय) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

वयस्क बहरों के लिये प्रशिक्षण केन्द्र

२४०९. **श्रीमती सावित्री निगम :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि वयस्क बहरों और गूंगों के लिये स्थापित किए गये आदर्श केन्द्र पर कितना व्यय किया गया है और उसमें कितने छात्रों को प्रशिक्षित करने का विचार है ?

शिक्षा मन्त्री (डा का० ला० श्रीमाली) : अभी तक कुछ खर्च नहीं किया गया है । वर्तमान वर्ष में केन्द्र में, ३० प्रशिक्षार्थियों के लिये व्यवस्था होगी । तीसरी पंचवर्षीय आयोजना के अन्त तक, १२० प्रशिक्षार्थियों के लिए व्यवस्था कर दी जाएगी ।

विदेशों में विदेशी भाषायें सीखने के लिये छात्रवृत्तियां

२४१०. **श्रीमती सावित्री निगम :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि चालू वर्ष में विदेशी भाषायें सीखने के लिये अन्य देशों को जाने वाली कितने छात्रों को छात्रवृत्तियां दी गईं ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली) : दस ।

अंगहीन व्यक्तियों के लिये काम दिलाऊ दफ्तर

२४११. **श्रीमती सावित्री निगम :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि अंगहीन व्यक्तियों को रोजगार दिलाने के लिये १९६१-६२ में कितने काम-दिलाऊ दफ्तर खोले गये ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली): एक ।

विकलांग बालकों के लिये संस्थायें

२४१२. **श्रीमती सावित्री निगम :** क्या शिक्षा मंत्री यह बताने का कृपा करेंगे कि विकलांग बालकों की शिक्षा और उन का उपचार करने वाली संस्थाओं को १९६१-६२ में अनुदान के रूप में कितनी राशि दी गई है?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली): ३,५८,११७ रुपये ४० नये पैसे ।

सोल्जर्स बोर्ड अनुरक्षण अनुदान

२४१३. **श्री रणंजय सिंह :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश को किस समय तक सोल्जर्स बोर्ड अनुरक्षण अनुदान दिये गये हैं ; और

(ख) अन्तिम भुगातन किस तिथि को किया गया था ?

प्रतिरक्षा मन्त्रालय में राज्य मन्त्री (श्री रघुरामैया) : (क) उत्तर प्रदेश में सैनिक, वायिक, वायु सैनिक बोर्डों पर आने वाले खर्च के, केन्द्रीय सरकार के भाग की अदायगी १९६१-६२ वर्ष समेत तक कर दी गई है । तदपि उस का कुछ अंश, १९६१-६२ के वास्तविक खर्च का जांच किये हुए, विवरण की प्राप्ति पर समंजन के लिये रोक लिया गया है । १९६२-६३ वर्ष के सम्बन्ध में भी केन्द्रीय सरकार के भाग का ७५ प्रतिशत विमुक्त कर दिया गया है ।

(ख) २० जुलाई १९६२ ।

Indian Border Police held by Chinese

2414. Shri Vidya Charan Shukla: Will the Minister of **Defence** be pleased to state:

(a) whether any members of our border police are presently held in the custody of the Chinese;

(b) if so, particulars thereof; and

(c) the steps taken to obtain their release?

The Minister of Defence (Shri Krishna Menon): (a) No member of our border police force is in the custody of the Chinese.

(b) and (c). Do not arise.

राजस्थान के बैंकों को स्टेट बैंक आफ राजस्थान में मिलाना

२४१५. **श्री प० ला० बारूपाल :** क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के वर्तमान बैंकों का स्टेट बैंक आफ राजस्थान में मिलाने की कोई योजना विचाराधीन है ; और

(ख) यदि हां, तो इसे कब तक कार्यान्वित किया जायेगा ?

वित्त मन्त्री (श्री मोरारजी देसाई) : (क) और (ख). एक प्रस्ताव विचाराधीन है कि भारतीय राज्य बैंक (सहायक बैंक) अधिनियम १९५९ की धारा ३८ के अधीन बीकानेर राज्य बैंक का जयपुर राज्य बैंक के कार्य, परिसम्पत्ति और देनदारियां को अपने हाथ में ले लेना चाहिये । अभी कोई अन्तिम निश्चय नहीं किया गया, क्योंकि इन दोनों बैंकों के निदेशक-मण्डलों (बोर्ड्स आफ डाइरेक्टर्स) ने इस विषय पर विचार नहीं किया है ।

चमोली में एस्बेस्टस के पत्थर

२४१६. { **श्री राम सेवक :**
श्री रघुनाथ सिंह :

क्या खान और ईंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एस्बस्टस बनाने वाला पत्थर उत्तर प्रदेश के चमौली जिले में भारी मात्रा में उपलब्ध हुआ है ;

(ख) यदि हां, तो उस की अनुमित मात्रा और उसे निकालने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ; और

(ग) क्या सरकारी क्षत्र में एक कारखाना लगाने की कोई प्रस्तावना है और यदि हां, तो कब लगाया जायेगा ?

खान और ईंधन मन्त्रालय में उप-मन्त्री (श्री हजरतवीस) : (क) उत्तर प्रदेश के चमौली जिले में एस्बेस्टस के पाये जाने का पता लगा है ।

(ख) तथा (ग). १९५९-६० में उत्तर प्रदेश सरकार के भूगर्भीय और खनन विभाग द्वारा इन विद्यमानताओं स सम्बन्धित अन्वेषणों को शुरू करने का पता लगा है । अभी तक अन्वेषणों के लगभग पूरे होने की कोई रिपोर्ट प्राप्त नहीं हुई है और इसलिये सम्भाव्य संचयों के कोई प्राक्कलन उपलब्ध नहीं हैं । इस को इस्तेमाल के कार्यक्रम से संबंधित कोई प्रस्ताव राज्य सरकार से प्राप्त नहीं हुआ है ।

D.A. to employees of H.A.L. and B.E.L.

2417. **Shri S. M. Banerjee.** Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that dearness allowance in respect of employees of Hindustan Aircraft Ltd. and Bharat Electronics Ltd., Bangalore has been increased;

(b) if so, the quantum of increase;

(c) whether they will also be paid production bonus; and

(d) if so, the quantum of such bonus?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

(b) The quantum of increase is as follows:—

Pay Range p.m.	Existing rates p.m.	Revised rates p.m.
Below Rs. 150	Rs. 10	Rs. 15
Rs. 150 and above but below Rs. 300	Rs. 20	Rs. 30
Rs. 300 and upto Rs. 320 .	Amount by which pay falls short of Rs. 320.	Amount by which pay falls short of Rs. 330
Rs. 321 and upto Rs. 390 .	Nil.	Rs. 10
Rs. 391 and above	Nil.	Amount by which pay falls short of Rs. 400.

The Revised Rates take effect from 1-11-1961.

(c) and (d). Yes, Sir. Production bonus schemes are in force but the quantum of bonus is not related to Dearness Allowance. For the year 1961-62, each employee drawing a basic pay of Rs. 500 and below was paid Rs. 85 in H.A.L. and Rs. 60 in B.E.L. as production bonus. The payments were made in the current year.

Bharat Commercial Company Ltd.

2418. Shri S. M. Banerjee: Will the Minister of **Finance** be pleased to state:

(a) whether Bharat Commercial Company Calcutta was fined Rs. 25 lakhs by the Customs in an adjudication;

(b) whether their appeal was also rejected in July, 1962; and

(c) whether in the adjudication proceedings facts have been revealed as to how Government are being cheated by some Indian and foreign firms?

The Minister of Finance (Shri Morarji Desai): (a) to (c). In connection with a quantity of about 5800 bales of jute goods sought to be shipped to America by M/s. Bharat Commercial Company in 1961, the Calcutta Customs authorities took penal action under the Sea Customs Act and the Foreign Exchange Regulation Act. The jute goods were confiscated and an option given to the owners to pay a fine of Rs. 25 lakhs in lieu of confiscation. A revision application filed by the firm was rejected by the Government of India in July, 1962. It is reported that the firm has since taken the matter to court. The Additional Collector of Customs, Calcutta had held that F.O.B. or invoice values as declared in the shipping bills and the "G.R. I forms" were wrong, and that, irrespective of the values so declared, M/s. Bharat Commercial Company were to receive the full value of the goods shipped.

Under invoicing in Export of Manganese Ore

2419. Shri S. M. Banerjee: Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that certain firm in Bombay was raided for under invoicing in the export of Manganese ore recently;

(b) if so, the name of this firm; and

(c) what action has been taken against this firm?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) It is reported that the firm has been operating in two names, viz., Messrs. R. Landaur & Company (Private) Limited and Messrs. Friedlander Ores & Metals (Private) Limited, Bombay.

(c) Investigations in the matter are in progress.

Campus Projects

2420. Shri Mansinh P. Patel: Will the Minister of **Education** be pleased to state:

(a) whether the scheme of Campus Projects in Secondary Education has been continued in Gujarat State during this year;

(b) if so, the provision made therefor during 1962-63;

(c) whether fresh applications have been invited for the purpose; and

(d) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Under the scheme, grants are given in three or four instalments to High Schools/Higher Secondary Schools and the Colleges/Universities for the construction of recreational amenities, with a component of "Shramdan" from students. The projects approved during the years 1957-58 to 1961-62 have continued to be given grants during the current year too. No specific allocations are made for any State/University. The total provision for the scheme for 1962-63 is Rs. 25 lakhs.

(c) and (d). No, Sir. This will be done after the rules and conditions for 1962-63 are finalised.

Basic Education

2421. { Shrimati Jamunadevi:
{ Shri P. R. Chakraverti:

Will the Minister of **Education** be pleased to state:

(a) the steps that have been taken by Government to study the working of Basic Education in different States and to find how far it has achieved its objectives;

(b) whether attempts have been made to follow a certain pattern of Basic Education;

(c) if so, on what lines; and

(d) what is the number of Basic Education Schools in Madhya Pradesh at present?

The Minister of Education (Dr. K. L. Shrimali): (a) The Government of India has set up a National Board of Basic Education for the purpose.
(b) No, Sir.

(c) Does not arise.

(d) In 1959-60 which is the latest year for which statistical information is available with the Government of India, the number of Basic Schools in Madhya Pradesh was as follows:

Junior Basic Schools.	2369
Senior Basic Schools.	297
Post Basic Schools.	Nil
Total:	2666

अनुसन्धान कर्त्ताओं को छात्रवृत्तियां

२४२२. **श्री युवराज दत्त सिंह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जनवरी, १९६२ से विश्वविद्यालय अनुदान आयोग ने शोध कार्य करने वाले विद्यार्थियों को छात्रवृत्तियां बांटने का काम अपने हाथ में ले लिया है, जबकि इस से पहले यह काम शिक्षा मंत्रालय द्वारा किया जाता था ; और

(ख) क्या जून, १९६२ तक विश्वविद्यालय अनुदान आयोग इन छात्रवृत्तियों को नहीं बांट पाया था ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली): (क) अनुसंधान कर्त्ताओं को छात्रवृत्तियां प्रदान करने का कार्य विश्वविद्यालय अनुदान आयोग ने, नवम्बर, १९६१ में, शिक्षा मंत्रालय से ले लिया था ।

(ख) आयोग ने, छात्रवृत्तियों के संबंध में, फरवरी १९६२ में अपने निर्णय घोषित किये और जून, १९६२ से पहले बहुत से अनुसंधान कर्त्ताओं को उन की छात्रवृत्ति-राशियां भी दे दीं ।

दिल्ली में अवैध शराब

२४२३. **श्री युवराज दत्त सिंह :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले ६ महीनों में दिल्ली में नाजायज शराब बेचने वालों की संख्या बढ़ गई है ;

(ख) यदि हां, तो इस प्रकार के कितने अपराधी पकड़े गये ; और

(ग) उन को क्या दण्ड दिया गया ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री दातार) : (क) और (ख). १६-२-६२ से १५-८-६२ तक की अवधि में नाजायज शराब का व्यापार करने के सम्बन्ध में पकड़े गये अपराधियों की संख्या बढ़ने का निश्चित कारण बताना सम्भव नहीं है । इस अवधि में यह संख्या ८०२ थी जबकि सन् १९६१ की तत्सम् अवधि में यह संख्या ६८२ थी । नाजायज शराब के व्यापार में बढ़ोतरी और अधिकारियों की अधिक सतर्कता आदि इसके विभिन्न कारण हो सकते हैं ।

(ग) पकड़े गये ८०२ व्यक्तियों में से ४४७ का चालान किया गया है तथा १९१ दोषी सिद्ध हुए हैं । दोषी ठहराये गये व्यक्तियों को दी गई सजायें निम्न प्रकार हैं :—

व्यक्तियों की संख्या	दी गई सजा
१४	१० रुपये से ३०० रुपये तक विभिन्न जुर्माने ।

व्यक्तियों की संख्या	दी गई सजा
१४३	५ रुपये से २०० रुपये तक जुर्माने के साथ न्यायालय उठने से नौ मास तक विभिन्न अवधि की जेल ।
१४	एक मास तक की कड़ी जेल ।
११	एक मास से छः मास तक की कड़ी जेल ।
१	प्रबोधन
८	अच्छे व्यवहार के लिए प्रमाणपत्र लिये गये ।

खनिज उत्पादन

२४२४. **श्री युवराज दत्त सिंह :** क्या खान और ईंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार देश के खनिज उत्पादन को बढ़ाने के लिए अनेक देशों से टेकनिकल सहायता लेने का प्रयत्न कर रही है;

(ख) यदि हां, तो किन देशों ने इस योजना में सहयोग देने का वचन दिया है; और

(ग) इस योजना का पूरा ब्यौरा क्या है ?

खान और ईंधन मन्त्री (श्री केशव देव मालवीय) : (क) जी, हां ।

(ख) इंगलिस्तान, फ्रांस, अमेरिका, पश्चिमी जर्मनी, रूस और पोलैण्ड ।

(ग) इन स्कीमों में तकनीकी सहायता अर्थात् निम्नलिखित क्षेत्रों में परामर्श सम्बन्धी सेवाएं, तकनीकी व्यक्तियों की सेवाएं, भारतीय व्यक्तियों के लिए प्रशिक्षण की सुविधाओं, परियोजना रिपोर्टें और कार्यकारी आलेखों को तैयार करना और प्लांट एवं उपकरणों आदि की सप्लाई की व्यवस्था की गई है :—

(१) नई कोयला खानों, वर्कशाप और धावनशालाओं की स्थापना ।

(२) कोयला खानों के गहरे कपकों का विकास ।

(३) प्रपाती झुके हुए कोयला-स्तरों का विकास ।

(४) प्रपाती झुके हुए मोटे-स्तरों को गिराने (depillaring steeply inclined thick seams) की प्रविधि का प्रशिक्षण ।

(५) मद्रास राज्य में नयवेली में लिगनाइट निक्षेपों का विकास एवं समुपयोजन ।

Gujarat Oil Workers Union

2425. Shri Yajnik: Will the Minister of Mines and Fuel be pleased to state:

(a) whether any Union of the workers of the Oil and Gas fields in Gujarat has been organised and recognized by Government;

(b) the demands submitted by the Union to Government and those which have been fully or partially met;

(c) whether any representative of the Union has been recommended by Government to any foreign Agency for making a study tour of USA with a view to studying the petro-chemical problems; and

(d) the amount of help that Government are giving for this study tour by way of providing foreign exchange and other facilities?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Two Unions have been organised by the employees of Oil and Natural Gas

Commission in Gujarat. The Question of recognisation is under consideration of the Commission.

(b) Main grievances related to regularisation of contingent workers, payment of overtime wages, payment of arrears of revised scales of pay, implementation of Employees Provident Fund and other individual grievances. An agreement has been reached between the Oil and Natural Gas Commission and the Workers' Organisation regarding the grievances and the implementation of the agreement is in progress.

(c) No, Sir.

(d) Does not arise.

State Bank Branch in Ambala City

2426. **Shri P. Kunhan:**
Shri Umanath:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that shortage in cash due to misappropriation is reported in the State Bank of India, Ambala City Branch;

(b) if so, how many such incidents of shortage have taken place; and

(c) what action has been taken in this respect?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Certain shortages in the currency chest balance for which the State Bank of India is responsible were reported at the time of the checking of the balance by a new accountant posted to the Ambala branch. This is the first known instance of a shortage in the currency chest balance at Ambala.

(c) The question of the action to be taken will be considered when the investigations, which are under way, have been completed.

Cement Companies

2427. **Shri A. K. Gopalan:**
Shri P. Kunhan:
Shri Umanath:

Will the Minister of **Steel and Heavy Industries** be pleased to state the number of cement producing companies with the number of factories owned by them and their respective capacity at present sanctioned for expansion?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): There are at present 20 companies engaged in the manufacture of cement. Except for Messrs. Associated Cement Companies Ltd., Bombay, who own 14 cement factories, all the other companies own one cement factory each. A statement showing the existing capacities of the cement producing companies and the additional capacity approved for expansion is laid on the Table of the House.

Coal Distribution

2428. Shri Himatsingka: Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether the representatives of India Coal Merchants Association have represented against the new scheme of distribution of BRK' 'Z' and SSI' classes of coal; and

(b) if so, the details thereof?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). In order to effect a quicker turn round of wagons and enable movement in block rakes to specified destinations, distribution of soft coke, and coal required for brickburning and small scale industries were rationalised with effect from September 1961 by channelising the supplies through the District Magistrates or nominees appointed by the State Governments. The Indian Coal Merchants' Association represented against this scheme stating that such a scheme would disturb the normal

trade channels, and result in deterioration in the quality of coal supplied to the consumers. In spite of what the Association stated the scheme has been functioning satisfactorily for the last one year.

Degree College in Nahan District of Himachal Pradesh

2429. Shri Pratap Singh: Will the Minister of **Education** be pleased to state:

(a) whether the attention of Government has been drawn to the demand of the residents of Nahan, District Sirmur, Himachal Pradesh for a Science Degree College for that part of Himachal Pradesh; and

(b) if so, the action taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Yes, Sir. The proposal of the Himachal Pradesh Administration to start a Government College at Sirmur was considered by the Advisory Committee on Himachal Pradesh at its meeting held on 31st August, 1962. Its views are awaited.

Swedish Aircrafts for I.A.F.

2430. Shri Mohan Nayak: Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that the Additional Defence Secretary visited Sweden recently for the purchase of Swedish Aircraft for the I.A.F.; and

(b) if so, what is the outcome of the visit and talks?

The Minister of Defence (Shri Krishna Menon): (a) No, Sir.

(b) Does not arise.

Accommodation for Delhi Cantt. Employees

2431. Shri S. M. Banerjee: Will the Minister of **Defence** be pleased to state:

(a) why civilian Defence Employees of the Central Government, working in Delhi Cantt. are not entitled for Government residential accommodation from general pool controlled by the Directorate of Estates, under the Ministry of Works, Housing and Supply, when Delhi Cantt. is considered at par with New Delhi and Old Delhi for the purpose of City Compensatory Allowance, Contributory Health Scheme etc.;

(b) what is the other source of their getting the Government accommodation; and

(c) if there is any, how many have been provided with the accommodation so far?

The Minister in the Ministry of Defence (Shri K. Raghuramaiah): (a) The general pool accommodation in the capital is intended for officers serving in Delhi and New Delhi proper and not in outlying areas. So long as there is shortage of accommodation for officers serving at Delhi and New Delhi, it is not considered desirable to make the staff stationed in suburbs also eligible from the general pool. The fact that officers working in offices located in a particular place are eligible for City Compensatory Allowance, Contributory Health Scheme benefits etc. is not a criterion for deciding the eligibility of the staff of that office for general pool accommodation.

(b) Civilions paid from Defence Services Estimates, except M.E.S. key personnel and non-combatants unenrolled who are required to live near their place of duty, are not entitled to Government residential accommodation. However residential accommodation is allotted to defence civilians of these categories whenever it is surplus to the requirements of the Defence Services.

(c) 295 civilian employees have been provided with Government accommodation at Delhi Cantt. In addition, 288 civilian employees employed in Air Force Station, Palam, have been provided with Government accommodation.

Central Government Staff

2432. Shri Harish Chandra Mathur: Will the Minister of **Finance** be pleased to state:

(a) what has been the extent of increase in Central Government Staff:

(i) Gazetted (ii) non-gazetted and Ministerial since Third Plan has been taken up;

(b) how much of this staff is for new projects and how much for maintenance; and

(c) what check is provided to keep the staff at the minimum consistent with efficiency?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The information is not readily available. Its collection will involve a considerable amount of time and labour which will not be justified by the results to be achieved.

(c) Posts are created after an assessment of the work-load and in accordance with standards prescribed from time to time. Ministers have been requested to establish properly trained work study units. Periodically, studies are also undertaken by the Special Reorganisation Unit of the Ministry of Finance.

हवाई अड्डे

२४३३. **श्री राम सेवक यादव** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५२ से अब तक देश में छोटे और बड़े कुल कितने हवाई अड्डों का निर्माण हुआ है;

(ख) उन्हें कब और कहां बनाया गया तथा उन में से प्रत्येक पर अलग-अलग कितना धन खर्च हुआ; और

(ग) इसके निर्माण का उद्देश्य क्या था ?

प्रतिरक्षा मन्त्री (श्री कृष्ण मेनन) : (क) से (ग). युद्ध काल में बनाये गये हवाई अड्डे, जैसे आवश्यकता पड़े, प्रयोग में लाये जाते हैं। जहां सक्रिया कारणों से हवाई अड्डों की आवश्यकता होती है, अथवा उन्हें नवीकरण करना आवश्यक होता है, ऐसा कर दिया जाता है।

Fertilizer Plants in Madhya Pradesh

2434. Shri Hari Vishnu Kamath: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) the number of fertilizer plants that will be set up in Madhya Pradesh during the Third Plan period;

(b) how many will be set up in the public sector and how many in private sector; and

(c) where each of them will be located?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Nitrogenous fertilizer factories . . . 1

Single Superphosphate fertilizer factories . . 3 (of which one has already been completed)

(b) Public sector—1.
Private sector—3.

(c) The location of the nitrogenous fertilizer factory has not yet been decided. One of the Superphosphate factories has been set up at Drug. The other two will be located at Indore and Nagda.

Steel Rolling Mill, Madras

2435. Shri Kajrolkar: Will the Minister of **Steel and Heavy Inrustries** be pleased to state:

(a) whether it is a fact that Government propose to start a steel roll-

ing mill in Public Sector in Madras State;

(b) whether the State Government was given the licence;

(c) what is the estimated cost;

(d) where it is to be located;

(e) when the construction is expected to commence; and

(f) what is the source of raw material for this mill?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) A proposal from Madras Government for setting up a re-rolling mill has been included in the State's third plan.

(b) No, Sir.

(c) Rs. 55 lakhs. (fixed assets).

(d) Near Madras or Tuticorin.

(e) Does not arise as the mill is yet to be licenced.

(f) The mill when sanctioned will be entitled to billets from main producers.

Delhi Municipal Corporation

2436. Shri Surendra Pal Singh: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Delhi Corporation is experiencing financial difficulty due to delay in the payment of the Grant-in-aid by the Central Government; and

(b) if so, why this payment is being delayed?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Grants-in-aid due to the Delhi Municipal Corporation are being paid by the Central Government without delay.

(b) Does not arise.

Oil Pipeline to Nunmati and Barauni

2438. Shri P. C. Borooah: Will the Minister of **Mines and Fuel** be pleased to state:

(a) the progress with regard to the laying of pipleline connecting Nahorkatiya oil fields with Nunmati and Barauni; and

(b) when the work is likely to be completed?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) The first stage of the pipeline from Nahorkatiya to Nunmati was commissioned in March, 1962. Progress on the Second Stage (between Nunmati and Barauni) is as follows:

(i) All pipelaying operations excepting a few discontinuities have been completed.

(ii) 3 Pump Stations have been completed.

(iii) All Road and Rail crossings have been completed.

(iv) Of the 66 river crossings, 59 have been completed.

(v) Hydraulic testing of the completed sections of the pipeline is in progress.

(b) By the end of February, 1963.

Burglary in Indian Museum, Calcutta

2439. Shri P. C. Borooah: Will the Minister of **Scientific Research and Cultural Affairs** be pleased to state:

(a) whether it is a fact that a burglary was committed in the Indian Museum in Calcutta on or about the 22nd August, 1962;

(b) if so, whether the culprits have been brought to book; and

(c) the articles stolen from the Museum?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) The matter is under police investigation.

(c) Some silver ornaments from the Art Gallery.

Lubricating Oil Plant

2440. Shri P. C. Borooah: Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether there is a scheme for the establishment of a lubricating oil plant with the proposed refinery in Gujarat;

(b) if so, the details of the scheme; and

(c) the action taken in the matter so far?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (c). A proposal in this behalf is under study, but no details have yet been worked out.

उत्तर प्रदेश में सैनिक स्कूल

२४४१. श्री भक्त दर्शन : क्या प्रतिरक्षा मंत्री १७ अगस्त, १९६२ के अतारांकित प्रश्न संख्या ९७८ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में सैनिक स्कूल खोलने के जिस प्रस्ताव पर विचार किया जा रहा है उसके बारे में किन-किन स्थानों के सुझाव दिये गये हैं;

(ख) इस सम्बन्ध में राज्य सरकार ने किस प्रकार का सहयोग देने का आश्वासन दिया है; और

(ग) इस बारे में कब तक अन्तिम निश्चय हो जाने की आशा की जाती है ?

प्रतिरक्षा मन्त्री (श्री कृष्ण मेनन) : (क) से (ग). मामला अभी राज्य सरकार के विचाराधीन है ।

सीमावर्ती जिलों में संचार साधन

२४४२. श्री भक्त दर्शन : क्या गृह-कार्य मन्त्री २१ जून १९६२ के अतारांकित प्रश्न संख्या ३७९६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सीमावर्ती जिलों के यातायात सड़कों व पुलों सम्बन्धी सब तथ्य इस बीच एकत्र हो गये हैं ;

(ख) यदि हां, तो क्या उनका एक विस्तृत विवरण सभा-पटल पर रखा जाएगा; और

(ग) उन योजनाओं को कार्यान्वित करने अब तक क्या प्रगति हुई है ?

गृह-कार्य मन्त्रालय में उपमन्त्री (श्रीमती सुन्नशेखर) : (क) जम्मू व काश्मीर के अतिरिक्त सारे राज्यों से सूचना प्राप्त हो चुकी है :

(ख) और (ग) योजना के पिछड़े वर्ग खण्ड तथा तीसरी योजना (जो कि पंजाब जम्मू व काश्मीर तथा उत्तर प्रदेश पर लागू होती है) में 'संचार' के लिये सीमा विकास कार्यक्रम के लिये की गई व्यवस्था और सन् १९६१-६२ की अवधि में किए गये व्यय का एक विवरण पत्र सभा पटल पर रख दिया गया है ।

विवरण

(लाख रुपयों में)

क्रम संख्या	राज्य का नाम	तृतीय योजना की व्यवस्था		१९६१-६२ में किया गया व्यय	
		पिछड़े वर्ग खण्ड	सीमा विकास कार्यक्रम	पिछड़े वर्ग खण्ड	सीमा विकास कार्यक्रम
१	२	३	४	५	६
१.	आंध्र प्रदेश	९६.६१	—	१७.६३ (प्रत्याशित)	—
२.	असम	३८१.००	—	६४.५०	—
३.	बिहार	५.००	—	१.००	—
४.	गुजरात	१०.००	—	०.५५	—
५.	जम्मू व काश्मीर	—	११३.९१	—	२.३० (प्रत्याशित)
६.	मध्य प्रदेश	२५.००	—	२.५१	—
७.	महाराष्ट्र	१०.००	—	०.२९	—
८.	उड़ीसा	१०.००	—	१.१३	—
९.	पंजाब	—	४४.००	—	१२.६१
१०.	राजस्थान	७.००	—	०.५०	—
११.	उत्तर प्रदेश	—	१२४८.४७	—	७९.५४
	योग	५४४.६१	१४०६.४०	८८.११	९४.४५

Murder by Poisoning in Delhi

2443. **Shri Dabe:** Will the Minister of **Home Affairs** be pleased to state:

(a) how many cases of murder by poisoning have taken place in Delhi during the current year;

(b) how many of them were registered in police stations;

(c) what action has been taken in that regard; and

(d) what steps Government have taken so far or propose to take to prevent such cases?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Two such cases were reported to the Police and both were registered.

(c) The report of the Chemical Examiner showed that one was not a case of poisoning. It was according-

ly cancelled. The other case is under investigation.

(d) The possession and sale of Poisons is regulated under Poison's Act 1919. The police are exercising vigilance in this regard.

विदेशों में पोलो खेलने वाले भारतीय सेना के अफसर

२४४४. **श्री प्रकाशवीर शास्त्री** : क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय सेना के कुछ अधिकारियों और कर्मचारियों को विदेशों में पोलो खेलने की अनुमति दी जाती है ;

(ख) क्या उसके लिये कुछ विशेष शर्तें और रियायतें भी तय की गई हैं;

(ग) पोलो से जो आय उनको होती है क्या यह उनकी अपनी रहती है ; और

(घ) यदि हां तो यह सेनाओं के नियमों के कहां तक अनुकूल है ?

प्रतिरक्षा मन्त्री (श्री कृष्ण मेनन) : (क) जी हां, सैनिक नियमों के अधीन, सेना सेविवर्ग, किसी संस्था अथवा संगठन के, मनोरंजन कार्यों में अपने उच्च अफसरों की पूर्व अनुमति से भाग ले सकते हैं।

(ख) जी नहीं।

(ग) जहां तक सरकार को पता है, ऐसे खेलों में भाग लेने वाले, सेना सेविवर्ग, को इनसे कोई आय नहीं होती।

(घ) प्रश्न नहीं उठता।

Air Field, Ranchi

2445. **Shri P. K. Ghosh**: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a number of plots measuring 643.47 acres acquired for the airfield at Ranchi were declared surplus by his Ministry and it was decided to reconvey the same to the original owners after recovering the compensation money paid to them;

(b) whether it is a fact that same owners have not yet been reconveyed their lands although they had deposited their money long ago and have made several representations to the authorities concerned; and

(c) if so, when land will be reconveyed to such owners?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir. At one period.

(b) and (c). No land however was reconveyed and only one deposited any money. He too deposited it long after the prescribed date. In the meanwhile the Government had to review and revise their requirements. The question of the reconveyance of the land to original owners has ceased to be relevant any longer.

University at Madurai

2446. **Shri Muthiah**: Will the Minister of Education be pleased to state:

(a) whether a new University will be started in Madurai city in Madras State during the Third Plan period;

(b) if so, when it will be started; and

(c) whether it will be of the federal type or affiliating type?

The Minister of Education (Dr. K. L. Shrimali): (a) There is a proposal with the State Government of Madras to have a University in Madurai.

(b) and (c). It is for the State Government of Madras to take a decision on these matters.

दिल्ली पुलिस कर्मचारी

२४४७. **श्री बागड़ी** : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के मुख्य आयुक्त ने दिल्ली के पुलिस कर्मचारियों

के वेतन बढ़ाने के बारे में एक योजना सरकार को भेजी थी ; और

(ख) यदि हां तो वह किस स्तर पर पर है और कब तक पूरी हो जायगी ।

गृह-कार्य मन्त्रालय में उपमन्त्री (श्री दातार) : (क) नहीं ।

(ख) प्रश्न नहीं उठता ।

Payment to Depositors of Palai Central Bank

4 2448. **Shri Yashpal Singh:**
Shri Ravindra Varma:

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 359 on the 17th August, 1962 and state:

(a) the amount of money available with the official liquidator of the Palai Central Bank after the payment of dividend of 40 nP in a rupee to the depositors so far;

(b) when payment of further dividend to the depositors would commence; and

(c) what efforts have been made so far to realise the loans given by the Bank and the amount thus collected?

The Minister of Finance (Shri Morarji Desai): (a) The uncommitted cash balance available with the official liquidator as at the end of 30th June, 1962, was Rs. 56,17,464.

(b) Further dividends can be paid only after the court's decision on the question of allowing the benefit of a set-off to persons who obtained loans against their deposits is available.

(c) The Official liquidator is making efforts to realise the due on account of the decrees obtained against the debtors from whom payments are due in accordance with the orders so far passed by the court. He is taking steps to settle these claims in accordance with the directions of the court.

3 **"Smuggling of Cars"**

2449. Shri P. C. Borooah: Will the Minster of **Finance** be pleased to state:

(a) whether it is a fact that Calcutta Police have discovered a ring engaged in smuggling stolen cars from Calcutta, to some neighbouring country;

(b) if so, what is the estimated number of cars found to have been smuggled to that country during the current year so far; and

(c) what steps are being taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) The Government have no information on the point.

(b) and (c). Do not arise.

Fire-Clay in Mirzapore District (U.P.)

2450. Shri Raghunath Singh: Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether it is a fact that 35 lakh tons of medium heat-duty fire clay has been discovered at Bansi and Makarikhot, Mirzapore district of U.P., and

(b) if so, the details thereof?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b) As a result of work carried out by the Directorate of Geology and Mining of the Government of Uttar Pradesh, reserves of moderate heat-duty fire clay in this area have been estimated at about 3 million tons.

3 **Calcutta National Bank**

2451. **Shri P. Kunhan:**
Shri A. K. Gopalan:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that the Office of the Court Liquidator which have been established about a decade ago for paying the dues of the depo-

sitors of the Calcutta National Bank (in liquidation) has paid uptil now only 20 per cnt of the fixed deposits;

(b) if so, the reason for the slow progress;

(c) whether Government will conduct an enquiry into the causes for this slow progress; and

(d) how much time it is likely to take for completing the payment?

The Minister of Finance (Shri Morarji Desai): (a) The Court Liquidator attached to the Calcutta High Court, who conducted the liquidation proceedings in respect of all the banks directed to be wound up by the Court, has after making preferential payments in full under section 230 of the Companies Act and section 43-A of the Banking Companies Act, paid two dividends of 10 per cent each to ordinary creditors including fixed depositors of the Calcutta National Bank. A third dividend of 10 per cent has been declared and is payable from 1st February, 1963.

(b) and (c). The liquidation proceediengs are conducted under the supervision of the High Court. Litigation for the recovery or realisation of the assets is time-consuming.

(d) Further payments will depend on the extent of future recoveries and it is not possible to indicate at this stage when the payments will be completed.

Manufacture of Transformers by the Heavy Electricals Ltd.

2452. Shri D. C. Sharma: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) the number of transformers Minister of **Steel and Heavy Industries** cals, Bhopal, and the voltage of each of the transformers; and

(b) how these transformers have been utilised?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) Manufacture of fifty transformers has been completed so far. Out of these, forty five are of 33 KV and five are of 66 KV.

(b) Forty-five transformers have so far been despatched to the various State Electricity Boards for utilisation on their distribution systems.

Scooters

2453. Shri Sadhu Ram: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) the total annual production of scooters (brand-wise) in the country and the total annual demand of each brand;

(b) the system of sale and distribution of each brand;

(c) whether any priority is given to Medical men and other social workers on the sale of scooters; and

(d) whether there is any likelihood of the prices of scooters being reduced considerably by the manufacturers?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) The production of scooters (brand-wise) has been as under:

Brand of Scooters	1961	1962 (Jan-June)
Lambretta 150 cc .	8071	5449
Vespa 150 cc .	4746	1920
Enfield 173 cc .	..	57

Annual demand of each brand has not been assessed separately.

(b) The sale and distribution of scooters is governed by the Scooters (Distribution and Sale) Control Order, 1960. According to the provisions of the Control Order, orders for

scooters have to be registered with authorised dealers, and supplies have to be made strictly, in accordance with the order of registrations. No one can sell a scooter within one year of approval of the State Controller of scooters. Also, no one can purchase more than one scooter in a calender year.

(c) Priority is given, *inter alia*, in respect of doctors employed under the Central Government, but not in respect of other medical men and social workers.

(d) Government are reviewing the progress of the industry from time to time, keeping in view the possibility of such measures as may be calculated to result, in due course, in lower prices, such as rationalisation and increase of production.

Central Harijan Welfare Board

2454. **Shri Siddiah:**
Shri P. N. Kayal:
Shri Sonavane:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Central Harijan Welfare Board has been reconstituted; and

(b) if so, the names of the members of the Board?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No, Sir.

(b) Does not arise.

Central Harijan Welfare Board

2455. **Shri Siddiah:**
Shri P. N. Kayal:
Shri Sonavane:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether any meetings of the Central Harijan Welfare Board were held from 1st January, 1961 to date;

(b) what were the resolutions passed by the Board in its meetings during the above period; and

(c) how far they have been imeplemented?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes, Two meetings of the Central Advisory Board for Harijan Welfare were held during this period; one on the 27th April and another on the 7th December, 1961.

(b) Copies of the recommendations etc. made by the Board are laid on the Table of the House. [*Placed in Library. See* No. LT-428/62.]

(c) The recommendations have been brought to the notice of the State Governments, Union Territories etc. for consideration and initiating action.

Committee on Untouchability in Union Territories

2456. **Shri Siddiah:**
Shri P. N. Kayal:
Shri Sonavane:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Committees have been constituted in each of the Union territories to look into the implementation of the Untouchability Offences Act, 1955; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). Such committees have been constituted in all Union Territories, except Andaman and Nicobar Islands, Laccadive, Minicoy and Amindivi Islands and Manipur, where untochability is not practised

Permanent Commission to Auxiliary Air Force Officers

2457. **Shri A. V. Raghavan:** Will the Minister of **Defence** be pleased to state:

(a) whether there is any proposal to offer Permanent Commission to Auxiliary Air Force Officers; and

(b) if so, whether the period of service in the Auxiliary Air Force will be taken into consideration for the purpose of promotion?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): (a) Yes.

(b) No.

Auxiliary Air Force Pilots

2458. **Shri A. V. Raghavan:** Will the Minister of **Defence** be pleased to State:

(a) what decision has been taken in the matter of paying Flying Bounty to Auxiliary Air Force Pilots;

(b) whether the payment of flying bounty was agreed to at the time of their commissioning;

(c) if so, why the same has not been given effect to so far; and

(d) whether the same will be paid retrospectively?

The Minister of Defence (Shri Krishna Menon): (a) to (d). The orders relating to the terms and conditions of service of Auxiliary Air officers contain a provision for the grant of flying bounty to these officers. It has not been possible to implement this provision owing to certain particular conditions which appertain to service in the Auxiliary Air Force. Various points which arise in this connection are under the consideration of Government with a view to issuing further orders as appropriate.

Non-payment of Salary and Allowances to Certain N.C.C. Personnel

2459. **Dr. Saradish Roy:**
Dr. U. Misra:
Shri S. M. Banerjee:

Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that nearly one hundred instructional staff of N.C.C. recruited from Defence Security Corps personnel have not received their salary and allowances since February, 1962;

(b) if so, whether this has been stopped because of certain audit objections;

(c) whether any *ad hoc* payment was made to save these personnel from starvation; and

(d) action taken to meet the audit objections and effect payment at the earliest?

The Minister of Defence (Shri Krishna Menon): (a) The number of such personnel is about 30.

(b) Yes, Sir.

(c) Instructions have been issued authorising provisional payment to them at the minimum rate of pay and allowances, pending final orders of Government

(d) The audit authorities had withheld the salaries of these personnel on the ground that their re-employment was not in conformity with the relevant rules. Full particulars of these cases have been called for from lower authorities concerned and, on receipt of these particulars, suitable Government orders will be isued to regularise the re-employment of these personnel.

टैक्निकल संस्थान

२४६०. **श्री राम सेवक** : क्या **वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रत्येक जिला हैडक्वार्टर में एक टैक्निकल संस्थान खोलने की योजना है ;

(ख) उत्तर प्रदेश के जालौन जिले में १७ लाख रुपये की लागत से जो संस्थान खोला जा रहा है उसमें केन्द्रीय सरकार कितनी सहायता देगी; और

(ग) यह संस्थान कब तक कार्य करने लगेगी ?

वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मन्त्री (श्री हुमायूं कबिर) : (क) ऐसी कोई योजना नहीं बनाई गई है लेकिन तृतीय पंचवर्षीय आयोजन के अधीन देश के विभिन्न हिस्सों में ८० पोलिटेक्निक स्थापित किये जा रहे हैं । इन इंस्टीट्यूशनों की जगह निश्चित करते समय उन जिलों को प्राथमिकता दी जाती है जहां उनके अपने कोई पोलिटैक्निक नहीं हैं ।

(ख) और (ग) : जालौन में पोलिटैक्निक की स्थापना के लिये राज्य सरकार से कोई प्रस्ताव नहीं आया है ।

Labour Welfare Fund

2461. Shri G. Mohanty: Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether a labour welfare fund has been constituted under the industrial undertaking "Hindustan Steel Ltd.' at Rourkela; and

(b) whether a copy of the scheme will be laid on the Table?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) No Sir, but the question will be referred to the Works Committee which has been recently formed.

(b) Does not arise.

अपंग व्यक्तियों के लिये काम दिलाऊ दफ्तर

२४६२. **श्रीमती सावित्री निगम** : क्या **शिक्षा** मन्त्री यह बताने की कृपा करेंगे कि अपंग व्यक्तियों के लिये खोले गये दिल्ली के काम दिलाऊ दफ्तर द्वारा गत छः मास में कितने व्यक्तियों को रोजगार दिलाया गया ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली) : दिल्ली में स्थित विकलांग व्यक्तियों के लिये विशेष रोजगार दफ्तर ने १ फरवरी से ३१ जुलाई, १९६२ तक, ८६ विकलांग व्यक्तियों को रोजगार दिलाया ।

Manufacture of Printing Machinery

2463. Shri K. R. Gupta:
Shri Rameshwar Tantia:

Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) the total value of import of printing machinery during the period from 1955 to 1961;

(b) the names of the firms which are at present licensed to manufacture printing machinery;

(c) which of them are working with foreign collaboration;

(d) what was the target and actual production by each of them during 1961;

(e) what is the present estimated demand for printing machinery in India; and

(f) whether Government would consider taking suitable action against licensed units which have not yet started production or are very much behind their targets?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) The value of import of Printing Machinery during the period 1955 to 1961 is given below:

Year	Rs. (in lakhs)
1955	189
1956	.. 246
1957	.. 248
1958	.. 192
1959	.. 134
1960	.. 268
1961	335

(b) to (d). "Printing Machinery Industry" does not attract the provisions of the Industries (Development and Regulation) Act, 1951. Government have, however, approved five schemes for the manufacture of various items of Printing Machinery. Three of these will be implemented with foreign collaboration. Particulars of the approved schemes are as follows:

Name of the firm	Particulars of foreign collaborator	Items of manufacture and capacity (annual)	
1. M/s. Britannia Engineering Co. Ltd., Titaghur, West Bengal	M/s. Dawson Payon & Elliot Ltd., U.K.	Flat Bed Machines Stop Cylinder types	Nos. 240
2. M/s. Printer House (P)Ltd., New Delhi.	M/s. Nederlandsche Shelpersew fabrick Bercedes, Holland.	1. Stop Cylinder Machines.	24
		2. Paper Cutting Machines.	60
		3. Proof Presses	48
3. M/s. Oriental Electric & Engg. Co. Ltd., Calcutta		1. Victoria type Printing Press	100
		2. Cylinder Printing Press.	120
4. M/s. Ramakrishna Machinery Corporation Ltd., Coimbatore.		1. Treadle Machine	240
		2. Cylinder Machines	96
		3. Cutting Machines	300
5. M/s. Sahu Jain Ltd., (to be set up in Bihar)	M/s. Hamada Printing Mfg. Co. Ltd., Japan.	1. Printing Press 2. Stereotype equipment. 3. Corrugated Board making machines, Printer and Slotted.	Capacity not yet decided.

of these five firms only M|s. Britannia Engineering Co. Ltd. have so far gone into production. Their output during the year 1961 was of the value of Rs. 6.74 lakhs.

(e) About Rs. 4 crores per annum.

(f) In cases where the firms do not show any progress within a reasonable time, steps are taken to withdraw Government approval to the scheme.

Inquiries into Violation of Foreign Exchange Regulations

2463-A. Shri Hari Vishnu Kamath: Will the Minister of **Finance** be pleased to state:

(a) whether officers of his Ministry or of the Enforcement Directorate have been deputed to Europe in order to conduct inquiries into the alleged breach of Foreign Exchange Regulations by Indian citizens since April, 1957;

(b) if so, the number of inquiries so held and the number of officers so deputed; and

(c) whether the Government of those foreign countries have extended their co-operation in such inquiries?

The Minister of Finance (Shri Morarji Desai): (a) There has been no such deputation upto the 1st September, 1962.

(b) and (c). Do not arise.

Correction of Answer to Unstarred Question No. 2164, dated 3-9-1962

The Minister of State in the Ministry of Home Affairs (Shri Datar): For the reply to part (a) of Unstarred Question referred to above the following may please be substituted:

"(a) The allowance being paid to Government employees in Naga-land at a rate of 33-1/3 per cent of their pay, subject to certain minima and maxima is called 'special pay' and not 'Disturbed Allowance'.".

---

12 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri V. K. Vidyalankar Koratkar who passed away on the 3rd September, 1962 at Hyderabad at the age of 66.

Shri Koratkar was a Member of the Second Lok Sabha during the years 1957 to 1962.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

12.01 hrs.

COLLISION BETWEEN MOTOR TRUCK AND LIGHT ENGINE NEAR JUNNERDO

श्री बागड़ी (हिसार) : मैं नियम १९७ के अन्तर्गत रेल मंत्री का ध्यान निम्न अविलम्बनीय लोक महत्व के विषय की ओर आकृष्ट करता हूं और चाहता हूं कि वह इस सम्बन्ध में अपना वक्तव्य दें :

१ सितम्बर, १९६२ , को सेंट्रल रेलवे के जुन्नरदेव स्टेशन के पास हुई रेल दुर्घटना जिसके फलस्वरूप ४ व्यक्तियों की मृत्यु हुई और अन्य घायल हुए ।

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : १-९-१९६२ रात में लगभग ९ बज कर ३० मिनट पर मध्य रेलवे के परालिया-आमला सैक्शन में जुन्नारदेव से इकलहरा की ओर जाता हुआ एक खाली इंजन मील ५८५, १।२ पर स्थित समचार फाटक नं० १५ पर (जुन्नारदेव स्टेशन की सीमा के अन्दर) एक ट्रक से टकरा गया । बिना अन्तर्पाश वाले इस समाचार फाटक पर चौकीदार तैनात है ।

इस दुर्घटना की वजह से ट्रक में बैठे हुए ३ व्यक्ति वहीं मर गये । ट्रक के ड्राइवर और कन्डक्टर समेत ७ व्यक्तियों को चोटें आयीं । इनको जुन्नारदेव के स्थानीय अस्पतालों में भेज दिया गया । बाद में उनमें से कुछ नागपुर के मेडिकल कालेज अस्पताल में भेज दिए गए ।

जो जख्मी अस्पतालों में भेजे गये थे, उनमें से दो बाद में मर गए । दूसरे दो जख्मियों को अस्पताल से छुट्टी दे दी गई है । बाकी तीन अभी अस्पताल में हैं, दो नागपुर के अस्पताल में और एक जुन्नारदेव के अस्पताल में ।

[श्री शाहनवाज़ खां]

दुर्घटना की सूचना मिलते ही आमला से मैडिकल वान तुरन्त घटनास्थल पर भेज दिया गया और उसी वान में सहायक सर्जन भी वहां गए ।

सीनियर स्केल अफ़सरों की एक कमेटी दुर्घटना के कारण की जांच कर रही है ।

Shri Nambiar (Tiruchirapalli): It may be read in English also.

Shri Shahnawaz Khan: At about 21.30 hrs. on 1st September, 1962, a collision took place between a light engine proceeding from Junnerdeo to Iklehra on the Parasia—Amla Section of Central Railway and a motor truck on a non-interlocked manned level crossing gate No. 15 situated at Mile 585¼ (within station limits of Junnerdeo).

As a result of this accident, three occupants of the truck were killed on —the spot. Seven others including the truck driver and the conductor, sustained injuries and were sent to the local hospitals at Junnerdeo. Later some of them were transferred to the Medical College Hospital at Nagpur.

Of the injured sent to the hospitals, two succumbed to their injuries later. Another two have since been discharged. The remaining three are still in hospitals, two at Nagpur and one at Junnerdeo.

The Medical Van from Amla accompanied by the Assistant Surgeon, Amla was rushed to the site immediately on receipt of information about the accident.

A committee of Senior Scale Officers is investigating the cause of the accident.

श्री बागड़ी : अध्यक्ष महोदय, मैं रेलवे मंत्री महोदय से एक तो यह पूछना चाहूंगा कि उनके वक्तव्य में इस बारे में कुछ भी नहीं दिया गया है कि यह ट्रक कैसे फाटक के अन्दर आ गयी, किस कमी की वजह से ऐसा हुआ, आया यह रेल कर्मचारियों की .

अध्यक्ष महोदय : आप सवाल कीजिए, जो उन्होंने नहीं दिया उस पर तकरीर करने की इजाजत नहीं दी जा सकती ।

श्री बागड़ी : मैं सवाल तो कर दूंगा लेकिन उनको समझ में नहीं आएगा ।

अध्यक्ष महोदय : आर्डर, आर्डर । आप सवाल इस तरह से करें कि सब की समझ में आ सके । आप सवाल कीजिए । इतने लम्बे चौड़े बयान के बाद सवाल नहीं आएगा ।

श्री बागड़ी : मैं पूछना चाहता हूं कि जब यह दुर्घटना हुई तो चौकीदार उस समय वहां मौके पर था या नहीं, और अगर था तो ट्रक कैसे अन्दर आ गयी । दूसरी बात मैं यह जानना चाहता हूं कि जो व्यक्ति इंजिन में बैठे थे उनका या इंजिन का क्या नुकसान हुआ ?

श्री शाहनवाज खां : जिस वक्त यह हादसा हुआ फाटक खुला था । इंजिन में जो आदमी थे उनमें से किसी को नुकसान नहीं हुआ ।

Shri S. M. Banerjee (Kanpur): The Minister said that it is not possible to man all the unmanned gates. But this accident occurred at a manned gate.

श्री बागड़ी : मेरे सवाल का पूरा जवाब नहीं आया ।

अध्यक्ष महोदय : उनका सवाल था कि कुसूर किसका था, फाटक वाले चौकीदार का या किसी और का, और उस बारे में क्या कदम उठाया गया । अगर चौकीदार वहां था तो उसे ट्रक को रोकना चाहिए था । अगर यह फाटक लाजिमी तौर से बन्द होना चाहिए था, तो क्या इसमें गेटमैन की गलती थी ।

श्री शाहनवाज खां : फाटक को बन्द होना चाहिए था । इसमें गेटमैन की गलती थी या स्टेशन मास्टर की गलती थी यह अभी तय नहीं हो सका है ।

Shri Eswara Reddy (Cuddapah): Since it was a light engine, may I know whether any information was given to the gate-keeper?

Mr. Speaker: That is still to be found out whether information was given to the gate-keeper by the Station Master or not.

Shri Nambiar: That is the normal practice.

Mr. Speaker: Whether it was followed is yet to be found out.

Shri Nambiar: My submission is that it is a non-interlocked section; it was a non-scheduled train and light engine. So, there must have been some information. I want to know whether that information was given.

Mr. Speaker: Order, order. The hon. Members seems to be having more information.

श्री विश्राम प्रसाद (लालगंज) : अध्यक्ष महोदय, मेरी एक प्रार्थना है । मैंने भी कालिंग अटेंशन का नोटिस दिया था. . .

अध्यक्ष महोदय : वह मुझसे बाद में आकर पूछ सकते हैं ।

12.08 hrs.

PAPERS LAID ON THE TABLE

Finance Accounts and Notifications under Public Debt Act

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri Morarji Desai, I beg to lay on the Table:—

(i) a copy of the Finance Accounts of the Central Government for the year 1960-61. [*Placed in Library. See* No. LT-406/62].

(ii) a copy each of the following Rules under sub-section (3) of section 28 of the Public Debt Act, 1944:—

(a) The Public Debt (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1095, dated the 25th August, 1962.

(b) The Public Debt (Compensation Bonds) Second Amendment Rules, 1962, published in Notification No. G.S.R. 1096, dated the 25th August, 1962.

(c) The Public Debt (Annuity Certificates) Second Amendment Rules, 1962, published in Notification No. G.S.R. 1097, dated the 25th August, 1962. [*Placed in Library. See* No. LT-403/62].

Annual Report of Hindustan Machine Tools Limited and Review by Government

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers:

(i) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1961-62, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above company. [*Placed in library. See* No. LT-402/62].

Annual Report of Oil and Natural Gas Commission

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy of Annual Report of the Oil and Natural Gas Commission for the year 1961-62, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959. [*Placed in Library. See* No. LT-401/62].

FOURTH REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES AND ALL-INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following papers:—

(i) Fourth Report of the Commissioner for Linguistic Minorities under article 350B(2) of the Constitution. [*Placed in Library. See* No. LT-407/62].

(ii) The All India Services (Medical Attendance) Amendment Rules, 1962, published in Notification No. G.S.R. 1094, dated the 25th August, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT-404/62].

CENTRAL EXCISE (SIXTEENTH AMENDMENT) RULES, 1962, AND SCHEMES FOR THE RECONSTRUCTION OF THE UNITY BANK LIMITED, MADRAS

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy each of the following papers:—

(i) The Central Excise (Sixteenth Amendment) Rules, 1962, published in Notification No. G.S.R. 1101, dated the 25th August, 1962, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See* No. LT-405/62].

(ii) Scheme for the reconstruction of the Unity Bank Limited, Madras, and its amalgamation with the State Bank of India published in Notification No. S.O. 2614, dated the 25th August, 1962, under sub-section (11), of section 45 of the Banking Companies, Act, 1949. [*Placed in Library. See* No. LT-408/62].

LIST OF CONCERNS GRANTED CONCESSIONS UNDER SECTION 56A OF THE INCOME-TAX ACT, 1922

Shrimati Tarkeshwari Sinha: Sir, I beg to lay on the Table a list of concerns who have been granted concessions under section 56A of the Income-tax Act, 1922. [*Placed in Library. See* No. LT-409/62].

STATEMENTS SHOWING REPLIES TO THE RECOMMENDATIONS NOTED IN CHAPTER V OF FOURTEEN ACTION-TAKEN REPORTS OF THE ESTIMATES COMMITTEE

Shri Dasappa (Bangalore): Sir, I beg to lay on the Table the statements showing the replies to the recommendations noted in Chapter V of the following fourteen Action-Taken Reports of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant reports.

Shri Hari Vishnu Kamath (Hoshangabad): May I seek a clarification, Sir, in this connection. I do not know what Shri Dasappa read, because he was not audible, but as it is printed here on the Order Paper, it is not easily intelligible. Here it is said: "Chapter V of fourteen Action Taken Reports". What is it? There is no full stop, no punctuation. What exactly is the matter?

Mr. Speaker: That he can see, now that it has been laid on the Table of the House.

Shri Hari Vishnu Kamath: We should know what has been laid on the Table.

Mr. Speaker: That would be difficult, if he were to tell what it contains and all that.

Shri Hari Vishnu Kamath: Not the contents, Sir. Will you kindly read the second line? It is wholly unintelligible. It says: "Chapter V of fourteen Action Taken Reports".

Mr. Speaker: What is this "fourteen"?

Shri Dasappa: Chapter V relates to the recommendations of the Estimates Committee for which no replies are

received from the ministries concerned.

Mr. Speaker: Is it fourteenth action taken? If it is in the plural, then it should be "actions".

Shri Hari Vishnu Kamath: Is it the Fourteenth Report?

Shri Dasappa: Action taken Reports are also submitted when we get the replies from the ministries concerned.

Shri Hari Vishnu Kamath: Please read the second line.

Mr. Speaker: I am drawing his attention to the words therein so far as grammar is concerned. Will he kindly look into it. Is it "fourteenth action" or "fourteen actions"?

Shri Dasappa: Every Action-taken Report has got Chapter V in it.

Shri Surendranath Dwivedy (Kendrapara): Is it "report" or "action"?

Shri Hari Vishnu Kamath: Is it "fourteenth report" or "fourteenth action"?

Shri Dasappa: These recommendations are contained in fourteen Action-taken Reports. There are a number of them. We have sent the various Action-taken Reports to the office. I need not repeat fourteen Action-taken Reports here.

Mr. Speaker: I understand now. They are "Action-taken Reports", and therefore, there ought to be a hyphen here.

Shri Hari Vishnu Kamath: Yes, it should be hyphenated.

Shri Dasappa: The statements are:

(1) Statement showing the replies to the recommendations noted in Chapter V of the Thirty-fourth Report of the Estimates Committee (Second Lok Sabha).

(2) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-second Report of the Estimates Committee (Second Lok Sabha).

(3) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-third Report of the Estimates Committee (Second Lok Sabha).

(4) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-sixth Report of the Estimates Committee (Second Lok Sabha).

(5) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-first Report of the Estimates Committee (Second Lok Sabha).

(6) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-second Report of the Estimates Committee (Second Lok Sabha).

(7) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-fifth Report of the Estimates Committee (Second Lok Sabha).

(8) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-seventh Report of the Estimates Committee (Second Lok Sabha).

(9) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-eighth Report of the Estimates Committee (Second Lok Sabha).

(10) Statement showing the replies to the recommendations noted in Chapter V of the Seventieth Report of the Estimates Committee (Second Lok Sabha).

(11) Statement showing the replies to the recommendations noted in Chapter V of the Eighty-

[Shri Dasappa]

second Report of the Estimates Committee (Second Lok Sabha).

(12) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Ninth Report of the Estimates Committee (Second Lok Sabha).

(13) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Seventeenth Report of the Estimates Committees (Second Lok Sabha).

(14) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Fifty-first Report of the Estimates Committee (Second Lok Sabha).

12.13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to lay on the Table the Minutes of the sittings (fourth to eighth) of the Committee on Private Members' Bills and Resolutions held during the Second Session.

12.13½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

Shri Mulchand Dube (Farrukhabad): Sir, I beg to lay on the Table the Minutes of the second sitting of the Committee on Absence of Members from the sittings of the House held during the Second Session.

12.14 hrs.

COMMITTEE ON PETITIONS

MINUTES

Shri Thirumala Rao (Kakinada): Sir, I beg to lay on the Table the Minutes of the first sitting of the Committee on Petitions held during the Second Session.

12.14 hrs.

DISCUSSION *RE*: FLOOD SITUATION—*Contd.*

Mr. Speaker: The House will now take up further discussion on the situation arising out of floods in Assam, Bihar and Uttar Pradesh as indicated in the statement laid on the Table of the House on the 27th August, 1962, raised by Shri Mani Ram Bagri on the 5th September, 1962. Out of 4 hours allotted for this discussion, 2 hours and 35 minutes have already been taken and 1 hour and 25 minutes remain.

श्री विभूति मिश्र (मोतिहारी): अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि मंत्री लोग कितना समय लेंगे। मैं यह भी कहना चाहता हूं कि चूंकि बहुत से माननीय सदस्य बोलने वाले हैं, इसलिये कुछ समय बढ़ाया जाये।

श्री बागड़ी (हिसार): समय बढ़ाना चाहिये।

अध्यक्ष महोदय: माननीय सदस्य, श्री बागड़ी, तो अपना वक्त ले चुके हैं। अब उन को क्या दिलचस्पी है?

जहां तक समय बढ़ाने का सवाल है, समय पहले ही काफ़ी लिया जा चुका है। अब तो हम आखिर पर हैं। डिस्कशन शुरू होने के बाद हम देखेंगे। लेकिन चूंकि बहुत से माननीय सदस्य बोलना चाहते हैं, इसलिये वे कुछ कम समय लें। बहुत सी बातें पहले ही कह दी गई हैं। वे अपनी

अपनी कांस्टीट्युएन्सी की नुमायंदगी करना चाहते हैं, लेकिन अगर सब माननीय सदस्य पांच सात मिनट लें, तो मैं ज्यादा मेम्बरों को वक्त दे सकूंगा ।

Shri Hanumanthaiya (Bangalore City): There are other parts of the country also, apart from those mentioned in the motion, where there are floods.

Mr. Speaker: I know that. The hon. Member has conveyed it home. I will try to accommodate him. Now Dr. K. L. Rao.

Dr. K. L. Rao (Vijayawada): Mr. Speaker, in a large tropical country like India with a rainfall ranging up to the highest in the world, with a large number of rivers, the annual visitation of floods in some parts of the country or other is inevitable. The flood damages are due to three factors. The first factor is the heavy discharge of the rivers. This is due to the rainfall, heavy rainfall, occurring in the catchment area. And rainfall is outside the control of man at the moment. There are, no doubt, attempts being made by the scientists in order to control rainfall. Attempts are being made to make rainfall and to stop rainfall as well. By overseeding the clouds a dent is made in the thick cloud walls with the result that the typhoons are broken and the heavy rainfall is prevented. It is very likely that in course of time as time advances, as science advances, it is possible that clouds may be evaporated by solar energy or atomic energy, but now all these are in the experimental stages. Therefore, it is assumed that this excess amount of river flow is bound to be there.

The second factor is the restricted waterway in the rivers. I can illustrate it better by giving an example. Take the Jhelum in the State of Jammu and Kashmir. A discharge of 40,000 cusecs will cause heavy floods in the valley of Srinagar. That is because the river has not got an outlet sufficient enough to carry the discharge especially downstream of Wular Lake and in the neighbourhood of Baramula where the river is very narrow. Therefore it is that we are spending as much as Rs. 8 crores is trying to widen and deepen the section there.

The third factor is the man's encroachment in the flood plain. This I can illustrate by taking Yamuna as an example. Yamuna has got a discharge of four lakhs cusecs at Tajewala, about 150 miles from Delhi. In this distance of 150 miles the flood enters into the plains and gets reduced and at Delhi the flood discharge is only two lakhs cusecs. People begin to encroach and live in the flood plains and, therefore, when the floods come, they complain of the suffering and there is a great agitation for putting up embankments between Delhi and Tajewala. Suppose we accept that suggestion and put up embankments between Delhi and Tajewala. What will happen? Four lakhs cusecs of discharge at Tajewala will come to Delhi also, and 4 lakhs cusecs discharge at Delhi will mean that half of the city of Delhi will be washed away. Therefore it is that there is great difficulty in solving this problem.

Mr. Speaker: The hon. doctor should not frighten us with that.

Dr. K. L. Rao: But that is a fact. Because, all our works in Delhi, bridges and everything are designed for a discharge of 2 lakhs to 2½ lakhs cusecs. Under no circumstances should we allow any kind of embankments between Tajewala and Delhi. That is quite clear. That is very dangerous and will mean damages to the capital city.

Therefore, so far as the control of floods is concerned, the first factor is outside human control. The second factor is costly and the third factor poses the problem and the difficulty of human rehabilitation, from floods. That is how flood becomes difficult of solution and takes many years to overcome.

[Dr. K. L. Rao]

For example, take China. The Yellow River is one of the most difficult rivers to control in the world. It gets silted up very quickly, so much so that from the days of the great engineer, Dahyu, in 2278 BC, since that time, for the last four thousand years we see the Chinese engineers trying various measures to control it. I have seen a book written 800 years ago in the Peking University in which excellent plans of the Yellow River and control measures have been indicated. But in spite of that the river still remains troublesome. It is only in the last few years that the Chinese Government have undertaken construction and recently completed the dam, called the Samen Gorge Dam, with a space of 50 million acre-feet of water, that is, as much as seven times the Bhakra reservoir, which may just be sufficient for storage of silt for 50 years. After 50 years silt will again give them trouble and they are depending on the development of science to give them some other way of control.

Similarly, we find evidence of flood control measures having been adopted in ancient India similar to what we are doing today. For example, in the eastern U.P. we have raised 4,000 village sites at a cost of Rs. 3 crores forming islands in flood water. We find that a similar thing had been done in this country 3,000 years ago. We find that Lord Buddha referred to farming of islands when he was speaking of spiritual heedfulness to his disciples. He said thus:—

> "By effort, self-control, discipline, earnestness, a wise man will try to build for himself an island which no floods can overwhelm."

The flood problem had been existing and is bound to exist for many years to come.

In this connection I should pay my very great compliments to the Ministry of Irrigation and Power which has done significant service to the nation by bringing this problem of flood control before the nation in 1954. It is only after that that, both at the Central and at the State levels, special department of engineers to combat the flood problem had been organised. Also in this short space of eight years, the Central Water and Power Commission has done some unique designs, for example, protective works at Dibrugarh. This is considered as one of the most outstanding designs. Many foreign engineers have paid a great tribute to that work.

Similarly, the Kosi plan, the Dalaighai works in Orissa and the town protection works in North Bengal at Jalpaiguri and so on are all eloquent tributes to the excellent work done by the Ministry of Irrigation in the field of flood control.

Flood problems are very complex. They tak time for solution. Also, the solution differs from time to time. It is not a solution which is permanent. It has got to be varied from time to time. On the other side, we have got the fact that there is extensive human suffering year after year. There is also loss of life and property. Therefore the situation is a challenging one for the engineers and the citizens of this country to adopt and see the aid of modern advancing science to control this dragon of suffering from winding its way relentlessly across the country's river valleys. It is in that spirit that I venture to submit for the consideration of the hon. Minister a new approach to the problem.

The country can be divided into four zones. The most important one, of course, is the North Eastern zone comprising Eastern U.P., North Bihar, North Bengal and Assam. Here the problem assumes very acute conditions because the rivers have got excess water and silt and a very heavy gradient and there is a tendency for these rivers to change their course. These are very difficult conditions for controlling the rivers. Thus, for example, between the Gogra and the Gandak,

there is already great inundation and it is augmented by the Rapti for which there is control. Of course, one of the most important methods of control of the Rapti problem would be to construct a reservoir. There is a very good dam site for the river in Nepal territory at a place called Jalkund. The more we think about it, I think that is the only way of controlling the Rapti which is causing such a great havoc in Gorakhpur and Eastern U.P.

Then, the Gandak is a good and stable river except for the fact that there is no bank on the Bihar side and you have insufficiency of length of the bank on the U.P. side. If a reservoir is constructed in the Nepal area, Gandak won't give much trouble. To the east of the Gandak, you have got the most valuable river Bhagmati. Bhagmati starts from Kathmandu, goes across the Himalayas and comes down with the richest fertilising silt. That is the most valuable river that India has. Its floods are not difficult to put up with. Because, once the flood goes across the fields, they give a very valuable yield. But, nevertheless, there is a certain amount of human suffering. This year, I understand that the river is tending to bend towards the west to join the Burchi Gandak. This tendency you have got to prevent. There is a dam site across the river. I would not go in for a dam. That would remove the silt. Silt is the most valuable contribution of the river.

Going onwards to the east, we have got the Adwara system—a series of rivers criss-crossing North Bihar, and the changing rivers of Kamla, Balav and Kosi, we have got an excellent project under construction for control of Kosi. This year it is going to be completed. Already it has given a large amount of benefit to North Bihar. It is bound to be successful. Nevertheless, it is a temporary expedient. It has got to be realised that it has got to be followed up by a dam, in Nepal territory again, at a place called Kothar. Without that dam, whatever we have done in the Kosi will not last long.

Going to the eastern side, we have got the Mahananda, Teesta and a host of other rivers. In fact, in Assam, there are so many tributaries of Brahmaputra which have got the same characteristics of moving from side to side. So much so that the Assamese call some of these rivers Pagaldia which means, mad rivers. They are fed up with these rivers going from side to side and this is the most difficult region. The rivers have got similar characteristics and they are very difficult to control. I therefore submit that we should have separate permanent River commissions for this region, one stationed in Patna and the other in Gauhati. The commissions must be stationed there complete with all their officers. They must go round these rivers and get thoroughly acquainted with the area and know them before they can plan out for them. This is on the basis of what they have done in other countries. In China you have got the Yellow River and the Gangtse. They have River commissions stationed there. It is only by close and intense association with these rivers that one can draw up any kind of an economic design for them.

In this connection, I would like to say that we have been long accustomed to what are called long-term and short-term projects. There is a general feeling among many hon. friends in this House that this problem of flood control will only be solved only when long-term projects are undertaken. It is not the case. It has clearly to be remembered that whatever we do, flood control can at best be effective only to the extent of 30 per cent. or 50 per cent. Flood damages are bound to be there. We cannot escape that. Whatever we can do, we can reduce the difficulties and reduce the damages by 50 per cent, as I have said. Therefore, I would call these things stage I and II—stage I projects designed for the maximum discharge that has occurred in these rivers so far and stage II for the fu-

[Dr. K. L. Rao]

ture—whatever is going to be done for future years.

Coming to Zone No. II, the Orissa zone, there, the rivers are more stable. They do not carry much silt. The only trouble with these rivers is that they are, unlike the rivers in North Bihar which are in the valleys, on the ridges. That is the main difficulty, making it necessary to give them a different treatment. The greatest emphasis in the case of these rivers is on embankments. Even a little flow of water will go on both sides and will flood and inundate the whole country. Therefore, the mainten ance of the bank is the main problem in Orissa. Also diversion of water by a system of reservoirs for storage on the tributaries. Diversion of water into the Chilka may be an auxiliary measure which may be of help. But the most important thing connected with the Orissa delta is, as I said, the embankments. Therefore, that is one problem which is solvable.

As regards the third zone consisting of Punjab and Jammu and Kashmir, the main trouble with the rivers there is that there is not a sufficient amount of drainage area. Otherwise, there is not much of water in those rivers, and the main problem is one of drainage. Of course, there are some local problems in the Punjab, like the *choes,* where there is more sand than water. That is a very difficult problem to tackle. It is quite a difficult problem, because there is no drainage outlet, because all along they carry a lot of sand. There, probably, soil conservation methods would be necessary.

Mr. Speaker: The hon. Member should conclude now.

Shri Joachim Alva (Kanara): The knowledge of the hon. Member is unsurpassed in this House, and, therefore, we would like to hear him, with your permission.

Mr. Speaker: I have no objection absolutely to allow him any time that he wants, but I shall have to shut out many more.

Dr. K. L. Rao: As I was saying, there is not much of a trouble in the third zone.

Then, I come to the fourtn zone which is in the pensinsular area. In the case of the peninsular area, that is to say, in the case of the rivers like the Godavari, the Krishna and other rivers in the south, their flood problems are not so intensive. In fact the floods come only once in a way, and also because the rivers in that part of the country are stable, therefore, there is not much of a problem. Floods come in those rivers only once in a way, and at that time, they carry a lot of water. To give an example, the amount of water carried by the Godavari in 1953 at the time of the maximum floods there was far larger than that either in the Ganga or the Brahmaputra; that is, the inflow exceeded even 3 million cusecs. But even then, the damage has not been excessive except for the fact that the local township of Rajahmundry was affected, and the embankment there was breached, and, so, there was some damage there. Otherwise, there was not much of a damage. Therefore, what I mean to say is that in the south what is necessary is local protection of the towns. Otherwise, there is not that kind of problem or inundation as in the northern part of the country.

In Madras, the problem is still more simplified. There, it is a question of protection against the cloud-burst. There, one must be looking to the clouds, and whenever there is any heavy rain, the tanks get filled up and they breach. Therefore, it is a question of breaching of the tanks there.

So, you will find that the problems in the third and fourth zones are problems which are much simpler and which can be left to the respective States, and the Centre need not spend its energy on them.

Therefore, I would submit that the whole attention of the Centre and the States must be confined to solving the problems in Zones I and II, that is to say, in the north-eastern part of India and the Orissa area. In the Orissa area it is a solvable problem, but the most difficult and the most intensive of all our efforts are required in order to deal with the north-eastern zone. There, it is really very difficult to solve the problem.

In addition to what I have submitted, it is very essential to have some flood relief committees. Flood relief committees are necessary because you can be sure that in the north-eastern zone, as I have described it, there will always be floods in some place or the other, and therefore, instead of being surprised, and instead of getting panicky—for, a panicky people are always the weakest part of the nation—the people can be given relief in an organised manner; the whole thing can be arranged very systematically, by appointment of a flood relief committee. They must go into action as soon as the flood tides start, and they must be given equipment like helicopters and boats and so on and also sufficient funds to deal with the situation.

There is only one other point that I would like to mention. Probably in the whole of India, we are having embankments and control works. Whatever works we do must be maintained, because flood control works are not like other works which will be earning money every year, and, therefore, they cannot be rebuilt again and again. Therefore, whatever has been done has to be maintained.

Therefore, we should have a flood fighting service also. That is to say, we must have an organised labour force ready to go into action at the time of floods. They must be given training and they must be ready to go into action as soon as the floods come. With this type of pre-arrangements, I am sure that the suffering due to the floods might be mitigated to a large extent. In conclusion, I would only submit that we have got to remember that the rivers, if they are left uncontrolled, are what might be called engines of destruction; it is only when they are controlled that they become the greatest benefactors of humanity, for they give both food and power.

श्री विश्वनाथ पांडेय (सलेमपुरा) : अध्यक्ष महोदय, बाढ़ के कारण देश में काफी दुर्घटनायें होती हैं और उस के सम्बन्ध में सदन में काफी चर्चा हो चुकी है, परन्तु तीन प्रदेशों में काफी नुकसान हुआ है अर्थात् उत्तर प्रदेश, बिहार और असम में। यह क्षति अपार है, परन्तु इन में सिर्फ सरकार का ही दोष नहीं है बल्कि प्रकृति का भी है, और प्रकृति के कारण यह देश सर्वदा तबाह होता आया है। बाढ़ सिर्फ इसी वर्ष नहीं आई है, पहले से भी बाढ़ें आ रही हैं, लेकिन इस वर्ष की बाढ़ बड़ी भयंकर है। इस बाढ़ ने इन तीन प्रदेशों को अपार क्षति पहुंचाई है।

सिंचाई मंत्री महोदय ने इन प्रदेशों का हवाई जहाज से दौरा किया। उत्तर प्रदेश के मुख्य मंत्री महोदय और वित्त मंत्री महोदय ने भी उत्तर प्रदेश का दौरा किया है। इसी प्रकार अन्य प्रदेशों के मंत्रियों ने अपने अपने प्रदेशों का दौरा किया है। लेकिन हवाई जहाज से चल कर या रेलों से चल कर बाढ़ की गम्भीरता और भयंकरता का ज्ञान नहीं हो सकता। उस का ज्ञान तो तभी हो सकता है जब आदमी पैदल जाये, गांवों में आये, बाढ़ के क्षेत्रों में जाये और उन में रहे। वह बाढ़ के द्वारा हुई तबाही को देखें, तभी उस को उस का ज्ञान हो सकता है। लेकिन जो भी सरकार की तरफ से किया गया वह सराहनीय है और आपत्तिकाल में जो भी सहायता प्रदान की जाती है उस के लिये हम आभारी हैं।

उत्तर प्रदेश की आबादी साढ़े सात करोड़ है, उस में से पूर्वी अंचल में जिस को

[श्री विश्वनाथ पांडेय]

पूर्वी उत्तर प्रदेश कहते हैं, करीब दो करोड़ आदमी निवास करते हैं। पूर्वी उत्तर प्रदेश पिछड़ा हुआ प्रदेश है, उस का और सरकार की तरफ से ज्यादा ध्यान दिया जाना चाहिये, प्रदेश सरकार की ओर से भी और केन्द्रीय सरकार की ओर से भी। इस प्रदेश में अक्सर दैवी प्रकोप भी हुआ करते हैं, कभी कभी बाढ़ों के कारण और कभी सूखा के कारण। इस वर्ष बाढ़ से इस पूर्वी अंचल में तबाही हुई है। इस पूर्वी अंचल में जो जिले हैं, देवरिया, गोरखपुर, बलिया, आजमगढ़, बस्ती, गोंडा आदि, यह जिले काफी तबाह हुए हैं। उन में करोड़ों रुपयों की फसलों को बरबादी हुई है, उस से करोड़ों आदमी ग्रसित हुए हैं।

मैं कहना चाहता हूं कि सिर्फ सरकारी आंकड़ों से काम नहीं चल सकता है। सरकारी आंकड़े तो पटवारियों और तहसीलदारों के द्वारा प्रस्तुत किये जाते हैं। सिंचाई मंत्री महोदय ने जो आंकड़े प्रस्तुत किये हैं वे उन्हीं पर आधारित हैं। लेकिन यदि हम उन्हीं आंकड़ों को देखें तो उनकी तुलना में जो सहायता प्रदान की गई वह ऊंट के मुंह में जीरा के समान है। सिर्फ नमक, चना और दियासलाई से काम नहीं चल सकता है। उन लोगों की और भी समस्यायें हैं जो कि बहुत गम्भीर हैं। उन समस्याओं की ओर मैं सदन का और सदन के द्वारा प्रादेशिक सरकारों तथा केन्द्रीय सरकार का ध्यान आकर्षित करना चाहता हूं। इस पूर्वी क्षेत्र में एक देवरिया जिला है जिसकी आबादी २४ लाख है और वहां खेती की जमीन इतनी कम है कि वह एक आदमी के पीछे आधा एकड़ से भी कम पड़ती है। मैं अर्ज करूंगा कि वहां की जनसंख्या के अनुसार वहां पर अन्न भी उपजाया जा सकता है लेकिन दुर्भाग्य इस इलाके का है कि उस में बहुत सी खतरनाक और खौफनाक नदियां बहती हैं जैसे बड़ी गंडक, छोटी गंडक, सरयू, घाघरा, राप्ती, मंझना, बथुआ, गोरा आदि। यह सब नदियां ऐसी हैं जो कि उस जनपद के लिये दो तिहाई हिस्से से अधिक जमीन को खत्म कर देती हैं। इस वर्ष उन में भयंकर बाढ़ आई जिस से कि लाखों एकड़ की जमीन जलमग्न हो गई, करोड़ों रुपयों की फसलें बरबाद हो गई, जिले का आवागमन ठप्प हो गया, और बहुत से घर धराशायी हो गये। यदि हम हिसाब लगायें तो स्वतंत्रता के बाद बाढ़ के द्वारा इस जनपद में ५८ करोड़ रुपये की हानि हुई है। इस जनपद में बाढ़ आती जाती रहती हैं, हर वर्ष उस में बाढ़ आती है, कभी बड़ी गंडक में और कभी छोटी गंडक में, लेकिन अब की यह दुर्भाग्य हुआ कि सारी नदियां बह चलीं, सारी नदियों में बाढ़ आ गई और इस जनपद का दो तिहाई हिस्से से अधिक तबाह हो गया। इस के लिये सरकार कुछ प्रबन्ध करती है, कुछ बान्ध बनवाती है, कुछ स्कीमें चलवाती है, लेकिन उस में कमी यह होती है कि उन कामों का एक दूसरे के साथ सम्बन्ध नहीं होता। नतीजा यह होता है कि कामों में देर होती है और संकट बढ़ता ही चलता है। अब की लाखों लहलहाते हुए खेत पानी के अन्दर आ गये, बहुत से आदमी शरण लेने के लिये घरों से छतों पर चले गये। उन के रहने का ठिकाना नहीं है, उन के भोजन का ठिकाना नहीं है। अभी मंत्री महोदय ने कहा कि एक लाख आदमी ऐसे होंगे जिन के लिये एक दिन के लिये भी खाने का ठिकाना नहीं है।

मैं एक और अर्ज करना चाहता हूं कि कुछ इलाकों में जैसे रुद्रपुर का इलाका है, भटपार का इलाका है और भटनी का इलाका है, इन में बाढ़ के समय आवागमन बन्द हो जाता है। अगर भटनी में और नदावर घाट पर पुल बना दिया जाए तो यह कठिनाई दूर हो सकती है। और बाढ़ के समय जो एक स्थान से दूसरे स्थान जाना कठिन हो जाता है वह कठिनाई दूर हो जाएगी। रुद्रपुर का एरिया कछार का इलाका है। इसमें ५० हजार आदमी

रहते हैं । और यह सदा जलमग्न रहता है । सरकार ने इसका कोई प्रबन्ध नहीं किया है ।

अध्यक्ष महोदय : आपका समय हो गया है ।

श्री विश्वनाथ पांडेय : दो मिनट और दे दिए जाएं ।

अध्यक्ष महोदय : आपने तो वायदा किया था कि जल्द खत्म कर देंगे, एक मिनट और ले लीजिए ।

श्री विश्वनाथ पांडेय : मैं कुछ सुझाव देना चाहता हूं, जिन में कुछ तो तात्कालिक हैं और दूसरे दीर्घकालीन । तात्कालिक सुझाव तो यह है कि जिन लोगों के घर गिर गए हैं उन के भोजन की व्यवस्था की जाए और जो पढ़ने वाले बच्चे हैं उनकी फीस माफ की जाए । बाढ़ के कारण ६०० या ७०० स्कूल बन्द कर दिए गए हैं । इसके अतिरिक्त तकावी दी जाए और जो सरकार वसूली कर रही है उसको बन्द किया जाए ।

दीर्घकालीन सुझाव यह है कि वहां छोटे उद्योग धन्धों का विकास हो और सिंचाई के साधन बढ़ाए जाएं ताकि हम अपनी फसल को पका कर अन्न अपने यहां रख सकें । इसके अतिरिक्त एक आयोग नियुक्त किया जाए जो बाढ़ को रोकथाम के उपाय बताए ।

Shri Liladhar Kotoki (Nowgong): Sir, I rise to take part in this debate with a sad heart. I feel deeply distressed at the colossal extent of sufferings of the people and the devastation caused by floods year after year.

This year, the extent of these devastations has been so big, particularly in the State of Assam, that it staggers anybody's imagination as to how the people there sustain themselves in spite of these devastations.

This is nothing new. As I said, for the last 12 years, ever since the great earthquake of 1950, this State has been the victim of recurring and heavy floods. My hon. friend Shri P. C. Borooah yesterday referred to the figures. I will not go into them because of the shortness of the time at my disposal. It will suffice to say that this problem, so far as the State of Assam is concerned, has assumed such proportions that it is beyond the capacity of the State to tackle it effectively. And therefore, the question comes before Parliament and the Central Government to be a little more earnest and attach a sense of urgency to this problem, and save this State from the calamity that it has been suffering from.

Apart from the sufferings at the time of the floods, its impact on the economy of the State is also very great. It has been calculated by the State Government that the average annual loss due to floods in the State is about Rs. 5 crores, of which the damage to crops is nearly Rs. 3 crores. The average annual increase in the income in the agricultural sector of the State is only Rs. 1.5 crores. So, where does the State stand so far as planned economy is concerned?

I will give another indication. At the beginning of the First Plan, the *per capita* income of the State was Rs. 256. At the end of the Second Plan, it has gone up to only Rs. 257, that is, an increase by one rupee. That also should lead to giving serious thought to this problem.

Regarding the various measures suggested by hon. Members, I have very little to add. Only recently we had a seminar where the experts gave their opinion. I do not believe that in these days of science, we should be satisfied simply trying to tell the people that they have to live in floods. We need not tell them that, they are living all the time, whether we tell them or not. It is our responsibility to give them some relief and show them ways of dealing with the floods. I admit there cannot be absolute

[Shri Liladhar Kotoki]

control of floods, but we can mitigate the suffering by taking recourse to scientific methods.

The question arises whether we are doing it. I may be permitted to submit, and I am constrained to say so, that enough attention is not being given. In 1959 we had heavy floods in North Kamarup. The hon. Minister went there, had an aerial survey, had discussions with the State authorities, and then he assured that emergent action would be taken. Some engineers from Assam were trained. The Central Government had also to depute some of their experts to help the Assam engineers to draw up master plans. May I ask whether that has been completed?

I am glad the Minister has again taken the trouble of visiting the State of Assam as also U.P. and Bihar, with the experts. I must humbly submit to him that, with the recession of the floods, this problem should not again lapse into oblivion and forgetfulness. Let this time at least some serious action be taken so that the recurring miseries of lakhs of people and the colossal damage to crops may be mitigated if not avoided completely. The loss to Ahu and jute crop this time has been to the tune of Rs. 13 crores in the State of Assam, and there is no assessment as yet of the colossal loss to the Sali crop.

Though I have many more things to say, I will obey your orders and resume my seat.

Mr. Speaker: Thank you. I shall always keep this in mind.

Shri Hanumanthaiya: From yesterday we have been listening with great sympathy to the difficulties and the losses undergone by the people of Assam, Bihar and U.P. It is no doubt a calamity. This is almost an annual occurrence.

So far as South India is concerned, fortunately it is not an annual occurrence in most of the places. But sometimes the vagaries of nature subject some parts of South India also to equal devastation, havoc, damage and suffering.

Even as the hon. Minister was lying a statement on the Table of the House on the 31st of last month, there were heavy rains in Mysore State, particularly in Bangalore District. Unusually, the Arkavati river, a tributary of the Cauvery, had such unprecedented floods that in the memory of man there had been no such calamity before. A hundred-year old bridge which was serving as a link between Bangalore and Mysore was damaged, and washed away. On either side of the banks, in the town of Ramanagaram, several houses have collapsed and a lot of people have been put to great trouble. The adjacent river, Kanva, also a tributary of the Cauvery, is also in floods, and damage has been done on its banks also.

Apart from these two rivers, very many tanks in Bangalore District, Kolar District and in Chitaldrug District have breached. Tanks are the mainstay of the agricultural economy of Mysore State. There is almost one tank to every square mile. That sustains our economy. Now, in these three districts dozens of tanks have breached. Nothing of the kind had happened so far as our memory goes. All these havocs have been widely published in Mysore papers, both Kannada and English papers. I very much wish the north Indian papers and news agencies had the same sympathy for the people of South India as they have for the people of Bihar, Assam and Uttar Pradesh. Integration does not lie in the conferences convened by the Prime Minister and attended by great dignitaries. When human suffering is there and people do not take notice in the way they ought to; feelings become aggrieved. Even in this House we have listened from every side sympathy being expressed for people from north India and not so much for the people of South India. I would, therefore, urge

upon all those who have the unity of the country primarily in view to consider every part of India as theirs and every man and woman in this country entitled to the same consideration and kindness. From this point of view, I would urge upon the Government, particularly the Minister for Irrigation and Power, to pay a visit to Mysore State even as he has paid flying visits to the other three States which have occupied so much of our time here.

Along the banks of the Arkavati river, it is a very fertile valley. Mulberry plants which feed the silkworms are grown in that valley. We produce silk to the tune of 5 to 6 crores per year. 60-70 per cent of Indian silk is produced in Mysore State. It is this part of our economy which has greatly been affected by these floods. The mulberry gardens have been washed away. Sand has been dumped throughout the length of the Arkavati river. Therefore, whatever help is being rendered to the people of Bihar, U.P. and Assam has necessarily to be given to the people of Mysore in the area of these two rivers, in the areas where the tanks have burst.

In the First and Second Plans Rs. 65 crores had been spent for flood relief measures and flood control measures. In the Third Plan they propose to spend about Rs. 62 crores. Altogether about Rs. 127 crores have been spent. I have often urged on the Planning Commission and the Government of India that there must be equitable distribution of expenditure in every part of the country. Merely because some people are more influential and some more areas more influential or nearer to Delhi, money should not be concentrated upon them for relief measures. Even the Prime Minister was put to the necessity of saying once on some other platform that regional justice must be done. Equitable distribution of works and relief measures must be the guiding line so far as maintaining the unity of our hearts and of our country is concerned.

Under the heading flood control there are what are called Anti-sea-erosion measures in the coastal areas. In the western coast when there is high tide, lot of sea water gets into the low lying khar lands in Maharashtra and Mysore particularly. From time immemorial these areas were bunded and sea water was prevented from going into these tracts and therefore very good paddy was grown. But these lands have been completely neglected and made useless for cultivation, especially paddy. These anti-sea-erosion measures also come under the scheme of spending Rs. 62 crores and some proportion of that amount ought to be earmarked for this purpose, to restore khar lands to their usefulness. I hope the hon. Minister, as I have already made an appeal to him through you, will pay a visit to Mysore State and see the havoc done by these floods for himself in the three districts of Bangalore, Chitaldurg, and Kolar and also sea khar lands in the coastal areas of South Kanara and North Kanara and do whatever is needed for the people concerned.

श्री इफबाल सिंह (फीरोजपुर) : जनाब स्पीकर साहब, फ्लड-कंट्रोल के बारे में बहुत से भाइयों ने अपने अपने खयालात का इजहार किया है, लेकिन मैं समझता हूं कि इस सिलसिले में तब तक कोई कामयाबी हासिल नहीं की जा सकती है, जब तक कि इस काम के लिये हमारे पास रिसोसिज़ न हों, हमारे पास पैसा न हो । इंजीनियर्स चाहे अच्छी से अच्छी स्कीम्ज़ बनायें, लेकिन वे स्कीम्ज़ पैसे के बगैर कामयाब नहीं हो सकती हैं ।

फ्लड कंट्रोल के लिये तीसरे प्लान में ६१ करोड़ रुपया दिया गया है, जिसमें फ्लड कंट्रोल भी है, वाटर लागिंग के मुताल्लिक काम भी है, एंटी-सी-इरोजन मेज़र्ज़ भी हैं और साथ ही शहरों को बचाने के लिये फ्लड प्रोटेक्शन एम्बैंकमेंट्स भी शामिल हैं ।

इस सिलसिले में अगर हम यू० पी० को लें, तो हम देखते हैं कि यू० पी० को इस काम के लिये ५,७५ लाख के करीब रुपये दिये

[श्री इकबाल सिंह]

गये। यू० पी० ने ८० लाख के करीब तो दूसरे प्लान में खर्च किया, लेकिन उसकी पेमेंट तीसरे प्लान में की जायेगी। लखनऊ शहर को बचाने के लिये ढाई करोड़ के करीब रकम खर्च की जायगी। इस तरह जो बाकी ढाई करोड़ रुपया बच जाता है, वह यू० पी० की साढ़े करोड़ की आबादी के लिये पांच साल में खर्च किया जायगा। इसका मतलब यह है कि वहां पर एक आदमी पर पांच साल में ३३ नये पैसे खर्च किये जायेंगे और इस तरह एक आदमी पर एक साल में सिर्फ पांच छः नये पैसे खर्च होंगे। इसलिये मैं अर्ज करना चाहता हूं कि हम चाहे कितनी बहस करें, कितनी पायस विशिज जाहिर करें, अगर हमने एक आना फी आदमी फी साल के हिसाब से फ्लड कंट्रोल पर खर्च करना है, तो इफेक्टिव काम नहीं हो सकता है।

जहां तक बिहार का ताल्लुक है, उसकी आबादी पांच करोड़ है और वहां पर हमने तीन करोड़ रुपया खर्च करना है, जिसमें से एक करोड़ रुपया कोसी पर खर्च किया जायगा। सारे बिहार में पांच साल में सिर्फ दो करोड़ रुपया खर्च किया जायगा और इसका मतलब यह है कि वहां एक आदमी पर पांच साल में चालीस नये पैसे और एक साल में सिर्फ आठ नये पैसे खर्च किये जायेंगे। मैं यह पूछना चाहता हूं कि जब एक साल में एक आदमी पर सिर्फ आठ नये पैसे खर्च किये जायें, तो आखिर कितना काम हो सकता है। अगर फ्लड कंट्रोल के सिलसिले में इफेक्टिव काम करना है, तो प्लानिंग कमीशन को इसके लिये और पैसा देना चाहिये। और उसके बगैर यह कोई काम नहीं हो सकता है।

जहां तक डा० राव का ताल्लुक है, मैं उनकी बहुत कद्र करता हूं। वह बड़े काबिल आदमी हैं। लेकिन एपरोच में फर्क होता है—एक नैरो एपरोच होती है और दूसरी ब्राड एपरोच। पहली एपरोच में सारे मुल्क और अवाम का ख्याल रखा जाता है और दूसरी एपरोच में सिर्फ एक तबके का, जैसे शहरों का। डा० राव ने कहा कि ताजेवाला से ज्यादा पानी नहीं छोड़ना चाहिये, क्योंकि उससे दिल्ली डूब जायेगी। इसका मतलब तो यह है कि दिल्ली नहीं डूबनी चाहिये चाहे रास्ते की सारी आबादी—चाहे वह बीस लाख की आबादी हो—डूब जाये। डा० राव ने यह भी कहा कि जमना पर एम्बैंकमेंट्स नहीं बनाये जाने चाहियें हालांकि यू० पी० गवर्नमेंट हमेशा कहती है कि जमना पर डैम और एम्बैंकमेंट्स बनाये जाने चाहियें, ताकि वहां के इलाके को फ्लड्ज से बचाया जा सके। मैं समझता हूं कि उस बात पर भी गौर करना चाहिये।

13 hrs.

जहां तक असम का ताल्लुक है, उसके लिये आपने पांच करोड़ की व्यवस्था की है जिसमें से दो करोड़ रुपया सिर्फ डिब्रूगढ़ पर खर्च होगा और बाकी तीन करोड़ रुपया सारे असम में खर्च किया जायेगा। इतने पैसे से कोई खास काम नहीं हो सकता है। आप कितना अच्छा काम भी इसमें करना चाहें, कोई अच्छे नतीजे निकलने की आप उम्मीद नहीं कर सकते हैं। यह करोड़ों आदमियों का सवाल है। एक करोड़ आदमी हर साल इस बाढ़ से प्रभावित होते हैं और जब बाढ़ ज्यादा आती हैं तो पता नहीं कितने प्रभावित होते हैं। आप क्या आशा करते हैं कि इस रुपये से कुछ हो सकेगा? इस वास्ते पैसा ज्यादा से ज्यादा आपको इन योजनाओं के लिये देना होगा। मैं समझता हूं कि इस हाउस को कहना चाहिये, इस मंत्रालय को प्लानिंग कमिशन को कहना चाहिये कि जो स्कीम्ज हैं, उनके लिये कम से कम ११७ करोड़ रुपये के करीब जो शुरू शुरू में ड्राफ्ट प्लान में रखा गया है, उतना रुपया तो वह दे और जब तक वह इतने रुपये की व्यवस्था नहीं करता है तब तक कुछ काम नहीं हो सकता है। हम चाहे जितनी लम्बी चौड़ी बहस कर लें, चाहे जितनी तकरीरें कर लें,

कुछ भी बिना पैसे के नहीं हो सकता है और न कोई लाभ पहुंच सकता है। इस वास्ते मैं कहना चाहता हूं कि जो जो भी फलड एफेक्टिड एरियाज हैं, जहां जहां पर ज्यादा बाढ़ का असर होता है, जैसे पंजाब है, बिहार है, उत्तर प्रदेश है, असम है, उनको ज्यादा से ज्यादा ग्रांट्स दी जायें। इसके साथ साथ उन सूबों को भी सोचना चाहिये कि सिर्फ वे शहरों की रक्षा ही न करें, कैपिटल की रक्षा ही न हो बल्कि देहातों में जो भाई रहते हैं, उनकी भी रक्षा हो। उनको भी बचाना बहुत जरूरी है। वहां पर भी अव्वाम रहते हैं। हिन्दुस्तान में रहने वाले हर आदमी का यह राइट है कि वह सरकार से यह मांग करे कि वह उसकी प्रोटेक्शन के लिये कदम उठाये, उसको इन बाढ़ों से बचाये, उसकी बेहतरी करे।

अब मैं एम्बैंकमेंट्स के सिलसिले में कुछ कहना चाहता हूं। यह सब से सस्ता काम है। इसको अगर आप बहुत तेजी से करेंगे तो सब से ज्यादा फायदा आपको इससे होगा। मैं मानता हूं कि जो लोग एम्बैंकमेंट्स के अन्दर आ जाते हैं उनको नुक्सान होता है लेकिन उसके बावजूद भी इससे सस्ता काम और दूसरा नहीं हो सकता है। इस पर आपको ज्यादा से ज्यादा खर्च करना चाहिये और यदि आपने ऐसा किया तो ज्यादा से ज्यादा इलाके की रक्षा आप कर सकेंगे।

एक और चीज की तरफ आप ध्यान दें। ये जो इलाके हैं खास करके ईस्टर्न यू० पी० के जो इलाके हैं उन में सोपेज नहीं है, जमीन की एबजार्बिंग कैपेसीटी नहीं है। जब तक जमीन एबजार्बिंग कैपेसिटी अपनी कायम नहीं करेगी, तब तक थोड़ा फ्लड भी आए तो उस से भी काफी नुकसान हो जाता है। इस के लिये सब से जरूरी बात यह है कि शैलो ट्यूब वैल्ज उन एरियाज में जहां फ्लड आते हैं, लगाये जायं।

कुछ ऐसे प्राब्लैम्ज भी हैं जिनको बहुत कम पैसे से हल किया जा सकता है। कप एरियाज जिन को कहा जाता है, उन के भी कुछ प्राबलम्ज हैं। हमने देखा है कि दो साल हुए रोहतक में बाढ़ आई थी। अब रोहतक के पास कोई दरिया नहीं है, कोई नदी नहीं है, कुछ नहीं है लेकिन वह कप की शक्ल का इलाका है और थोड़ा सा पानी आता है वहां पर तो वह इकट्ठा हो जाता है। इस ढंग के जो बहुत से इलाके हैं जिन को कप एरियाज कहा जाता है वहां पर मामली सा रुपया खर्च अगर किया जाए, ड्रेनेज का इंतिजाम किया जाए तो उनको बहुत आसानी से बचाया जा सकता है।

कुछ ऐसे इलाके भी हैं जहां पर कोई दरिया आता है तो उस में बहुत सी शाखायें आ कर मिल जाती हैं। गंगा को ही आप ले लीजिये। गंगा की बहुत सी शाखायें उस में आ कर जब शामिल होने लगती हैं तो उनका जो बेड है, वह ऊंचा हो जाता है, और इस तरह से वह फैल जाता है और ज्यादा नुक्सान करता है। इस से बाटलनैक्स भी पैदा होते हैं। उनको दूर किया जाना चाहिये। इस पर ज्यादा पैसा खर्च नहीं होगा। खास तौर पर उत्तर प्रदेश और बिहार में इस किस्म का प्राबलैम है और इस तरफ आपका ध्यान जाना चाहिये।

जहां तक डैम्ज का संबंध है, वे तो बनने ही चाहियें। जितना ज्यादा से ज्यादा उन पर खर्च किया जा सकेगा उतना ही अच्छा होगा और उन से आज नहीं तो कल और कल नहीं तो परसों आपको लाभ मिलना शुरू हो जाएगा।

अब मैं टैमिंग आफ चोज के बारे में कुछ कहना चाहता हूं। हर एक दरिया का एक ढंग होता है। तीन मील तक वह इकट्ठा चलता है, उस के बाद वह फैलता है। उस के बाद फिर वह इकट्ठा चलता है और फिर फैलता है। पंजाब के इंजीनियर्ज ने इस समस्या को समझ कर के अपने दरियाओं को टैम करना शुरू किया है। यह ठीक है कि एक स्टेट ने यह

[श्री इकबाल सिंह]

तजुर्बा किया है । लेकिन ऐसा भी हो सकता है कि जो छोटा आदमी है वह जो तजुर्बा करता है, जिस चीज को वह निकालता है, वह बड़ों के दिमाग में न आ सकती हो । लेकिन अगर वह अच्छी चीज हो तो उसको अमल में लाया जाना चाहिये । जिस ढंग से पंजाब में चीज को टैम किया जा रहा है, उसी ढंग से हिन्दुस्तान के दरियाओं को अगर आप टेम करें तो बहुत सस्ते में, बहुत कम रुपये में आपको ज्यादा लाभ हो सकता है।

अन्त में मैं इतना ही कहना चाहता हूं कि जिस ढंग से पंजाब में इस फ्लड प्राब्लैम को साल्व किया गया है, अगर उसी चीज को आप उत्तर प्रदेश और बिहार में भी लागू करेंगे तो आपको बहुत फायदा हो सकता है।

Shri Tyagi (Dehra Dun): When I study this question, I agree with my hon. friend Shri Hanumanthaiya that we must consider this as an all-India problem and not as a regional problem. These floods have been very unfortunate indeed. Sometimes floods are good if they are just small ones because they give fertility to the land for the next crop, but these floods have come at a time when there has been scarcity of rain in some parts of the country and floods in the other parts. These floods have been major floods too. Therefore, my fears are that perhaps these floods combined with the scarcity of rain might bring another calamity of famine in India. If that comes, it would be a tedious time for us to tide over.

It seems to me that bad days are coming again. The villagers must be looked after no doubt. My hon. friends have given very good suggestions for long-range arrangements like dams, etc., for controlling the floods. These must be considered no doubt, but then, what I wanted to stress was the immediate question of giving relief to the people who are suffering. The immediate question is to give relief; how to give them relief.

The hon. Minister has taken pains for days together to go round and see some flood areas in the north, in U.P., Bihar, etc. He might also like to go to Mysore and see the conditions there. But, as Shri Vishwa Nath Pandey just now said, an aerial view would only give an idea of the flood waters; you cannot really note the fears and tears of the mother, the mother with her child in her lap which is crying for food, because there is no fire to cook the food for miles together. There are no houses. There is no grain to eat. There is no fire to cook. Under these conditions, our people are living there. The immediate question, therefore, is, to give some relief in the form of food and shelter. They are shelterless and breadless. They have got only water, but there is no fire; there is no salt; nothing. Under these circumstances, though I am sure that the Governments concerned must be doing their best, I plead with the Government here to come to their rescue in these times of calamity. After all, our Parliament is sovereign, but let us not forget that real sovereignty resides among the people according to the Constitution. They are the masters. We all, individually and collectively, are the servants of those masters living in the villages. Our masters are suffering today, and we shall not be worthy of our salt or our name or of the dignity we command in the country if we do not go to their rescue and help them just now. So, I appeal to the Government to see that not only lakhs of rupees but crores of rupees are taken off the coffers and sent to the afflicted places for relief.

It is not only a grouse but the proved fact is that the villagers have been neglected for so long. I can tell you that over and above this neglect, there is the threat of levying some tax, some land-levy on these

poor villagers, the people who are suffering from the high rise in costs. At this time, you propose to levy a tax. I cannot understand this. I do not know whether this is planning. Is it political planning? My fears are that these measures might act as the last nail in the coffin of democracy because the people will awake soon, and the villagers cannot tolerate this kind of democracy, if they feel that they have a sense of neglect. I must confess now and openly say that the villagers in the whole of India have suffered from a sense of neglect, and therefore, my appeal to the Government is that the Government should take special care. It does not matter if there is no industry for sometime; it does not matter even if development is stopped.

The immediate thing is this. If there is a wound, there must be some ointment applied there. The sick must be looked after. The hungry must be looked after. Therefore, my appeal is that you must send some immediate relief, and that question must be considered immediately. Of course, long-range planning is all right. That too must take its course. But the immediate question must be considered now. 60 lakhs of people have been rendered homeless, and are waiting for relief. They are looking forward towards Delhi. What is the gesture that you are going to show to them? They are the masters of the country. My appeal is that we must go all out for them and help them.

I do not want to take much time of the House. The only thing that I want to register again is that the people are unhappy. Do not bring in this tax; do not advise the State Governments to levy taxes on these hungry people now. Please stop this.

श्री विश्राम प्रसाद (लालगंज) : अध्यक्ष महोदय, परसों अभी एक सेमिनार सेंट्रल हाल में चल रहा था। उस में एक बहुत बड़े विशेषज्ञ ने बतलाया कि बाढ़ के इलाके में किस तरह से पैडी उगाया जाये जिस से कि वहां की गरीबी में सुधार हो सके। मुझे कुछ ऐसा महसूस हुआ कि उन्हें बाढ़ का कोई एहसास नहीं हैं। मैं आप से बतलाता हूं कि मैं उस इलाके से आता हूं जो गंगा और गोमती का है। वहां बाढ़ अक्सर आया करती है। वहां पर मेरा घर है। बाढ़ कभी किसी को नहीं बतलाती कि मैं कब आ रही हूं। अपनी अपनी जगह लोग सोये हुए होते हैं, रातों रात में पानी भर जाता है, लोग अपने बच्चों को पकड़ या सामान को पकड़ें, गल्ले को देखें, क्या करें? नतीजा यह होता है कि पूरा का पूरा घर बह जाता है और गिर जाता है। जब इस तरह से सडेन राइज वाटर का होता है तो मेरी समझ में नहीं आता कि उस में क्राप कैसे उगाई जा सकती है। जब पानी भर जायेगा तो फसल को कोई रेस्पिरेशन नहीं मिल सकता, जिस से कि फसल खत्म हो जाती है।

दूसरी बात मैंने यह सुनी कि नावें मचानों के नीचे बंधी रहनी चाहियें। अवश्य नावें बंधी रहनी चाहियें, लेकिन नावें तो बंधी रहेंगी घर के पास, जानवर क्या करेंगे? सबसे बड़ा मसला यह है। बाढ़ जिस वक्त आती है न खाना रह जाता है, न कपड़ा रह जाता है, न घर का सामान रह जाता है। सारा सामान बह कर एक हो जाता है। उसके बाद का प्रभाव आपको बतलाऊं। बाढ़ के पानी भर जाने के बाद फसलें चली जाती हैं, घर गिर जाता है और जहां पर गढ़े होते हैं वह भर जाते हैं। जहां पर मिट्टी होती है वहां बालू हो जाती है और जहां बालू होती है वहां मिट्टी हो जाती है। फसल तो चाहे एक बार खड़ी भी रहे लेकिन चारे की जड़ें सूख जाती हैं। उस को जानवर खा नहीं सकते उसमें बदबू आने लगती है। उसके बाद किसान के पास गल्ला नहीं होता। बाढ़ के बाद से अप्रैल तक उसके पास खाने का ठिकाना नहीं होगा। जो जमीन पानी के अन्दर आ जाती है कभी कभी उसमें इतनी नमी आ जाती है कि सारी पैदावार मारी जाती है।

[श्री विश्राम प्रसाद]

कहीं कहीं फसलें अच्छी भी हो जाती हैं । यह बाढ़ का नक्शा है ।

मैं अर्ज कर रहा था कि अभी आपने देखा होगा अखबारों में उत्तर प्रदेश के फाइनेन्स मिनिस्टर ने अपना बयान दिया कि किसानों को दियासलाई से लेकर खाने तक का सामान इकट्ठा करना होगा । लेकिन सबसे बड़ा मसला चारे का होता है । आदमी तो किसी कीमत पर गल्ला पा सकता है, लेकिन जानवर क्या खायेंगे । सबसे बड़ा प्रश्न यह होता है । दूसरी तरफ ज्यादा खेत जोतना पड़ता है, बीज का इन्तजाम करना होता है ।

दूसरी चीज यह है कि बाढ़ के समय में घरों में सांप और बिच्छू बहुत से घुस जाते हैं, पेड़ों पर सांप बहुत से चढ़ जाते हैं । मैंने देखा है कि नावें जो चलती हैं उनमें सांप घुस जाते हैं, बीमारियां फैल जाती हैं और आदमी मरते हैं । और यहां पर स्टेटमेंट निकलते हैं । मैं आप से निवेदन करूंगा कि सेंट्रल गवर्नमेंट या स्टेट गवर्नमेंट्स जो फिगर्स देती हैं उनको मैं सही नहीं मानता हूं क्योंकि उन में बहुत फर्क होता है । उत्तर प्रदेश में रेवेन्यू मिनिस्टर साहब ने कहा कि ६,००० गांवों ने सफर किया जबकि हमारे सेंटर के मिनिस्टर कहते हैं ५७५२, लैण्ड अफेक्टेड यू० पी० के मिनिस्टर कहते हैं २० लाख एकड़ लेकिन सेंट्रल मिनिस्टर कहते हैं १४.१८ लाख एकड़, पीपल अफैक्टेड यहां पर कहा जाता है २१ लाख और यू० पी० में बतलाया गया ३६.६७ लाख । यह फिगर्स हैं जो सेंट्रल गवर्नमेंट ने दिये हैं । दोनों गवर्नमेंटों के फिगर्स में कितना फर्क है ।

मैंने देखा है कि ईस्टर्न यू० पी० के जो डिस्ट्रिक्ट्स हैं अर्थात् बस्ती, गोरखपुर, देवरिया आदि, दे आर गोल्ड दि बाउल आफ इंडिया । इस तरह की वे डिस्ट्रिक्ट्स हैं जो कि कप की तरह पर हैं, जिन से पानी निकलता नहीं । यह एक दो साल की बात नहीं है, हमेशा वहां पर बाढ़ की समस्या बनी रहती है । यहां पर सेमिनार के अन्दर कहा गया नुकसान के बारे में । वहां जो कागज रक्खा गया उसमें था कि ७० करोड़ रुपये का नुकसान हर साल होता है, लेकिन वहां इंजीनियरों ने बतलाया कि यह नुकसान करीब १०० करोड़ का डाइरेक्ट होता है, इनडाइरेक्ट शायद और ज्यादा होता होगा । इस तरह से देखा जाय तो यह बड़ी गम्भीर समस्या है कि हर साल १०० करोड़ रु० का नुकसान होता है । लेकिन इसके बावजूद हमारी सरकार ने क्या किया ? इस सम्बन्ध में बतलाया गया कि यहां पर ३८०० मील लम्बे बांध बनाये गये, ६७ लाख एकड़ जमीन बचाई गई, ५७ शहर बचाये गये, ४३५२ गांव ऊंचे किये गये उत्तर प्रदेश में । इस सदन में, जबकि कभी यहां बिजली नहीं मिलती है, माननीय सदस्य हल्ला मचाते हैं, लेकिन जब किसानों को खाने को नहीं मिलता है, जब वे बाढ़ से मरते हैं, खराब फसल जब होती है, उस समय सरकार क्या करती है ? क्या इमिजिएट रिलीफ उन को दिया जा रहा है ? मैंने सुना कि यहां सजेशन दिया गया कि ऐकारेस्टेशन, स्वायल कंजर्वेशन एम्बैंकमेंट, कंस्ट्रक्शन आफ डेम, ड्रेनेज, सिल्टिंग इन बेड्स, इन सब का प्रबन्ध होना चाहिये । ठीक है । इसमें किसी की दो रायें नहीं हैं कि लांग टर्म स्कीम में ऐसा होना चाहिये, लेकिन शार्ट टर्म प्रबन्ध आप क्या करते हैं जिस समय कि उन को खाने पीने की जरूरत है । इस समस्या का क्या हल निकाला जा रहा है ? इस सम्बन्ध में मैं सिर्फ इतना कहूंगा कि गांवों को ऊंचा किया जा रहा है तो किया जाय, उनके पास नावें हों, उनको इस वक्त खाना पहुंचाया जाय, उन की दवाओं का इन्तजाम हो, उन के लिये बोने के बीज का इन्तजाम किया जाय ।

अब मैं एक दो बातें और कहूंगा । एम्बैंकमेंट के लिये जो रुपया खर्च किया जाता है लेकिन एम्बैंकमेंट बनाये जाते हैं कंट्रक्टर्स के

करिये। एक तो वैसे ही उन पर आधा रुपया खर्च होता है, उसमें से भी आधा रुपया कंट्रक्टर्स खा जाते हैं। मुझे याद है कि पिछले सालों बनारस में गंगा नदी पर एक एम्बैंकमेंट बना पचास लाख रुपये लगा कर, वह टूट गया और सारी चंदौली तहसील बह गई। इंजीनियर्स से जब पूछा गया तो कहा गया कि टेक्निकल मिस्टेक है। लेकिन उसी इंजीनियर को ५० लाख की स्कीम से हटा कर ३ करोड़ की स्कीम पर लगा दिया गया।

इसके बाद बतलाया गया कि ४३५२ गांव ऊंचे किये गये। लेकिन ८०, ९० गांव ऐसे थे जो नक्शे में नहीं थे और ऊंचे किये गये। उनका रुपया ड्रा कर लिया गया लेकिन वे ऊंचे नहीं किये गये। कहते हैं वह कंट्रेक्टर मिनिस्टर साहब का कोई रिश्तेदार या सम्बन्धी था।

इसी तरह आप कपड़े और गल्ले को लीजिये। गल्ला जाता है लेकिन बीच में ही लग खा जाते हैं। कम्बल दिये गये। उन में पांच रुपये, दस रुपये, पन्द्रह रुपये तक के कम्बल थे। उन कम्बलों को जिले एलेक्शन में बांट बांट कर एलेक्शन प्रचार किया गया।

(Interruptions)

अध्यक्ष महोदय : मैं घंटी बजाने वाला हूं, आपको जरूरी बात कहनी हो वह कह दें।

श्री विश्राम प्रसाद : मैं सिर्फ इतना कह रहा हूं कि पूर्वी उत्तर प्रदेश की हालत बहुत खराब हो गई है। वहां एक महीने तक सूखा पड़ा रहा, वहां १८ जून को पानी बरसना चाहिये था लेकिन १८ जुलाई को बरसा। बाद में आई बाढ़। एक साहब ने बतलाया कि वहां गरीबी को देख कर उत्तर प्रदेश के चीफ मिनिस्टर ने कांफिडेंशल लेटर भेजा डी० एम० के पास कि लोगों को गरीबी न दिखलाई जाय और जिला कि उनको मजदूरी ज्यादा दी जाती है, चौथी बात यह है कि इसके बावजूद यू० पी० में लैंड रेवेन्यू बढ़ाई जा रही है। मैं आपके जरिये प्रार्थना करूंगा कि उत्तर प्रदेश के इन जिलों में, बिहार और आसाम जहां भी बाढ़ आई है वहां जितनी ज्यादा से ज्यादा मदद हो सके वह पहुंचाना लाजिमी है।

श्री यमुना प्रसाद मंडल (जयनगर) : अध्यक्ष महोदय, प्रकृति के प्रकोप के कारण आज जो परिस्थिति पूर्वोत्तर भारत में पैदा हो गई है उस ने भारत भर के दिल को हिला दिया है। इस सारे इलाके में ऐसी अभूतपूर्व वर्षा हुई है, ऐसी अभूतपूर्व बाढ़ आई है कि कोई भी व्यक्ति, जो उस इलाके में जाता है उस की आंख हो नहीं रोतीं, उस का हृदय भी रोने लग जाता है। किसी भी व्यक्ति के पास ऐसे शब्द नहीं हो सकते जो वहां की बातों को शब्दों में रख सकें। आज उत्तर बिहार की हालत ऐसी दर्दनाक है। सन् १९३४ के भूकम्प के बाद एक न एक आफत वहां आती रही है। मैं आप को गत ६० वर्षों की बात बतलाता हूं। इस समय के अन्दर वहां केवल दरभंगा जिले में ३० बार बाढ़ आई, १० बार सूखा का दौरा हुआ। सन् १९६१ में मुंगेर जिले में ऐसा भयंकर बाढ़ आई कि करीब पौने छः सौ आदमी अपनी जान से हाथ धो बैठे। उस के घरों को दीवारें तो आज तक भी नहीं बन सकी हैं। हम लोग समझ रहे थे कि शायद प्रकृति इस बार चुप रहेगी, इस बार वह हम लोगों को माफ करेगी, मगर ऐसा नहीं हुआ। मैं सन् १९०० से ले कर १९६० की बात कह रहा हूं जिस में ३० साल तक बाढ़ आई, और दस वर्षों तक सूखा पड़ा। सन् १९६१ में दरभंगा जिले में फिर बाढ़ आई और सन् १९६२ में फिर वही हालत हुई। इस साल जहां पर आठ या नौ घंटों के अन्दर ४५ इंच वर्षा होनी चाहिये थी वहां १५ इंच वर्षा हुई, और सारन से ले कर उत्तरी हिस्से में पूर्णिया तक सारा भाग जलमग्न हो गया। यदि कोसी योजना अंशतः कार्यान्वित न हुई होती तो उत्तरी बिहार की हालत शायद बहुत ही अबतर होती।

[श्री यमुना प्रसाद मंडल]

इसलिये मैं इस सदन के सामने यह बात कहना चाहता हूं कि जिस ढंग पर फोसी योजना चलाई जाती है, जिस ढंग पर डक योजना चलाई जाती है उसी तरह से अधबारा योजना को भी लिया जाय । इस योजना को लेने से वहां के लोगों को बड़ी रक्षा होगी । यह राज्य पापुलेशन के हिसाब से देश में दूसरा है, मगर बैकवर्ड होने के जितने फैक्टर्स हैं, जितनी बातें इस के लिये रक्खी गई हैं, उन के अनुसार वह बहुत ही पिछड़ा हुआ है । शायद आठवां दसवां हो ।

अभी हनुमंतैया साहब ने बताया कि इक्विटी का क्या अर्थ है । मैं कहता हूं कि इक्विटी का विचार करते समय उस इलाके की गरीबी को, वहां के उद्योगों की कमी को, और सब से अधिक बाढ़ अदि दैवी प्रकोपों से जो मार उस पर पड़ती है उस को देखना चाहिये और तब उस इलाके की बैकवर्डनेस का सही अनुमान किया जा सकता है ।

आप को दरभंगा की नदियों के नाम सुन कर आश्चर्य होगा । एक नदी का नाम लोगों ने भुतही बलान रख दिया है जिस का अर्थ है : "You are an evil spirit and you have been doing harm." दूसरी एक नदी है जिस का नाम है "धौंस", जैसे वह एक प्रकृति के प्रकोप को धौंस दे रही हो ।

आजकल हम लोग यद्यपि वैज्ञानिक दृष्टि से आगे बढ़ रहे हैं, लेकिन नदियों की बाढ़ रोकने की दिशा में जितनी उन्नति हमारी होनी चाहिये उतनी अभी नहीं हो पाई है । जो पैसा तीसरी योजना में रखा गया है उस से इस समस्या का ४ या ५ परसेंट प्रबन्ध हो सकेगा, केवल ४ या ५ परसेंट नदियों के एम्बैंकमेंट ठीक किये जा सकेंगे । उस दिन जो सदन की वज्ञानिक समिति बैठी थी और जिस का आप ने समारम्भ किया था, उस में बताया गया कि रिजरवायर्स की जरूरत है । बाढ़ का संकट एक बहुत बड़ा संकट है, इस को जल्दी रोकथाम होनी चाहिये ।

जिस क्षेत्र से मैं आता हूं वहां प्रति वर्ग मील ६०० व्यक्ति बसते हैं, वहां देश की सब से घनी आबादी है । उस क्षेत्र में ४७ या ४८ लाख की आबादी होगी । आज केवल उसी हिस्से में नहीं छपरा, मुजफ्फरपुर और मोतिहारी में भी यही संकट है । मोतिहारी में तो एक छोटी सी नदी है जिस का नाम है सिंगरहुआ, उस ने इस इलाके को आठ आठ बार जलमग्न कर दिया है । तो मैं चाहूंगा कि जब तक श्री राव का बताया हुआ "वर्षा का पुनः वाष्पीकरण" सम्भव न हो, इस पीड़ित इलाके की ओर विशेष ध्यान दिया जाय । जैसा श्री त्यागी जी ने कहा यहां तुरंत रिलीफ देने की व्यवस्था होनी चाहिये ।

मैं तो चाहूंगा कि आप एक बार उस इलाके का एरियल निरीक्षण कर आयें तो आप को पता चल जायेगा कि पूर्वोत्तर भारत का यह हिस्सा कितना पिछड़ा हुआ है । जैसा मैंने कहा इस मिथिला इलाके में साठ साल में १० साल सूखा रहा और ३० बार बाढ़ आई । सन् १९५४ में भी इस इलाके में बड़ी बाढ़ आई थी लेकिन लोग कहते हैं कि इस बार की बाढ़ उस से भी अधिक भयंकर है और इस ने इलाके को बहुत बरबाद कर दिया है ।

स्वराज्य मिलने के पहले तो लोग समझते थे कि यह पुलिस स्टेट है, इसलिए दैवी विपत्तियों को सहन करते रहते थे । लेकिन आज तो हमारी वैलफेयर स्टेट है । अगर आज सरकार इन पीड़ित लोगों की जो इस प्रकार के कष्ट में पड़े हैं सहायता नहीं करेगी तो वह वैलफेयर स्टेट नहीं कहला सकती । इसलिए इस दैवी प्रकोप से जो हमको नुकसान हुआ है उसमें हमारी मदद का शीघ्र इन्तिजाम सरकार को करना चाहिए । मेरे

विचार में गृहस्थों के लिए जो सबसे उपयोगी स्कीम हो सकती है वह क्राप इंश्योरेंस की स्कीम है । इसमें एल० आई० सी० को मदद करनी चाहिए । यह स्कीम उन सब जिलों में लागू होनी चाहिए जहां बार बार बाढ़ और सूखा आता रहता है । इस इलाके मे ६० साल में ३० बार बाढ़ आ चुकी है और दस बार सूखा पड़ चुका है । इसका विशेष ख्याल किया जाना चाहिए । तीसरी योजना में जो रुपया बाढ़ नियंत्रण के लिए रखा गया है वह बहुत कम है । उसमें साइल कंजरवेशन, जंगल लगाने आदि की स्कीमें भी शामिल हैं । इन पर रुपया खर्च होने के बाद बाढ़ नियंत्रण के लिए बहुत कम बचेगा । इसलिए इस नैचुरल केलिमिटस रीजन की ओर ज्यादा ध्यान देने की जरूरत है ।

बिहार सरकार के पास जो पैसा इस मद में था वह खत्म हो चुका है, उसके पास और पैसा नहीं है कि लोगों की मदद कर सके । पीड़ितों की हालत बहुत खराब है । एक बार की बाढ़ से तबाह होने के बाद गृहस्थ पांच साल तक उठ नहीं पाता । तो मैं भारत सरकार से निवेदन करूंगा कि बिहार सरकार को ऐसे वक्त पर पूरी पूरी मदद करनी चाहिए । जैसा कि पहले भी विपत्ति के समय करती आयी है ।

श्री रा० प्र० सिंह (छपरा) : अध्यक्ष महोदय, कौनसा उपाय किया जाए ताकि आप मुझे भी देख सकें ।

अध्यक्ष महोदय : आप सब्र करें । श्री जियालाल मंडल ।

श्री विश्वनाथ राय (देवरिया) : श्री जियालाल तो उपस्थित नहीं हैं ।

अध्यक्ष महोदय : वह नहीं तो उनकी जगह आप तो नहीं हो सकते । जितना वक्त था वह तो खत्म हो लिया ।

कुछ माननीय सदस्य: और वक्त दिया जाए ।

अध्यक्ष महोदय : मुझे तो इसमें कोई तअम्मुल नहीं है । न मुझे कोई दिक्कत है । मैं तो चाहता हूं कि जितने मेम्बर बोल सकते हैं बोल लें और मैं उनको बुला सकूं । लेकिन हमको यह भी देखना है कि कल हमको एडजर्न करना है और जो काम है उसको खत्म करना है ।

श्री शिवनारायण (बांसी): जो आपकी लिस्ट में हैं उनको तो बुला लिया जाए ।

अध्यक्ष महोदय : लिस्ट से बाहर किसी को नहीं बुलाया है । लेकिन लिस्ट तो बहुत लम्बी है कि पूरी नहीं हो रही है । मैं क्या करूं ।

अब इतनी दरखास्त है कि हर एक अपना अपना भाषण पांच मिनट में खत्म करें तो मैं ज्यादा मेम्बरान को बुला सकूंगा ।

श्री द्वा० ना० तिवारी (गोपालगंज): सात मिनट कर दीजिए ।

अध्यक्ष महोदय : नहीं, पांच मिनट में खत्म करें ।

Shri D. N. Tiwary: Mr. Speaker, Sir, human suffering is the same everywhere, whether it is in the south or in the north or in the east or in the west, and nobody from the north will grudge any help given to the south to mitigate the suffering of our people there. I would assure Shri Hanumanthaiya that I shall be too happy if a few thousands or a few lakhs of rupees from the quota of Bihar is sent to Mysore for the mitigation of the suffering of our people there.

Sir, I am not going to dilate upon the damages that have been done; there is the report of the Government and the Members of Parliament will come to know of them from that report. But I must say, Sir, that the whole economy of Bihar, due to these excessive yearly floods, has

[Shri D. N. Tiwary]

gone out of gear. Only last year 536 human lives were lost, 10,029 cattle died, 2,21,914 houses were damaged and 5,819 villages were affected. This was last year. This year the suffering is far greater because the floods have occurred in a larger area. We can very well judge what the suffering of the people there would be and how the financial position of Bihar would be affected. Our Chief Minister has gone so far as to say that he would like to drop some items from the Third Five Year Plan and help the people. Therefore, the Government of Bihar is trying to do everything.

But there is a lacuna in the way help from the Central Government is given. They pay on a *pro rata* basis—50 per cent or 75 per cent. I would request them to waive that clause and help Bihar fully so that the economy of Bihar may be put on gear again. I agree that this condition applies everywhere, and that is why I said in the very beginning that suffering is the same everywhere and help should be given everywhere.

My hon. friends have said about bund. But I would request the hon. Minister to ask the engineers to have one point in view. When there is a bund, due to silt the bed of the river goes up and up. There should be some attempt to clear the silt and bring lower, the bed of the river to a position where the waters may not outstep the bunds, otherwise in a few years' time, the silt will grow and the bed of the river will rise and there will be flood even by small rise in river water by ordinary rains.

There is another difficulty. Even when we give bunds, they do not give proper outlet for the waters of those villages which are outside the bund. This year it so happened that there was flood in the river Gandak. Due to heavy rains the villages outside the Gandak river, which are not flooded ordinarily, had a large accumulation of water. That water could not flow to the Gandak even when the waters in the Gandak went down, as the outlets in the bund were not sufficient to discharge the water into the Gandak. Therefore, those villages which should not normally have been flooded were also flooded and the crops were damaged. This aspect of the matter should also be kept in view while giving bunds; even in the present bunds sufficient outlet should be given so that the waters may flow to the river.

Another suggestion I would like to make is about the raising of the villages. That is very huge problem. A few villages here and there can be raised but all the villages cannot be raised at once. At the same time, this is yearly suffering. So the suggestion made by the hon. Minister of Irrigation and Power was about making raised platforms in every village so that when the flood waters enter the villages the population may be taken to that platform to save them from the onrush of the flood waters. When there is no raised platform, people perch on roof tops and even on house tops when the waters reach roof tops. One can very well imagine the pitiable condition of men, women and children perching on roof tops or tree tops for hours or days. So, the second step we have to take is to construct raised platforms in every flood-affected village so that at the time of crisis people may be taken to that place and brought back when the waters recede.

Thirdly, besides the question of distribution of relief, there is the problem of communication. When floods come there is no means of communication between the flooded village and outside. Suppose a man falls from a tree during the floods, no doctor could reach him for want of communication. Therefore, construction of boats should be undertaken on a very large scale. The Bihar Government has placed about 2,000 boats at the disposal of the villages. That

is quite insufficient. There should be at least 10,000 boats if we want proper communication between the flood-affected areas and the outside world. People in the flood-affected areas may be suffering from a disease but no medical assistance could be given for want of communication. There may be some people in the flood-affected area who do not want to take any relief but who are prepared to purchase things from the market. But there is no means of communication or transport for them to bring foodstuffs or other essential things from the market even on payment of price. So, I would submit that the hon. Minister should give some money to the Bihar Government and advise it to construct and supply more boats to those areas so that communication may be maintained even at the time of the floods.

श्री विश्वनाथ राय (देवरिया) : अध्यक्ष महोदय, बाढ़ की समस्या, उससे उत्पन्न विभीषिकाओं और उस की रोकथाम सम्बन्धी प्रयासों की सफलताओं और असफलताओं के सम्बन्ध में हर साल इस सदन मे बहस होती है । उस में सरकार की कमजोरियों वगैरह की चर्चा होती है और बाढ़ पर काबू पाने और सहायता सम्बन्धी सुझाव यहां पर दिये जाते हैं । यहां उस चर्चा को सुनने और बाढ़ के बारे मे अखबारों में पढ़ने से हर एक व्यक्ति को इस समस्या की गम्भीरता का अनुमान हो जाता है तो भी मैं समझता हूं कि जो स्थिति इस देश के उत्तरी भाग में विशेषतः उत्तर प्रदेश, बिहार और असम में बाढ़ के कारण उत्पन्न होती है उसकी गंभीरता का अंदाजा आम आदमी के लिए लगाना पूरा मुश्किल है । हां बहुत ही भयंकर तबाही होती है । धन, जन और पशुधन की काफी हानि होती है । गांव के गांव बाढ़ की लपेट में वह जाते हैं और पता ही नहीं चलता कि कहां कौन गांव था । मैं इससे इंकार नहीं करता कि उस ओर सदन का ध्यान आकृष्ट नहीं हुआ है, सदन का ध्यान हर साल उस समस्या की ओर जाता है लेकिन इस महान संकट पर काबू पाने के लिए जिस महान राष्ट्रीय प्रयास की आवश्यकता है वहां के लोगों को इस बाढ़ की विभीषिका से बचाने के लिए जो राष्ट्रीय स्तर पर महान प्रयास करने की आवश्यकता है, खेद के साथ कहना पड़ता है कि वैसा अभी तक नहीं हो रहा है और यही कारण है कि अब तक हमें इस संकट पर काबू पाने मे सफलता नहीं मिला है । हो सकता है कि हजारों गांव ऊंचे किये गये हों । यह भी हो सकता है कि छोटे मोटे बांध बने हों । यह भी हो सकता है कि लाखों और करोड़ों रुपये पिछली दो पंचवर्षीय योजनाओं में इस के लिए दिये गये हों । इस माने में सरकार उस में सक्रिय हुई है लेकिन स्थाई रूप में बाढ़ को रोकने के लिए जो जो कार्य हाथ में लिये गये उन मे अब तक वह सफल नहीं हो रही है ।

मैं और जगहों की बात छोड़ कर पूर्वी उत्तर प्रदेश के उस हिस्से की चर्चा यहां सदन में करना चाहता हूं जहां एक नहीं बल्कि दो, तीन बड़ी बड़ी नदियां हैं और जहां साल में एक ही बार नहीं बल्कि कभी कभी दो, दो बार बाढ़ आती है । हिमालय पर्वत की तलहटी में उत्तर प्रदेश का वह तराई का हिस्सा पड़ता है जहां की भूमि काफी मुलायम है और इससे बर्बादी भी वहां पर बहुत ज्यादा होती है । उस के बारे में पहली पंचवर्षीय योजना मे सरकार का ध्यान हम लोगों ने आकर्षित कराया था । उत्तर प्रदेश की सरकार ने कुछ काम शुरू भी किया । छिपौनी बंध की चर्चा माननीय मंत्री के स्टेटमेंट में भी है । वह काम शुरू हुआ । उत्तर प्रदेश की सरकार ने इस काम को किया लेकिन जहां नैपाल की भूमि में ८ मील बांध बनाने की बात थी वह कार्य ज्यों का त्यों पड़ा हुआ है । आज पांच छे साल खत्म होने को आये । जहां उत्तर प्रदेश की सरकार करीब १६-१७ मील बांध बांधने और बड़ी गंडक की धारा को रोकने में सफल हुई वहां हमारी सरकार नैपाल सरकार से बातचीत करके वह तय नहीं करा सकी कि उत्तर प्रदेश

[श्री विश्वनाथ राय]

सरकार नैपाल में आठ मील और अधिक बांध बांध सके। यदि वह बांध पूरा बन गया होता तो आज देवरिया, गोरखपुर और आजमगढ़ में जो हालत हुई है उतनी बुरी न होती और उतनी भीषणता कम रहती। बड़ी गंडक का जो पानी राप्ती, रोहिन और छोटी गंडक में हो कर गोरखपुर और देवरिया जिलों को बर्बाद कर रहा है वह बरबादी न हुई होती।

इसके साथ ही केन्द्रीय सरकार से भी मैं इस बात के लिये अनुरोध करना चाहता हूं कि ऐसे छोटे मोटे कामों को भले ही वह आसान समझे लेकिन उन इलाकों के लिये जहां हर साल यह बाढ़ आती है उनके लिये यह एक बहुत बड़ा काम होगा। हो सकता है कि नेपाल से बातचीत करके तय करने के कारण इस काम में विलम्ब लग जाय। उस कारण उसमें कठिनाई और परेशानी महसूस हो सकती है। लेकिन जो काम हमारी सरकार स्वयं कर सकती है और जो रेलवे, पी० डब्लू० डी०, इर्रीगेशन एंड पावर मिनिस्ट्रीज के आपसी कोआर्डिनेशन से हो सकता है उसको तो योजनाबद्ध तरीके से पूरा किया जाना चाहिये। आज इस बात की बड़ी आवश्यकता है कि आपके इन विभिन्न मंत्रालयों में परस्पर सहयोग हो। तीनों मिनिस्ट्रीज मिल कर बाढ़ की समस्या को यदि हल करने का प्रयास करें तो मुझे विश्वास है कि हमें इसमें अवश्य सफलता मिलेगी। अगर इस तरह का कोआर्डिनेशन हुआ भी है तो कम से कम उसके बारे में सक्रिय कार्य शुरू नहीं किया गया है। माननीय सदस्यों ने यहां पर रेल, बांध, सड़क आदि की चर्चा तो अवश्य की है लेकिन ऐसी कोई योजना जिससे कि बाढ़ को काबू किया जाये कम से कम हमारे उत्तर प्रदेश में या उत्तरी बिहार में, ऐसी किसी सम्मिलित योजना पर काम शुरू नहीं हुआ है।

जहां हमारी केन्द्रीय सरकार राष्ट्रीय आय बढ़ाने के लिये अनेकों प्रकार की योजनायें चलाती है वहां क्या इस तरह की कोई योजना भी उसके पास है जिससे हमारी राष्ट्रीय क्षति जो हर साल होती है उसको रोका जाय? सरकार बाढ़ पीड़ितों की सहायता के लिये योजना बनाती है और आर्थिक सहायता की व्यवस्था भी करती है। लेकिन उसे इस ओर भी ध्यान देना चाहिये कि जिन क्षेत्रों में वास्तव में भयंकर तबाही होती है, लोगों के घर बार बह जाते हैं और धन जन की अपार हानि होती है उनको सरकारी सहायता का पूरा लाभ मिले। यह सहायता कार्य बड़े बड़े शहरों और जिलों के हेडक्वार्टर्स तक ही सीमित न हो कर छोटे छोटे गांवों तक पहुंचे जहां कि भयंकरतम तबाही हुई है। सरकार की सहायता योजना और हाउसिंग योजना उजड़े हुए लोगों का पुनः घरों में बसाने की योजना विशेष कर उन गांवों के गरीब लोगों के लिये होनी चाहिये जिनके हर साल झोंपड़े बाढ़ में बह जाया करते हैं और जिनको कच्चे मकान या झोंपड़े हर साल बनाने पड़ते हैं।

इस के साथ ही केन्द्रीय सरकार के द्वारा मैं उत्तर प्रदेश की सरकार से यह अनुरोध करना चाहता हूं कि जो भूमि कर का बिल वहां पास हो रहा है उसको कम से कम इस समय लागू न करें। योजनाओं को कार्यान्वित करने के लिये और भी कर लगा सकते हैं। उत्तर प्रदेश की सरकार यदि चाहे तो जो कराड़ों रुपये मिल मालिकों से पाने हैं उन्हें वसूल कर सकती है। लेकिन उन बेचारे गरीब किसानों के ऊपर जिनका सब कुछ बर्बाद हो गया है, उनके ऊपर यह अतिरिक्त कर भार लगा कर यह क्या उनके साथ सहानुभूति दिखला रही है? कहां तक उनकी सहायता हो रही है? बल्कि जो कुछ उनका रह गया है, उस को भी समाप्त करने वाला कर लगने जा रहा है।

धन्यवाद।

श्री रा० प्र० सिंह : अध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे समय दिया है ।

अध्यक्ष महोदय : माननीय सदस्य को थोड़ा सब्र करना चाहिये था उनकी बारी भी आ जाती । इस तरह से रुकावट डालने से कोई फ़ायदा नहीं होता ।

श्री रा० प्र० सिंह : अध्यक्ष महोदय, पांच महिने के सब्र के बाद यह अवसर मिला है ।

अध्यक्ष महोदय : सौ माननीय सदस्यों को पिछली लोक सभा में पांच साल में भी अवसर नहीं मिला ।

श्री रा० प्र० सिंह : तो फिर यहां आने की क्या जरूरत नहीं है ।

जैसा कि मैं ने कहा है, मैं आप का आभारी हूं कि श्रीमान्, ने मुझे अवसर दिया है । इस समस्या पर बहुत से माननीय सदस्यों ने अपने अपने विचार व्यक्त किये हैं । माननीय सिंचाई मंत्री महोदय ने २७ तारीख को बाढ़ के सम्बन्ध में कुछ आंकड़े इस सदन के सामने उपस्थित किये । उस के बाद काफी ब्यौरा इस सदन के सामने उपस्थित किया गया है । इस के अतिरिक्त विभिन्न राज्य सरकारों की तरफ से भी कुछ ब्यौरे आये हैं । माननीय सदस्यों ने भी बाढ़ के सम्बन्ध में काफी जानकारी दी है और इसी प्रकार अखबारों में भी आंकड़े निकलते हैं । विभिन्न सोर्सिज से बाढ़ की इस भीषण विभिषिका के बारे में ज्ञान प्राप्त हुआ है । हम देखते हैं कि जो आंकड़े सामने उपस्थित किये गये हैं, उन में भिन्नता है, लेकिन सब सोर्सिज का यह कहना है कि बाढ़ की परिथिति बहुत भयंकर है और उस से बहुत भारी क्षति हुई है । इस में कोई संदेह नहीं कि बाढ़ से सम्बन्ध रखने वाले आंकड़ों में बिल्कुल समानता नहीं हो सकती, क्योंकि बाढ़ का न कोई समय निश्चित है और न कोई स्थान । एक दिन में, और दिन क्यों, घंटे और मिनट में उस की स्थिति बदलती और बिगड़ती है । लेकिन इस प्रश्न पर सभी एक मत हैं कि यह एक भयंकर बाढ़ है और इस की परिस्थिति इतनी बिगड़ गई है कि लाखों आदमी बर्बाद हो रहे हैं ।

मैं अपने बुजुर्ग सदस्य, माननीय महावीर त्यागी जी, की भावनाओं से बिल्कुल अक्षरशः सहमत हूं कि आज ऐसी परिस्थिति आ गई है कि सब कामों को रोक कर बाढ़ की स्थिति पर काबू पाने का प्रयास किया जाये । अभी तक हम लोगों को ज्ञान था कि केवल उत्तर और पूर्व भारत में ही बाढ़ की विभिषिका का प्रकोप हुआ है, लेकिन अभी दक्षिण के माननीय सदस्य, श्री हनुमन्तैया, ने सदन के सामने दक्षिण का जो ब्यौरा उपस्थित किया है, उस से मालूम होता है कि बाढ़ का प्रश्न केवल उत्तर और पूर्व भारत का ही प्रश्न नहीं है, बल्कि यह तो सारे भारत का प्रश्न है । उन के भाषण से मालूम होता है कि उत्तर और पूर्व भारत में तो बाढ़ से केवल कृषि का नुकसान होता है, लेकिन वहां तो उद्योग धंधे पर भी उस का प्रभाव पड़ता है । उन्हों ने मलबरी ट्रीज के बह जाने का जिक्र किया, जिन के पत्तों पर रेशम के कीड़े पाले जाते हैं । सिल्क हमारे देश का एक बहुत महत्वपूर्ण उत्पादन है । इस बाढ़ के कारण सिल्क के उद्योग को भी क्षति हो रही है । जैसा कि मैं अभी आप के समक्ष अर्ज कर रहा था, यह समस्या जटिल है और सर्वसम्मति से इस बात को स्वीकृति हुई है कि इस बाढ़ से बहुत बड़ी क्षति हुई है और इस के निराकरण का कोई उपाय किया जाना चाहिये ।

निराकरण के बारे में तीन विषयों पर ज्यादा प्रकाश डाला गया है । एक तो इम्मीडिएट रिलीफ का प्रश्न है, अर्थात जो लोग आफत में पड़े हुए हैं, जिन को परेशानी उठानी पड़ रही है, जो लोग दुख दर्द में हैं, उन को किन किन बातों की तुरन्त सहायता दी जाये । अन्न, कपड़ा, नमक, तेल और दवा

[श्री रा० प्र० सिं]

बारू आदि के लिये तो कहा ही गया है, लेकिन इन से भी ज्यादा उन लोगों को सान्तवना और सन्तोष देने की जरूरत है, क्योंकि आप देखते होंगे कि इस परिस्थिति में ऐसा होता है कि सारे के सारे परिवार बह जाते हैं और दो एक आदमी बच जाते हैं, जिन की स्थिति बहुत दयनीय होती है। जैसा माननीय सदस्य श्री त्यागी ने बताया है, हमारी असली मालिक जनता है, जिस पर आज आफत पड़ी है और उस आफत को कम करना, उस को दूर करना और उस पर सहानुभूति प्रकट करना इस सदन और इस सरकार का पुण्य कर्तव्य है।

जहां तक फलड प्राटैक्शन अर्थात् बचाव का प्रश्न है, फलड को रोकने के लिये एक दीर्घकालीन योजना बनाने की आवश्यकता है। इस सम्बन्ध में माननीय सदस्यों ने अपने विचार प्रकट किये हैं और एक्सपर्ट ओपीनियन उपस्थित की गई है। मैं उन बातों का दोहरा कर इस सदन का समय नहीं लेना चाहता, बल्कि यही निवेदन करना चाहता हूं कि जब १९५४ में बाढ़ का प्रकोप इस से भी भयंकर हुआ था, उस समय केन्द्रीय सरकार की ओर से एलान किया गया था कि शीघ्र ही इस प्रश्न को हल करने का कोई जरिया निकाला जायगा। लेकिन दुःख के साथ कहना पड़ता है कि छः वर्ष की इस अवधि में इस सम्बन्ध में क्या प्रगति हुई है। इस का ज्ञान अभी तक हम लोगों को नहीं हुआ है।

माननीय सिंचाई मंत्री जी ने जो कष्ट कर आसाम, बिहार और उत्तर प्रदेश का दौरा किया, उस के लिये वह हमारे धन्यवाद के पात्र हैं। इस के साथ ही राज्यों के मुख्य मंत्री और मंत्रीगण तथा राज्य सरकारों के अधिकारी भी उन के द्वारा किये गये बाढ़ में सहायता कार्य के लिये प्रशंसा के पात्र हैं, जिन्होंने इस सम्बन्ध में सहायता पहुंचाने का प्रयास किया।

अन्त में मैं केवल यही निवेदन करना चाहता हूं कि १९५४ में केन्द्रीय सरकार के द्वारा जो यह घोषणा की गई थी कि इस बाढ़ को रोकने की योजना बना कर उस को शीघ्र कार्यान्वित किया जायेगा, उस पर सरकार को बहुत शीघ्र ध्यान देना चाहिये। जिस तरह से वार फुटिंग पर काम होता है, उसी तरह सब काम को बन्द कर के इस गम्भीर समस्या के सुलझाने का प्रयास किया जाना चाहिये, क्योंकि यह केवल उत्तर और पूर्व भारत का प्रश्न नहीं है, बल्कि यह सारे भारत का प्रश्न है।

मैं आप का आभारी हूं कि आप ने मुझे समय दिया।

Shri D. N. Singh (Muzaffarpur): Mr. Speaker, Sir, it is really sad and tragic that even by the 13th year of our Republic we have not been able to solve the problem of floods in the fertile well of the fertile-Gangetic plain. Floods are some sort of a recurrent feature and if one looks at the history of the last hundred years, one discovers that these floods come at a regular cycle.

So far as the area from which I come, that is, North Bihar, is concerned, it is served by a net work of rivers, rivulets, channels and streams. Almost all of them originate in Nepal. They were inter-connected but because of the great earthquake of 1934 that link was broken and the entire topography of the area underwent a lot of change. If you look at the history of this devastation by the floods, you will see that only those areas of North Bihar have always been hard hit by floods which were hard hit by the great earthquake of 1934. Therefore, my plea is that a high-power commission should be appointed which should give a fresh look to this entire problem. The problem of floods should be viewed purely from the technical

point of view. I hope the technicians will not be influenced by political pressures and pulls and things like that.

Another thing that I would like to say is that when floods come they are not an unmitigated evil for they bring mud and still with them which add to the fertility of the soil as well. Therefore what I feel is that the problem is not of preventing floods altogether but of providing them with a quick run-over. Just as some of my hon. friends pointed out, as all these floods bring mud and silt the beds of there rivers have been going up. So, efforts should be made of desilting them. All these rivers terminate in the River Ganges. I think it would be better if some steps are taken for dredging the river Ganges as well. Some of my hon. friends have already spoken about the damages caused by the floods and the flood control measures. I would also like to say that Bihar's economy has been damaged, has been badly shaken. I think the Centre should come forward with a liberal grant for long turn flood protection measures and for immediate relief. I would also like to say that there should be some sort of a special grant for sinking a large number of tube wells in those villages which are annually affected by the floods, for when the floods recede, the people of these villages get dysentery, malaria, etc. You must go and see the pitiable plight of these people. They are living on boats, they are living on embankments they are living on P.W.D. roads. They have nothing to eat. I have seen thousands of these people who are shelterless, homeless, with nothing to eat. I plead with the Central Government that the time has come when long-term as well as short-term measures should be executed and executed quickly, and whatever the demand of the Government of Bihar is, it should be granted and quicker relief measures should be provided for them.

Shri N. R. Laskar (Karimganj): Sir, incidentally, this is my first speech in this House. I do not think, within the limited time, I would be able to cover all the points that I have got. Any way, I shall try to deal with some within the limited time at my disposal.

So many Members have already spoken on the subject of floods and its destructive effects on the people and the country generally. All the Members have generally spoken on Assam. But, floods in Assam is really a subject to which, I think, special consideration should be given. Assam, I must say, is a land of floods. Annually we have floods there. In the last 10 years from 1950 to 1960, we have had four major floods in Assam: in 1950, 1954, 1956, 1960-61 and 1962. These four major floods have caused a terrible havoc in our part of the country. Since 1954 we have been hearing that some projects have been taken up in Assam. Particularly the two rivers which are causing havoc in our parts are the Brahmaputra and the Barak. As has been already said by Shri P. C. Borroah, we have got seven plain districts in our State which are always in distress due to repeated floods. The two major rivers that are causing this distress to these seven districts are the Brahmaputra and the Barak. The Brahmaputra passes through six plain districts causing destruction and the Barak is passing through the district of Cachar which is my district and I am a representative of this district. Barak river is causing so much of havoc in my district.

Since 1954 we are hearing that major projects are going on in the Barak for control of floods. I do not know what action has been taken so far. I have been trying to know, by means of putting questions, from the Government as to what stage they have reached regarding the aforesaid project in Barak river. But, the reply that I have received so far is not encouraging at all. With your permission, I am reading from the reply to Un-starred question No. 1117 on 20-8-62. The Minister says:

[श्री रा० प्र० सिं]

दारू आदि के लिये तो कहा ही गया है, लेकिन इन से भी ज्यादा उन लोगों को सान्त्वना और सन्तोष देने की जरूरत है, क्योंकि आप देखते होंगे कि इस परिस्थिति में ऐसा होता है कि सारे के सारे परिवार बह जाते हैं और दो एक आदमी बच जाते हैं, जिन की स्थिति बहुत दयनीय होती है। जैसा माननीय सदस्य श्री त्यागी ने बताया है, हमारी असली मालिक जनता है, जिस पर आज आफत पड़ी है और उस आफत को कम करना, उस को दूर करना और उस पर सहानुभूति प्रकट करना इस सदन और इस सरकार का पुण्य कर्तव्य है।

जहां तक फ्लड प्राटैक्शन अर्थात् बचाव का प्रश्न है, फ्लड को रोकने के लिये एक दीर्घकालीन योजना बनाने की आवश्यकता है। इस सम्बन्ध में माननीय सदस्यों ने अपने विचार प्रकट किये हैं और एक्सपर्ट ओपीनियन उपस्थित की गई है। मैं उन बातों का दोहरा कर इस सदन का समय नहीं लेना चाहता, बल्कि यही निवेदन करना चाहता हूं कि जब १९५४ में बाढ़ का प्रकोप इस से भी भयंकर हुआ था, उस समय केन्द्रीय सरकार की ओर से ऐलान किया गया था कि शीघ्र ही इस प्रश्न का हल करने का कोई जरिया निकाला जायगा। लेकिन दुःख के साथ कहना पड़ता है कि छः वर्ष की इस अवधि में इस सम्बन्ध में क्या प्रगति हुई है। इस का ज्ञान अभी तक हम लोगों को नहीं हुआ है।

माननीय सिंचाई मंत्री जी ने जो कष्ट कर आसाम, बिहार और उत्तर प्रदेश का दौरा किया, उस के लिये वह हमारे धन्यवाद के पात्र हैं। इस के साथ ही राज्यों के मुख्य मंत्री और मंत्रीगण तथा राज्य सरकारों के अधिकारी भी उन के द्वारा किये गये बाढ़ में सहायता कार्य के लिये प्रशंसा के पात्र हैं, जिन्होंने इस सम्बन्ध में सहायता पहुंचाने का प्रयास किया।

अन्त में मैं केवल यही निवेदन करना चाहता हूं कि १९५४ में केन्द्रीय सरकार के द्वारा जो यह घोषणा की गई थी कि इस बाढ़ को रोकने की योजना बना कर उस को शीघ्र कार्यान्वित किया जायेगा, उस पर सरकार को बहुत शीघ्र ध्यान देना चाहिये। जिस तरह से वार फुटिंग पर काम होता है, उसी तरह सब काम को बन्द कर के इस गम्भीर समस्या का सुलझाने का प्रयास किया जाना चाहिये, क्योंकि यह केवल उत्तर और पूर्व भारत का प्रश्न नहीं है, बल्कि यह सारे भारत का प्रश्न है।

मैं आप का आभारी हूं कि आप ने मुझे समय दिया।

Shri D. N. Singh (Muzaffarpur): Mr. Speaker, Sir, it is really sad and tragic that even by the 13th year of our Republic we have not been able to solve the problem of floods in the fertile well of the fertile-Gangetic plain. Floods are some sort of a recurrent feature and if one looks at the history of the last hundred years, one discovers that these floods come at a regular cycle.

So far as the area from which I come, that is, North Bihar, is concerned, it is served by a net work of rivers, rivulets, channels and streams. Almost all of them originate in Nepal. They were inter-connected but because of the great earthquake of 1934 that link was broken and the entire topography of the area underwent a lot of change. If you look at the history of this devastation by the floods, you will see that only those areas of North Bihar have always been hard hit by floods which were hard hit by the great earthquake of 1934. Therefore, my plea is that a high-power commission should be appointed which should give a fresh look to this entire problem. The problem of floods should be viewed purely from the technical

point of view. I hope the technicians will not be influenced by political pressures and pulls and things like that.

Another thing that I would like to say is that when floods come they are not an unmitigated evil for they bring mud and still with them which add to the fertility of the soil as well. Therefore what I feel is that the problem is not of preventing floods altogether but of providing them with a quick run-over. Just as some of my hon. friends pointed out, as all these floods bring mud and silt the beds of there rivers have been going up. So, efforts should be made of desilting them. All these rivers terminate in the River Ganges. I think it would be better if some steps are taken for dredging the river Ganges as well. Some of my hon. friends have already spoken about the damages caused by the floods and the flood control measures. I would also like to say that Bihar's economy has been damaged, has been badly shaken. I think the Centre should come forward with a liberal grant for long turn flood protection measures and for immediate relief. I would also like to say that there should be some sort of a special grant for sinking a large number of tube wells in those villages which are annually affected by the floods, for when the floods recede, the people of these villages get dysentery, malaria, etc. You must go and see the pitiable plight of these people. They are living on boats, they are living on embankments they are living on P.W.D. roads. They have nothing to eat. I have seen thousands of these people who are shelterless, homeless, with nothing to eat. I plead with the Central Government that the time has come when long-term as well as short-term measures should be executed and executed quickly, and whatever the demand of the Government of Bihar is, it should be granted and quicker relief measures should be provided for them.

Shri N. R. Laskar (Karimganj): Sir, incidentally, this is my first speech in this House. I do not think, within the limited time, I would be able to cover all the points that I have got. Any way, I shall try to deal with some within the limited time at my disposal.

So many Members have already spoken on the subject of floods and its destructive effects on the people and the country generally. All the Members have generally spoken on Assam. But, floods in Assam is really a subject to which, I think, special consideration should be given. Assam, I must say, is a land of floods. Annually we have floods there. In the last 10 years from 1950 to 1960, we have had four major floods in Assam: in 1950, 1954, 1956, 1960-61 and 1962. These four major floods have caused a terrible havoc in our part of the country. Since 1954 we have been hearing that some projects have been taken up in Assam. Particularly the two rivers which are causing havoc in our parts are the Brahmaputra and the Barak. As has been already said by Shri P. C. Borroah, we have got seven plain districts in our State which are always in distress due to repeated floods. The two major rivers that are causing this distress to these seven districts are the Brahmaputra and the Barak. The Brahmaputra passes through six plain districts causing destruction and the Barak is passing through the district of Cachar which is my district and I am a representative of this district. Barak river is causing so much of havoc in my district.

Since 1954 we are hearing that major projects are going on in the Barak for control of floods. I do not know what action has been taken so far. I have been trying to know, by means of putting questions, from the Government as to what stage they have reached regarding the aforesaid project in Barak river. But, the reply that I have received so far is not encouraging at all. With your permission, I am reading from the reply to Un-starred question No. 1117 on 20-8-62. The Minister says:

[Shri N. R. Laskar]

"The preliminary investigations to explore the possible dam sites on the Barak river in Assam were carried out by the Central Water & Power Commission as far back as 1954. . . ."

Up till now, no decision has been taken. They say:

"As a result of this joint inspection, it was considered that an earth dam of a moderate height of 200 to 250 feet, solely for flood control, might be practicable at the site and further investigation might be carried out to establish the suitability of the site for the proposed earth dam."

I must request the hon. Minister to take up the above project immediately so that people may not suffer. Delay means more and more loss to the people. Delay means more and more suffering to the people of that area.

This year's flood, we have seen, has occurred all over the country. I think in the last 50 years, we have not faced such calamities, in the history of India as this year. This sort of floods is not new to India, but it is confined to particular regions and some river systems as I mentioned, in Assam, in Northern Bihar and Eastern U.P. But, with modern science, I think flood control is not an impracticable proposition. If we apply science, I think we will control this.

I have certain suggestions to make to the Minister with regard to flood control measures in Assam. The question of flood control should be taken up by the Centre, because, our State of Assam is not in a position to tackle this problem at all. The Centre should immediately take up the problem of Assam and flood control reasures in the Brahmaputra river particularly. Secondly, for this purpose, a committee of experts should be immediately appointed from the Centre itself. If such experts are not available in our country, the help of experts from foreign countries might be sought for this purpose.

Mr. Speaker: Now, if he has any suggestions to make, he might; otherwise, he should conclude.

Shri N. R. Laskar: These are suggestions. An expert committee should be appointed immediatley so that they might go to these areas, study the problem and submit a plan to the Government and the Government should find out ways and means to fulfil the plans. (Bell rings) This is my maiden speech.

Mr. Speaker: That is all right. Great things always have small beginnings. Today he should be satisfied with five minutes.

Shri N. R. Laskar: I thank you, Sir.

श्री शिव नारायण : अध्यक्ष महोदय, मैं आपका आभारी हूं कि एक पिछड़े हुए इलाके से आने वाले मुझ जैसे सदस्य को आपने इस बाढ की समस्या पर बोलने का वक्त दिया है । मान्यवर, मैं उस इलाके से आता हूं जहां पर सात नदियां बहती हैं । वह इलाका बांसी का है । वहां पर राप्ती अपना मुंह फैला कर चलती है । एक हमारे कम्यूनिस्ट मैम्बर बोल रहे थे और उन्होंने कहा कि यह बाढ़ की समस्या हाल के कुछ वर्षों में पैदा हुई है । लेकिन मान्यवर मैं आपको बतलाना चाहता हूं कि १९३८ से ही यह समस्या बराबर पैदा होती आ रही है । जब मैं स्टूडेंट था, तब से मैं देखता आ रहा हूं कि बाढ़ आती हैं और बरबादी मचा कर चली जाती हैं । उस वक्त धोती चढ़ा कर नंगे पैरों में फिरा करता था और आज भी वही हालत लोगों की वहां पर है । हम अपने यहां डिस्ट्रिक्ट मैजिस्ट्रेट श्री टण्डन से कहते हैं कि वह हमारे घरों को जा कर देखें । करोड़ों रुपया आप फाइव यीअर प्लान पर खर्च कर रहे हैं । मैं समझता हूं कि वह जो रुपया आप खर्च कर रहे हैं, वह वेस्ट जा रहा है

अगर आप इस समस्या को हल नहीं करते हैं। १९३५ में गोरखपुर में नेहरू जी आये थे और उनका भाषण वहां लालडींगी मे हुआ था। उस वक्त गोरखपुर में लाखों आदमी बाढ़ से तबाह और बरबाद हुए थे। उस वक्त उन्होंने कहा था कि कैसे निकम्मे यहां के इंजीनियर हैं जो कि कुछ करते ही नहीं हैं जबकि लाखों की तादाद में किसान तबाह और बरबाद हो रहे हैं। आज नेहरू जी भारत के प्रधान मंत्री हैं। मैं उन से पूछना चाहता हूं कि क्या आप अपनी वह बात भूल गये हैं ? मैं उनको पच्चीस बरस पहले जो बात उन्होंने कही थी, उसको रिमाइंड कराना चाहता हूं। आज आपके पास अच्छे से अच्छे इंजीनियर हैं, अच्छे से अच्छे डाक्टर हैं फिर क्या वजह है कि आप इन बाढ़ों पर काबू नहीं पा रहे हैं। मैं यही कहना चाहता हूं कि उनको अपनी कही हुई बात को भूलना नहीं चाहिये।

जब भी बाढ़ आती है तब कहा जाता है कि प्लान बनाया जाये लेकिन कुछ बनता नहीं है। आपके पास एक्सपर्ट लोग मौजूद हैं। क्या वजह है कि आप इस समस्या को हल नहीं कर पा रहे हैं ? १९२९ से मैं देखता आ रहा हूं इन बाढ़ों को और आज १९६२ है और यह समस्या ज्यों की त्यों खड़ी है। विद्यार्थी जीवन से मैं इसको देखता आ रहा हूं और आज मेरे बाल पक चुके हैं लेकिन यह समस्या हल नहीं हुई है। इसको कोई चेष्टा नहीं की गई है। गरीब किसान हैं जो मर रहे हैं। मान्यवर मैं उस इलाके से आता हूं, उस पूर्वी उत्तर प्रदेश से आता हूं, बलिया से आता हूं जहां पर चौरा चौरी की घटना घटित हुई थी और सन् ५७ के आन्दोलन में जिसका प्रमुख भाग रहा था। वह रिपन तब भी तबाह था और अब भी तबाह है। लोग आज भी वहां भूखे-नंगे हैं और उनको पूछने वाला कोई नहीं है।

श्रीमन्, मैं आपको बतलाना चाहता हूं कि इस रिपोर्ट में कहा गया है कि बीस आदमी मर गये हैं। जिस प्लेन से इन्होंने यात्रा की और जो सैकड़ों हजारों गज ऊपर था, उससे क्या दिखाई दे सकता था कि कितनी तबाही हुई है और कितने आदमी मरे हैं। यह जो रिपोर्ट है यह कंट्रेडिक्ट्री है . . . .

अध्यक्ष महोदय : यहां तो बहाव किनारों के अन्दर ही होना चाहिये, उसको उछलना नहीं चाहिये।

श्री शिव नारायण: मैं उन से निवेदन करूंगा क्योंकि उन को सूबे की वाकफियत है। वहां के सिंचाई मंत्री थे और यहां भी हैं। संयोग से पहले वे सूबे के थे और अब हिन्दुस्तान भर के हैं। वे यह नहीं कह सकते हैं कि मैं यू० पी० से वाकिफ नहीं हूं। उस के कोने-कोने से वाकिफ हैं। जिस जिले को मैं रिप्रेजेन्ट करता हूं वहां तो उन को लोग गुरु की तरह से मानते हैं। वहां की मुसीबत यह न टालेंगे तो कौन टालेगा ? आज अगर मैं शिकवा शिकायत उन से न करूं तो किस से करूं ? वे हमारे आका हैं, हमारे बुजुर्ग हैं, उन के सामने हम लोग लड़के थे। उन से कहना हमारा फर्ज है। (Laughter)

14 hrs.

मैं उस सेन्स में नहीं कह रहा हूं जिस सेन्स में आप ले रहे हैं। मैं भारतीय ऐटिकेट को जानता हूं। वह हमारे बुजुर्ग हैं, हम उन से न कहें तो किस से कहें ? आज मैं पंडित जी से न कहूं तो किस से कहूं। मैं पंडित नेहरू को उन बातों को रिमाइन्ड कराना चाहता हूं। बस्ती जिला मेरा तबाहकुन हो रहा है।

मुझे एक खास बात बतलानी है। यहां पर इतने मेम्बर बोले हैं। मैं सब से दुखद घटना हाउस के सामने पुट करना चाहता हूं। हमारे इलाके मे गोली चली है जिस में कि दो आदमी मारे गये हैं बांध काटने के लिये। मैं इंजीनियर्स से पूछना चाहता हूं कि गांव गांव में आप ने जो बांध बनाये वह बिना एक्सपीरिएन्स के क्यों बना दिये ? जहां चाहा वहां बांध बना दिया, ऊंचे नीचे बांध बना दिये। जहां लोगों ने कहा कि बांध बना दो, वहीं बना

[श्री शिव नारायण]

दिये। कोई नाप नहीं, कोई तौल नहीं कि उतार चढ़ाव किस तरफ है पानी का पानी किस तरफ जा रहा है। मैं ने जुगराफिया में पढ़ा था कि नदी की तीन अवस्थायें होती हैं। पहले पहाड़ी फिर मैदानी और फिर डेल्टाई। पहाड़ से पानी बड़ी तेजी से चलता है तो जंगल उसे रोकता है। जो जंगल हमारे इलाके में था वह कट गया। तराई का सारा जंगल काट दिया गया। मैं गवर्नमेंट से पूछना चाहता हूं कि वह वहां क्यों ऐक्सप्लोजिशन नहीं लागू करती और जबर्दस्ती वहां बांध बना नहीं रखती ? नेपाल राज्य ने अप्रैल महीने में चेतावनी दी थी। मैं यहां के इंजीनियर्स से पूछना चाहता हूं कि आखिर वह इतनी सुस्ती क्यों कर रहे थे ? अप्रैल, मई, जून और जुलाई के बाद बाढ़ आती है, अगस्त में बाढ़ आती है। इस बीच में वहां लाखों इन्सान पहुंच कर गड्ढे खोद कर पानी को रोक सकते थे। लेकिन सरकार सोती रही। मुझे याद है जब लखनऊ में पिछले साल बाढ़ आई थी तो मैं यू० पी० कौंसिल का मेम्बर था। मुझे एक जन संघ के मेम्बर ने बतलाया था जो वहां के एग्जिक्यूटिव इंजीनियर थे वह उस वक्त रेस्टोरां में चाय पी रहे थे। जब सीतापुर के कलेक्टर की वायरलेस इन्फार्मेशन आई तो लखनऊ के कलेक्टर को इसका पता नहीं था। यदि इसी तरह से इन लोगों की कृपा होती रही तो हमारे देश का कल्याण हो चुका। हमें इस पर पूरा ध्यान रखना होगा। मैं तो दुखिया हूं और उस दुखी इलाके से आया हूं। मैं कहना चाहता हूं कि इस सरकार को ईमानदारी के साथ मास्टर प्लैन बनाना चाहिये। यह विपत्ति आज की नहीं है, वर्षों से यह विपत्ति है। अगर उस का हम ने नहीं टाला तो याद रखिये कि हमारे सामने बड़ा भारी खतरा है।

आज जैसा त्यागी जी ने कहा, आप यू० पी० में लेवी लगाने जा रहे हैं, लैंड पर आप ५० परसेन्ट का लेवी लेने जा रहे हैं। वहां हाहाकार मचा हुआ है। लोगों के पास खाने को नहीं है, जानवरों से भी बदतर वहां के लोगों की हालत है। हमारे आदमी जानवरों के अन्दर से जो गेहूं निकलता है उसको पीस कर खाते हैं, जड़ें खोद कर खाते हैं। इस तरह से हाहाकार मचा हुआ है, हमारे इलाके में। हम सब दुखी हैं। यह कहते हुए मेरा सिर शर्म से झुक जाता है कि १४ वर्षों की आजादी के बाद भी पूर्वी उत्तर प्रदेश के इलाके में ढाई तीन करोड़ आदमी तबाहकुन हैं। मैं हिसाब लगा कर आया हूं कि वहां ८० लाख एकड़ भूमि तबाह हो रही है। मान लीजिये कि एक एकड़ पर १०० रु० का हो नुकसान होता है तो हमारा हर साल ८० करोड़ रु० का नुकसान होता है। जब पंडित जी सन् १९५६ में लखनऊ गये थे तो मैं ने उन से कहा था हमारा ८० करोड़ रु० का नुकसान हो रहा है। पंडित जी ने कहा कि हम ने दिल्ली में बांध बनवाया, उस से नुकसान हुआ। उन्होंने डा० सम्पूर्णानन्द से कहा। मैं निवेदन करना चाहता हूं कि हमारी सरकार को सचेत हो जाना चाहिये। मैं यही इंजीनियरों से भी कहना चाहता हूं। मैं जनरल अय्यूब की तरीफ करना चाहता हूं कि जैसे ही पाकिस्तान में ५०० आदमी मर गये, उस आदमी ने कहा कि वह उनकी मदद करने के लिये तैयार है। मैं कहता हूं कि यहां भी नदियों पर बांध बांधे जायें और हमारी मदद की जाये। जब दूसरे देश के लोग अपने यहां के लोगों की मदद करने को तैयार हैं तो हमारे देश वाले क्यों सो रहे हैं ? मैं इंजीनियरों से कहना चाहता हूं कि वे हमारे गांव के किसानों का सहयोग लें जो कि भूखे हैं, नंगे हैं। मैं उन की बात आप को बताता हूं। हमारे एक एक्स पार्लियामेंटरी सेक्रेटरी जो कि हमारे साथ मेम्बर हैं, उन्होंने कहा मुझ से कि एक गांव में एक बुड्ढा बैठा हुआ था। उस ने कहा कि जितने बांध आप ने बनाये हैं उन को कटवा दीजिये और पानी को नैचुरल वे में बहने दीजिये लेकिन जो

चना आप बांट रहे हैं उस को दे कर हम को भिखमंगा न बनाइये । माफ कीजिये, हम खुद कोशिश करना चाहते हैं । मैं कहना चाहता हूं कि शाहजहां ने करोड़ों रुपये लगवा कर एक ताजमहल बनवा दिया । आप अच्छी सड़कें बनवा सकते हैं, मीन्स आफ कम्यनिकेशन्स ठीक कर सकते हैं । आज गरीबों का पैसा ठीक से खर्च किया जाये, हम को ब्लफ न दिया जाय, हम को चना और दियासलाई के भुलावे में न डाला जाये ।

इन शब्दों के साथ मैं पुनः अपने सिंचाई मंत्री जी से अपील करूंगा कि वे हमारे सूबे के हैं, उन पर हमारा जोर है, वे हमारे इलाके को ठीक करें ।

अध्यक्ष महोदय : अब मैं हाउस से एक बात बतलाना चाहता हूं । हमारा इरादा दो घंटे इस पर लेने का था, हम ने उस को एक्स्टेंड कर दिया । म चाहता था कि मिनिस्टर साहब को दो बजे बुला लूं । अभी मेरे पास पांच, छः नाम और हैं । इन के बारे में जैसी हाउस की मर्जी हो । मेरा ख्याल है कि अब इस बहस को खत्म करना चाहिये ।

श्री गुलशन (भटिंडा) : अपोजीशन को तो मौका ही नहीं मिला, सामने वाले ग्रुप के लोग ही बोल रहे हैं ।

अध्यक्ष महोदय : आप को शायद मालूम नहीं हुआ कि अपोजीशन वालों ने जो नाम दिये थे उन को मैं ने पहले ही बुला लिया है । इसलिये इस तरह से कहना ठीक नहीं है ।

श्री गुलशन: जिस से यह चर्चा शुरू हुई है, मैं यहां बैठा हूं । एक ही मेम्बर यहां से बोले हैं ।

अध्यक्ष महोदय : अगर हाउस चाहता है बहस को एक्स्टेंड करना, तो मुझे ऐतराज नहीं है, मगर यहां गवर्नमेंट का कोई आदमी ऐसा नहीं है, जिस से मैं पूछ सकूं ।

Shrimati Yashoda Reddy (Kurnool): I rise with a heavy heart to express my feelings of deep sorrow to the people of those areas which have been affected by this year's floods. I do not agree with my hon. friend Shri Tyagi who has said that Government have not shown much sympathies and they have only been levying taxes after taxes. Certainly, Government are not as soulless as he thinks, and they are very anxious to relieve the sufferings of the people who have been affected by the floods. But my complaint against Government is not that they are not taking care of the flood-affected people, but in these few years of planning, they have not thought of any concrete long-term measures to eradicate the problem, whether it be famine or floods.

We have been seeing that the Planning Commission and the Central Government have been spending ten years of planning only for increasing productivity and raising the national income. But I would like to point out that there has not been a unified approach to the problem, to deal in a comprehensive manner with three aspects; the first one is increasing the productivity, the second one is raising the national income, and the third one is the control measures or the methods for the prevention of damage to what we have produced either by heavy floods or by want of rains or by famines. These are two sides of one and the same question. Production takes a long time, but all our efforts are set at nought by severe floods or severe famine, and whatever Government and the nation have achieved are all wiped off in no time by these things. Therefore, my humble submission to Government and to the hon. Minister is that we should have a more comprehensive and a more imaginative and not a water-tight way of planning by viewing things in a narrow fashion.

One of the sentences uttered by the Minister of Irrigation and Power reads thus:

[Shrimati Jashoda Reddy]

"Floods are caused by heavy rains over which man has no control."

Certainly, we do not dispute it. But in an enlightened and civilised age where science has advanced very far, the people look to the Government to look after them when there are natural calamities. This kind of argument could have been given a hundred years ago and we could have said then that pestilence, famine and floods could not be controlled, because we had no way of controlling them. But, today, in this twentieth century, this kind of argument cannot be put forward. And certainly, the hon. Minister of Irrigation and Power, with the help of the Planning Commission, should take greater care in this matter, and when he meets his own advisers, he should take care to see that there is a more comprehensive and a more imaginative plan for the prevention of these floods.

One hon. Member said that every fifth year there was a flood; one hon. Member from Assam said that every year there was a flood. I would like to add that every third or fifth year, there is a famine. Why not collect the statistics? Why not collect the information over a period of fifty or sixty or hundred years and find out what the cause are and set them right?

I do not want to take more time of the House. In conclusion, I would only suggest that Government should think in a more comprehensive way, and look into the three aspects of the problem, namely floods, famines, and productivity together.

Mr. Speaker: Now, what is the pleasure of the House? I would abide by that. Shri Gulshan has just accused me that nobody from his party has been called. I have a chit before me, in which the leader of his party has written to me that Shri Yaspal Singh would be the spokesman of his party. And I called Shri Yaspal Singh then and there. And yet, I am now being accused that I have not called anybody from the hon. Member's party. I have got it in writing here. Hon. Members ought to know the facts first before they accuse the Speaker that he has not been fair to them.

Shri Sham Lal Saraf (Jammu and Kashmir): We can continue the discussion for at least half an hour more.

Shri J. N. Hazarika (Dibrugarh): Some more time should be given for this discussion.

Mr. Speaker: I have no objection but that should be said in some form.

श्री रामसिंह (बहराइच) : बाढ़ आज देश के लिए एक संकट है, और अगर उसके बारे में पार्टी लाइन्स पर सोचा जाएगा. . .

अध्यक्ष महोदय : मैंने तो नहीं कहा कि पार्टी लाइन पर सोचा जाए, लेकिन जब पार्टी के लीडर ही लिख कर देते हैं तो मैं क्या करूं? क्या मैं यह कहूं कि मैं उसकी बात नहीं मानता। फिर यह कह कर कि स्पीकर बेइन्साफी करता है, इल्जाम लगा दिया जाता है। यह बहुत बेजा है।

श्री गुलशन : मैंने तो इल्जाम नहीं लगाया।

अध्यक्ष महोदय : और क्या किया है।

श्री बागड़ी : यह इल्जाम लगाने की बात नहीं है, कुछ बोलने का ढंग है।

अध्यक्ष महोदय : ढंग निकाला गया है और दूसरे उसकी नकल करने लग गए हैं।

श्री गुलशन : मैंने तो कुछ इल्जाम नहीं लगाया।

अध्यक्ष महोदय : मैं तो मीरराम बागड़ी की बात का जवाब दे रहा था।

Shri J. N. Hazarika: I am happy this House has got this opportunity to discuss the flood problems of the country. There is no doubt that this flood problem is not a local problem, and is not a State problem alone. Though we are discussing the floods in the States of U.P., Assam and Bihar, yet we are discussing the flood problems of the entire country. This time the Minister has given some data of the floods in the eastern zone, and if we go back a little, we may get a fuller picture of the flood consequences throughout the country. If we go back to last year, we will know that the flood problem is the problem of the entire country.

Last year, as many as 14 States suffered on account of floods, besides Union Territories and Centrally administered areas.

In Andhra Pradesh 12,000 people were rendered homeless, and crops over an area of 10,000 acres were submerged.

In Assam, three spurs in Naharkatiya town were damaged, and Rs. 20 lakhs was the estimate of the damage to engineering works alone in the State. Besides, in one sub-division alone, namely Dibrugarh, which is popularly known to everybody, there were ten breaches of bunds, each breach having a range of 150 to 400 feet.

In Bihar, considerable damage of crops was reported. Some hon. Members have already spoken.

In Kerala, over 100 persons died, 25,000 houses were damaged, paddy crop in 120,000 acres was destroyed, thousands of cocoanut trees were affected, and a big number of bridges, roads and hydro-electric plants costing over Rs. 1.5 crores were damaged.

In Madhya Pradesh, shops and bridges were washed away.

In Madras, severe floods occurred. Forty breaches occurred in the Coleroon and delta rivers. The Army had to be called in to help the P.W.D.

In Maharashtra, in Poona, people suffered very much on account of the rise of Mutha river. Dams were breached. There was considerable damage.

In Mysore—Shri Hanumanthaiya has just referred to it—roads and bridges were damaged, 50 lives were lost, 5,000 families were rendered homeless, 40 head of cattle were lost, the total loss to private property alone was over Rs. 5 crores, and to Government property about Rs. 1 crore.

In Orissa, the Army had to help the civil authorities to rescue people.

In Punjab, the floods were not severe; there was medium type of flood, but crops were damaged.

In Rajasthan, road communications were cut off. Many head of cattle perished, many homes were damaged.

In U.P., three or four spurs on the Ghagra river were damaged, besides other loss.

In West Bengal also, rivers were in spate, and medium floods occurred last year.

Thus, I do not know how this flood problem can be called a problem of the States. It is a problem of the entire nation. Every State suffers one year or another, and therefore, this problem should be taken up at the national level as one of first priority. My difficulty is that the Planning Commission has not given it such priority, has not given due consideration to the importance of floods. In the First Plan, only Rs. 13.3 crores were spent on flood control measures. In the Second Plan, originally Rs. 117 crores were asked for, but the Planning Commission rejected the demand, and provided only Rs. 48 crores. This is a drastic cut of more than 50 per cent. I do not blame the Minister alone for this. In the Third Plan, a

[Shri J. N. Hazarika]

sum of Rs. 61.3 crores is proposed, but only Rs. 9 crores has been allotted for 1961. This is a very small sum.

Therefore, the Planning Commission should give more importance to this. I am glad all sides of the House have taken an interest in this.

I do not want to describe the impact of the floods on my State in detail, but I only want to say a word about Dibrugarh town, about which all Members know. This is a small town, which suffers in the State on account of the floods and erosion. The House is also interested because the House has sanctioned money for the protection of this town. About Rs. 2.5 crores have already been spent in order to protect the town. It was considered a national problem. The Prime Minister himself took pains to visit the area, and a large number of M.Ps. appreciated the problem, and the House sanctioned the money.

In the recent floods, the town has been again threatened, and but for the spurs constructed at such cost, the town would have been washed away as mentioned by the Minister himself. The Minister has taken the trouble of going to this place, and I think he has appreciated the problem. Now, in order to protect the town as well as the flood protection works on which large sums of money have been spent, we should now spend a little more, to protect the town and the areas around Dibrugarh. In the upper reaches and down stream near the town should also be protected.

Money should be spent on schemes throughout the country, but according to the intensity of the problem, and Government should have the discretionary power, and wherever the people want more for protection, this protection should be given. The Planning Commission should be urged by the House as a whole to give the greatest importance to flood control measures

Mr. Speaker: Sardar Gulshan or one of his colleagues may have five minutes now.

श्री गुलशन : स्पीकर साहब, यह जो बाढ़ का मसला है यह देश के लिये हर साल की समस्या है । आज बिहार, आसाम और भारत के और हिस्सों में इस से किसानों को नुकसान पहुंचा है ।

हमारे जो पंचवर्षीय योजनाओं के नक्शे हैं उन को सफल बनाने के लिये लोग पूरी तरह से सरकार का सहयोग करते हैं । अगर बरसाती नाले निकलाने की बात होती है तो किसान अपनी जमीन भी देता है और सरकार के साथ मोटे से मोटा काम भी करता है । फिर भी समझ नहीं पड़ती कि इन योजनाओं में सफलता क्यों नहीं मिलती । हमारे प्रधान मंत्री जी ने २० जुलाई को एक जलसे में कहा था कि योजनायें तो खूब सुन्दर हैं लेकिन उन पर अमल जो होता है वह सुन्दर नहीं है । बात ठीक है । आये साल यह बाढ़ की समस्या देश के सामने आती है। लाखों लोग इस के शिकार हो जाते हैं । करोड़ों का नहीं बल्कि अरबों रुपयों की सम्पत्ति नष्ट हो जाती है लेकिन इस के अमल में और जो इस का खास सुधार होना चाहिये वह कहीं नहीं हो रहा है । हम ने देखा है कि बरसाती नाले निकालने में सरकारी मशीनरी असफल रही है ।

खास तौर से मैंने पंजाब में देखा है कि जो पानी २२-७-६२ को बरसा था वह आज भी वहां पर बह रहा है । मिसाल के लिये मैं आप को बतलाऊं कि जुगरांव तहसील जिला लुधियाना, मोगा, डिस्ट्रिक्ट फ्रोरोजपुर और डिस्ट्रिक्ट भटिंडा की सब-तहसील फूल में अभी तक वह पानी बह रहा है । कई ऐसे गांव हैं जोकि एक टापू का दृश्य पेश कर रहे हैं । लोग पानी भरा होने के कारण कहीं बाहर नहीं जा सकते । मवेशी भी वहां पानी में घिरे हुए हैं और वे

बाहर नहीं जा सकते । गरीब हरिजन काश्तकारों के झोंपड़े मलियामेट हो गये हैं सब कुछ उन का तबाह हो गया है लेकिन उन के वास्ते कोई इंतजाम नहीं हो रहा है । नाला निकालने का जो बात है वह अब तक सन् १९५५ से उसी तरह पड़ा हुई है । उस के बनाने में इतनी देरी क्यों हो रही है ? इस के अलावा पंजाब में एक और मुसीबत है । उस के ऊपर इंद्र महाराज की कोपदृष्टि मालूम पड़ती है । इस के अलावा टिड्डी दल के कोप का भी भोजन उन लोगों को बनना पड़ता है । इन प्राकृतिक कोपों के अलावा कुछ सियासी कोप भी वहां के लोगों पर है । हम ने देखा कि जिस इलाके के लोगों ने सरकारी पार्टी को वोट नहीं दिये और वह बाढ़ से पीड़ित हुए हैं उन की ओर उतना ध्यान नहीं दिया जाता है और उन की ओर सरकार की कुछ कड़वी नजर ही रही है । कहीं कहीं तो देखा गया कि एक किसान की जमीन जो अच्छी है और जिस में कभी पानी गया ही नहीं वह नाले के लिये नियत की जाती है लेकिन वहां निकालने की गुंजाइश नहीं है तो वह काम वहीं पर रुक कर रह जाता है । मैं ने एक दो नहीं दसियों गांव ऐसे जा कर देखे हैं जोकि दो महीने से ले कर आज तक पानी से घिरे हुए हैं । इसलिये मैं सरकार से निवेदन करूंगा कि खाली हवाईजहाज से ऊपर से उड़ान करने से मुसीबतजदा लोगों को कोई सहारा नहीं मिलता । सहारा तो उन को तब मिलेगा जब हमारे चीफ इंजीनियर और जो हमारे वहां के अफसर हैं वह स्वयं जा कर उन झोंपड़ों को देखें, उन किसानों की फसलों को देखें और उन किसानों के मवेशियों को देखें । जिन के पास खाने के लिये अनाज नहीं और पहनने के लिये कपड़ा और रहने के लिये मकान नहीं हैं उन को राहत पहुंचाई जाय । मुझे अफसोस के साथ कहना पड़ता है कि सरकारी सहायता देने में भेदभाव किया जा रहा है । जिस इलाके के लोगों ने सरकारी पक्ष को वोट नहीं दिया उन के साथ इस बारे में भेदभाव किया जाता है और वह जो बरसाती नाला निकालना होता है वह उन के वहां से नहीं निकाला जा रहा है । ऐसा न होना चाहिये ।

जैसा मैं ने पंजाब में देखा है एक तरफ तो किसानों का इतना नुकसान हो रहा है दूसरी तरफ सन् १९५५ की जो तकावी है उस की वसूली के लिये उन को नोटिसें मिल रही हैं । मैं चाहूंगा कि कर्जे के वसूल करने में जो सख्ती बरती जा रही है वह खत्म की जाय । मैं तो यह मांग करूंगा कि उन इलाके के लोगों और खास तौर से गरीब हरिजन लोगों पर जिन पर कि बाढ़ से यह तबाही आई हुई है उन पर सरकार पिछले कर्जों को माफ कर और आयन्दा के लिये भी उन को बगैर सूद के कर्जे दिये जायें । जिन लोगों के मकान गिर गये हैं, बस्तियों की बस्तियां खत्म हो गई हैं, उन लोगों को सरकार मुआवजा दे और बगैर किसी कर्जे के उन लोगों को मुफ्त मकान बना कर दे । इन अल्फाज के साथ मैं अपना भाषण खत्म करता हूं ।

अध्यक्ष महोदय : श्री विभूति मिश्र . .

Shri Sham Lal Saraf: I want to speak because very important angle has not yet come to the floods.

अध्यक्ष महोदय : अब उधर तो बाढ़ आती नहीं है फिर आप क्यों बोलना चाह रहे हैं?

Shri Sham Lal Saraf: My State was visited by floods from 1950.

अध्यक्ष महोदय : अगर माननीय सदस्य आगे से ३, ३ और ४, ४ मिनट लें तो मैं कई माननीय सदस्यों को बुला सकूंगा ।

Shri Ram Ratan Gupta (Gonda): Sir, I had also requested for five minutes time.

श्री विभूति मिश्र : अध्यक्ष महोदय, कल माननीय सदस्य श्री बागड़ी ने बाढ़ सम्बन्धी बहस को शुरू करते हुए हमारे माननीय प्रधान मन्त्री पर यह आरोप लगाया था कि उन्होंने बाढ़ की रोकथाम और बाढ़ पीड़ितों की सहायतार्थ कोई काम नहीं किया। मैं बागड़ी साहब को बतलाना चाहता हूं कि उनका प्रधान मन्त्री महोदय पर ऐसा लांछन लगाना उचित नहीं है और न ही वह सही है। मैं बतलाना चाहता हूं कि ५० करोड़ रुपया लगा कर कोसी बांध उन्होंने बतवाया है जिससे कि ह्यूमन सफरिंग दूर हो गयी। इसके अलावा गंडक का गराज लगवा रहे हैं और जिसके बन जाने का नतीजा यह होगा कि जो उसकी दो नहरें निकलेंगी उससे गंडक के पानी का कटाव जो होता है वह कटाव बन्द हो जायगा और इस से जो लोगों को इतना नुकसान होता है वह भी बन्द हो जायगा।

डिब्रूगढ़ के बारे में यहां काफी चर्चा चली। आज से कुछ दिन पहले इस सदन में बहस हुई थी कि डिब्रूगढ़ शहर बाढ़ से कट रहा है। अब हमारे प्रधान मन्त्री महोदय खुद वहां गये और डिब्रूगढ़ को बचाने के लिये जो भी आवश्यक था वह सब काम हमारे प्रधान मन्त्री महोदय ने किया। आज भी उनका ध्यान उस समस्या की ओर है और वह आवश्यक कार्यवाही कर रहे हैं। हमारे बागड़ी साहब को उचित है कि वे इस तरह का आरोप लगाने से पेश्तर इस हाउस की कार्यवाही को ध्यानपूर्वक पढ़ें। अगर उन्होंने उसको पढ़ा होता तो उनको मालूम हो गया होता कि हमारे प्रधान मन्त्री जी ने बाढ़ की रोकथाम और उससे पीड़ित जनता के लिये क्या क्या किया है। अब इस तरह से बात कह देना कि कुछ नहीं किया आसान बात है लेकिन मेरा कहना है कि इस तरह से गलत बात नहीं कहनी चाहिये।

अब मैं आप को बतलाना चाहता हूं कि हमारी बिहार सरकार ने सेंटर से ५ करोड़ रुपया बतौर लोन ग्रान्ट के मांगा है। बिहार में जिस तरह की मुसीबत आई है और लोग तबाही के शिकार हुए हैं उसको देखते हुए मैं केन्द्रीय सरकार से अनुरोध करूंगा कि बिहार के चीफ मिनिस्टर साहब ने जो यह सहायता मांगी है इसको अविलम्ब दें।

दूसरी बात उन्होंने कही कि मन्त्री लोग बाढ़ग्रस्त क्षेत्रों में जाते नहीं हैं लेकिन मैं उनको बतलाना चाहता हूं कि यह भी बात उनकी दुरुस्त नहीं है। हमारे चीफ मिनिस्टर महोदय ने स्वयं सारे बाढ़ग्रस्त क्षेत्र का भ्रमण किया है।

मेरे जिले चम्पारन से जहां से कि यह बाढ़ शुरू होती है वहां चम्पारन से, मुजफरपुर, दरभंगा और मुंगेर जहां कि यह बाढ़ आती है हर जगह घूमे और उन्होंने सहायता कार्य का बन्दोबस्त किया। बिहार सरकार ने और जिला अधिकारियों ने बाढ़ सहायता कार्य अच्छी तरह से किया है।

श्री हनुमन्तैया ने मैसूर की बाढ़ की ओर सदन का ध्यान दिलाया और सहायता की मांग की है। मैं तो कहूंगा कि जो हमारे जिले को सहायता मिले उस सहायता को श्री हनुमन्तैया जी के यहां मैसूर में भेज दिया जाय। अगर कुछ आर्थिक सहाता देने से वहां बाढ़ का प्रकोप खत्म हो जाय तो हम लोग उस तकलीफ को सहने के लिये तैयार हैं और हमारे बदले उन को मदद की जाय। यहां सबसे पहला सवाल यह है कि कौन वर्स्ट सफर है और कौन ज्यादा भूखा है? अब तीन रोज के भूखे से मुकाबले में पहले जो चार रोज से भूखा है उसको सरकार को अन्न देना चाहिये इसलिये जहां तक ह्यूमन सफरिंग का ताल्लुक है और सहायता कार्य का सम्बन्ध है इसमें कोई कोई ताज्य और नौर्थ का प्रश्न पैदा नहीं होता है और न ही पैदा होना चाहिये। आज भी हम लोग जब संकल्प पढ़ते हैं तो यही कहते हैं जम्बू द्वीपे भारत खंडे। इसलिये यहां साउथ और नार्थ का कोई झगड़ा नहीं है। हमें जहां

भी सहायता की जरूरत हो तत्काल सहायता पहुंचानी चाहिये ताकि वहां के लोगों का कष्ट दूर हो।

अब अध्यक्ष महोदय, मुझे यह कहना है कि मेरे क्षेत्र में तीन सबसे बड़ी नदियां हैं। एक तो बागमती है जिसके कि बारे में जमुना बाबू ने कहा है कि बागमती को ट्रेनिंग देने की कोशिश होनी चाहिये। बागमती ट्रेनिंग देने की कोशिश हो रही है। बागमती नेपाल से निकलती है और काठमांडे के बगल से बहती हुई आगे जाकर गंगा में गिरती है। इसकी बाढ़ से हमारे जिले के ढाका, पतीही और बैरगनिया थाने के अन्तर्गत पड़ने वाले इलाकों को नुकसान पहुंचा है। आज जरूरत इस बात की है कि उसको ट्रेन किया जाय ताकि वह संकट दूर हो। इस साल बागमती की बाढ़ ने हमारे काफी क्षति की है। बागमती, गंडक और सिकरैना ने हमारा बहुत नुकसान किया है।

दूसरी नदी हमारे यहां गंडक है। मैं मन्त्री जी से कहूंगा कि गंडक का बैराज जल्दी बना दें ताकि जो कटाव होता है और उसके फलस्वरूप जो नुकसान पहुंचता है वह बच जाय। गंडक नदी से गोविन्दगंज, हरसिदी और केसरिया थाने के अन्तर्गत आने वाले इलाकों को नुकसान हुआ है।

तीसरी नदी सिकरैना है जिसको कि हमारे यहां बूढ़ी गंडक कहते हैं और जो कि मेरे जिले से निकलती है उससे मोतिहारी थाने को नुकसान हुआ है। जितनी भी पहाड़ी नदियां हिमालय से आती हैं वे सब उसमें मिल जाती हैं और उनके मिल जाने के कारण आगे बढ़ कर इस सिकरैना नदी का भयंकर रूप हो जाता है और वह भयंकर तबाही मचाती है। हमारे इंजीनियर साहब बैठे हुए हैं। मेरी समझ में उन्होंने गलत काम किया है कि नदी में बांध नीचे से लगा कर मोतिहारी थाने के आधे क्षेत्र तक बांध बांधा और आगे बांध नहीं बांधा जिसका कि नतीजा यह है कि ऊपर मसान नदी का पानी आकर हमारे जिले को काफी क्षति पहुंचाता है। इसलिये ऊपर बांध बांधना भी जरूरी है। यह इंजीनियर लोगों की गलती है।

अध्यक्ष महोदय, सबसे बड़ी बात यह है कि आज तक किसी ने इस के ऊपर ध्यान नहीं दिया कि यह जो बाढ़ इस साल आई तो रेलवे लाइन के बगल में लोगों ने अनाज पैदा करना शुरू कर दिया था और हुआ यह कि चूहे घुस घुस कर रेलवे लाइन को कमजोर करने लग गये। रेलवे लाइन में चूहे लग गये और उस में छेद कर दिये और पानी जब आया तो रेलवे लाइन बह गयी। इसी तरह से सिकरैना नदी जिसे कि बूढ़ी गंडक कहते हैं उस के बांध में चूहों ने अपने बिल बना लिये और जब पानी आया तो वह बांध टूट गया और बांध टूट जाने पर लोग उसमें बह गये। इस चीज को चीफ मिनिस्टर ने भी कहा है और यह इंजीनियर्स को देखने की बात है कि काम ठीक तरह से किया जाय और इस तरह की गलती और गफलत न बर्ती जाय।

सबसे बड़ी बात यह है कि असम से लेकर उत्तर प्रदेश तक का यह सारा बाढ़ नियन्त्रण कार्य नैपाल पर ही निर्भर करता है क्योंकि सारी नदियां नैपाल से ही निकलती हैं। इसलिए बाढ़ सहायता कार्य की सफलता बहुत कुछ नैपाल राज्य पर भी निर्भर करती है। इसलिए जब तक नैपाल के साथ हर नदी के इतिहास को नहीं लिया जायगा और उसको माकूल ट्रेनिंग का इंतजाम नहीं किया जायगा तब तक यह बाढ़ रुकना सम्भव नहीं है। लेकिन बाढ़ के बारे में एक बात यह है कि वह एक दम से बन्द नहीं हो सकती। मेरे जिले में साढ़े नौ इंच पानी हुआ। प्रश्न यह है कि उस पानी को कहां रखें। यह तो प्रकृति का प्रकोप है, लेकिन सरकार को, जो कि इस देश की राष्ट्रीय सरकार है, इस बारे में आवश्यक उपाय कर के अपना कर्त्तव्य पूरा करना चाहिए।

[श्री विभूति मिश्र]

बाढ़ के सम्बन्ध में ये शार्ट-टर्म मेजर्ज लिए जाने चाहिए : पानी के निकास का इन्तजाम करना चाहिए, इस बात की व्यवस्था करनी चाहिए कि हैजे की बीमारी न हो और अनाज बांटना चाहिए, आदि । जहां तक लांग-टर्म मेजर्ज का सवाल है, बाहर के एक्सपर्ट्स मंगा कर इस बारे में उचित कदम उठाए जायें, क्योंकि अपने इन एक्सपर्ट्स को हम ने देखा है और इन के द्वारा ठोस कार्यवाही नहीं हुई है ।

श्री श्रीनारायण दास (दरभंगा) : अध्यक्ष महोदय, बाढ़ का सवाल कोई नया सवाल नहीं है । जैसा कि सभी माननीय सदस्यों ने कहा है, यह प्रकृति का प्रकोप है, लेकिन मैं एक बात को और इस सदन का, और आप के द्वारा सरकार का, ध्यान खींचना चाहता हूं कि बाढ़ को रोकने के लिए जितने ही प्रयत्न किये जा रहे हैं, समस्या उतनी ही अधिक गम्भीर होती जा रही है ।

मैं अभी अपने क्षेत्र से आया हूं, जहां पर एक डेढ़ महीने पहले एक बूंद भी पानी नहीं था, लेकिन आज वहां पर गांव-गांव में पानी फैला हुआ है और दस पंद्रह फीट पानी भरा हुआ है । इस बात की उम्मीद नहीं है कि एक डेढ़ महीने से पहले वह पानी वहां से हटे । मैं ने एक लेवल की हैसियत से इस समस्या पर विचार किया है और जहां तक मैं समझ पाया हूं, तटबंध एक तरफ़ तो समस्या का समाधान करते हैं और दूसरी तरफ़ समस्या को पैदा कर देते हैं । रेलवे लाइन पर पी० डब्ल्यू० डी० को रोड्ज बनाते समय उन के नीचे पानी के निकलने के लिए जो पुल बनाए जाने चाहिए, खर्च कम करने के खयाल से वे नहीं बनाए जाते हैं । इस का नतीजा यह होता है कि बांध बांध कर सारे का सारा पानी एक जगह ला कर छोड़ देते हैं । आज स्थिति यह है कि न तो रेलवे लाइन के नीचे और न पी० डब्ल्यू० डी० का रोड्ज के नीचे पानी के निकलने का रास्ता है, जिस से पानी इकट्ठा हो जाता है ।

हमारे यहां कहावत थी कि "बाढ़ का पानी ढाई दिन", अर्थात् बाढ़ का पानी आता था और चला जाता था और इस प्रकार फ़सलें भी नहीं बर्बाद होती थीं, मकानों को भी कोई क्षति नहीं पहुंचती थी और लोगों को कोई तकलीफ़ नहीं होती थी । लेकिन जब से सभ्यता हुई है, रेलवे लाइन और रोड्ज के नीचे से पानी निकलने की व्यवस्था नहीं की जा रही है और एम्बैंकमेंट्स बनाए जा रहे हैं, तब से बाढ़ की समस्या और भी गम्भीर हो गई है और बाढ़ का पानी एक डेढ़ महीने तक गांवों में पड़ा रहता है । अन्न खिला कर लोगों को डीमारेलाइज किया जाता है, लेकिन इस समस्या का समाधान नहीं होता है ।

मैंने बिहार के इतिहास में पढ़ा है कि इंजीनियर्ज ने कहा था कि कोई एम्बैंकमेंटस कोई बंध नहीं होने चाहिए । उस समय बाढ़ की समस्या इतनी गम्भीर नहीं थी, लेकिन जब से तटबन्ध बनने लगे हैं और रेलवे लाइन्ज के नीचे से पुलों के द्वारा पानी का निकास नहीं हुआ, तब से बाढ़ एक गम्भीर रूप धारण करती जा रही है । मैंने यहां पर एक सवाल उठाया था कि दरभंगा-समस्तीपुर रेलवे लाइन में पानी के निकास का इन्तजाम नहीं है, तो यह कहा गया कि बिहार सरकार के इंजीनियर और रेलवे के इंजीनियर इस बारे में एन्क्वायरी कर रहे हैं । उसबात को आठ बरस हो गये हैं, लेकिन क्या कार्यवाही हुई है, यह पता नहीं है । इसलिये मैं यह कहना चाहूंगा कि इस बारे में जल्द से जल्द जांच होनी चाहिए और अगर रेलवे लाइन और रोड्ज के नीचे से काफी पानी निकलने की गुंजाइश रखी जाये, तो यह समस्या इतनी गम्भीर नहीं होगी ।

इसके बाद मैं यह कहना चाहता हूं

कि उत्तरी बिहार, यू० पी० और पश्चिमी बंगाल की बाढ़ की समस्या का समाधान तब तक नहीं हो सकता है, जब तक कि नेपाल सरकार के साथ समझौता करके नदियों का नियंत्रण नहीं किया जायेगा । केवल तटबन्ध से इस समस्या का समाधान नहीं होने वाला है । इस समस्या का समाधान तब होगा, जब कि हिमालय की श्रेणियों में बांध बनाए जायेंगे । उससे अनावृष्टि और अतिवृष्टि इन दोनों समस्याओं का समाधान हो जाएगा । एम्बकमेंट्स की पालिसी बिल्कुल खतरनाक पालिसी है । वे एक तरफ़ तो लोगों की हिफाजत करते हैं और दूसरी तरफ़ लोगों को तंग करते हैं ।

उत्तर प्रदेश, बिहार और पश्चिमी बंगाल की समस्याओं का समाधान करने के लिए एक कमीशन होना चाहिए, जिसका हैड-क्वार्टर पटना में हो । वह कमीशन इन प्रदेशों की बाढ़ सम्बन्धी समस्याओं को हल करने की कोशिश करे ।

सरकार की तरफ से इस सम्बन्ध में जो सहायता दी जा रही है, वह नाकाफ़ी है । यद्यपि अफ़सर लोग काफ़ी मुस्तैदी से काम कर रहे हैं, लेकिन, जैसा कि कई माननीय सदस्यों ने कहा है, तात्कालिक सहायता को बन्द्रा समुचित रूप से और दक्षता से की जानी चाहिए । मालगुजारी की माफ़ी दी जानी चाहिए । विद्यार्थियों को फीस की माफ़ी देनी चाहिए । खेती के लिये समय पर बीज दिये जायें । जानवरों के लिए चारे का इन्तजाम ठीक तरह से किया जाये । सस्ते गल्ले के लिए दुकानें खोली जायें। मकान बनाने के लिए जल्दी से जल्दी सहायता दी जाये । नावों का इन्तजाम ठीक न होने के कारण लोगों की तकलीफ़ बढ़ जाती है, इसलिए नावों का इन्तजाम पहले से करना चाहिए ।

अध्यक्ष महोदय : इसमें एक बात रह गई कि यहां पर माननीय सदस्यों को चर्चा करने के लिए वक्त भी दिया जाये ।

श्री श्रीनारायण दास : यह बात तो मेरे कहने की नहीं है । इन सब बातों की व्यवस्था करने के लिए केन्द्रीय सरकार को काफ़ी प्रयत्न करना चाहिए ।

इन शब्दों के साथ, माननीय सदस्यों ने इस समस्या के समाधान के लिए जो सुझाव दिये हैं, मैं उनका समर्थन करता हूं ।

Shri Ram Ratan Gupta: Sir, my constituency is in district, Gonda, which is called a backward district even in the poorest area of India, namely the eastern districts. It is one of the districts where practically no development work has taken place because all the government agencies are dominated by the same old talukdars who have been terrorizing the people of that district in the past. About one-third area of the district every year is completely cut off from the entire civilisation, and it remains cut off from three to six months' time in the year. This district falls near that area which is the worst affected this year from the floods.

So far as the question of flood is concerned, it is a legacy of the past; it is not a new problem. Every year we are having this problem, in a small or big measure, in one place or another or in several places. At the same time, we are passing through the fifteenth year of our Independence, and it is really a shame on us that even after so much time we have not been able to solve this problem, if not fully, at least partially. People may say that partially it has been solved. But there is hardly a year when from Rs. 100 to 200 crores worth of loss in food-grain production, or suffering of millions of people, does not take place.

The question that arises is this. Every five-year plan provides enough funds for controlling the floods and for developing the schemes for controlling the floods. But we find in actual practice that as soon as the

[Shri Ram Rattan Gupta]

flood season is over, probably our State Governments and the authorities here either go to sleep or they relax their efforts. One instance will suffice to indicate this. In Gonda district, in the northern area, for years the scheme was there to build up a bund there. More than Rs. 25 lakhs have already been spent there. But now, this year, according to the report given by the engineer, the entire work has been abandoned on the plea that the previous estimate was not adequate and the revised estimate requires more money.

Sir, I will not take much of the time of the House. I do not wish to add to the many suggestions which have been given here, but I will venture to offer one suggestion, namely, that it is a problem which if the State or the Central Government decide to solve separately, it will take long time and may be difficult to co-ordinate and apply all the resources and effort which is needed to solve this problem. I therefore suggest that a commission may be created which should be entrusted with solving this problem of flood control; and that commission should be asked to submit its report within a specified time, and then that commission should be entrusted with the work of carrying out the decisions which the Government might take for solving this problem.

श्री अ० प्र० शर्मा (बक्सर) : इस बहस में मैं इस वास्ते भाग लेने के लिए खड़ा हुआ हूं कि इस बाढ़ का प्रकोप विशेष तौर से मेरे प्रान्त बिहार पर पड़ा है। जिन माननीय सदस्यों ने इस बहस में भाग लिया है उन्होंने आपको बतलाया है कि उनके प्रान्तों में, बिहार में, असम में, उत्तर प्रदेश में, कितनी बरबादी हुई है, कितनी तबाही हुई है और किस तरह से इस बाढ़ ने वहां के लोगों को परेशानी में डाला है। चूंकि मैं समझता हूं कि इस सदन के जरिये भारत सरकार पर जोर दिया जाना चाहिये कि वह इस समस्या को हल करे और स्थायी रूप से हल करे, इस वास्ते मैंने यह अपना कर्तव्य समझा कि मैं भी बहस में भाग लूं।

म इस बात को मानता हूं कि बाढ़ें हर बरस आया करती है, और यह एक सालाना प्रकोप हो गया है जिससे लाखों की बरबादी होती है। इस मौके पर सरकार से जहां तक हो सकता है, मदद करती है। लेकिन अब इस तरह से कोशिश करने से मैं समझता हूं आगे हमारा काम चलने वाला नहीं है। यह सही है कि जबभी बाढ़ आती है, वह काफ़ी लोगों को तबाह और बरबाद करती है। इस वास्ते जरूरत इस बात की है कि उन उपायों की खोज की जाए जिनसे इन बाढ़ों को रोका जा सके। यहां पर माननीय सदस्यों द्वारा कई सुझाव रखे गये हैं और मैं भी आपके सामने सुझाव रखना चाहूंगा। जितने भी बड़े काम इस देश को करने हैं, उन सब से बड़ा बाढ़ों पर काबू पाने का काम है। ऐसे मौकों पर अगर दक्षिण का सवाल उठाया जाता है तो वह उचित प्रतीत नहीं होता है। जो लोग इस तरह का सवाल उठाते हैं उनको दक्षिण के लोग भी दक्षिण वाला मानते हैं या नहीं मानते हैं, यह अलग सवाल है लेकिन मैं कहना चाहता हूं कि यह उत्तर और दक्षिण का सवाल नहीं है, यह तो सारे देश का सवाल है और देश के लाखों और करोड़ों आदमी इसके कारण तबाह हो रहे हैं, परेशान हो रहे हैं। ऐसी हालत में देश के सभी लोगों को एक होकर इस समस्या का सामना करना चाहिये। यह देश का सब से बड़ा सवाल है। इस सवाल को हल करने के लिये अगर बड़े बड़े कामों को भी बन्द करने की जरूरत हो तो उनको बन्द कर दिया जाना चाहिये, लेकिन इस सवाल को सब से पहले हल किया जाना चाहिये। मैं चाहता हूं कि इस समस्या को सुलझाने के लिये एक योजना बने जिसमें उत्तर प्रदेश, बिहार, असम, बंगाल और केन्द्रीय सरकार के प्रतिनिधि हों और सभी के सहयोग से इस समस्या को हल करने की कोशिश की जाए। हमारे मिनिस्टर साहब ने

अभी कहा है कि गंगा नदी को बांधा जाये। मैं समझता हूं कि यह कोई मुश्किल काम नहीं है। आज बड़े बड़े काम किये जा रहे हैं। चन्द्रमा को पकड़ने के लिए लोग जा रहे हैं, आकाश पाताल एक कर रखे हैं। ऐसी हालत में नदियों को बांधने का जो सवाल है यह कोई बहुत बड़ा सवाल नहीं है। जरूरत इस बात की है कि आगे के लिये बाढ़ों को किसी तरह से रोका जाये, इस के उपाय किये जायें, इस की व्यवस्था की जाये और जो लोग तबाह और बरबाद हो गये हैं, उन की कैसे मदद की जाये इस पर ध्यान दिया जाना चाहिये, । हमारे कुछ भाई हैं जो समझते हैं बहुत आसानी से यह समस्या हल हो सकती है लेकिन ऐसी बात नहीं है। जितदी बड़ी संख्या में लोग इस से दुःख ग्रसित हुए हैं, उन की अगर लाखों और करोड़ों में भी मदद की जाये तो भी उन लोगों को कोई खास फायदा नहीं हो सकता है। बहुत से लोग हैं जो गंगा के किनारे रहते हैं और जो यह चाहते हैं कि नदी के किनारे से अलग जा कर वे बस जायें। ऐसे लोगों के निवास-स्थान के लिये भी जगह भी सरकार को देनी चाहिये और उन का प्रबन्ध करना चाहिये। वे लोग हर बरस तबाह और बरबाद होना नहीं चाहते हैं।

मैं आप को धन्यवाद देता हूं कि आप ने टाइम बढ़ा बढ़ा कर भी लोगों को इस बहस में भाग लेने का अवसर दिया है।

अध्यक्ष महोदय: मैं तो और कोई मदद नहीं दे सकता हूं। यही दे सकता हूं।

श्री बागड़ी: सर्वस्व दान हो गया आप का।

Shri Sham Lal Saraf: Hon. Members have been discussing this subject for the last two days. Almost all the speakers who have spoken on this subject have mostly dealt with the havoc which has been created by the floods in the different States not only from year to year particularly but this year. This is really a colossal problem and gives a lot of headache to everybody, not only to the Governments concerned but to the people as a whole.

While not going into all that has already been said, I would express my heart-felt sympathies to the sufferers, and would urge that the Central Government and the State Governments should afford the necessary relief as quickly as possible. I would confine the few minutes that you have been kind enough to give me to a few observations. First, I would join my arguments with my hon. friend. Dr. K. L. Rao, who, I think, has spoken on one part of the subject and has left the other part of the subject a little bit untouched.

With a little experience that I have had in tackling such problems in my own State for some time, I would like to make one or two observations. I know that the floods are the result of something that has been done in the near past. I would say that the floods are the result of sins of omission and commission not exactly on our part only but on the part of our fathers and fore fathers. Forests in the catchment area have been denuded. Then, there is overgrazing on the hill-tops, and more particularly, there is cultivation on the hill-slopes. Recently, new roads have been built and trees have been felled indiscriminately. This has created soil or land erosion. Erosion is caused also by overgrazing and over-felling. The result has been that whenever there is rainfall, formerly, the vegetation in the form of trees and woods would absorb gradually the water that is got from the rain and that would go into the soil. Now, the position is, when the rain falls, owing to denudation the rain water or melting snow waters are formed in torrents and the water flows with great velocity from the top of the hill slopes. My submission is that this question has certainly to be tackled by engineers and more so by

[Shri Sham Lal Saraf]

persons who are experts in land management which includes forestry. The experts in land 'management including forestry and engineers should join together; they alone can give a solution to this problem.

I may quote one instance. I happened to visit Czechoslovakia. I studied this problem and tried to understand how they have checked the land erosion and how land management problems have been looked into. I travelled about a thousand miles in the whole country. I could not find a speck of land erosion anywhere. There are rivers; there are streams; there are small streams also. But even the smallest stream is navigable, because they control the land management problems very well. Therefore, it is not a problem that can be controlled or tackled in any isolated manner. The experts in land management and engineers should join hands and formulate schemes, not State-wise only, but continuous schemes extending from State to State. Then alone will we be able to tackle this problem both as a long term measure and a short term measure.

For instance, let me take Uttar Pradesh, the biggest State in our country. No doubt a number of rivers flow from the mountains right down to the plains of the State. At the same time, there are two big rivers, the Ganges and the Jumna, which pass through this State and also go into other States thus brlnging in a number of problems to be tackled.

My submission is, on the one hand, forests have to be looked after and there should be a controlled land management on the other. Some of my hon. friends have quoted instances with regard to the land in the plains. You will find that in the past there used to be dykes and channels all along the area; but today, there is none; not even dry channels. Then, contour-bunding is a thing which is very important. This is what happens when contour-bunding is done? You retain the moisture and you do not allow the water to flow in torrents. This is a problem on which one can speak for hours together, but it is like

दरिया को कुएं में बन्द करना

I will confine myself to this. The Central and the State Governments certainly have to tackle it with the help of two types of experts: those who know forestry or who know what expert land management is, and those who are engineers. These two sets of people should sit together and draw schemes, inter-State schemes, to tackle the problem. Then alone can this problem be tackled. While the Central and the State Governments should afford relief to the sufferers and do whatever is possible, that alone will not solve the problem. The problem can be solved, as a whole, only when the experts in land management and the engineers join hands and tackle the issue.

Mr. Speaker: Shri Yogendra Jha wanted to speak, but he is not here.

Some Hon. Members *rose—*

Mr. Speaker: It is too late. I will allow only one more hon. Member to speak now.

डा० महादेव प्रसाद (महाराजगंज) : अध्यक्ष महोदय, महोदय, बाढ़ से हमारे देश के कई हिस्से तबाह हो गये हैं। लेकिन मैं समझता हूं कि जो तबाही हमारे अपने क्षेत्र में और अपने जिले में हुई है शायद वैसी तबाही और किसी दूसरी जगह नहीं हुई है। मैं अभी एक हफ्ते तक तबाहजदा क्षेत्र का दौरा कर के आ रहा हूं। जो वहां हालत है, उस का जिक्र अगर मैं करूं तो काफी वक्त इस सदन का खर्च हो जायेगा। मेरे सामने घर गिर रहे थे, लोगों को गांवों में रहने के लिये जगह नहीं मिल रही थी, पानी घुसा हुआ है, नेचर काल को एटेंड करने के लिये भी उन्हें कोई जगह दहीं मिलती है। जानवर चारे के लिये परेशान हैं ....

14.49 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

एक माननीय सदस्य : किस डिस्ट्रिक्ट की बात कर रहे हैं ?

डा० महादेव प्रसाद : गोरखपुर की बात कर रहा हूं ।

इस बाढ़ से ही वहां तबाही मची हो ऐसी बात नहीं है , ५ मार्च को वह इलाका ओले के कारण बुरी तरह से तबाह और बरबाद हुआ था । सारी की सारी फसल उस वक्त ऐसी नष्ट हुई जैसे जल गई हो, खत्म हो गई हो । यह सूरत वहां की हो गई थी जब वहां ओला पड़ा था ।

इसी हिस्से में ३० जून को एक बार बाढ़ आयी । बसुभतिया और पयास ये दो छोटी नदियां हैं जो हिमालय की तराई से निकलती हैं और उन में थोड़ा भी पानी आ जाने से वे काफी बढ़ जाती हैं । और उस के बाद फिर जब नारायणी में बाढ़ आयी तो हमारा उत्तर पूर्व का क्षेत्र उस से प्रभावित हो गया और महाराजगंज और फरेन्दा तहसील का आधे से ज्यादा हिस्सा बाढ़ में आ गया । वहां पानी का एक समुद्र सा हो गया । चारों तरफ पानी ही पानी नजर आ रहा था । यहां तक कि आठ रोज तक छित्तौनी से कप्तान गंज की रेल बन्द हो गयी । ऐसी हालत हो गई कि अभी सुना जाता था कि एक तरफ की रेल गाड़ी बन्द होने वाली है, तो दूसरे समय सुना जाता था कि दूसरी तरफ की गाड़ी बन्द होने वाली है ।

माननीय सदस्यों ने जो इस समस्या का हल करने के लिये सुझाव दिये हैं उन को मैं ने सुना है । उन में से बहुत से सुझाव उपयोगी हैं । मैं उन को दुहरा कर सदन का समय नहीं लेना चाहता । अभी हम जो हालत देख कर आयें हैं वह यह है कि गोरखपुर से सुनौली जाने वाली सड़क सात आठ जगह चार मील में कटी हुई है । रेलवे के पुल के पूर्वी हिस्से में पानी ज्यादा है, पश्चिमी हिस्से की तरफ पानी कम होता जाता है । यह हमें इशारा देता है कि क्या कार्यवाही करनी चाहिये ।

मैं यह कहना चाहता हूं कि बाढ़ की समस्या के और जो भी कारण हों, एक कारण तो रेलवे के वे पुल हैं जो बहुत पहले के बने हुए हैं और आज बिल्कुल नाकारा हो गये हैं । ये नई समस्या खड़ी कर रहे हैं । इस के अलावा पी० डब्ल्यू० डी० की सड़कों के पुल भी काम नहीं कर पा रहे हैं । नई नई सड़कें और बांध बने हैं उन के कारण पानी रुकता है और जो पुरानी सड़कों के पुल चले आ रहे हैं वे काम के नहीं हैं । इसलिये मैं सुझाव दूंगा कि इस बाढ़ की समस्या को हल करने के लिये रेलवे मंत्रालय को और सड़क विभाग को भी इर्रीगेशन मंत्रालय के साथ बैठ कर विचार करना चाहिये । और इस प्रकार इस समस्या को हल करने की कोशिश करनी चाहिये । इस सम्बन्ध में मैं आप को एक उदाहरण देना चाहता हूं । पारसाल लखनऊ में बाढ़ आयी । उस समस्या का लोगों ने अध्ययन किया और गोमती पर जो पुल बने हैं उन में कुछ सुधार कर दिया गया और उस से समस्या हल हो गयी । तो मैं समझता हूं कि अगर ज्यादा नहीं तो कम से कम पानी निकलने की समस्या को हल कर दिया जाये तो यह बाढ़ की समस्या थोड़ी कम हो सकती है । मेरा सुझाव है कि रोहिन नदी पर रेल के पुल में और स्पैन बढ़ाये जायें ।

दूसरा मेरा सुझाव यह है कि नदियों का ड्रेजिंग किया जाये क्योंकि बाढ़ का दूसरा बड़ा कारण नदियों के पाट का भर जाना है ।

कुछ गांवों को ऊंचा किया गया था जिससे लाभ हुआ है । और इसलिए आज लोगों की सब से बड़ी मांग यह है कि उनको ऊंची जगह पर बसाया जाये, जहां चाहे उनको खाना न मिले लेकिन वे इन्सानों की तरह और सुरक्षित तो रह सकें । मेरा सुझाव है कि जहां आस पास ऊंची जमीन हो वहां गांवों को बसाया जाये ।

[डा० महादेव प्रसाद]

वह बहुत लाभदायक काम है । इसकी तरफ ध्यान दिया जाना चाहिए ।

इसके अलावा एक समस्या की ओर मैं तत्काल ध्यान दिलाना चाहता हूं । यह समस्या हमारे क्षेत्र के रेलवे के छोटे कर्मचारियों की है । जो बस्ती, गोरखपुर, देवरिया, आजमगढ़ के लोग रेलवे में काम करते हैं इन जिलों के बाढ़ पीड़ितों को जो तनख्वाह मिलती है वह बहुत कम है । इसलिए मेरा सुझाव है कि सरकार उनको जो अन्य सहायता दे वह दे उसके साथ साथ इन जिलों के रेल कर्मचारियों को तीन महीने की तनख्वाह का एडवांस भी दिया जाये ताकि वे इस समस्या का मुकाबला कर सकें ।

दूसरी बात मैं यह कहना चाहता हूं कि महात्मा जी ने बतलाया था कि जिन क्षेत्रों में क्रानिक स्टारवेशन की अवस्था हो उन में चर्खा उपयोगी हो सकता है। हमें महात्मा जी की इस बात पर ध्यान देना चाहिये और इन क्षेत्रों में चर्खे का प्रचार किया जाना चाहिये । यह न केवल यहां के लोगों को इस वक्त राहत देगा बल्कि रोटी कमाने का एक बड़ा जरिया भी सिद्ध होगा ।

इन सुझावों के साथ मैं आपको धन्यवाद देता हूं कि मुझे आपने थोड़ा ही सही लेकिन समय तो दिया ।

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Mr. Deputy-Speaker, Sir, I am very grateful to the hon. Members.

एक माननीय सदस्य : उपाध्यक्ष महोदय, सारी बहस हिन्दी में हुई है, उत्तर भी हिन्दी में होना चाहिये । (अनेक माननीय सदस्य : हिन्दी, हिन्दी)

हाफिज मुहम्मद इब्राहीम : जनाब डिप्टी स्पीकर साहब, मैं बहुत आभारी हूं और मश्कूर हूं इस ऐवान के मेम्बरों का जिन्होंने अपने देश के फ्लड के मसले में इस कदर दिलचस्पी का इजहार किया है, जो मैं कल से महसूस करता रहा हूं । मैं उनका इस बात के लिए भी मश्कूर हूं कि उन्होंने अपनी तरफ से कुछ मशविरे भी दिये हैं । मैं इस वक्त उन मशविरों की बाबत यह तो अर्ज नहीं कर सकता कि उन में से कौन से किस हद तक मुफीद या मुंजिर हैं, लेकिन इतना जरूर अर्ज कर सकता हूं कि मैं ने यह महसूस किया है कि हम उनको जांचें और देखें कि उन से कहां तक कोई फायदा हासिल किया जा सकता है ।

मेम्बरान साहिबान ने जो अपनी तकरीरों में बहुत से प्वाइंट्स बयान किये हैं, जाहिर है कि जो वक्त मुझ को मिला है उसके अन्दर मैं इन में से हर एक का जवाब तो दे नहीं सकता । हां उन में से कुछ की बाबत अर्ज करता हूं । लेकिन उससे पहले मैं एक बात यह अर्ज करना चाहता हूं कि आज मैं ने अपने दोस्त हनुमन्तैया साहब से, जो हमारे मैसूर के मेम्बर हैं, यह सुना कि वहां पर कोई सख्त फ्लड आया है जिसके मुताल्लिक मुझ को जाती तौर पर मालूम नहीं हुआ ।

Whatever I am saying about Mysore, I wil say that in English.

Shri Hanumanthaiya: Thank you very much.

Hafiz Mohammad Ibrahim: The hon. Member mentioned in his speech about the flood situation in Mysore. About that, I have got no information except something in the papers that I have seen and also what I have heard from my friend here. I have been asking the State to furnish us information about what has happened there. At the same time, I assure my friend that my services are at the disposal of Mysore and soon after the end of the session, I will be visiting Mysore, particularly those areas where floods have occurred.

15 hrs.

मैं यह अर्ज कर रहा था कि उन प्वाएंट्स में से कुछ प्वाएंट्स की बाबत थोड़ा थोड़ा मैं अर्ज करना चाहता हूं। मसलन् एक साहब ने इर्शाद फरमाया कि मैं ने अपने बयान में जोकि मैं ने बाढ़ के मुताल्लिक हाउस की मेज पर रखा और उस बयान में जो मैं ने फीगर्स दिये, ऐदाद दिये, उन की निस्बत उन्होंने यह फरमाया कि वह फीगर्स गलत हैं और यह कि स्टेट्स की जो फीगर्स हैं उन से वह मुख्तलिफ हैं। मुझे हैरत है कि आखिर माजरा क्या है क्योंकि सिवाय स्टेट से फीगर हासिल किये जायें इसके अलावा मेरे पास दूसरा कोई जरिया और सोर्स फीगर्स के हासिल करने का है नहीं। जो फीगर्स मैं ने सदन की मेज पर रखे हैं यह वही फीगर्स हैं जोकि स्टेट गवर्नमेंट्स ने मुझे सप्लाई किये हैं। उन्हीं के भेजे हुए यह फीगर्स हैं। मैं ने इन को नहीं बनाया और न ही मैं ने इन को किसी से बनवाया है। मैं नहीं समझता कि जो फीगर्स मैं ने अपने इस स्टेटमेंट में दी हैं वह किसी वजह से उन से मुख्तलिफ हो सकती हैं। अगर खुदा न ख्वास्ता स्टेट्स की फीगर्स मुख्तलिफ हों तो मैं कह नहीं सकता कि क्या वजह है क्योंकि मुझे यह फीगर्स स्टेट्स ने ही दी हैं और मैं ने उन को उस बयान में लिख कर मेज के ऊपर रख दिया जोकि मेरी तरफ से यहां पेश किया गया है। (*Interruptions.*)

श्री बागड़ी : अभी कल हमारे प्राइम मिनिस्टर साहब ने इसी सिलसिले में एक स्टेटमेंट दिया है जिसमें कि उन्होंने बतलाया है कि ११४ आदमियों की मौत हुई . . . .

Mr. Deputy Speaker: Order, order. The hon. Minister should go on.

हाफिज मुहम्मद इब्राहीम : अब मैं ने जैसे पहले बतलाया कि मेरे पास अलावा स्टेट्स के दूसरा सोर्स नहीं है और फीगर्स के लिए मुझे स्टेट्स के ऊपर ऐतबार करना होता है। उनका एक मुहकमा यह फीगर्स बनाता है। अब मसलन् मैं ही अगर किसी गलत फीगर को बयान कर दूं तो इसके यह मानी नहीं हो सकते हैं कि वह फीगर्स महज इस वजह से सही हैं कि हाफिज इब्राहीम ने उनको यहां पर रखा है। इस वक्त मैं फीगर्स पर बहस नहीं कर रहा हूं बल्कि हम सोर्स से बहस कर रहे हैं। मेरे पास फ़ीगर्स स्टेट्स से आती हैं। अगर स्टेट ने कहीं गलत बनाई हों वैसे मैं समझता तो नहीं कि वे गलत बनाते हैं लेकिन अगर गलती हो गयी हो तो यह कोई एकदम नामुमकिन बात भी नहीं है क्योंकि आखिर इंसान से गलती हो सकती है। इंसान से सब कुछ गलती हो सकती है। वह दूसरी बात है लेकिन कहा यह गया कि मेरी फीगर्स में और स्टेट्स की फीगर्स में फर्क है। They are at variance with one another.

यह मुमकिन नहीं है क्योंकि मैंने यह फीगर्स उन्हीं से ली हैं।

दूसरी बात यह कही गई कि ड्रेजिंग की जाय। मैं भी इस से मुत्तफिक हूं। सही चीज है, जहां तक हो सकती है जरूर की जाय। यह और इसी तरह के जो भी काम इस सैलाब की बला से नजात पाने के लिय जरूरी हों उन सब को किया जाय।

एक फरमाइश यह हुई है कि बाढ़ को रोकथाम के मुताल्लिक एक हाई पावर्ड कमेटी बनाई जाय। यह तो मैं मानता हूं कि यह मसला इतना अहम और इतना बड़ा है कि इस के लिय हाई पावर्ड कमेटी की जरूरत है लेकिन वह जरूरत हम पहले पूरी कर चुके हैं। आज उस की जरूरत नहीं है। हम हाई पावर्ड कमेटी बैठा चुके हैं। उस ने अपनी रिपोर्ट दे दी है। उस ने हम को बतला दिया है कि क्या क्या करना चाहिये जिस को कि मैं थोड़ी देर बाद चल कर ऐवान की खिदमत में पेश करूंगा। इसलिये इस के मुताल्लिक अब सरे नौ किसी हाई पावर्ड कमेटी के बैठाने की जरूरत नहीं है। पहले ही उस हाई पावर्ड कमेटी ने इस मुल्क के लिये जो सैलाब का प्रोग्राम बना दिया है उस के ऊपर अमल होना चाहिय। हां, एक

[हाफिज मुहम्मद इब्राहीम]

बात मैं मानता हूं कि इस बात की कोशिश जरूरी है और होनी चाहिये कि जितने कम से कम वक्त के अन्दर काम हो सकता है उतने कम से कम वक्त के अन्दर यह काम पूरा किया जाय । Within the shortest possible time. I quite agree there. It must be done. I should try for it and everybody should try for it. इसलिय कि इस के सदियां गुजर गईं कुछ काम नहीं होने वाला है । इसलिय हाई पावर्ड कमेटी बैठाने की जरूरत इस वक्त नहीं है ।

एक सवाल यह था कि स्टेट्स को सेंटर ने क्या मदद दी । मैं आप से अर्ज करूं कि मैं कानूनी किस्से में नहीं जा रहा हूं । एक वाकया बयान करता हूं कि आप के इस संविधान की रू से सैलाब की प्राबलम स्टेट्स से सम्बन्ध रखती है और यह स्टेट्स के करने का काम है और इस बाढ़ के काम को स्टेट्स ही करती थीं लेकिन सन् १९५४ से खुद ब खुद केन्द्रीय सरकार ने इस काम को अपने हाथ में लेना शुरू किया और इस के मुताल्लिक काम करना शुरू किया । This is all. apart from the considerations of responsibility. It may be my responsibility or it may be some other's responsibility. लेकिन एक मुश्तरका घर है । एक ज्वाएंट हाउस है । उसमें सब रहते हैं और हर एक पर उसकी खिदमत वाजिब है चाहे जिस तरीके से करे । इसी बिना पर हालांकि यह स्टेट्स का काम है तो भी सेंटर ने इस बाढ़ की समस्या को जिस से कि देश में इतनी तबाही और बर्बादी है उस सैलाब के काम को अपन हाथ में लेना शुरू किया ।

एक बुजुर्ग ने से का सवाल उठाया । मैं उन को और हाउस को बतलाना चाहता हूं कि फर्स्ट प्लान के अंदर स्टेट्स को १३ करोड़ रुपये दिये गये थे, सैकेन्ड प्लान में सेंटर ने स्टेट्स को ५६ करोड़ रुपये इस काम के लिये दिये और अब यह जो आप का थर्ड प्लान है इस में सेंटर ने ६१ करोड़ रुपया रक्खा है । इसलिये जहां तक रुपया रखने का ताल्लुक है रुपया तो रक्खा गया है । अब रुपया रखने के मुताल्लिक भी मैं आप के जरिये मेम्बर साहबान की खिदमत में अर्ज करूंगा कि यह बात सोचनी है कि क्या हम ऐसे हैं इस वक्त कि जिस जगह जितना चाहे रुपया खर्च कर सकते हैं ? जाहिर है कि में अपनी जरूरतों के अंदर मुकाबला करना पड़ेगा कि कौन सी जरूरत किस दर्जे की है और उस के लिये हम अपने प्लान में कितना रुपया प्रोवाइड करें, यह सब हमें देखना होगा । अब जाहिर है कि हमारी आमदनी की लिमिटेशंस हैं और इसलिये हमें एक खास दायरे के अन्दर रह कर ही यह सब काम करने होंगे । उस के हिसाब से सेंटर जितना रुपया राज्यों को दे सकता था वह उस ने दिया है । अब यह बात दूसरी है कि स्टेट्स आया पूरा खर्च करती हैं या उस का कुछ हिस्सा ही खर्च करती हैं । वह बात अलग है । लेकिन हम ने तो उन्हें उतना रुपया दिया हमारी कोशिश यही है कि इस को बढ़ाया जाय और जैसे भी हो सके कम से कम समय में इस बला को अपने देश में से निकाल दिया जाय । अब अगर यह समझा जाय कि यह काम एक लाख करोड़ रुपये लगाने से पूरा हो सकता है, एक लाख करोड़ रुपया आप के पास लगाने के लिये नहीं है तो उस से क्या हुआ, हम थोड़ा थोड़ा कर के इस काम को करेंगे और आगे बढ़ायेंगे और चंद साल के अंदर यह काम पूरा हो जायगा । इसीलिये मैं ने अर्ज किया कि हमारी कोशिश है कि कम से कम मुमकिन समय में इस काम को पूरा किया जाय ।

मेरे एक दोस्त ने यहां यह कहा कि पन्द्रह वर्ष हो गये इस काम को यहां पर होते हुए लेकिन हिन्दुस्तान में पहले कोई कंसर्टेड ऐक्शन सैलाब के खिलाफ नहीं लिया गया । मैं उन को बतलाना चाहता हूं कि स्टेट्स अपने

अपने यहां इस काम को पहले से करती आई हैं। सन् १९५४ से सैंटर ने भी इस काम को उठाया और इस के खिलाफ नेशनल बेसिस पर एक जंग शुरू हुई ताकि यह काम हो जाय और जल्दी से पूरा हो जाय। अब मेरे दोस्त जोकि बैठे हुए हैं उन को ताज्जुब इस बात का है कि पन्द्रह वर्ष से यह काम होने के बावजूद वह बला आज तक बाकी है। मैं अपने उन दोस्तों को बतलाना चाहता हूं कि दुनिया का ज्यादा से ज्यादा मालदार मुल्क, ज्यादा से ज्यादा और जल्दी से जल्दी काम करने वाला मुल्क जिस के पास सब जराये जोकि तसव्वुर में आ सकते हों, उस के पास हों ? वह क्या इस में कामयाब हो गया ? वहां भी अभी यह प्राबलम हल होने को बाकी है। जैसा मैं पहले कह चुका हूं मैं इस के हक में नहीं हूं कि देर लगे। मैं तो चाहता हूं कि यह कम से कम समय में पूरा किया जाय लेकिन उसी के साथ साथ यह जरूर अर्ज करूंगा कि हम को अपने दिमाग के सामने सही बातें रखनी हैं, वह बातें रखनी हैं जोकि दुनिया में इंसान से होना मुमकिन है। फ्लड को फ्लड समझ कर आप सोचें कि हम इस को कितने दिनों में कर सकते हैं कितना वक्त हम इस में लगा सकते हैं ? अब १०० वर्ष लगते हों तो १०० के में ८० कर दूं यह तो मुमकिन हो भी सकता है लेकिन कोई यह कहे कि १०० वर्ष का काम मैं पांच वर्ष में कर दूं तो यह नामुमकिन है। यह बिलकुल ऐबसर्ड बात है और मुझे कहने की इजाजत दी जाय कि इंसान के दिमाग में इस तरह की बात यदि आती है तो मैं उस बात को इंसानियत के खिलाफ समझता हूं और मैं उस को सही नहीं समझता हूं . . .

श्री बागड़ी : बाढ़ के काम में किस जिले में कामयाबी हुई है ?

हाफिज मुहम्मद इब्राहीम : मैं आप के सामने अमरीका का जिक्र करना चाहता हूं। उन्हों ने १९३० से १९५८ तक, यानी २८ बरस, फ्लड के मुताल्लिक काम किया और उस के ऊपर २,२०० करोड़ रुपया खर्च किया और उस का नतीजा यह हुआ कि १९५५ में वहां पर ऐसा सख्त फ्लड आया कि वे लोग बेचारे हैरान रह गये कि हम ने इतना सब कुछ किया और उस का नतीजा यह हुआ। मैं आप से बयान कर रहा हूं कि २८ बरस के जमाने में २,२०० करोड़ रुपये उस मुल्क ने खर्च किये, जिस को हमारे मुकाबले में हर किस्म की आसानी इस दुनिया में हासिल है।

श्री हनुमन्तैया : वह बड़ा मुल्क है। (*Interruptions*).

हाफिज मुहम्मद इब्राहीम : रकबे में बड़ा है ? रकबे से कुछ नहीं होता है। (*Interruptions.*) हम को इस सिलसिले में कोशिश करते हुए सिर्फ़ १५ बरस ही हुए हैं। हमारा छोटा सा मुल्क है।

मैं यह इसलिये नहीं कह रहा हूं कि अगर हम या हमारे आदमी देर से काम करते हों और उस में नाजायज वक्त लगाते हों, तो हम उस को जस्टिफ़ाई करें। मैं इस को टालरेट नहीं कर सकता हूं। मैं नहीं चाहता कि ऐसा हो। लेकिन जो लोग क्रिटिसिज्म करते हैं, तनक़ीद करते हैं, उन की खिदमत में मैं यह जरूर अर्ज करना चाहता हूं कि उन के पास सही मालूमात होनी चाहियें, उन को दुनिया के सही वाकयात जानने चाहियें और उस की रौशनी में उन को क्रिटिसिज्म करनी चाहिये, तनक़ीद करनी चाहिये।

जसाकि मैं ने अभी अर्ज किया है, सन् १९५५ में अमरीका में फिर सलाब आ गया। उस के बाद यह हुआ कि उन्हों ने ३,६०० करोड़ रुपये का प्लान तजवीज किया, जिस की ६८४ सकीम्ज हैं और उन को वे बनायेंगे किसी वक्त।

मुझे इस हाउस की तवज्जह इस बात की तरफ दिलानी है कि मायूसी नहीं लानी चाहिये। मायूसी बहुत बुरी चीज है। अगर

[हाफिज मुहम्मद इब्राहीम]

आनरेबल मेम्बर तकरीरें कर के लोगों को यह तल्कीन करते फिरें कि पंद्रह बरस हो गये हम को इस काम को करते हुए और अभी तक हमारा मक़सद हासिल नहीं हुआ और उन के दिमाग़ों और तबियतों में इस तरह की ग़लत बातें डालते रहें, तो उन लोगों के दिमाग़ों में कितनी मायूसी होगी ? वह मायूसी कितनी बुरी होगी इस मुल्क के लिये, इस नेशन के लिये ? जिस नेशन के सामने मायूसी आ जाये, वह कितने दिन चल सकती है, कितने दिन जिन्दा रह सकती है ? मैं नहीं कहता कि यह होना चाहिये, लेकिन मेरे खयाल में कुछ मुल्कों में एक मक़सद के लिये ग़लत कहने को भी जायज कर दिया गया है, इसलिये कि वह मक़सद हासिल हो । लेकिन मैं यह नहीं कह रहा हूं । मैं यह कह रहा हूं कि सही वाकयात को देख कर हम को अन्दाजे करने चाहियें कि हम को क्या करना चाहिये, क्या नहीं करना चाहिये ।

मैं मानता हूं कि देर होती है, ग़लती भी होती है, कुसूर भी होता है, । मैं इन्कार नहीं करता । लेकिन मैं यह जानता हूं कि मेरी जगह, या हमारे उस भाई इंजीनियर की जगह, मेम्बर साहबान में से कोई होते, तो वह क्या करते । (*Interruptions.*) कोई ग़लती उन से भी होती, कोई कुसूर उन से भी होता । हां, जान कर करना, नीयत से करना, इरादे से करना, यह बुरी बात है । वर्ना इन्सान है, उस से कहीं न कहीं ग़लती होगी, कुसूर भी होगा और उस को हमें टालरेट करना है । उस को टालरेट करने की जरूरत है ।

मेरा मतलब अर्ज करने का यह है कि मैं इस हाउस को बताऊं कि इन पंद्रह बरसों में क्या काम हुआ है । आनरेबल मेम्बर्ज उस को समझें, लेकिन वे दिल में मायूसी न लायें । मैं अर्ज करना चाहता हूं कि मैं मायूस नहीं हूं और मेरे दूसरे भाई भी न हों । लेकिन मैं इस ऐवान में, इस भरी सभा में, अर्ज करना चाहता हूं कि वह दिन करीब है कि जिस वक्त यह हिन्दुस्तान दुनिया के सामने इज्जत के साथ कहने के काबिल होगा कि हम ने अपने मुल्क को सैलाब की मुसीबत से निकाल दिया । (*Interruptions.*) यह सिर्फ़ मेरा काम नहीं है । यह काम मेम्बर साहबान करेंगे, यह मुल्क करेगा । हम तो सिर्फ़ रवायत कायम करते हैं । हम ने एक ट्रेडीशन कायम कर दी, लोगों के सामने मिसाल रख दी कि किसी नेशन को इस तरह से चलना चाहिये ।

मास्टर प्लान का जिक्र आया । सही बात है, मास्टर प्लान तो होना चाहिये और यहां मास्टर प्लान बन रहे हैं । कितनी ही स्टेट्स में बन गये हैं और कितनी ही स्टेट्स में बनने वाले हैं ।

मैं शिकायत के तौर पर नहीं, ऐसे ही, अर्ज करना चाहता हूं कि मैं मौजूद हूं, कोई आकर मुझसे पूछे तो सही कि हाफ़िज साहब, फ़लां काम क्यों नहीं हो रहा है ? वाकये में तो वह हो रहा है, लेकिन कुछ साहबान को खबर नहीं है । (*Interruptions.*) उनके ख्याल से नहीं हो रहा है । अगर वे पूछें कि क्या फलां काम हो रहा है, तो मैं उनको बताऊं कि यह उनकी आंखों के सामने मौजूद है, वे देख लें । (*Interruptions.*) मेरा मक़सद सिर्फ़ यह है कि हम सही रास्ते पर चलें और कोई गलफ़हमी नहीं होनी चाहिए । बिलखसूस यहां पर जो बैठे हुए हैं, इस मुल्क को सम्भालने का—सिर्फ़ पैसे के लिहाज से नहीं—अखलाक के लिहाज से, दिमाग के लिहाज से, हर तरीके से सम्भालने का फ़र्ज उन पर है, हम पर है ।

It is incumbent on us that we must keep this matter before us and go straight on the right lines.

अगर आनरेबल मेम्बर्ज यह करें कि खुद मायूस होकर मुझ को भी मायूस कर दें, तो जिन चन्द हजार या लाख आदमियों ने

हाफ़िज़ मुहम्मद इब्राहीम को मेम्बर बना कर भेजा है, जब वे सुनेंगे कि वह बहुत मायूस है, तो वे कमबख्त क्या सोचेंगे ? (*Interruptions.*) उन की क्या हालत होगी (*Interruptions.*) वाकई अगर कोई ऐसा मामला हो, कोई ऐसी बात हो । लेकिन काम हो रहा है, किया जा रहा है । यह तो नहीं है कि कोई इससे इंकार कर सकता है कि नहीं किया जा रहा है । किया जा रहा है ।

जहां तक मालूमात न होने का सवाल है, हाल यहां तक है कि यहां पर कहा गया कि सायल कनज़रवेशन को एडाप्ट करना चाहिये था । मैं उनसे कहना चाहता हूं कि वे मेरे साथ करीब ही पंजाब में चलें, तो मैं उनको दिखा दूं कि कितने हज़ार एकड़ ज़मीन में सायल कनज़रवेशन हो रहा है । फ्लड के सिसिले में सायल कनज़रवेशन एक काम की चीज़ है । मैं इस वक्त उसकी तफ़सील बयान नहीं करता कि उसका असर क्या होता है । लेकिन वह काम की चीज़ है । लेकिन मेम्बर साहबान उस को देखें तो सही । या तो आदमी चल कर उसको देखें और या किसी जानने वाले के पास जाए और उससे मालूम करे । लेकिन वह ये दोनों काम न करे (*Interruptions.*) और यहां खड़े होकर तकरीर करें । (*Interruptions.*) मैं आनरेबल मेम्बर्ज से माफ़ी चाहता हूं ।

एक आनरेबल मेम्बर ने यह सजैस्ट किया है कि यू० पी० के मश्रिक की तरफ के दरियाओं बिहार वगैरह और आसाम के दरियाओं का एक अलग रिवर कमीशन बनाया जाये । यह तो ऐसी बात है कि मैं यकलख्त कह दूं कि मैं बना दूंगा, यह मैं नहीं कह सकता और इंकार भी नहीं करना चाहता हूं । मैं इस मामले को एग्जामिन कराऊंगा कि यह कहां तक ठीक है और कहां तक होना चाहिये । अगर यह माकूलियत के साथ हो सकता है, तो ज़रूर ज़रूर इस को किया जायगा । (*Interruptions.*)

श्री ज० ब० सिंह (घोसी) : माननीय मंत्री ने पूर्वी उत्तर प्रदेश के लिये क्या किया है ? (*Interruptions.*)

हाफिज मुहम्मद इब्राहीम : उत्तर प्रदेश का नम्बर आ रहा था और मैं उसका ज़िक्र करने जा रहा था । इसमें, जनाब, थोड़ी सी दिक्कत है । वह दिक्कत यह है कि अगर पूरा जो किस्सा है उसको मैं ज़ुबानी बयान करूं तो काफी वक्त लग जाएगा और कुछ बातें भी कहने से रह जायेंगी । मैं अंग्रेजी में बोलने वाला था । मैंने सोचा था कि इसको लिख लूं, जल्दी से पढ़ दूंगा । अब अंग्रेजी के बजाय हिन्दी में मैंने बोलना शुरू कर दिया है । इस वास्ते मैं माफी चाहता हूं मगर जो कुछ मैंने लिखा है, उसको अंग्रेजी में पढ़ूं । जो कुछ मैं पढ़ूंगा उसका खुलासा मैं हिन्दी में भी कर दूंगा ।

जनाब, मैं आपकी इजाजत से इस को पढ़े देता हूं ।

श्री यशपाल सिंह (कैराना) : चूंकि गैर मुल्की ज़ुबान में बोलते हैं, इस वास्ते बाढ़ें आती हैं ।

Hafiz Mohammad Ibrahim: As hon. Members are aware, I have been, from time to time, placing statements on the Table of the House acquainting them with the latest situation regarding floods in the various parts of the country. On receipt of these reports my Ministry had deputed one Chief Engineer (Floods) to proceed to Assam. On getting a further request from the Chief Minister of Assam we deputed the second Chief Engineer (Floods) also to Assam so that both of them could assess the flood situation on the spot and assist the State Government with their measures to deal with the flood situation. My Ministry had also deputed a Superintending Engineer to Uttar Pradesh.

As hon. Members are aware, I have recently completed a quick tour of the flood affected areas in eastern UP, North Bihar and Assam.

[हाफिज़ मुहम्मद इब्राहीम]

मेरा गुनाह इतना ज़रूर है कि मैंने हवाई जहाज में सफर किया है। जिन मैम्बर साहिबान ने यहां पर तकरीरें सुनी होंगी, उनको पता होगा कि एक मैम्बर साहब ने कहा है कि मैं हवाई जहाज में क्यों गया। हवाई जहाज में जाने से या क्या चल सकता है। हुजूर यह गलती जरूर हो गई है। लेकिन हजारों मील का इलाका देखना था, एक कोने से दूसरे कोने का इलाका देखना था। मैंने इसका इस वास्ते जिक्र किया है क्योंकि एक मैम्बर साहब ने इसका जिक्र हाउस में किया था।

In this I was accompanied by the Secretary of my Ministry and the Chief Engineer (Floods). My Parliamentary Secretary also accompanied me on this tour. Briefly, the situation in these three States is as follows.

The areas mostly affected by floods are Gorakhpur and Deoria Districts and the neighbouring areas, that is, in Uttar Pradesh. The floods here were caused by spills from the river Gandak combined with the spills from the rivers Rapti and Rohin. The total area affected is 16.4 lakh acres included in nearly 7,000 villages. The number of houses damaged or destroyed is reported to be a little over 32,000 and 21 human lives and nine cattle are reported to have been lost.

I discussed the situation with the technical experts of the Uttar Pradesh Government and my own experts and I believe that expeditious action has to be taken to construct the bund in Nepal. . . .

इस जगह पर जहां का जिक्र आया है, एक बांध बांधना है। इसके सिलसिले में जो गोरखपुर के भाई हैं, वे जानते होंगे। जिस मुकाम पर बांध बांधना है, वह इलाका नेपाल का है। उसको हमें उनसे लेना है। उनके साथ इसके बारे में हमारी काफी देर तक लिखा पढ़ी चलती रही और देरी होती गई। अभी तक इसका कोई फैसला नहीं हुआ था। लेकिन अब हमने उसका इन्तजाम सोच लिया है। खास करके उस बांध को बना दिया जाए, इसको तय कर लिया गया है। अब यह तय हो गया है कि एक्सपर्टस की एक टीम जाए और वह इसको देखे।

I discussed the situation with the technical experts of the Uttar Pradesh Government and my own experts and I believe that expeditious action has to be taken to construct the bund in Nepal about which a grea deal of correspondence has been going on. The Nepal Government have not given the State Government their clearance to go ahead with the construction of the bund and the latest position regarding this is that a team of experts from Nepal and Uttar Pradesh will visit the site and submit a report. I hope the Nepal Government will expeditiously give us the necessary authorisation regarding acquisition of land and the construction of the bund can be started without further delay.

In Bihar the districts mostly affected are Champaran, Darbhanga, Muzaffarpur, Monghyr and Saran. About 7 lakh acres of agricultural land have been affected and eight human lives and 18 cattle are reported to have been lost. The problem in Bihar this year has been accentuated by the river Bhagmati changing its course and flowing almost into the Burhi Gandak. There is at present a bund which separates the two rivers but this tendency has to be effectively checked. I have asked the Chief Engineers of the States and the Centre to survery the area quickly, carry out necessary investigations and evolve suitable measures for the purpose.

In my discussions with the Ministers and officials of the State Government at Patna I have emphasised the need for properly maintaining, strengthening and improving the bunds which from all accounts have served

a very useful purpose in Bihar. At present the State Governments are not spending enough on the maintenance of these bunds. I have also emphasised the need for proper drainage works in the entire area to provide natural courses for the flood waters wherever there is concentration of rainfall and flooding. I am glad to say that the Kosi embankments have stood the tests of these floods and but for these embankments the damage in Bihar area would have been far greater.

As regards Assam, I am afraid, the problem in Assam had assumed alarming proportions. But lately the waters in the Brahmaputra have subsided and the position is improving every day. Over 11 lakh acres of land have been affected comprising some 2,000 villages and the number of houses demaged and destroyed is reported to be nearly 4,000. About 45 human lives are reported to have been lost, apart from a large number of cattle. On account of the concentration of rainfall the water level at some places, particularly, in Gauhati, rose to as high as seven feet above the danger level.

In my discussions with the State Government authorities I emphasised the need for the State Government having an efficient system of flood warning, getting people living near the river to move to higher places or, at any rate, to have raised platforms where they can move to in times of danger. I have also emphasised the need for constructing bunds and dykes and maintaining such of the embankments as have already been constructed. There is need for the extension of such embankments on the tributaries also which otherwise do a fair amount of damage. There has also to be a careful study of the drainage problems in the valley. The State Government would be well advised to carry out studies in the matter of growing flood-resisting paddy.

At one time the situation at Dibrugarh was particularly serious but thanks to the action that had been taken some five years ago, that is to say, the construction of a six-mile long dyke and about half-a-dozen spurs, the town was saved. It will be necessary to maintain this bund properly and extend it by another two miles. There would also be need for another couple of spurs. I have suggested that a conference of technical experts including my Chief Engineer, Floods and the Directors of Research Laboratories at Poona and Malikpur should be called and measures devised to save the town from any flood in future. This committee will suggest the measures that should be taken and will also give us an estimate of the cost involved. In my discussions with the State Government authorities, we discussed also the long-term measures which include the construction of dams higher up in the catchment areas and schemes of soil conservation and afforestation works. It will be appreciated that the construction of dams for the sake of flood control only may not be economically justified in all cases and therefore, we have to combine these dams with the development of hydro power. Studies and investigations into these matters have already been taken up by the Central Water and Power Commission. Similarly, we have established a Soil Conservation Directorate in the Central Water and Power Commission and considerable action has been taken in the direction of intensifying these measures. However, with the best of intentions in the world, these measures will not produce results within the next few years and therefore, every possible action has to be taken by us and by the State Governments to ensure that the harmful effects of floods are minimised by the adoption of what are generally known as short-term measures.

मैं जब असम पहुंचा तो मैं ने देखा कि डिब्रूगढ़ में, जहां की कोई एक लाख की आबादी बतलाई जाती है वाकई जैसा कहा गया, अगर वह काम न हुआ होता जो कि पहले

[हाफिज मुहम्मद इब्राहीम]

हो चुका थाक तो शायद वह इस वक्त बचा हुआ न होता । और अब भी उस में इरोजन चल रहा है । इरोजन एक ऐसी गलत चीज है जो कि नहीं होनी चाहिये । समुद्र या दरिया के जो किनारे होते हैं, उन में जो इरोजन होता है वह वैसे ही होता है जैसे किसी आदमी का बदन फूट निकलता है । वह बेकार हो जाता है । इस तरीके का वह होता है कि उस का इलाज हो, उस क. दवा हो । उस का इलाज वहां होना जरूरी हो जाता है । इस लिये मैं आप के जरिये से इस हाउस को बतलाना चाहता हूं कि जहां तक असम नेपाल और गोरखपुर मे यू० पी० में इस बात का ताल्लुक है, उस के लिये पूरी पूरी कोशिश की जायेगी कि दोनों मक़सद हासिल हो जायें । जहां तक बिहार का ताल्लुक है, मैंने बिहार गवर्नमेंट से भी कहा था और यहां भी अर्ज करता हूं कि उन के लिये हमारी खिदमत हाजिर है । उन के यहां जरूरत इस बात की है कि वहां हम पिछले जमाने से ज्यादा तवज्जह इस बात पर करें। जहां बांध बने हैं—और बांध बहुत से बने हैं—लेकिन उन का मेंटिनेन्स जैसा मैं ने देखा और समझा वैसा नहीं हुआ जैसा होना चाहिये था । इन बांधों को सही तरीके से मेंटेन किया जाय और जो काम लोगों के महफूज करने का है उस को करने की कोशिश की जाय ।

यह तीन स्टेटस ऐसी हैं जहां पर बाढ़े आई हैं । वैसे तो मैसूर में भी आई है, लेकिन इस वक्त तक जहां बाढ़ आई है, उन मेंसे यह तीन मुकाम ऐसे हैं जिन पर ज्यादा असर आया है और जहां पर बाढ़ की वजह से बहुत तकलीफ़ और नुक्सान हुआ है । चूंकि एक जगह पर सारे फिगर्स कलेक्टेड हैं इस लिये उन को मैं बतला देता हूं कि कितना नुक्सान हुआ है । इस को देखने की ओर उस नुक्सान को समझने की हमें इस लिये जरूरत है कि हम अपने अन्दर एक अर्ज पैदा करें कि हम को कुछ काम करना है । मैं जिस वक्त यह कहता हूं उस वक्त गवर्नमेंट के लिये नहीं कहता । गवर्नमेंट को तो करना ही है, गवर्नमेंट तो एक नौकर है और उसे करना ही है लेकिन मैं यहां की पब्लिक से कहता हूं कि वह गलत रास्ते पर न चले । गलत बातें यहां न हों । सही बात हो । सही तरीके से गवर्नमेंट को चलना है, सही तरीके से खुद चलना है ताकि मुल्क का भला हो । मैं इस से ज्यादा अर्ज नहीं करना चाहता । अब यू० पी० का यह मामला है । उसमें जिस रकबे पर फ्लड का जोर है .....

Dr. M. S. Aney (Nagpur): May I ask one question?

Mr. Deputy-Speaker: Order, order.

Dr. M. S. Aney: Have I no right to ask one question? In the year 1949-50, a scheme was prepared for controlling the Kosi river near Varahakshetra itself. That scheme has been abandoned and another scheme is worked out. Why was it abandoned? Is it not possible to revive it?

Hafiz Mohammad Ibrahim: I shall have to enquire from the State itself. (*Interruptions*).

श्री विश्राम प्रसाद : इस वक्त जो मौजूदा बाढ़ आई है, उस के लिये आप ने क्या इमिजिएट रिलीफ दिया है ?

श्री ज० ब० सिंह : मैं यह जानना चाहता हूं .....

Mr. Deputy-Speaker: Order, order, Hon. Member should allow him to finish his speech.

हाफिज मुहम्मद इब्राहीम : मैं इस का जवाब दे रहा हूं । मैं ने किसी से यह सुना नहीं, जितनी तकरीरें यहां हुई हैं फ्लड के ऊपर मैं दावे से कह सकता हूं कि उन में से किसी तकरीर से यह बात नहीं निकाली जा सकती है कि जिन लोगों के ऊपर वहां मुसीबत आई हुई है उन के लिय कुछ किया नहीं गया है । और अगर किसी ने यह कहा हो तो मैं दावे से यह कहता हूं कि वह सरासर गलत है ।

मैं तारीफ करता हूं उन स्टेट्स की, जिनमें मैं गया हूं, कि उन्होंने बहुत किया, और खूब किया है,जितना उन से बन सका । यह नहीं है कि कुछ किया नहीं गया । जरूर किया गया है । रही बात इन्सान की कमजोरी की । मान लीजिये मुझे ५,००० आदमियों को खाना खिलाना है, मेरी हिमाकत समझिये या यों कि इन्सान गलती भी करता है और सही भी करता है, अगर वहां एक दो आदमी भूखे रह गये हों तो क्या इस के यह माने हैं कि जो कुछ किया गया वह सब उलट जायेगा, कुछ बाक नहीं रहेगा ? यह कोई जज करने का तरीका नहीं है ।

श्री ज० ब० सिंह : मैं जानना चाहता हूं कि कितना रुपया दिया गया उस जगह की पापुलेशन के लिये । यह बतला दिया जाय तो हम समझें कि कुछ किया गया ।

Mr. Deputy-Speaker: Order, order.

हाफिज मुहम्मद इब्राहीम : मैं हुजूर से एक बात अर्ज करता हूं । जहां तक मुझ को थोड़ा बहुत मालूम है इस ऐवान में ऐसा होता है कि जब कोई साहब खड़े हो कर बोलना चाहें और जो बोल रहा हो वह उस पर तवज्जह न करता हो, तो खड़े होने वाले को फिर उस पर इसरार नहीं करना चाहिये उन्हें चुपके से बैठ जाना चाहिये, इस लिये कि इस वक्त कब्जा दूसरे का है । बदकिस्मत से हो या खुशकिस्मत से, इस वक्त मेरा कब्जा है, आप की इजाजत से मैं काबिज हूं, और आप को मेरे हक को प्रोटेक्ट करना हैं । इस लिये मैं अर्ज कर रहा हूं कि मैं जब कुछ सुनता हूं तो अर्ज भी कर देता हूं । लेकिन इस में इतने इम्पेशेन्स की जरूरत नहीं है । इन फिगर्स को आप सुन लें जो मैं दे रहा हूं ।

यू० पी० में रकबा जिस पर असर हुआ १४.१८ लाख एकड़

जितनों पर इस का असर पहुंचा है (पीपल अफेक्टेड) ३६.९७ लाख

गांव जिन पर अफेक्ट हुआ है ५,७५२

आदमी जो मरे हैं (पीपल डाइड) २०

कैटल जो खो गये हैं या मर गये हैं ८

एक माननीय सदस्य : अष्टग्रह ।

हाफिज मुहम्मद इब्राहीम : यह तो यू० पी० का मामला है । अब बिहार में आइये : टोटल एरिया अफेक्टेड १० लाख एकड़

जिन आदमियों पर असर हुआ (पीपल अफेक्टेड) १५.१७ लाख

गांव जिन पर असर पड़ा (विलेजेज अफेक्टेड) १,८६२

हाउसेज डैमेज्ड आर डिस्ट्रायड ७,११०

यू०पी० में हाउसेज थे २७,९१३ जो डिस्ट्राय या डैमेज हुए यानी तबाह हुए । बिहार में :

आदमी जो जाया हुए ८

कैटल जो खो गये या जाया हुए १८

यह वहां के फिगर्स हैं ।

अब आप असम के बारे में सुनिये ।

It is a unique problem in Assam. Special attention has to be paid to that. I am speaking in English so that the people of Assam may understand. I have said that the Centre will be in full sympathy. It is not a special favour to Assam. Wherever we see with our eyes that there is misery, we will do something. We are quite sympathetic. Whatever we can do, we must do and we will do. No fear about that.

[हाफिज मुहम्मद इब्राहीम]

असम में :

एरिया अफेक्टेड	११.३६ लाख एकड़
आदमी जिन पर असर हुआ	९.०६ लाख
गांव जिन पर असर हुआ	१९६६

और हाउससेज़ ३८०० । कैटिल के फिगर्ज जिस वक्त तक मैं चला था नहीं आए थे । यह हाल मैं ने उन साथियों का सुनाया जिनके निस्बत मैं ने अर्ज किया कि वे इस साल सैलाब से तकलीफ उठा रहे हैं । कोई यह न समझे कि उसको छोटा समझा जा रहा है । हम किसी को छोटा नहीं समझते । एक आदमी के चाकू लगता है तो उसका इलाज करते हैं और अगर ५० आदमियों को लगता है तो उनका भी इलाज करते हैं । यह तो मर्ज है । जहां होगा उसका इलाज किया जाएगा ।

वैसे जहां भी सैलाब आया है वहां स्टेट गवर्नमेंट भी काम कर रही है और सेंटर भी कर रहा है । लेकिन इस साल के सैलाब में बड़ा खतरा है और जो मैं ने अर्ज किया है अगर वह काम नहीं किया गया तो मैं नहीं समझता कि डिब्रूगढ़ का शहर कायम रहेगा । जो दरिया वहां है वह हिन्दुस्तान का सबसे बड़ा दरिया है । इसलिए इस बात की जरूरत है कि उधर हमेशा नजर रहे । सेंटर भी उसकी देखभाल करे और स्टेट भी करे ।

श्री ज० ब० सिंह : प्वाइंट आफ आर्डर । प्वाइंट आफ आर्डर यह है कि उत्तर प्रदेश की काउंसिल में श्री हुकुम सिंह ने यह बयान दिया है कि २७ आदमी मारे गए हैं और यहां कहा जा रहा है कि २१ मरे हैं । हम किसको सही मानें । यहां कहा गया है कि दो जिले एफेक्टेड हुए हैं पर उत्तर प्रदेश की काउंसिल में बतलाया गया है कि गोरखपुर, देवरिया, बस्ती और आजमगढ़ पर असर पड़ा है । हम किस को सही मानें ।

हाफिज मुहम्मद इब्राहीम: मैंने जैसा पहले अर्ज किया, मैं ने जो फिगर दिए हैं वे मुझे स्टेट गवर्नमेंट ने सप्लाई किए हैं ।

Mr. Deputy-Speaker: Order, order. There is no point of order in this.

Shri J. B. Singh: My point of order is that there is a conflict between the two statements.

श्री मोहन स्वरूप (पीलीभीत) : मैं यह पूछना चाहता हूं —

Mr. Deputy-Speaker: Order, order. The hon. Minister is replying to the debate. What is the point that the hon. Member wants to raise now? This kind of disturbance cannot be allowed to go on.

श्री योगेन्द्र झा (मधुबनी) : प्वाइंट आफ आडर । उस तरफ के मेम्बरों का कहना कि "सिट डाउन, सिट डाउन" उचित नहीं है ।

Shri Hanumanthaiya: The hon. Minister is not yielding.

Mr. Deputy-Speaker: Order, order. The hon. Minister is not yielding to the hon. Member.

श्री मोहन स्वरूप : मैं एक बात पूछना चाहता हूं ।

Mr. Deputy-Speaker: Order, order. I cannot understand how the hon. Member gets up in this manner when the hon. Minister is replying to the debate, and goes on making speeches.

श्री मोहन स्वरूप : मैं यह जानना चाहता था कि—

Mr. Deputy-Speaker: The hon. Member may please resume his seat.

Shri Mohan Swarup: On a point of information. . .

Shri Tyagi: The hon. Member may please obey the Chair.

हाफिज मुहम्मद इब्राहीम : मैं जो इस ऐवान के मुअज्जिज मेम्बरान के सामने अर्ज कर रहा हूं वह इसलिए कि वह इस पर तवज्जह फरमाएं और जो कुछ सही मशविरा उनके दिमाग में आये, दें । मैंने अर्ज किया था कि जितने मशविरे दिये गये हैं उनकी जांच की जायेगी । जो उधर से मैं सुन रहा हूं उनका इस चीज से वास्ता नहीं है, वह गलत, गैर जरूरी और गैर मुताल्लिक बातें हैं ।

अब अगर आप चाहें तो मैं अर्ज कर दूं कि इस मुल्क में सैलाब के लिए हुआ क्या है आप सुनना चाहें तो मैं सुना दूं ।

सन् १९५४ में सबसे पहले इस मुल्क की हिस्ट्री में केन्द्रीय सरकार ने सैलाब के मसले में दिलचस्पी लेना शरू किया । जितना रुपया इस काम के लिए पहले और दूसरे प्लानों में रखा गया वह भी मैंने आपको बतला दिया, और तीसरे प्लान में जो रुपया रखा गया है वह भी बतला दिया । एक साहब फरमा रहे थे कि यह काम इम्मीजिएट होना चाहिए । लेकिन मैं अर्ज करूं कि फ्लड का बड़ा भारी काम है और इसके अलावा भी जो काम हैं उनकी तकसीम उनकी नेचर के लिहाज से की जाती है । कोई काम इम्मीजिएट होता है, कोई इम्मीजिएट नहीं होता जो इम्मीजिएट नहीं होती उसको देर से किया जाता है । तो जो मेरे प्रिडिसेसर थे उन्होंने इस काम की तकसीम की कि कौन काम किस कैटेगरी का है और उस को उस कटेगरी में रखा । उन्होंने जो कैटेरीज़ बनाई वे यह हैं :

एक तो इम्मीजिएट काम था फ्लड के बारे में, एक शार्ट टर्म काम था और एक लांग टर्म काम था । जो काम इम्मीजिएट है उसको फौरन किया जाता है । शार्ट टर्म का काम वह है जो थोड़े अर्से में बन जाता है और जो काम ज्यादा वक्त लेता है उसको लांग टर्म कहते हैं । मसलन कोई डैम बनाना है तो उसके बनने में ज्यादा वक्त लगेगा और खर्चा भी बहुत होगा । तो वह लांग टर्म काम है । तो उन्होंने इस फ्लड के काम को इस तरह तकसीम किया कि इम्मीजिएट भी हो, शार्ट टर्म भी हो और लांग टर्म भी हो। तो ये तीनों तरह के काम चल रहे हैं । तो मैं अर्ज करता हूं कि काम करने वालों ने काम की तकसीम पहले ही कर रखी है । कल एक साहब फरमा रहे थे कि काम इम्मीजिएटली होना चाहिए । लेकिन इम्मीजिएट के साथ और भी काम हैं,इसको उन्होंने पूरी तरह नहीं बतलाया ।

अब इसमें इम्मीजिएट क्या है ? यह सुनियेगा आप । अगर आपको बुरा मालूम होता हो तो मैं न सुनाऊं । लेकिन मैं अर्ज करूं कि :

These are very valuable pieces of information, particularly for the Members, so that they may use them at the places where they come from, they may be in position to make a reply.

तो मैं अर्ज करूं कि डाटा का कलेक्ट करना यह एक इम्मीजिएट काम होना चाहिए। और जिस काम को इमरजेंट समझा जाता हो उसको इस कैटेगरी में लाना चाहिए । और वे काम इस कटेगरी में लाये गये हैं । मसलन टाउन्स का प्रोटेक्शन है । इरोजन का काम है । और इन कामों को कितने वक्त में किया जाये यह मीन्स को देख कर तै करना पड़ता है । अगर मीन्स नहीं होते हैं तो उनके लिए वक्त लगाना पड़ता है और कोशिश करनी पड़ती है । लेकिन मीन्स हमको मिलते हैं और हम उस कैटेगरी के कामों को करते हैं ।

शार्ट टर्म काम की मिसाल मैं आपको बतला दूं कि फर्स्ट प्लान में यह काम गांवों को ऊंचा करने का था । उत्तर प्रदेश के गोरखपुर जिले में राप्ती नदी से बाढ़ आ जाती थी और देवरिया में भी आ जाती थी और गांव तबाह हो जाते थे । तो उसके लिए तजवीज की गई कि वहां गांवों को ऊंची जमीन पर बसाय जाए और ऐसा किया गया यह देख कर कि उस ऊंचाई तक फ्लड का पानी नहीं पहुंच सकेगा तो यह काम किया गया । वह ऐसा काम था जो थोड़े दिनों में हो सकता था, मिट्टी डाल कर

[हाफिज मुहम्मद इब्राहीम]

चबूतरे ऊंचे बना दिये और वहां मकान बना लिए गए। शौर्ट टर्म में एक यह काम किया गया। लांग टर्म में वह स्कीमें आती हैं जिनको कि आप देखते हैं और जिनके बारे में मैं अर्ज कर रहा था कि बन रही हैं। कहां से और कौन कौन सी आप को नहरें निकालनी हैं, दरिया में जो बाढ़ आती है और पानी ऊपर बह निकलता है वह न हो और पानी उसमें से घटने लगे इसके लिए दरिया को गहरा किया जाए उसमें से बालू वगैरह निकाली जाय यह सब स्कीमें बन रही हैं, और इन पर काम भी शुरु हो रहा है। इसलिए लांग टर्म प्लान भी है इम्मीजिएट प्लान भी हैं और एक इनके बीच के प्लान भी हैं। सब स्कीमें उसके अन्दर मौजूद हैं। खुलासे के तौर पर मैं यह अर्ज करूंगा कि इंसान जो तसव्वुर कर सकता है और जैसा कि मेम्बर साहबान ने सुझाव दिये हैं, इंजीनियर्स के दिमाग में भी वह चीजें आई हैं, उस काम को करने वालों के ध्यान में भी यह बातें आई हैं और उन्होंने उस लाइन पर अपने प्रोग्राम को तैयार किया है।

एक बात यह है जिसकी कि तरफ थोड़ा इशारा मैं भी किया भी था कि काम जो कोई भी करता है उस में उसको दूसरों की मदद की जरूरत होती है। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि यह जो सैलाब के मुताल्लिक काम होता है उस में मुकामी रुकावटें बहुत आती हैं। लोगों का पर्सनल इंटरैस्ट बहुत आ जाता है। अब इस बात का सबको ध्यान रखना लाजिम है कि यह जो सैलाब का काम है यह एक राष्ट्रीय स्तर का काम है और अगर इसको अमल में लाने में कहीं किसी का कुछ पर्सनल इंटरैस्ट सफर भी करता हो तो उसे इसके रास्ते में रुकावट नहीं डालनी चाहिए बल्कि लार्जर इंटरैस्ट्स आफ दी कंट्री को देखते हुए उसे अगर थोड़ी दिक्कत और नुकसान भी होता है तो उसे बर्दाश्त कर लेना चाहिए। यह ईवान जिसमें कि मैं बोल रहा हूं शायद दुनिया में इससे बड़ा ईवान और कहीं नहीं है और मुझे यकीन है कि जो मेरी मंशा और मुराद इस चीज के अर्ज करने की है उसको मेम्बर साहबान बखूबी समझते होंगे और मैं नहीं समझता कि मुझे इस को और ज्यादा समझाने की जरूरत है। जैसा मैं ने कहा मुकामी रुकावटें होती हैं और अक्सर देखा जाता है कि हम लोग उस आदमी के साथ हो जाते हैं और इसका नतीजा यह होता है कि बाढ़ के सिलसिले में इंजीनियरिंग का काम करने में, लोगों से जमीनें लेने में और दूसरी चीजों के करने में रुकावट पेश आती है। इसलिए जहां तक मेम्बरान का ताल्लुक है मैं उन से यह अपील करना चाहता हूं कि वह इस अहम मामले को उस सही नजर से देखें जिस सही नजर से कि किसी मामले को मुल्क के इंटरैस्ट में देखा जाना चाहिए। हर एक बाशिन्दे के लिए मुल्क का इंटरैस्ट अव्वल चीज होनी चाहिए, और अगर जरूरी हो तो उसे अपना जाती इंटरैस्ट मुल्क के इंटरैस्ट में कुर्बान कर देना चाहिए। मैं जिंदा रहूं यह मुल्क का इंटरैस्ट है लेकिन जिस वक्त मुल्क के इंटरैस्ट में मेरी जान की जरूरत हो तो मैं जिंदा न रहूं और कुर्बान हो जाऊं। मेरी कोई चीज चली जाय, मकान चला जाय अथवा जायदाद चली जाय और अगर मुल्क को मेरी जान की भी जरूरत हो तो वह भी चली जाय, यह नुक्तानजर हम देशवासियों का होना चाहिए। इसलिए मेम्बर साहबान से मैं अर्ज करता हूं कि उनकी इमदाद की मुकामी तौर पर जरूरत है ताकि उन स्कीमों को कामयाबी के साथ पूरा किया जा सके और हम इस बला का मुकाबला कर सकें। आप का पूरा पूरा ताव्वुन उस चीज के इंटरैस्ट में हो और कोई बात ऐसी न की जाय जिससे कि बाढ़ से मुकाबला करने वाली स्कीमों को अमल में लाने में कोई रुकावट पड़। अगर यह रवैय्या होगा तो मैं आप से कहता हूं और सही कहता हूं और बतौर पेशीनगोई के अर्ज करता हूं कि हालांकि यह सैलाब पर काबू पाना एक मुश्किल काम है, वक्त लगने वाला

काम है, सदियों में होने वाला काम है लेकिन अगर हम ईमानदारी के साथ, हिम्मत के साथ हौसले के साथ और इस ईवान के हर एक मेम्बर की पूरी मदद के साथ उस काम को करना चाहेंगे तो हम उसको २५ या ५० वर्ष में पूरा कर के दिखा सकेंग । अलबत्ता यह तबक्को न की जाय कि कोई छूमंतर की तरह यह काम हो जायगा और रात को सो कर जब सुबह उठेंगे तो हम यह काम खत्म हुआ देखेंगे । इस किस्म का खयाल आपको अपने मन में नहीं रखना चाहिए ।

इस साल बाढ़ से जो मुख्तलिफ जगहों पर तबाही और मुसीबत आई है, जैसे कि बिहार का मामला है, असम का मामला है, यू० पी० का मामला है और जैसा कि मेरे भाई श्री हनुमन्तैया ने मैसूर की बाढ़ के बारे में सदन का ध्यान दिलाया, खुदा करे ऐसा मंजूर वहां न हो लेकिन अगर वहां भी यही तबाही की हालत निकले तो मैं उनको सैंटर की तरफ से विश्वास दिलाना चाहता हूं कि मिनिस्टरी आफ इर्रीगेशन की पूरी खिदमात उनके डिस्पोजल पर होंगीं कि जैसे भी हो इस मुसीबत का सामना किया जाय और कामयाबी के साथ सामना किया जाय । मैं आप से अर्ज करता हूं कि एक-एक आदमी आप के लिए जान देने के वास्ते तैयार हो जायगा । जहां भी जरूरत होगी सैंटर बाढ़ के काम में पूरी मुस्तैदी से मुसीबतजदा लोगों की मदद करेगा । यह समझ कर कि यह उस स्टट का काम है हम चुपचाप नहीं बैठे रहेंगे बल्कि इसे हम पूरे देश का काम समझ कर करेंगे । कहीं भी मुसीबत आये और बाढ़ से तबाही आये हम उसे पूरे हिन्दुस्तान का काम समझ कर बतौर अपना फर्ज समझ कर करेंगे । मैं इन अल्फाज के साथ अपनी तकरीर खत्म करता हूं ।

Mr Deputy-Speaker: The debate is over.

श्री बागड़ी : उपाध्यक्ष महोदय, आन ए प्वाएंट आफ आर्डर, मैं ने यह मोशन रखा है . .

उपाध्यक्ष महोदय : यह मोशन नहीं है यह त डिस्कशन है ।

श्री बागड़ी : यह चर्चा का जो मैं ने मोशन रखा उस पर मिनिस्टर साहब ने ठीक उसी तरह से अपना जवाब दिया है जैसे कि अकबर बादशाह के दरबार में बीरबल हंसी के गोलगप्पे रखा करते थे । हमारे मिनिस्टर साहब ने भी उसी किस्म की एक मजाक की बात रखी है . . . (*Interruptions*.)

एक माननीय सदस्य : कौन हंस रहा था ?

श्री बागड़ी : सारे लोग हंस रहे थे आप क्या बात कर रहे हैं ? लेकिन मैं तो कहूंगा कि यह हंसने की बात नहीं है बल्कि रोने की बात है । सारा देश दुखी हो रहा है और आप मजाक उड़ा रहे हैं . . . . .

Mr. Deputy-Speaker: Order, order.

श्री रा० शि० पाण्डेय (गुना) : यह बड़ी गलत बात है । हाउस बड़ा सीरियसली आनरेबुल मैम्बर की बात को सुन रहा है । यह बिल्कुल गलत बात उन की तरफ से कही जा रही है कि इस को हंसी मजाक में उड़ाया जा रहा है ।

श्री बागड़ी : हंस आप लोग रहे थे मैं नहीं हंस रहा था । डिप्टी स्पीकर साहब, मुझे इस पर जवाब का मौका मिलेगा ?

उपाध्यक्ष महोदय : यह डिस्कसन है । जवाब देने का इस पर मौका नहीं है ।

The debate is over.

15.58 hrs.

MOTION RE: REPORT OF SCHEDULED AREAS AND SCHEDULED TRIBES COMMISSION

Mr. Deputy-Speaker: We will take up the next item. The hon. Home Minister.

Shri D. J. Naik (Panchmahals): Sir, I would request you that 4 hours allotted for the decision of the report

[Shri D. J. Naik]

are inadequate, so more time should be allotted. Our request is at least 5 hours should be allotted.

Some Hon. Members: 6 hours.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Some hon. Members request that more time be allotted for this.

Government have no objection because the House is going to sit till 6 O'clock today; that is, two hours today, and tomorrow there is non-official business and so 2½ hours will be there tomorrow. So, we can allot 4½ hours.

16 hrs.

Some Hon. Members: Five hours at least.

Shri Satya Narayan Sinha: In that case, the House will have to sit longer. The whole of tomorrow is not at our disposal; it is non-official day tomorrow. Whatever time we take more we will have to sit more, because 2½ hours are reserved for non-official business.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I am not coming in the way of extending the time but may I point out that in the Order Paper, there is an important item—Law and Order situation in Delhi. This is a matter of great importance and I hope it would not be pushed out by this discussion. . . (*Interruptions*).

Shri Harish Chandra Mathur: How are we to distribute the time?

Shri Satya Narayan Sinha: Hon. Members must understand the position. I have no objection to make it 4½ hours but how can we stretch it beyond five hours? It cannot be stretched beyond five hours.

Shri Hari Vishnu Kamath: If the hon. Members in whose names the Resolutions stand are agreeable to a postponement then we can take up the whole of the evening for both the items.

Mr. Deputy-Speaker: Hon. Member can table another Motion.

Shri Hari Vishnu Kamath: I am not suggesting this about this motion; I am suggesting this about the Private Members' Resolutions. If we postpone this that matter will be relatively out of date. The crime situation in Delhi is very bad now and we have to focus the attention of Parliament and of Government on the crime situation.

Shri Ansar Harvani (Bisauli): The crime situation in Delhi is a continuing process; it will not be out of date if it is taken up afterwards.

Shri Hari Vishnu Kamath: I hope it will not be a continuous process; and that by our action here it will be curbed.

Shri Harish Chandra Mathur: If the situtation will improve considerably in two months' time and if it will be out of date then, there is no need for a discussion.

Shri Hari Vishnu Kamath: No, no. If we do not discuss it today, it will be out of date from that point of view.

The Ministry of Home Affairs (Shri Lal Bahadur Shastri): I thought Shri Kamath rightly agreed to wait till the next session.

Shri Hari Vishnu Kamath: It only shows that Government is not willing to have a discussion, is allergic to a discussion and is resisting a discussion on this matter. It deliberately wants to push it out.

Mr. Deputy-Speaker: The hon. Member knows there is no time.

Shri Satya Narayan Sinha: It will not be fair to say that the Government has been trying to push this

item out. It is the House which wants more time for the earlier discussion.

Shri Hari Vishnu Kamah: Then let us sit longer.

Shri Satya Narayan Sinha: Till 10 O'clock, tomorrow?

श्री बागड़ी (हिसार) : आठ बजे तक, नौ बजे तक ।

Shri Hari Vishnu Kamath: Till 8 O'clock. Tomorrow we can sit. It is the last day. I will be a good ending to a good session.

Mr. Deputy Speaker: We will see the mood of the House tomorrow.

श्री बागड़ी : डिप्टी स्पीकर साहब, अगर लोक सभा का सेशन एक दिन के लिये बढ़ा दिया जाये तो कौन सी आफत आती है ?

Shri Lal Bahadur Shastri: Sir, I beg to move:

> "That this House takes note of the Report of the Scheduled Areas and Scheduled Tribes Commission laid on the Table of the House on the 20th November, 1961."

In the very beginning, I would like to convey my thanks to Shri Dhebar and his colleagues who have submitted a very weighty document, the report on the Scheduled Tribes. They went round the country and went to the far off and isolated areas where Scheduled Tribes lived. And, they have considered almost every aspect of this problem fully. The report was submitted sometime back to us and we passed on the report to all the State Governments, especially the State Governments which are directly concerned, where the Scheduled Tribes live in large areas and have a very big population. The reports were considered by the State Governments. But as it took time to get their comments, we decide to hold a conference of all the State Ministers in charge of Scheduled Castes and Scheduled Tribes and we also requested the Chief Ministers also to attend that conference. They attended the conference, and I am glad to inform the House that it was possible to discuss matters across the table and come to a decision on almost all matters which pertain to the State Governments. We arrived at unanimous conclusions, and I hope the discussions will produce effective results in the sense that they will be implemented by the State Governments as early as possible.

16.07 hrs.

[SHRI MULCHAND DUBE *in the Chair*]

I, Sir, need not say that our friends and comrades, the Scheduled Tribes, are living in conditions which are extremely regrettable and, in the true sense of the word, they are really backward from many points of view. If you go into those areas you will find dearth of schools, even primary schools. There are no medical facilities available. There are no means of communications, not even kutcha roads or jeepable roads. And, of course, they lack in other social and cultural facilities.

The result is that we have to think of special steps, special measures, and give a push and drive to the work which we propose to do in these areas, and unless we do that I do not think the normal routine of work is going to make a radical change in their economic conditions. The Commission has specially recommended the programme of work to be done in these areas, and that programme of work falls really in two parts. The first is: protection of the rights of the tribals in land, protection against exploitation by money-lenders and protection of their way of life. The second is: development of the Scheduled Areas and Scheduled Tribes by bringing all the tribal areas including the existing Scheduled Areas under the Tribal Development Block.

[Shri Lal Bahadur Shastri]

As I said, we have to develop the tribal areas and the tribal people in different directions. I mentioned about the schools, about dispensaries and about means of communications. Then there are small industries and also minor irrigation schemes. These are various matters in which we have to take, as I said, special measures. The Commission endorse the scheme of the Government in so far as the setting up of Tribal Development Blocks is concerned. They have further suggested that it should be extended and an effort should be made to see that all those areas where the tribal population is over 50 per cent are covered by such tribal blocks. I hope every hon. Member has some idea of what a tribal block is. The tribal blocks have more or less the same pattern as that of Community Development block, with the same kind of programme and same kind of work, of course, exclusively devoted to the interests and improvement of the Scheduled Tribes. I shall not take much time of the House and shall be as brief as possible.

In the Third Plan it was, therefore, felt that we should increase the number of tribal blocks as the tribal development blocks help in the development of the whole sector in different directions. So, this is one of the best programmes that we can accept and adopt. In the Third Plan the number of blocks to be set up was 300. After considering various aspects, we raised it to 330. So, the Third Plan provides for the establishment of 330 blocks. The Home Ministry felt that 330 blocks will not cover even those areas where the population of Scheduled Tribes is of the order of 66-2|3 per cent of the total population. Since this Report came to us we have been giving thought to it and we discussed it with the Planning Commission. Our idea or thinking has been that the first step should cover all those areas where the tribal population is 66-2|3 per cent of the total population.

I am glad to say that our discussions with the Planning Commission have been fruitful and they have agreed to provide funds for opening 120 more blocks. So, instead of 330, the total number of blocks now would be 450. This will cover those areas where the tribal population is 66-2|3 per cent. Naturally, it will mean additional expenditure also. The total allocation in the Third Plan was Rs. 16·36 crores for 330 blocks. Now they have agreed to give us a further Rs. 6·95 crores for the addition of 120 more blocks, making a total allotment of Rs. 23·31 crores. There are 450 areas where the population of Scheduled Tribes is 66-2|3 per cent or more of the total population and we would be covering all those areas by the 450 blocks which we are going to establish and we hope that when those blocks are established the development work in those areas will go ahead with some speed.

As I said in the beginning, the Dhebar Commission is not satisfied with our programme because we are covering only those areas where the concentration of tribal people is 66-2|3 per cent or more. It has suggested that we should try to cover those areas where the tribal population is over 50 per cent. If we are to cover all those areas where the tribal population is 50 per cent or more, it will naturally mean additional expenditure. Also, if we accept this criterion of 50 per cent, it would mean the establishment of another 500 blocks. So, if the total number of blocks is about 900, they will cover all the areas where the population is over 50 per cent. Naturally, this will lead to an outlay of another Rs. 30 crores.

We have discussed this matter with the Planning Commission. In fact, yesterday evening itself I had a discussion with the members of the Planning Commission and I appealed to them that the problem of the Scheduled Tribes was really a human problem and that we must do whatever is possible to allocate more funds

and at least cover those areas where the Tribal population is to the extent of over 50 per cent, that is, between 50 per cent and 66 per cent. That gap has to be filled. I must say that the Planning Commission is sympathetic. I am not prepared to say that they have agreed to allocate additional funds. But they have agreed to two things. One is that we must start making preparatory arrangements within this Plan period for covering all the areas which fulfil this criterion, that is, the criterion of over 50 per cent. About the preparatory arrangements I wish to say a few words a little later. But they have agreed that we must start our preparation which means that they accept it in principle and they will be able to provide funds if not now or immediately, at least during the Fourth Plan period.

Secondly, the point that they have suggested is that the normal community development blocks, not the Tribal development blocks, will be covering the whole country now. All the areas of this country would be covered by community development blocks by October 1963. So, all the rural areas will thus be covered and naturally the Tribals will also be able to take advantage of those blocks and will be benefited. However, that is a general problem. But my idea is that during this Plan period, of course, preparatory arrangements have to be made.

Another thing is that if we can find some funds, I am thinking on the lines that we should at least open some Tribal development blocks in those areas where the population is over 50 per cent. I want to introduce that scheme to go ahead on that line so that we are prepared for completing it during the fourth Plan period. I am quite clear that what the Dhebar Commission has suggested, that is, to cover over 50 per cent of population of the Tribals, should definitely be completed during the fourth Five Year Plan period, but we should if possible—and I would make every effort to make it possible—begin or introduce it or start with it during this Third Plan period.

It is true that even if we do that the problem still remains. Really it is painful to realise that even if we cover those areas, that is, the areas with over 50 per cent of population, there are 75 lakhs of Scheduled Tribes people who will be left uncovered. They will not be covered. They are spread over in different areas and as they do not come under any Tribal block, they are left uncovered. 75 lakhs is not a small number. So, we have to keep that in mind and we have to think as to what we can do for those people also who are not covered by the Tribal blocks. Although it is somewhat surprising, it is a fact that the greatest difficulty is in getting trained personnel. Either it is a school teacher or a doctor or an engineer or a social worker, the kind of men that we want, the kind of officers or workers or people with a mission to work they are not available. In fact, the government servants, those who work there should have a sense of mission if they really want to serve the tribal people. We are lacking in that. When the Planning Commission pointed out that preparatory arrangements should be made, they are right because we have not got the required men. We must train them up. It seems there are still many blocks where teachers are not available. Of course, there is dearth of doctors as every one knows in the whole of the country. Except for West Bengal, there is dearth of doctors in every part of the country, in every State. Naturally with the Tribal areas, it is much worse, because doctors do not want to go to these isolated places. We have to make special efforts to train up people. I do want that our department, the Home Ministry, the department of the Scheduled Castes and Scheduled Tribes' Commissioner and the State Government should concentrate and prepare a blue-print, fix a target and try to achieve it. Otherwise if you do not have the required people, even the 450 blocks which we

[Shri Lal Bahadur Shastri]

propose to open may not work. I know this is one of our shortcomings. But, we have to make every effort to overcome it and I hope we will be able to overcome it during this Plan period. We have to complete these 450. It may be possible that most of the tribal blocks may be opened in the last year of this Plan period or in the fourth year of the Plan, or in the third year, also. During this time, in the next two years, it is possible to train up these people and post them in different areas and thus be able to complete the figure of 450.

The other points which were raised by the Commission were regarding land, forests and the indebtedness of the Scheduled Tribes. Protection of rights in land raise questions of land grant, land tenure, land reforms, tenancy rights, allotment of land, acquisition of land, preparation of record of rights and the undertaking of survey and settlement. Protection of rights in forests refers to grant of land, rights of grazing, right to participate in the work of protection, conservation, re-generation and afforestation and all other activities relating to forests and the right to exploit minor and major forest produce and to share in the processing of such produce.

16.24 hrs.

[SHRIMATI RENU CHAKRAVARTTY *in the Chair*]

Protection from exploitation by money lenders includes freedom from bonded labour in any form, scaling down of past debts and arrangements for alternative credit. The detailed recommendations of the Commission in Chapter 11 relating to Land and the Scheduled Tribes, in Chapter 12 relating to Tribals and forest policy and chapter 16 regarding the problem of indebtedness have been accepted in the recent conference of States Ministers in charge of welfare of Backward classes and it has been decided to give effect to the recommendations to the maximum extent possible. More specifically, it has been decided that there should be a section in the Legal Department in each State to undertake a study of the existing State and Central laws, and to suggest modifications to protect the rights of tribals, and that a survey should be conducted to find out to what extent special legislative assistance is needed, and further that all laws and regulations affecting tribal lands should be examined by this section in the Legal Department with the ultimate object of completely preventing transfer of tribal lands to non-tribals.

In the conference of the Ministers, I laid a special emphasis on the fact that this question of looking into the old laws or making modifications should be carried out as early as possible. The commission also felt that it might take about ten years to complete the consideration and looking into all the laws and making the necessary modifications and putting them through the legislatures. So, they had carefully gone into the whole matter. The same suggestion was more or less made by the Ministers also who were present. The officers and those who have to deal with this matter also strongly felt that in a smaller period it would not be possible. However, to me, it appeared that this period was a fairly long one. So, I suggested to them that it should definitely be cut down. I have tried and I have suggested to them that it should be between three to four years, and if possible, not more than two to three years. Of course, all of them kept quite, and so I felt that perhaps they have agreed to it but I am not prepared to say that. Still, it was generally felt that we should try to expedite the modification of laws or putting through of new laws wherever it is necessary.

The commission have also recommended that a general legislation applicable to both scheduled and non-scheduled areas would be preferable, because it will remove the feeling that

it is only in the scheduled areas that the tribals can get protection or that before a tribal can receive protection the area in which he lives should be declared as a scheduled area, and expressed that general legislation would accelerate the process of integration and ultimately facilitate the process of de-scheduling.

The commission have, no doubt, recommended that pending general legislation, the provisions of para 2 of the Fifth Schedule should be utilised for the promulgation of regulations by the Governors. This matter was also discussed at the conference; as the conference felt that we might be able to expedite the legislative process, that it was better to bring in general legislation itself as early as possible, as recommended by the commission.

The conference actually felt that with the enactment of legislation within three years, or, if you like, within three to four years, it is likely that the process will be completed even earlier, that is, earlier than ten years. So, you will see that this part of the work, the part relating to the modification of laws and the consideration of different laws regarding the tribals will be considered as quickly as possible. This part of the work is fully accepted, and fully accepted by the State Governments, and steps are being taken to implement.

16.28 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

The most important aspect of this programme of work is its proper and quick implementation. I am not dealing with all the recommendations of the commission, nor am I going into details as to what our decisions were in regard to the points discussed in the State Ministers' Conference. I am not doing it also for another reason, namely that in the other House, we were not able to place the proceedings or the minutes of the meeting on the Table of the House. Here, a few days back, we placed the report or the minutes of the meeting of the Ministers' conference on the Table of the House. I hope the hon. Members who would like to see the details, would be good enough to go through those papers.

But every one agreed—it was agreed in the conference also—that our programmes, our schemes of work, are sound, and whatever the Commission have recommended has to be accepted if we want to bring about a radical change in the condition of our people, especially the scheduled tribes. But, the main question that arises is how to implement these proposals, these schemes.

As I said, there are various difficulties which we have to face. I just now referred to non-availability of technical personnel. This was one of the main complaints made in the Ministers' conference also. So, all our schemes fail if there is no proper implementation.

There are two things. The first is, as I said, the necessary personnel. The second thing is fixing responsibility on some officer at the State level and at the district level, and of course at the ministerial level also. I discussed this matter fully in the conference of State Ministers, and we laid special emphasis on this fact that they have to expedite the various items of this programme, and we decided especially about two or three matters.

We felt that in so far as the district is concerned, the district magistrate should be directly held responsible for the execution, for seeing to it that the programmes or schemes are properly executed. Of course, there will be different officers, and there will be a special officer for the tribals. Yet, various departments are concerned even at the district level. For example, departments like Health, P.W.D., Education, Home etc., and their officers have to function in the district, but it should be the responsibility of one officer whom the Government can ask, from whom they can call for an explanation as to

[Shri Lal Bahadur Shastri]

where the work has failed and why it failed. It can only be the district magistrate, because the district magistrate can co-ordinate, and he is the top officer in the district. It might be said that the district magistrate is a busy officer. He is, but then he has a number of subordinates under him, and it should be mainly the duty of the district magistrate to supervise those works for which a definite type of co-ordination is needed and necessary. So, at the district level we feel that it should be the responsibility of the district magistrate. Of course, I am not referring to the Assistant Commissioners of Scheduled Castes and Scheduled Tribes who are in these States where tribals live in large areas and in large population. They are there, and of course the Scheduled Castes and Scheduled Tribes Commissioner works from the Centre. These are different officers, but what is important is that in the district it should be seen that some one takes interest, positive interest, to see that the different works are implemented properly.

I also wanted to mention the fact that this work is in some places, being entrusted to zila parishads and panchayats. Of course, in the context of our plans and programmes the panchayats and zila parishads are going to play an important role, but I said so, I am not mentioning it only here, in the presence of the State Ministers that I did not know how far the Government could leave this work entirely to the panchayats and zila parishads which are also in the formative stage, or even if they have been formed earlier, have yet to gather experience, to execute the programmes quickly. So, I specially appealed to the State Ministers. They cannot feel satisfied merely by saying that this work has now been taken up by the panchayats and zila parishads and that no one else has any further responsibility in this matter. I cautioned them that the panchayats and zila parishads may do whatever part of work they can but the responsibility of the district officer would be there, responsibility as I said has to be fixed on the district authorities and the district magistrate. At the provincial level we have suggested that there should be a separate directorate for Scheduled Castes and Tribes; it would not purely be a department or secretariat work. Part of it would be secretariat work; part of it executive wing. If it just forms part of a section in the Home Ministry, it does not get that much attention and therefore separate directorate will mean concentration on this work, execution and framing of programmes properly. There will have to be a directorate at the State level dealing with the problems of Scheduled Tribes and Scheduled Castes. We have further suggested and the State Governments have agreed that the Chief Secretaries in each State should have a section under them for re-evaluation of tribal welfare programmes. It is the Chief Secretary who is the proper authority to co-ordinate the work of different departments and take the officers to task if they are lagging behind. That section and the Chief Secretary should evaluate whether adequate and sufficient progress has been made. It was also agreed at our suggestion that the Chief Ministers should have a quarterly meeting in which the Ministers concerned, such as Ministers of Education, Health, P.W.D., etc. and the officers concerned would be present wherein they should all examine the problems and watch the progress made and review the actual work done and see what drawbacks are there and how they have to be tackled. If such quarterly meetings are held, I am sure it would be very helpful. There are various other matters and I do not want to go into the details. This is the main structure which we have thought of for implementing this programme promptly and effectively. It has also been agreed that tribal advisory councils could be established in places even where there are no scheduled areas. I need not go into the detail. There are scheduled and non-scheduled areas and even in

non-scheduled areas where tribals live we want that there should be tribal advisory councils. Wherever there has been combined reservation of posts in services, the percentage prescribed for Scheduled Castes and Tribes should be clearly earmarked separately. This was also agreed to.

Without taking more of your time, I would end by saying that this is no doubt an economic problem because the Scheduled Tribes are hard hit. They have no adequate agricultural land. They have no other occupation. So, economically they are undoubtedly poorer. Socially also it may be said that they are backward. There are no schools or colleges and there are no facilities or amenities of life. But it is essentially a human problem. Of course, we have to tackle the economic problem and the social problem. But mainly it is a human problem and we have to change our attitude towards our friends and comrades. If we continue to consider them as people who are cut off from others and therefore there is no common bond between us and them, all this programme will have no effect at all. We may have as many community development projects as possible and we may bring about improvement also, but essentially the question is one of the blending of thoughts and our coming closer together completely and identifying ourselves with the Scheduled Tribes.

I have not visited many places but at least I went sometime back to a Scheduled Tribe area. It was a most difficult area I have ever passed through. It was even difficult to reach there. I had to reach there at 8 O' Clock but I could reach there only at about 12 midnight. It was difficult even for jeeps to pass through some of that area. At a number of places we had to get down. There were no roads. But yet, there were at least 15,000 people sitting there even at the dead of night. I was really amazed at the kind of upsurge, a religious upsurge, if I may say so, in them. They were very keen that there should be a radical change in their economic conditions and other things, but I was surprised there was no bitterness at all. Therefore, our obligations increase all the more, if they have been patiently suffering all these years.

While sitting there, I felt as if I and they were absolutely one. How can anyone imagine that there was any kind of difference between them and us? Therefore, I say a psychological and revolutionary change has to come about in our minds. Then alone we can really solve the problems of the Scheduled Tribes.

In that respect, I shall refer to the important suggestion made by the Dhebar Commission. The Commission raised the question: what is our objective. Is our objective going to be the extension of Scheduled Areas or descheduling the existing Scheduled Areas? They have in a nutshell put the vital point before us. If we think that there are 450 Scheduled Areas or 900 Scheduled Areas, and then later on they may be increased to 1,100 or 1,200, it will not mean identification. It will mean further separation, and that separation will continue for a long time to come. Therefore, the Dhebar Commission suggested that we should go ahead with the establishment of tribal blocks. They felt that at least those areas where the tribal population is to the extent of over 50 per cent. should be covered by tribal blocks as early as possible and then we should go ahead and fill the remaining gap. In fact, Shri Dhebar, the Chairman of the Commission, had appealed to its members and told me also. The natural desire is that we should extend the Scheduled Areas and try to establish tribal blocks, but from a broader angle, he suggested that our objective should be not the extension of Scheduled Areas but bringing the Scheduled Areas to the level of others and thus deschedule them. So, I entirely agree with that approach: that we should try to deschedule, meaning thereby that the existing Scheduled Areas should also not exist. But how can that be done? That can only be

[Shri Lal Bahadur Shastri]

done if we are able to bring them to our level or to the level of others within a prescribed period. I would have liked to suggest a period of ten years for this work. But it may be a rather short period. I do not want to take that risk. I would, therefore, suggest that the objective before us is that within 15 years, all the scheduled tribes people living in those different areas should come up to the level of others. All these programmes must be completed within 15 years. If we can do that earlier, all of us will be extremely happy.

Having said this, I hope that the hon. Members will give full thought to the recommendations made by the Commission. I would like to assure them that on our part, we would do our best to implement these recommendations. I shall be glad to get their views and then finally formulate our plan and go ahead with its implementation.

Mr. Deputy-Speaker: Motion moved:

> "That this House takes note of the Report of the Scheduled Areas and Scheduled Tribes Commission, laid on the Table of the House on the 20th November, 1961.'

****Shri Sarkar Murmu** (Balurghat): I am glad that to-day in this Parliament, we are discussing the report of the Commission of the Scheduled areas and Scheduled Tribes. Like other reports, this report also suffers from the lack of realistic approach towards the basic need of the tribal people. The whole outlook of this report is an administrative one. If we want to have any solution for this problem of Scheduled tribes, we must have a political approach towards it which is totally absent in this report. However, this report has suggested some steps to be taken to eradicate the misery and the age-long backwardness of this hanicapped section of the people due to which the Scheduled Tribes could not march forward. It suggests concrete steps and measures to overcome it and have requested the Central and the State Governments to put these measures into practice.

If these proposals or suggested measures are implemented, then the long neglected Scheduled Tribes may come forward to some extent.

With great regret, I may say that the experience of Congress rule during the last 15 years has shown us what little they have done for the Scheduled Tribes. We have also seen what the Congress Government has done for the solution of the land problems, the problems of livelihood of the Scheduled Tribes, the unemployment problem and the problem of education. I can state emphatically that the Government has not taken any steps to solve the problem in an integrated manner. Provision of a few steps here and there, sanctioning of stipends to a few tribal students and some times giving jobs to some of the tribal people, will not and cannot solve the problem at all. What is the reason for this failure of the Government? I submit that the defective planning is responsible for this failure. The Government draws up its policies without taking into account the life of the Scheduled Tribes and the schemes, as a result, have nothing in common with reality or with the needs of the situation. And further the schemes are put into practice without caring for any cooperation of the masses of scheduled Tribes people and through the bureaucratic apparatus. Due to this, the schemes fail and the money allotted goes to line the pockets of the bureaucratic officials.

**English translation of speech delivered in Bengali.

Let us take the case of West Bengal. After reading this report, I got the impression that the West Bengal Government actually has not done much for the Scheduled Tribes during the last 15 years. Scheduled Tribes' main problem remains the problem of land and the West Bengal Government so far has not chalked out any concrete measures to distribute lands to the Scheduled Tribe. In the report, we come across that in other States, some of the landless Scheduled Tribes were given lands to settle but whether the West Bengal Government has any project of this nature, we do not know. According to the Government statistics, in West Bengal, there are 15,67,000 scheduled tribes, but unfortunately, not a single Tribal Development Project has been set up so far in the State.

When the West Bengal Government passed the Land Reforms Bill in 1955, they had made a provision by which Scheduled Tribes' land could not be easily acquired or transferred to communities other than Scheduled Tribes. In 1954, the Government of West Bengal passed an Act which sought to return those lands to Scheduled Tribes that were sold or otherwise transferred to non-tribals during the period from 1st January, 1950 to 30th December, 1953. This law first raised some hopes amongst the Scheduled Tribes but unfortunately, that law remained on paper only and it was never implemented and never benefited the Scheduled Tribes.

By benami transactions or through other means, the lands of the Scheduled Tribes were taken by the Jotedars and moneylenders belonging to other communities, and no land remained in the hands of the Scheduled Tribes. If this is the fate of a Government Act, then we can very well imagine what value the recommendations of the Commission will have since it has not got the force of law. These are only suggestions and as such, not obligatory on the Government.

I would like to make certain concrete proposals. In West Bengal, there are certain tribal compact areas where the Scheduled Tribes population are predominant. Such areas should be exclusively reserved for Scheduled Tribes alone. Lands in this particular area shall be distributed to Scheduled Tribes only. Nobody else shall be allowed to own any land in the said Scheduled areas. These areas should be declared as Scheduled Tribes reserve. Tribal Development projects should be set up there through which all the development works should be undertaken. Only Scheduled Tribes should be given land to rehabilitate themselves. The Commission has made recommendations to the same effect and I fully agree with them. These recommendations are very necessary in certain areas of West Bengal. But in these projects, the Scheduled Tribes should get ample scope to participate or there is the danger of these projects coming under the grip of bureaucrats and thus doomed to failure. Therefore, such blocks must be organised with the full co-operation and active participation of the tribal people.

There should be a wide net work of canals to irrigate the lands. Generally, tribal villages are situated on the top of hillocks and therefore, scarcity of drinking water is acute. Government should see that drinking water is provided.

To spread education, hundreds of schools should be set up in these areas and each student should be given monetary help by the Government for higher studies.

श्री उइके (मंडला) : उपाध्यक्ष महोदय, इस रिपोर्ट पर बोलते समय सब से पहले मैं संविधान बनाने के समय नियुक्त अल्पसंख्यक जनता से सम्बन्धित कमेटी के चेयरमैन, स्वर्गीय ठक्कर बापा, और सदस्यों को हार्दिक धन्यवाद देता हूं। संविधान में एक जांच

[श्री उइके]

कमीशन मुकर्रर करने के बारे में जो धारा रखी गयी थी, उस के अनुसार दस साल के बाद ढेबर कमीशन मुकर्रर हुआ ।

अभी तक इस सदन में आदिवासियों के सम्बन्ध में बहुत सी चर्चायें होती रही हैं, किन्तु इस सदन के बहुत से माननीय सदस्य आदिवासियों की असली समस्या को नहीं समझ सके । ढेबर कमीशन की रिपोर्ट ने आदिवासियों का सच्चा चित्र माननीय सदस्यों के समक्ष और सारे देश के समक्ष सही रूप में रख दिया है । इसलिये मैं ढेबर भाई को तथा उन के कमीशन के सदस्यों को शतशः हार्दिक धन्यवाद देता हूं । इस रिपोर्ट के अनुसार इस समय भारत में २,२५ लाख ऐसे आदिवासी हैं जो कि आदिवासी माने गये हैं । उन के अतिरिक्त पौन करोड़ ऐसे आदिवासी भी हैं जो आदिवासी नहीं माने गये हैं । इन तीन करोड़ आदिवासियों के लिये और आगे आने वाली उन की सन्तानों के लिये यह रिपोर्ट वेद या गीता के समान है ।

अभी गृह मंत्री महोदय ने यह आश्वासन दिया है कि प्रदेशों के मंत्रियों ने यहां आ कर इस कमीशन की काफी सिफारिशों को कबूल किया है और उस के बाद कोई विशेष समस्या शेष नहीं रह जाती है । कुछ बातें स्टेट्स के द्वारा कबूल नहीं की गई हैं, लेकिन गृह मंत्री महोदय के कहने से मालूम होता है कि वह समस्या भी हल हो जायेगी ।

इस रिपोर्ट को लिखते समय कमीशन को जिन ५३ किताबों का सहारा लेना पड़ा, उन में से ३९ किताबें तो मिशनरी कार्यकर्ताओं के द्वारा लिखी हुई हैं, जो कि सौ साल से यहां आये हुए हैं, और सिर्फ १४ किताबें ऐसी हैं, जो कि कुछ समय पहले भारतीयों के द्वारा लिखी गई हैं । लेकिन एक महत्वपूर्ण किताब का हवाला इस रिपोर्ट में नहीं दिया गया है और वह है नियोगी कमेटी अर्थात् मध्य प्रदेश में क्रिस्टियन मिशनरीज एक्टीविटीज एन्क्वारी कमेटी की रिपोर्ट । एक रेगे कमेटी भी एप्वाइंट हुई थी । इन कमेटियों की रिपोर्ट में भी हमारी समस्यायें बहुत अच्छी तरह से दी हुई हैं । कमीशन को उन में काफी मसाला मिलता । इस रिपोर्ट में मिशनिरियों के सम्बन्ध में कुछ बातें आई हैं, लकिन वे बातें कमीशन के देवता स्वरूप चेयरमैन महोदय के सौम्य स्वभाव के अनुरूप ही आई हुई हैं, हालांकि आदिवासी लोग अन्य समस्याओं की अपेक्षा इस समस्या से अधिक दुखी हैं ।

इस रिपोर्ट में बहुत से क्वोटेशन्ज दिये हुए हैं । महात्मा गांधी, डा० राजेन्द्र प्रसाद, प्रधान मंत्री जी और सरदार वल्लभ भाई पटेल के क्वोटेशन्ज में पढ़ कर सुनाना चाहता था, लेकिन चूंकि उस में समय लगेगा, इसलिये मैं आशा करता हूं कि माननीय सदस्य स्वयं उन को पढ़ लेंगे ।

शिड्यूल्ड कास्ट्स एंड शिड्यूल्ड ट्राइब्स के कमिश्नर की दस रिपोर्ट्स में से हम ने नौ रिपोर्ट्स पर चर्चा की है । उन चर्चाओं में हमारी जो भी तकलीफ और समस्यायें पेश की गयीं विभिन्न स्टडी ग्रुप्स ने जो भी रिपोर्ट्स दीं और हम लोगों ने पिछले दस सालों में जो भाषण दिये उन सब का सार इस रिपोर्ट में आ गया है । उन बातों को दोहराने की कोई विशेष आवश्यकता मालूम नहीं होती है ।

आदिवासियों के सम्बन्ध में दो सवाल हैं एक शोषण और दूसरा विकास । इस समय मेरा विशेष जोर शोषण पर रहेगा । विकास तो सारे भारतवर्ष का हो रहा है । उस के साथ साथ हमारा भी विकास हो जायेगा । लेकिन जहां तक शोषण का सम्बन्ध है, आदिवासियों का शोषण बाकी भारतवर्ष की अपेक्षा निराले तरीके से होता है, एक विशेष शोषण है भूमि और जंगल के सम्बन्ध में जिस की तरफ सरकार को ध्यान देने और जिस के सम्बन्ध में कमीशन की सिफारिश को पहले इम्लीमेंट करने की जरूरत है ।

मैं निवेदन करना चाहता हूं कि जंगल और आदिवासियों का बहुत घनिष्ठ सम्बंध है। जंगल में हम लोग फल-फूल खा कर अपना निर्वाह तो करते ही हैं हमारे देवता भी जंगल में झाड़ पर रहते हैं। जब हमारे बुजुर्ग मरते हैं तो उनकी पूजा झाड़ लगा कर की जाती है । हम जंगलों की पूजा करते हैं, उन के त्यौहार मनाते हैं। कुछ झाड़ों और बेलों को हम देवता मान कर काटते नहीं है । इस तरह जंगल और आदिवासियों का घनिष्ठ सम्बन्ध है। लेकिन जंगलों के सम्बन्ध में १८९४ की जो पुरानी नीति थी, उसको भारत की प्रजातन्त्रीय सरकार ने १९५२ में बदल दिया, जिससे हमारा बहुत नुकसान हुआ।

आदिवासियों के लिये खर्च किये जाने वाले करोड़ों रुपयों की बात से शायद कुछ माननीय सदस्यों को प्रतीत हो कि आदिवासियों के लिये इतना पैसा क्यों खर्च किया जाना चाहिये। मैं कहना चाहता हूं कि इस रिपोर्ट में जितना पैसा दिखाया गया है, उसका पूरा उपयोग नहीं हुआ है। जहां तक काम का सम्बन्ध है, कमीशन ने अपनी रिपोर्ट के पहले २९ पैराग्राफ्स में किसी भी काम पर सन्तोष प्रकट नहीं किया है और उस ने कहा है कि कोई भी काम सन्तोषजनक नहीं हुआ है। हर एक पैरा में जो आदिवासियों के लिये काम किया जाना है या जो किया जा रहा है उस पर कमीशन ने असन्तोष प्रकट किया है। करोड़ों रुपया खर्च करके हमारा जो कल्याण किया है या करना है, उससे कई गुना ज्यादा नुकसान जो जंगलों के बारे में नीति है और भूमि सुधार के बारे में नीति है, उससे हुआ है ।

उपाध्यक्ष महोदय : माननीय सदस्य अब खत्म करें ।

श्री उइके : इतना कम समय ?

उपाध्यक्ष महोदय : दो मिनट और ।

श्री उइके : इतने समय में तो मैं कुछ भी नहीं बोल सकूंगा ।

उपाध्यक्ष महोदय : बहुत से माननीय सदस्य बोलना चाहते हैं, इस वास्ते जल्दी जल्दी खत्म कीजिये ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : इनको ज्यादा समय दे दिया जाए, ये आदिवासी क्षेत्र के हैं ।

श्री उइके : जंगलों के बारे में जो आपका १८९४ का कानून था उसमें लिखा हुआ था "राइट्स एण्ड प्रिविलेजिज" । इसके अनुसार ही आपकी नीति चलती थी, उन के बारे में जो कि जंगलों में रहते थे। लेकिन १९५२ में हमारी स्वतन्त्र जनता की सरकार हो जाने के बाद उस नीति को बदल दिया गया और उसकी जगह पर राइट्स और कंसेशन्ज कर दिया गया। यह कंसेशन हो जाने से जो जंगलों के अन्दर समस्या आज उत्पन्न हो रही है, उस को वही लोग जानते हैं जो कि जंगलों में रहने वाले होते हैं, दूसरे नहीं जान सकते हैं और न ही कोई उसकी कल्पना कर सकता है। जंगलों के ऊपर ही इन लोगों का जीवन निर्भर करता था और आज भी करता है। वह खत्म हो गया है। आप यहां से करोड़ों रुपयों की सहायता दे करके उन लोगों का उत्थान करना चाहते हैं। लेकिन मैं कहता हूं कि यह एक प्रकार से घटोतकची माया है, पुराना दे और नया ले और न रहा पुराना और न कुछ समय के बाद रहा नया । यही उनकी आज हालत हो रही है। आदिवासियों के लिये जो विकास का, जो कल्याण का कार्य किया जाता है उसका कोई लाभ नहीं हो सकता है जब तक कि आप जंगलों के बारे में और भू सुधार के बारे में अपनी नीति में परिवर्तन नहीं करते हैं ।

अब आप देखें कि भू सुधारों का क्या नतीजा हुआ है । जो जमीनों के मालिक थे

[श्री उइके]

उनको आज जोतने के लिये भी जमीनें नहीं मिलती हैं, इस वजह से कि कह दिया जाता है कि किताबों में, खसरों में, पटवारियों के रिकार्डों में वे लिखी हुई नहीं है और अगर किसी के पास यह चीज लिखित रूप में भी मौजूद है तो भी इसको उन किताबों में लिखा नहीं जाता है । दूसरी श्रेणी के जो लोग हैं जिनकी जमीनें गैर-आदिवासियों के पास चली गई हैं वे लोग अब अधिया में अपना काम करते हैं । लेकिन अब भू-सुधार होने से अधिया में भी जमीनें नहीं मिलती हैं । इस कारण से वहां पर भूमि के लिये हंगर शुरू हो गया है, मेरे प्रदेश में हर जिले में कुछ न कुछ, थोड़ी बहुत बगावत हर जगह पर हो गई है । आपने पिछले दस साल तक जो कल्याण कार्य किया है उसका नतीजा यह होना चाहिये था कि हम खुशहाल होते लेकिन हुआ इसके बिल्कुल विपरीत है । हुआ क्या है ? एक एक जिले की बात मैं आपको बतलाना चाहता हूं । भंडारा जिले में ग्राम पंचायतों के चुनाव का एक लाख आदिवासियों ने बहिष्कार किया । निमाड़ और बेतूल में इस फारेस्ट पालिसी के खिलाफ बगावत हुई है और कुछ लोगों को जेल में डाल दिया गया है । बालाघाट जिले में लगभग पचास आदमी इस भूमि के कारण जेल गए हैं । सरगुजा जिले में भूमि के बारे में एक मूवमेंट चलाई है, जिधर उधर मिनरल्ज निकल रहे हैं । इसमें कितने आदिवासी अपने मकानों से अलग हो गए हैं, कितने बेचारे शरणार्थी बन गए हैं, यह सब इस रिपोर्ट के अन्दर दिया हुआ है । हजारों आदमी बेघर-बार हो गए हैं । एक तरफ तो आप हाउसिंग स्कीम चाहते हैं उस पर पैसा खर्च करते हैं, लोगों को मकान बनवा कर देते हैं और दूसरी तरफ जितने आपने मकान बनाये नहीं, उससे कई गुना अधिक मकानों में से, इस रिपोर्ट में लिखा हुआ है, आदिवासियों को निकाल दिया गया है, उनको सैटल नहीं किया गया है । कहीं दूसरी जगह वे चले गए हैं । यह सब आपकी रिपोर्ट में है ।

एक बात जो कि रिपोर्ट में नहीं आई है वह मैं आपको बतलाना चाहता हूं । आदिवासियों की नौजवान लड़कियां, बहुएं या औरतें, जिस जिस जगह पर इण्डस्ट्रीज हुई हैं, उस उस जगह पर जो बुभुक्षित लोग हैं, उन्होंने रख छोड़ी हैं और उनको एक्सपोर्ट करते हैं । कहां एक्सपोर्ट करते हैं, इसको परमात्मा ही जाने । सरगुजा जिले में नई कोयले की खदानें लगी हैं, वहां के बारे में कुछ शिकायतें आईं और मैं वहां देखने के लिये गया । वहां पर मैंने पाया कि मास्टर प्लान बनाया और आदिवासियों को उसका कुछ भी पता नहीं चला उनकी जमीनें बीस बीस, पचास पचास रुपये एकड़ में ले ली गई हैं और उन जमीनों की कीमतें प्लान के कारण हजार और दो दो हजार रुपये एकड़ है । जमीन का कचहरी में रजिस्ट्रेशन तो नहीं होता है, पर दूसरे लोग कुछ न कुछ अपने मकान बना लेते हैं और फिर ये जो आदिवासी लोग हैं, वे उन पर अपना कब्जा कर नहीं सकते हैं ।

बस्तर की बात भी मैं आपको बतलाना चाहता हूं । वहां पर एक तरफ दण्डकारण्य है जिसकी बहुत लम्बी कहानी है और अगर मैं उसको सुनाने लगूं तो पता नहीं कितना समय लग जायेगा । दूसरी तरफ बेलाडीला है और तीसरी तरफ बस्तर की इंडस्ट्रीज हैं । इन सबसे वहां के आदिवासियों को बहुत परेशानी है । अभी जून महीने में वहां पर १८ आदमियों को सजा हुई छः छः महीने की इसलिये कि उन्होंने तालाब की मछलियां क्यों मारीं, उनका शिकार क्यों किया । शिकार उनके जीवन का एक अंग है । अब आपने उनको मछलियों को मारने से भी मना कर दिया, उस पर भी प्रतिबन्ध लगा दिया तो इनका गुजारा कैसे चल सकता है । बस्तर के आदिवासी लंगोटी बांधते हैं और मैं आपको बतलाना चाहता हूं कि अगर भारत के किसी भाग में आपको अर्द्धनग्न तथा पूर्ण नग्न लोगों को देखना हो तो वहां जा कर इन लोगों को

देख लीजिये, बस्तर के इधर उधर आपको ये मिलेंगे, अबुजमार के पहाड़ों के ऊपर आपको ये मिलेंगे । आज ये मछलियों को नहीं मार सकते हैं, और उनसे मुहताज हैं । मछलियां मारीं, इसलिये छः छः महीने की सजा दी गई अठारह आदमियों को । अभी कुछ दिन हुए आपको याद ही होगा कि बस्तर के अन्दर गोली काण्ड हुआ था । मैं कहना चाहता हूं कि अगर आप उनका कल्याण करना चाहते हैं तो इस तरह से उनका कल्याण नहीं होगा । इस बात को मैं इतना ही निवेदन करके समाप्त करता हूं कि जो अफसर शिकारी हैं और जो जानवरों का नहीं बल्कि इन आदिवासियों का शिकार करते हैं, उन को आप सही रास्ते पर लायें और उन पर नजर रखें ।

ग्राम पचायतें आपने चारों तरफ खुल की हैं । गृह मन्त्री जी ने भी थोड़ा सा इसका अपने भाषण में जिक्र किया है । ग्राम पंचायतों पर चाहे आप करोड़ों रुपया खर्च कर लें, जितने चाहे आप डिवेलेपमेंट ब्लाक्स बनायें मैं आपको बतलाना चाहता हूं कि यह सब आपका पैसा व्यर्थ ही जाने वाला है । उससे कोई लाभ नहीं होने वाला है । यह मैं आपको अपने अनुभव के आधार पर बता रहा हूं । इन ग्राम पंचायतों से जो आप आदिवासियों का भला करना चाहते हैं, वह भला नहीं होगा । आदिवासी आदिवासी नहीं रह जायेंगे और कहां रहेंगे, क्या होगा, भगवान जाने ।

चारों तरफ आज हाहाकार मचा हुआ है और जितने भी आदिवासी जिले हैं भंडारा, निमाड़, बैतूल, बालाघाट, सरगुजा, शाडौल, दुग, बस्तर इत्यादि, सभी में तहलका मचा हुआ है और सभी में सौ सौ, पचास पचास या दो दो सौ आदिवासी जेल गए हैं, उनके ऊपर मुकदमे चलाये गये हैं, जंगलों के लिये या जमीन के लिये । मेरा कहने का मतलब यह है कि इस रिपोर्ट में जितने भी सुझाव दिये गये हैं, इन पर कोई इम्प्लीमेंटेशन होने वाला नहीं है । मैं आपको एक नमूना बतलाना चाहता हूं । अगर कोई बात कही जाती है तो केन्द्रीय सरकार उसके बारे में यह कहती है कि यह हमारा काम नहीं है, हम तो खाली राज्य सरकार को डायरेक्शन ही दे सकते हैं और जब स्टेट गवर्नमेंट को कहा जाता है तो वह कहती है, हम क्या करें, सेंट्रल गवर्नमेंट समय पर हमें पैसा नहीं देती है, हम क्या कर सकते हैं । सेंट्रल गवर्नमेंट जो ब्लेम है उसको उन पर फैंकती है और जो स्टेट गवर्नमेंट है वह उस ब्लेम को सेंटर पर फैंकती है, यह मेरा अपना अनुभव है । इसीलिये मैं कहता हूं कि इस रिपोर्ट में जो सुझाव दिए गए हैं, वे इम्प्लेमेंट होने वाले नहीं हैं । मैं कहना चाहता हूं कि अगर आप और कुछ नहीं कर सकते हैं, अगर आप हमारा विकास नहीं कर सकते हैं, अगर आप हमें प्रगति की राह पर नहीं ला सकते हैं तो कम से कम जो शोषण हमारा हो रहा है, उसको तो आप बन्द करें । हमारी भूमि न जाए, जंगलों के अन्दर हमारे जो राइट्स और प्रिविलेजिज हैं, वे तो कायम रहें । अगर आप हमारे वे राइट्स नहीं देते हैं तो कम से कम जो आपने पालिसी बनाई है, उस पालिसी के खिलाफ जो अफसर चलते हैं, उनके ऊपर तो आप नजर रखें, आदिवासियों को परेशान तो न करने दें । जिन आदिवासी भाइयों पर जंगलों को लेकर या भूमि को लेकर मुकदमे चलाये जाते हैं और जेल भेज दिया जाता है, वह तो बन्द हो ।

अन्त में मैं कुछ सुझाव देकर अपना भाषण समाप्त करता हूं । मेरे सुझाव इस प्रकार हैं । पहला सुझाव मेरा यह है कि शिक्षा तथा स्वास्थ्य सेवाओं का काम, दवाइयों इत्यादि का काम किसी भी दूसरी संस्थाओं के हाथ में नहीं रहना चाहिये, सरकार को इसे अपने हाथ में ले लेना चाहिये । इस समय चूंकि ऐसा नहीं है इस वास्ते हजारों की तादाद में आदिवासियों का धर्म परिवर्तन हो गया है । हमारे पास और कुछ तो बचा नहीं है, धर्म, संस्कृति और यह आचार विचार ही तो बचा है । हमारी जात ही खत्म हो गई तब आगे हमारा क्या होगा, इसका अनुमान लगाया जा सकत

[श्री उइके]

है । जो लोग पैसों में हमें तौलना चाहते हैं, वह बन्द हो । लाखों भाइयों का पहले ही धर्म परिवर्तन हो गया । यह शिक्षा और दवाइयों का कारोबार आप किसी संस्था के हाथ में रहने देंगे तो आदिवासियों का धर्म परिवर्तन बराबर होता रहेगा और हजारों की संख्या में आदिवासी ईसाई होते रहेंगे । इस वास्ते इस ओर आपका तत्काल ध्यान जाना चाहिये । मुझे पता नहीं कि जांच समिति की जो रिपोर्ट है, उस पर सरकार चुपचाप क्यों बैठी है, उस पर कोई कार्रवाई क्यों नहीं करती है ।

दूसरा सुझाव मेरा यह है कि आदिवासी क्षेत्रों में सरकार शिशु कल्याण केन्द्र खोले । तीसरा सुझाव यह है कि धीरे धीरे सरकार आदिवासियों में शराब बन्दी करे । चौथा सुझाव यह है कि उन को वह कर्ज से मुक्ति दिलाये । पांचवां सुझाव यह है कि उन के लिये भूमि का बन्दोबस्त करे । जिस की जो भूमि है उस को अगर आप वह नहीं देते हैं तो कम से कम उन की भूमि उन को दिला दी जाये तथा बहुत सी जो भूमि आप के पास परती पड़ी हुई है हर एक प्रदेश में कई करोड़ एकड़ परती पड़ी हुई है वह भूमि उन को दे दी जाए ।

छठा सुझाव मेरा यह है कि सरकार की जो नीति जंगलों के बारे में है, उस को वह बदले । सातवां सुझाव यह है कि पीने के पानी का सब से पहले वह प्रबन्ध करे । आठवां सुझाव यह है कि केन्द्रीय गृह मंत्री के दस्तखतों से यहां से चीफ मिनिस्टर्ज को चिट्ठियां जानी चाहिये जिस में आवश्यक निर्देश दिये जाने चाहियें । अगर माननीय उप-गृह मंत्री महोदया की तरफ से चिट्ठी जायेगी तो उस का राज्य के मुख्य मंत्रियों पर कोई असर नहीं होगा स्टेट्स के अन्दर जो विकास कल्याण मंत्री हैं वे सदा दौरा करते रहें और जिस जगह आदिवासियों का एक्सप्लायटेशन होता है, उस को वह रोकें । राज्यों के अन्दर पब्लिसिटी डिपार्टमेंट खोले जायें और जो सेफगार्ड उन को दिये गये हैं, उन सेफगार्ड्ज की पब्लिसिटी की जाये, वाइड पब्लिसिटी की जाये । मैं यह भी चाहता हूं कि गृह मंत्री महोदय एक परिषद् करें जिस में हम लोग भाग लें, स्टेट्स के मिनिस्टर भाग लें अफसर भाग लें, वे लोग भाग लें जोकि नान-ट्राइबल्ज हैं और जो आदिवासी क्षेत्रों में काम कर रहे हैं, वे भाग लें जोकि आदिवासियों से हमदर्दी रखते हैं और दो तीन दिन तक इस पर चर्चा चले और जो कोई सुझाव वहां दिये जायें उन को अमल में लाने की कोशिश की जाये । यहां पर इस सदन में इतना समय नहीं होता है कि माननीय सदस्य अपनी पूरी बात कह सकें । एक सुझाव मैं यह भी देना चाहता हूं कि जो पैसा आदिवासियों की भलाई के कामों के लिये जितना मांगा गया है, उस को प्लानिंग कमिशन कम न करे । यह सवा दो करोड़ जनता का सवाल है । अन्तिम सुझाव जो मैं देना चाहता हूं वह यह है कि दस साल के बाद कांस्टीट्यूशन को अमेंड कर के एक और कमिशन बिठाने की व्यवस्था की जाए जो अपनी रिपोर्ट दे और बतायें कि क्या कुछ हुआ है और क्या कुछ होने को बाकी पड़ा है । इस से राज्य सरकारों को एक प्रकार का भय होगा और अच्छी तरह से काम हो सकेगा ।

मैं आशा करता हूं कि इन सुझावों पर ध्यान दिया जायेगा ।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, यह जरूरी नहीं है कि जो गलती एक दफा कर ली जाए वह हम हमेशा करते रहें, अगर हम ने एक दफा जहर खा लिया तो उस जहर को खाते रहें, या अगर एक दफा आग में हाथ जल गया तो उसे हमेशा जलाते रहें । देश को ट्राइब्ज के नाम पर, शैडयूल्ड कास्टस के नाम पर अलग अलग

स्थानों में बांट कर हम ने बड़ी गलती की है खास तौर से लैंग्वेज के नाम पर देश की तकसीम कर के तो हम ने सब से बड़ी गलती की है । आज जरूरत इस बात की है कि हिन्दुस्तान के ४५ करोड़ बाशिन्दों को एक भारत के नाम पर हिन्दुस्तान की डेफिनिशन के अन्दर एक सूत्र में पिरोया जाये । हम देखते है कि जो चालाक लोग है वे हाथ मारते जाते है और जो कमजोर लोग हैं वे पिसते जाते हैं । गूजर कम्यूनिटी के छः करोड़ मेम्बर हैं जोकि इस देश में रहते हैं । लेकिन छः करोड़ गूजरों मे से एक भी नुमाइंदा एम० पी० हो कर नहीं आया है एक भी गूजर इस पार्लियामेंट हाउस में नहीं है । सारे देश में एक भी कलेक्टर गूजरों का नहीं है, सारे देश में एक भी कमिश्नर उन का नहीं है । मैं कोई बहुत बड़ी बात नहीं कहता, लेकिन कहीं पर गूजर एस० डी० ओ० भी मैं ने बड़ी तादाद में नहीं देखे । तो कब तक यह शोषित जातियां पिसती रहेंगी में आज आवश्यकता इस बात की है कि सारा देश एक सूत्र में बांधा जाये । यह कह कर कि यह शेड्यूल्ड ट्राइब्ज का है, शेडयूल्ड कास्ट्स का है यह बैकवर्ड है, अगर हम अपने देश को टुकड़ों में बांटते जायेंगे तो हमें और भी ज्यादा मुसीबतों का सामना करना पड़ेगा ।

महात्मा गांधी जी का विजन बहुत साफ था उन का दृष्टिबिन्दु बहुत किलअर था, उन का दृष्टिबिन्दु आइने और चांद की तरह से रोशन था, इसलिये उन्हों ने कह दिया था :

"I would not accept the Partition of India even if the whole of the country were to go into flames."

महात्मा गांधी ने यह वादा किया था कि चाहे देश का चप्पा चप्पा जल जाये, लेकिन में देश को किसी जाति के नाम पर, मजहब के नाम पर, धर्म या सम्प्रदाय के नाम पर तकसीम नहीं करूंगा । लेकिन आज मैं देखता हूं कि नागालैंड बन रहा है, आज आंध्र प्रदेश बन रहा है, अलग अलग स्थान बन रहे हैं और द्रविड़ मुनेत्र कड़गम तो नारा लगाता है कि वह इस देश की तकसीम को चाहता है, वह यह कहता है कि जब तक हिन्दुस्तान की तकसीम नहीं होगी तब तक वह चैन से नहीं बैठेगा । इसलिये आज मेरी सलाह है, मैं आप के जरिये से गवर्नमेंट को सलाह देता हूं कि हम हिन्दुस्तान के अन्दर एक जातीयता की भावना पैदा करें राष्ट्रीयता की भावना पैदा करें और देश के अन्दर . .

Shri C. M. Kedaria (Mandi): On a point of order. . . .

Shri Yashpal Singh: I do not yield, Sir. When I do not yield, my hon friend cannot raise his point of order.

आज देश के अन्दर ऐसी भावना पैदा करने की जरूरत है कि ४५ करोड़ इन्सान एक सूत्र में बंध जायें ।

Shri C. M. Kedaria: My point of order is this that the hon. Member is speaking something irrelevant to the report under discussion, because there is no such section and no such partition; but the Scheduled Tribes are given special rights under the Constitution because of their social and economic backwardness.

श्री यशपाल सिंह : मैं इस बात को मानता हूं कि जो गिरे हुए हैं उन को उठाया जाये, में इस बात को मानता हूं कि जो दलित हैं उन को उठाया जाये, मैं इस बात से इन्कार नहीं करता हूं कि जो दलित और शोषित जनता है उसे उठाया जाये, उस के लिये इमदाद दी जाये, उस के लिये तालीम का और यहां पार्लियामेंट में आने का पूरा इन्तजाम हो । उनका रिप्रेजेन्टेशन हो, उन के कलेक्टर्स हों, मिलिटरी में, पुलिस में उन का रिप्रेजेन्टेशन हो, यह मैं मानता हूं । किन्तु यदि कास्ट और क्रीड के नाम पर, जाति पाति के नाम पर, आप देश में नुमाइन्दगी देंगे और देश में

[श्री यशपाल सिंह]

अलग अलग सीट्स मुकरर करेंगे, तो यह सब से ज्यादा शर्म की बात है। अगर हजरत ईशू मसीह पर ईमान ला कर एक करोड़ इन्सान ईसाई हो जाते तो मुझे एतराज नहीं था, अगर बाइबल पढ़ कर एक करोड़ इन्सान ईसाई हो जाते तो मुझे कोई आब्जेक्शन नहीं था, लेकिन सरकार रोटी और कपड़े का इन्तजाम न कर सके रोटी और कपड़े के नाम पर लोगों को ईसाई बनाया जाय, यह बहुत बुरी बात है। अमरीका और इंग्लैंड से करोड़ों रुपया इस के नाम पर आये, यह हमारी सरकार के ऊपर सब से बड़ा कलंक है। आज आवश्यकता इस बात की है कि देश में एक राष्ट्र धर्म पैदा किया जाय, जातीयता पैदा की जाये, एक नेशनलिज्म पदा किया जाये और ४५ करोड़ हिन्दुस्तानी अपने आप को पहले हिन्दुस्तानी समझें, लेकिन इन पन्द्रह सालों में वह ऐटमास्फिअर क्रिएट नहीं किया जा सका है। इन पन्द्रह सालों में हम जिस को राष्ट्रीयता कहते हैं, जातीयता कहते हैं, नैशनलिज्म कहते हैं, पैट्रियाटिज्म कहते हैं, वह पैदा नहीं किया जा सका है। वह बादशाह खां भी हमारे साथी हैं जो कि अकेले आज तक एक जातीयता के लिये पाकिस्तान में नारा लगाते हैं, लेकिन हम लोग इस नारे को छोड़ते चले जाते हैं। पन्द्रह सालों में अपनी जातीयता के लिये, अपने देश के लिये, अपने धर्म के लिये, अपने राष्ट्र के लिये, हम ने कोई सेंटिमेंट पैदा नहीं किया। हम वह वातावरण पैदा नहीं कर सके हैं जो कि हमारे देश को आगे बढ़ाता।

आज अगर एक नौजवान को पता लग जाय कि वह सरकार के खर्चे से इंग्लैंड में पढ़ने जा रहा है तो आज ही उस के चेहरे पर रौनक आ जायेगी, आज ही उसका पिता ५०,००० रु० दहेज में मांगने लगेगा, क्योंकि यहां हिन्दुस्तानियत पैदा नहीं की गई है। अगर हिन्दुस्तानियत पैदा की जाती तो विदेशों के लिये किसी तरह का प्रेम पैदा नहीं हो सकता था। आज जरूरत इस बात की है कि सारे देश को एक सूत्र में बांधा जाये।

Shri D. J. Naik: Is there any relevance to the subject?

Shri Deshpande (Nasik): This has nothing to do with the subject before the House.

श्री यशपाल सिंह : सारे देश को एक सूत्र में बांधा जाये और ४५ करोड़ इन्सानों में जो शोषित जनता है, जो एक्स्प्लायटेड जनता है, जिस जनता को पतित और पददलित किया गया है, उसे बराबर के स्तर पर लाया जाये और जाति पांति के नाम पर, ट्राइब्ज के नाम पर या किसी ऐसी चीज के नाम पर जिस से अलग रिप्रेजेन्टेशन होता हो, कोई काम करना हमारे देश के लिये बड़ा घातक होगा।

महात्मा गांधी जी ने यह कहा था कि जिस तरह से पाप करने वाले को सजा दी जाती है उसी तरह से अस्पृश्यता मानने वाले को, अछूतपन मानने वाले को, अनटचेबिलिटी मानने वाले को, सजा दी जाये। लेकिन अनटचेबिलिटी आज भी हमारे समाज में है। आज हम ने कानून तो बनाया लेकिन समाज की जड़ों के अन्दर अछूतपन और अस्पृश्यता है, अनटचेबिलिटी है। जरूरत इस बात की है कि कानूनन इस को रोका जाय। हमारा इतिहास साक्षी है इस बात का कि जब हम ने किसी को एक अलग शेड्यूल्ड कास्ट्स का समझा, जब किसी को अछूत समझा, किसी को पतित समझा, जब हम में इस तरह की तकसीमें हुईं, उसी वक्त से हम गुलाम होते चले गये, हमारी आजादी छिनती चली गई। चाहे आप काश्मीर के अन्दर चले जायें या किसी और जगह चले जायें, हर जगह जाति पांति का मसला है। मैं दर्ख्वास्त करता हूं कि अलग अलग ट्राइब्ज के नाम पर नहीं, हिन्दुस्तान के ४५ करोड़ इन्सानों के नाम पर देश को एक किया

जाये, और जो लोग अछूतपन को आज भी मानते हैं, अस्पृश्यता को आज भी मानते हैं, उन्हें कानूनन सजा दी जाये, उन के हाथ कटवा लिये जायें, उन को जेलखानों में डाला जाय, और एक ऐसी हालत पैदा की जाये कि ४५ करोड इन्सानों को जाति पांति का, बिरादरी का, कास्ट या ट्राइब का खयाल छोड़ कर जातीयता के एक सूत्र में पिरोया जा सके ।

"हम मवाहिद हैं, हमारा तर्ज है तर्के रसूम,
मिल्लतें जब मिट गई, अजजायें ईमां हो गई ।"

यह काम हमारे करने का है । अगर यह काम आज नहीं हुआ है और आज एक राष्ट्र का निर्माण नहीं हुआ तो द्रविड़ मुनेत्र कड़गम का नारा भी जबर्दस्त होगा और कोई राजपूतिस्तान मांगेगा, कोई सिखिस्तान मांगेगा और कोई अकालो सूबा मांगेगा । आज हम को यह तय करना है कि हम देश के नाम पर, राष्ट्र के नाम पर एक हो जायें, और अलग-अलग ट्राइब्ज को छोड़ कर जो आदिवासी भाई हैं दो या ढाई करोड़ की संख्या में उन को गारेन्टी दें । सिर्फ इसलिये नहीं कि वे आदिवासी हैं हम उन के लिये स्कालरशिप्स का इंतजाम करें, बल्कि इसलिये कि वह ढाई करोड़ इन्सान बहादुर इन्सान हैं, इस देश के स्तम्भ हैं, और उन्हों ने अपनी जान पर खेल कर इस जाति और धर्म को जिन्दा रक्खा है, यहां के नेशनलिज्म को जिन्दा रक्खा है । उन्होंने हमारी जातीयता के लिये धर्म के लिये, राष्ट्र के लिये, हमारी अपनी संस्कृति के लिये, तहजीब के लिये आज तक कुर्बानियां की हैं । खुद भूखें रहे हैं लेकिन हमारी संस्कृति पर आंच नहीं आने दी है । ४५ करोड़ इन्सानों को एक जगह पर लाया जाये, और जो यहां नहीं आ सके है अपनी इनारेंस की वजह से या इस वजह से कि उन की आवाज नहीं है, उन को लाया जाय ।

हमारे यहां चुड़इपुर में हमारे प्रधान मन्त्री गूजर कांफेंस का उदघाटन करने गये थे । लाख से ज्यादा गूजर वहां इकठे हुए थे वे इस पर मुतमईन हो गये थे कि उन का रिप्रेजेन्टेशन मिलेगा, लेकिन वह नहीं मिल सका । इस लिये मेरी दरख्वास्त यह है कि शेड्यूल्ड ट्राइब्ज, शेड्यूल्ड कास्ट्, आदिवासी भाई या दूसरे लोग जो पतित और पददलित हैं उन को एक स्तर पर लाया जाये, उन के स्टैन्डर्ड आफ लिविंग को ऊंचा किया जाये और देश में से जाति पांति की बुनियादों को दूर कर के ४५ करोड़ इन्सानों के लिये एक नेशनलिज्म कायम किया जाये ।

Shri C. M. Kedaria: I am glad you have given me time to speak, and I thank you very much.

First of all, I would like to thank the Chairman of the Commission, Shri Dhebarbhai, because it is a very valuable and informative document for the scheduled tribes. The welfare of the tribal people and the development of the tribal areas have been acepted as a constitutional obligation by the Government of India, and in pursuance of article 339, the Commission was appointed by the President, under the chairmanship of Shri Dhebarbhai. The report of the Commission, which bears the imprint of hard work and devotion to the welfare of the scheduled tribes, is really valuable and informative. The Commission deserves congratulations for the work it has done.

The Commission has highlighted the facts as to how the Adivasis have lost their land ownership rights, their forest economy, and suffered displacement as a result of land acquisition for projects such as irrigation, power, mining and industry. It will not be incorrect to say that not much has been done in providing irrigation facilities in the backward areas. The All India percentage of irrigation is 17 per cent while in Dangs district it is zero per cent, in Broach it is 0·70 per cent, in Panch Mahal it is 1·37 per cent, in Baroda it is 1·37 per cent and in Surat district it is 1·45 per cent that is in Gujarat State. This shows that the Adivasis living there and depending on agriculture got much less facilities in the First and Second Plans. I would like to suggest that

[Shri C. M. Kedaria]

certain measures should be taken for the uplift of the Adivasis. To my mind, the Narmada and Ukai projects in Gujarat should be given the utmost priority. These are projects in adivasis areas and should be taken up by the Central Government at an early date. I am constrained to say that the Union and the State Governments have acquired 62,238 acres of land from Scheduled Tribe families causing displacement of 14,113 Adivasi families. We advocate that in such acquisition of land for projects: "land for land and house for house" will be given; but it is a tragedy that only 3477 families out of 14,113 displaced families were rehabilitated and only 8314 acres of land out of 62,238 acres taken away was given for settlement. It is apparent that the economic interests of the Scheduled Tribes are not protected under article 46 of the Constitution and the Governors have also failed to protect the rights of tribals in land. The Commission have rightly recommended the provision of adequate safeguards to ensure that the displaced persons are saved from discomfort, loss and anxiety.

I am very happy to hear what the hon. Home Minister said about the measures adopted for the development of Adivasis. We are also glad to learn that in the conference of Chief Ministers, they have already accepted the proposals contained in chapters 11, 12 and 16 of the report. But it would have been far better if the members of the tribal advisory council and other non-officials were also included in those discussions. They would have given some valuable suggestions on it.

Mostly Adivasis reside in forest areas and in jungles and when they apply for land, I am sorry to say their applications for grant of land for cultivation are not sanctioned by the forest department in time, which drives them into litigation. Consequently the tribals who were the original inhabitants of the jungle areas have lost their interest in the development of forests, preservation of trees, etc., and it has led to illicit cutting of trees. It is felt that the Government should follow a progressive policy to rehabilitate the tribals.

Then, I would like to draw the attention of the hon. Home Minister to one point. Constitutionally, we are given the safeguards through reservation in posts and representation in the legislatures also. I am sorry to say that the Commission has not taken due attention of the Supreme Court's judgment which was before them for reservation in promotion and selection posts also. The Supreme Court has very rightly pointed out that the words "in respect of any employment" used in article 16 must include all matters relating to employment as specified in article 16. It also opined that the reservation for Scheduled Tribes should be extended to promotion in selection posts which are included in article 16(1) and (2). The Supreme Court has mde it clear that the powers of reservation conferred under article 16(4) can be exercised by the State in a proper case not only by providing reservation for initial appointment but also by providing reservation in selection posts. The scope of the article is to be construed not in a technical or pedantic approach but in a broad and general way.

Having regard to this, I was disappointed to find that the Commission has merely satisfied itself by saying that it does not seem necessary to modify the existing orders. This is not consistent also with the Commission's view that the tribals will judge the Government not by its constitutional obligations or its intentions but by the active steps taken to make the safeguards a reality. I believe that the Supreme Court's interpretation of article 16 should be accepted in full by reserving posts in respect of promotion also for the Scheduled Tribes.

I was going to refer to the management of tribal blocks. In tribal blocks, generally the officers are so appointed that they sometimes ignore the interest of the tri al people and work against the interests of the peple. So, sometimes the Government's intentions are frustrated or nullified by such officers. I ,am therefore, of the opinion that wherever possible, the non-official agencies should also be brought in any they should be given powers to exercise functions over the tribal blocks.

The hon. Home Minister has rightly suggested that in some measure the Zila Parishads will also be given powers, and the district magistrate at the ditrict level will co-ordinate the work at the district level. I am of opinion that this should also be tried. We should not depend only on the officers of the Government or the Government agency.

In the end, I would like to compliment the Commission, because as the hon. Member Shri Uikey rightly said, the Dhebar Commission's report is really Gita for the Advivasis, and the recommendations should be implemented *in toto*. At a meeting of the Chief Ministers, they considered only the administrative points. They have ignored the steps for economic and social development. They have not taken that aspect into consideration. Therefore, whenever there is another sitting, I hope these points will be considered.

With these words, I really pay my compliments to the Chairman and Members of the Commission, who have put a very valuable and informative document before the nation, for the upliftment and development of the tribal people.

श्री मरंडी (राजमहल) : उपाध्यक्ष महोदय, शड्यूल्ड एरियाज और शेड्यूल्ड ट्राइब्स कमीशन की जो रिपोर्ट आई है उस का मैं स्वागत करता हूं परन्तु साथ ही साथ मुझे दुख के साथ कहना पड़ता है कि इतनी जोरदार सिफारिशें होने के बावजूद आदिवासियों की उन्नति के लिये उतना काम नहीं हो रहा है जितना कि होना चाहिये था ।

पहली पंचवर्षीय योजना में आदिवासियों के वास्ते करीब २४ करोड़ रुपया रक्खा गया था लेकिन मुश्किल से १६ करोड़ रुपया खर्च किया गया और ५ करोड़ रुपया वापिस कर दिया गया ।

दूसरी पंचवर्षीय योजना में १० करोड़ रुपया वापिस कर दिया गया । यह कितने दुःख का विषय है कि रुपया रहते हुए भी आदिवासी क्षेत्रों में आदिवासियों को ऊपर उठाने और उन की सहायता करने का काम नहीं हो सका है । इस से ज्यादा दुःख की बात आदिवासियों के लिये और क्या हो सकती है कि जो भी रुपया खर्च हुआ है वह सही रूप में खर्च नहीं हुआ है क्योंकि आदिवासी क्षेत्र में जितने भी सरकारी अफसर या कर्मचारी हैं वे आदिवासियों के बीच में दिलचस्पी के साथ काम नहीं कर रहे हैं ।

17.32 hrs.

[MR. SPEAKER *in the Chair*]

बिहार में जनसंख्या के हिसाब से १,०२७,५७३ रुपये खर्च होने थे लेकिन ६०१,८४ रुपये मुश्किल से खर्च किये गये हैं अब आदिवासियों को यदि ऊपर उठाना है, आगे बढ़ाना है और उन को उन्नति के पथ पर अग्रसर करना है तो इस से ज्यादा आर्थिक सहायता की उन को जरूरत है और साथ ही इस को भी देखा जाय कि जो रुपया उन के वास्ते रक्खा जाय वह पूरा पूरा और सही तौर से खर्च हो । जिस प्रकार से पथरीली जमीन को उपजाऊ बनाने के लिये काफी मेहनत और काफी रुपये की जरूरत पड़ती है उसी प्रकार इन गरीब आदिवासियों को भी ऊपर उठाने के लिये और आगे बढ़ाने के लिये काफी रुपये और मेहनत की जरूरत है ।

[श्री मरंडी]

आजादी मिलने से पूर्व हम आदिवासी लोग भी यह आशा करते थे कि भारतवर्ष के आजाद हो जाने पर हमारे दिन भी फिरेंगे और हम लोग भी सुख के साथ अपनी जिंदगी बसर करने के काबिल हो जायेंगे और हमारी रोजी, रोटी, कपड़े और मकान की समस्या हल हो जायगी । इंसान की तरह हम भी जिन्दगी बसर कर सकेंगे । लेकिन आज हमारी वह आशा निराशा में बदलती जा रही है ।

आज देश में बड़े-बड़े कल, कारखाने खुल रहे हैं और अनेकों बांध बन रहे हैं । इस के परिणामस्वरूप लाखों लोगों को अपनी जमीनों से हाथ धोना पड़ता है और उन में आदिवासियों और हरिजनों की संख्या ज्यादा है । अब सरकार को इस के लिये सोचना चाहिये कि जिन गरीब आदिवासियों ने अपना खून, पसीना एक कर के और जंगल काट कर भूमि साफ की और उस पर परिश्रम कर के उसे खेती योग्य बनाया' ऐसी जमीनें से उन गरीब लोगों को थोड़ा पैसा दे कर जो वंचित किया जा रहा है यह कहां तक उचित है ? यह बड़े दुख और अफसोस की बात है कि उन को इस तरह से खेती योग्य जमीनों से थोड़ा पैसा दे कर बेदखल किया जा रहा है । इसलिये मेरा सुझाव है कि आदिवासियों की किसी भी हालत में जमीन में वंचित न किया जाय । उन को परती जमीन देने का भी बंदोबस्त किया जाय ताकि उन को कृषि योग्य बनाया जा सके ।

आदिवासी क्षेत्रों में ये देखा जाता है कि सेठ और महाजन आदि मनमाने तौर पर अपना काम करते हैं और गरीब आदिवासियों से कर्जे के ऐवज में बहुत अधिक ब्याज वसूल करते हैं । कमिशन की रिपोर्ट में भी यह चीज दी हुई है कि वहां सूद की दर बहुत ज्यादा है । वहां पर संथाल परगना टेननसी एक्ट लागू है और उसके अनुसार जितने भी महाजन लोग हैं उनके पास इसके लिये लाइसेंस होना चाहिए लेकिन मैं आपको बतलाना चाहता हूं कि वहां पर काफी तादाद में ऐसे महाजन काम करते हैं जिनके पास कि लाइसेंस नहीं होता है । हजार दो हजार रुपये का कारोबार करते हैं । सरकार जानती है और सरकार के कर्मचारी भी इसको जानते हैं लेकिन इस ओर कुछ भी ध्यान नहीं देते हैं । आदिवासियों के लिये कितना ही सुन्दर से सुन्दर कानून क्यों न बनाया जाय जब तक उनको इन सूदखोर महाजनों के चंगुल से बचाया नहीं जायेगा तब तक इन आदिवासियों की उन्नति न हो सकेगी । इसलिये मेरा सुझाव है कि उन पर जितने भी पुराने कर्जे हों वे माफ कर दिये जाय । सदियों से जो आदिवासी पुराने ऋणों के नीचे दबे हुए हैं उन पुराने कर्जों को माफ कर दिया जाय । उनको ऋण से बचाने के लिये एक समिति बनायी जाये और उसकी देख रेख में जितने भी आदिवासी क्षेत्र में महाजन लोग हैं वह लाइसस लेकर ठीक से काम करें । सरकार को अच्छी तरह से देखना चाहिए ताकि कोई नाजायज काम न होने पाये ।

आदिवासियों को पृथक पृथक न रख कर उनको एक एक साथ में रखने की व्यवस्था होनी चाहिए । संथाल परगना जहां कि काफी आदिवासी रहते हैं उस क्षेत्र को दो जिलों में विभक्त करने की सोची जा रही है। आज चूंकि जनता के एक प्रतिनिधि की हसियत से इस संसद में बोलने का मौका मिला है इसलिए मैं सरकार से अनुरोध करूंगा कि इस तरह से उनको विभक्त न किया जाय और हमारे संथाल परगना को दो हिस्सों में न बांटा जाय ।

हमारे आदिवासी क्षेत्र में जितने भी सरकारी अफसर आदि होते हैं वे वहां की स्थानीय बोली को नहीं जानते हैं । अब वहां की बोली न जानने के कारण

जितने भी विकास वगैरह के काम वहां पर होने के लिए होते हैं वह ठीक तरीके से नहीं हो पाते हैं । इसलिए मेरा सुझाव है कि वहां जितने भी अफसर भेजे जाय वे वहां की भाषा को जानने वाले और वहां के रीति रिवाजों को जानने वाले होने चाहिएं ।

शिक्षा व्यवस्था के सम्बन्ध में मुझे यह निवेदन करना है कि जहां आदिवासियों की संख्या लाखों में है वहां उनको अपनी मातृभाषा को पढ़ने की सुविधा दी जाय । प्राथमिक स्कूलों मे जो छोटे छोटे बच्चे आते हैं वे बच्चे शिक्षकों की बोली नहीं समझते हैं और शिक्षक महोदय उन बच्चों की बोली नहीं समझते हैं। इसलिए जरूरत इस बात की है कि वहां जो शिक्षक भेजे जायें वे वहां की लोकल भाषा को जानने वाले हों ताकि बच्चों को उनकी मातृ-भाषा में शिक्षा दी जा सके । प्राथमिक स्कूलों मे बच्चों को उनकी मातृभाषा सिखाने की व्यवस्था होनी चाहिए ।

आदिवासी जिन क्षेत्रों में बसते हैं वहां पर काफी खनिज पदार्थ उपलब्ध हैं । कोयला, लोहा, अबरक आदि खनिज पदार्थों के निकालने से वहां काफी रुपये की आमदनी है लेकिन अफसोस के साथ कहना पड़ता है कि उन इलाकों मे, जहां से कि इतनी अधिक आमदनी होती है उस हिसाब से विकास नहीं हो रहा है । हमारे संथाल परगना के आदिवासी इलाके में रास्तों की बुरी हालत है । बैलगाड़ी के चलने लायक रास्ता भी वहां पर नहीं है । रास्ते ऐसे खराब हैं कि उन पर बैलगाड़ी चलना भी मुश्किल है । एक सड़क सिमरा टु बुआरीजोर— बुआरीजोर टु बोरियो और बुआरीजोर टु गिरजा चौकी बननी थी । बिहार सरकार ने इस सड़क को बनाने के लिए अपने अफसरान को लिखा हुआ है लेकिन अभी तक वह सड़क नहीं बन पाई है । सड़क निर्माण की वहां पर यह हालत है । सम्बन्धित और मौके के अधिकारी गफलत बरतते हैं जिससे कि वह काम नहीं हो पाता है ।

इरीगेशन वहां पर नहीं के बराबर है । आदिवासियों के लिये सिंचाई की व्यवस्था करने के लिये कागज पर कलम से करोड़ों रुपये रक्खे जाते हैं लेकिन हकीकत में वह बस कागज तक ही सीमित रह जाते हैं और दर असल काम जो होना चाहिए वह नहीं होता है। वजह इसकी यह है कि वहां के सरकारी कर्मचारी उतनी दिलचस्पी के साथ अपना काम नहीं करते हैं जैसा कि उनको करना चाहिए । कागज पत्तर पर इरीगेशन की योजनाएं बनी अवश्य हैं लेकिन अमल उन पर कुछ भी नहीं है । आदिवासियों का जीवन सिंचाई की उत्तम व्यवस्था पर निर्भर करता है । इसलिये यह बहुत आवश्यक है कि वहां पर सिंचाई की अच्छी व्यवस्था की जाय ।

आदिवासी और हरिजनों को नौकरियां देने के लिए हर एक प्रकार की योजना है लेकिन वह योजना महज कागजों तक ही सीमित हैं क्योंकि हम देखते हैं कि आदिवासियों को नौकरियां नहीं मिलती हैं । इसलिए मेरा सुझाव यह है कि जितने भी पढ़े लिखे आदिवासी हैं, जिन आदिवासियों ने शिक्षा पाई है, उनको नौकरी में लिया जाना चाहिए और नौकरी के सम्बन्ध में इन्टरव्यू के लिए उनको भत्ता दिया जाना चाहिए ।

Shrimati Akkamma Devi (Nilgiris): Mr. Speaker, Sir, I rise to extend my sincere thanks to the Chairman of the Commission for the valuable report placed before the House after visiting the various tribal areas and gathering first-hand information. The Chairman and members of the Commission deserve our hearty congratulations for this.

From the Report we find that many welfare schemes were launched for the upliftment of the tribals, economically, educationally and socially. A sum of Rs. 24.85 crores was allotted in the First Plan, Rs. 50.932 crores in the Second Plan and Rs 59.9018 crores in the Third Pan. But, meanwhile, most of the schemes were not implemented successfully. Lack

[Shrimati Akkamma Devi]

of trained personnel with aptitude and experience to work in tribal areas stood in the way of successful implementation. My humble suggestion is that only trained persons with experience and aptitude should be appointed and selection should on no account be made on mere qualifications. A field worker who has merely passed the eighth standard but with aptitude and zeal ofor service is far more efficient in his work than a person who has passed the school final or even pre-university but without the inborn gift for service.

Secondly, language also plays an important part in the successful implementation of our various programmes. As far as possible, selection should be made from among the tribals, even without adequate training, and they should be trained and absorbed in their respective areas.

We speak so much about co-operation of individuals, both official and non-official and co-ordination between various departments, both of government and non-official organisations. But, practically, these two important factors are not considered, in our day to day administration and without these two factors effective implementation is not at all possible. Therefore, there should be effective co-ordination between departments dealing with tribal welfare and the departments dealing with general development programme.

Now I pass on to voluntary organisations like the All India Council for Child Welfare, All India Women's Conference, the Servants of India Society, the Bharat Sevak Samaj and various other organisations which have done pioneer work for the welfare of Scheduled Tribes and Scheduled Castes. There are organisations which have done constructive work for the tribals, spending from their own resources and also by way of local collections and donations. My request is that Government should encourage these voluntary organisations by giving substantial amounts to them and they should also see that delay is not caused in releasing the grants to the existing institutions. This encouragement to these institutions not only helps them to expand and consolidate their activities but it also paves the way for other new institutions to come up and take up constructive work for the tribals in various fields.

Now, I would like to speak about the housing conditions of the Tribals which need adequate attention of the Government. During the last four years an adequate amount was spent on housing but in the year 1960-61 a sum of Rs. 120 lakhs remained unspent. Therefore housing conditions of the Tribals should be given careful consideration and their living conditions should be improved. In places which I have visited I have seen the Adivasis packed together in small huts with unhygienic conditions and without proper ventilation. Therefore improving the housing conditions of the Tribals should be given the first place.

Now I would say a little about industries which help the Tribal population. Work and wage is the crying need of the Tribal population which was economically backward and socially mal-adjusted. The Tribals are eager to put in hard work and earn their living. But in Tribal areas we find that the Tribals have work only for two or three days and for the rest of the days they remain idle. They nearly starve living on herbs and tubers from the forest areas. Therefore I request our Government, particularly the Commerce and Industry Ministry to afford facilities to this Tribal population through its various organisations and industrial boards to get part-time or full-time work and thus help them to earn their daily bread.

I will conclude by saying that Government should bring in strict measures to prevent moneylenders from lending money to these Tribals. These moneylenders lend money on such a high rate of interest that after a few

years the interest exceeds the amount borrowed from the moneylenders and these poor Tribals are placed in such a pitiable situation that they are not able to pay the interest even. Therefore loans should be made available to these Tribals. The Government should see that the better placed among the Tribals do not enjoy all the advantages made open by the Government.

With these words, I support the Report.

श्री संजी रूपजी (नामनिर्देशित—दादरा तथा नगर हवेली) : माननीय सदस्य जी, मुझे यहां लोक-सभा में आए हुए लगभग छः सात हो महीने हो गए हैं लेकिन आज तक मुझे यहां बोलने का मौका नहीं मिला था। आज आप ने मुझे बोलने का मौका दिया जिस के लिए मैं आप का बड़ा आभारी हूं।

मैं दादरा नगर हवेली से आता हूं। यह विभाग बरसों से फरंगी हूकूमत के नीचे था। वहां पर करीब करीब ८८ टका लोग आदिवासी हैं। हमारे देश के पूज्य राष्ट्रपति जी ने वहां आदिवासी लोग ज्यादा होने की वजह से यहां लोक-सभा में एक अदवासी को नामीनेट किया जिसके लिए मैं और दादरा नगर हवेली की आदिवासी प्रजा पूजा राष्ट्रपति जी और इस सरकार की बड़ी आभारी है।

अध्यक्ष जी, जैसा कि मैं ने पहले बताया है वहां पर फरंगी शासन था जिस की वजह से वहां पर कोई किसी किस्म की प्रगति नहीं हो सकी थी लेकिन वहां की प्रजा १९५४ में आजाद हुई। उस के बाद हमारी सरकार ने हमारा वह विभाग भारत के साथ मिला दिया। यह हमारा सौभाग्य है।

आज यहां पर शैड्यूल्ड एरियाज और शैड्यूल्ड ट्राइब्ज कमिशन की रिपोर्ट पर बहस चल रही है। मैं भी अपने यहां के आदिवासियों की मुसीबतों के बारे में कुछ बातें आपके द्वारा अध्यक्ष महोदय, इस सदन के सामने रखना चाहता हूं। जब इस कमिशन की रिपोर्ट तैयार हो रही थी उस वक्त दादरा और नगर हवेली भारत के साथ नहीं थे उनको भारत में मिलाया नहीं गया था। इस वजह से दादरा नगर हवेली की कोई बात इस रिपोर्ट में दिखाई नहीं देती है। आदिवासियों की प्रगति के लिए हमारी सरकार को क्या कुछ करना चाहिये इसके बारे में जो भी बातें इस रिपोर्ट में बताई गई हैं उनके साथ मैं पूर्णतः सहमत हूं। हमारी माननीय सरकार को इस रिपयर्ट में लिखी हुई बातों को तुरन्त अमल में लाना चाहिये।

अध्यक्ष महोदय, मेरे यहां की आदिवासी प्रजा तथा दूसरे लोगों में इतनी ताकत नहीं है उनकी इतनी सामर्थ्य नहीं है कि वे पहनने के लिए पूरा कपड़ा भी ले सकें उसको खरीद सकें। वे आज भी आधे नंगे और भूके हैं। यह हमारे देश में सब के लिए एक नामूसी की बात है। इस देश में से गरीबी को निकालना हो तो वह कोई सहल बात नहीं है। इस बात को मैं अच्छी तरह से जानता और समझता हूं। मैं अपने यहां की आदिवासी प्रजा में से गरीबी को निकालने के लिए और उनको प्रगति के पथ पर लाने के लिए एक महत्व की बात इस सदन के सामने रखना चाहता हूं। हमारे यहां आदिवासी प्रजा की प्रगति नहीं हुई है। उसका मुख्य कारण यह है कि जब फिरंगी शासन था उस वक्त से जहां ज्यादा तौर पर दारू और ताड़ी मिलती रहती थी और आज भी वहां दारू ताड़ी काफी मिलती है। जो आदिवासी प्रजा वहां की है जिस तरह से वह फिरंगी शासन में दारू और ताड़ी में फंसी हुई थी उसी तरह से आज भी फंसी हुई है। आज हालत यह है कि दादरा नगर हवेली के चारों तरफ जो प्रदेश लगा हुआ है गुजरात और महाराष्ट्र का प्रदेश लगा हुआ है वहां पर हमारी सरकार ने दारूबंदी कानून लागू कर रखा है, केवल दादरा नगर हवेली में वह लागू नहीं है। इसका नतीजा यह हो रहा है कि वहां के लोग दादरा नगर हवेली में आ करके जहां पर दारू बंदी नहीं की गई है काफी मात्रा में दारू और ताड़ी

[श्री संजी रूपजी]

का इस्तेमाल करते हैं। जिस तरह दादरा नगर हवेली में आदिवासी काफी संख्या में हैं उसी तरह से उसके चारों बाज़, के जो प्रदेश हैं उसके साथ लगने वाले जो अन्य प्रदेश हैं वहां भी आदिवासी काफी संख्या में रहते हैं। अब होता है कि कि दादरा और नगर हवेली में दारू ताड़ी की बन्दी न होने के कारण हर रोज़हजारों आदिवासी आते हैं और इस दारू ताड़ी का भोग करते हैं। इसके लिए अध्यक्ष महोदय मैं आपके द्वारा सरकार से प्रार्थना करता हूं कि अगर हमारी सरकार सचमुच आदिवासियों की प्रगति करना चाहती है तो दादरा और नगर हवेली में भी वह जल्दी जल्दी दारू बंदी का कानून लागू कर दे।

इसके साथ ही साथ मैं कुछ और भी सुझाव अपनी सरकार को देना चाहता हूं। मैं चाहता हूं कि जितनी जल्दी हो सके उतनी जल्दी वहां पर पढ़ाई की व्यवस्था कर दी जानी चाहिये और नये स्कूल बनाये जानें चाहियें। साथ ही साथ मैं यह भी कहना चाहता हूं कि आदिवासियों के बच्चों के लिए कपड़ा किताबों और कम से कम एक टाइम के भोजन की व्यवस्था भी सरकार के द्वारा कर दी जानी चाहिये। तीसरे जहां तक भूमि सुधारों का सम्बन्ध है जो भूमि आदिवासियों के पास है उस भूमि में सुधार के लिए और उस भूमि में कुएं खोदने के लिए और इंजन लगाने के लिये तथा गाय और बैल लेने के लिए सरकार को जल्दी से जल्दी तकावी लोन देने का प्रबन्ध कर देना चाहिये।

चौथा सुझाव मेरा यह है कि जिन लोगों के पास रहने के लिये मकान नहीं है उन लोगों के लिये सोसाइटीज़ बना करके या तो लोंज का या फिर सबसिडीज का प्रबन्ध सरकार को कर देना चाहिये ताकि उन लोगों के लिये मकानों की व्यवस्था हो सके।

पांचवां सुझाव मेरा यह है कि हमारे यहां जो बड़ा भारी फारेस्ट है उस फारेस्ट की लकड़ी का जो आकशन किया जाता है उसको बन्द कर देना चाहिये और वहां रहने वाले आदिवासियों की जंगल मंडली बना कर उन लोगों को इस फारेस्ट की लकड़ी का सब काम देना चाहिये।

इन शब्दों के साथ मैं अपना भाषण समाप्त करता हूं और आपको धन्यवाद देता हूं।

श्री गणपति राम (मछलीशहर) : अध्यक्ष महोदय, सब से पहले तो मैं इस कमिशन के चेयरमैन महोदय, श्री ढेबर भाई को धन्यवाद दूंगा कि उन्हों ने इस रिपोर्ट को लिख कर के इस बात की हमें याद दिलाई है कि उन के दिल में इस देश की और इस राष्ट्र को पिछड़ी हुई जातियों, इस देश के पिछड़े हुए वर्गों और लोगों के प्रति, दलित लोगों के प्रति कितनी सहानुभूति है।

मुझे आश्चर्य होता है कि जहां पर देश के कोने कोने में दूसरी राज्य सरकारों ने शैड्यूल्ड ट्राइब्ज को अपने अपने प्रदेशों में माना है, वहां पर हमारी उत्तर प्रदेश की सरकार ने जहां पर कि लाखों की संख्या में शैड्यूल्ड ट्राइब्ज रहते हैं, उन को मान्यता नहीं दे रखी है। इस कमिशन के चेयरमैन ने भी फारवर्ड में लिखा है :—

"In the case of UP, in our opinion the Janunsaris or Jaunsar Bawars of Dehra Dun and Uttar Kashi districts present a hard case. They are, in every sense of the term, tribals. Similar is the position of Gonds, Cheros and other and other tribals in the District of Mirzapur in U.P. All these have been execluded from the list of Scheduled Tribes, and, consequently, they have been deprived of the benefit of the Fifth Schedule. They belonged, before the adoption of the Constitution to the Partially Excluded Areas and some of them to the wholly Excluded Areas.".

१९५५ में बैकवर्ड क्लासिस कमिशन ने भी अपनी रिपोर्ट में चैप्टर ६, पेज १५५ में इन शब्दों में इस को लिखा था :—

"The policy of the Uttar Pradesh Government regarding the Tribes in their State is somewhat unusual. The Government have refused to classify and group as tribals. They insist that there is no need to classify and of the tribes as such. The reason advanced by them was that this would create new problems . . ."

17 hrs.

इस के अलावा और भी चीजें हैं । बैकवर्ड क्लासेज कमिशन ने सन् १९५५ में उत्तर प्रदेश में १३ जातियों के बारे में, जिन में यह भी सम्मिलित थीं ।

"भील, भोक्सा, भुइया, भूटिया, बोरा, चेरू, गोंड, घूरिया, नायक, ओझा, जौनसारी, खरवार, कोल, कोरवा, बनमानुस, थारू"

रिकमेन्ड किया था कि उन को शेड्यूल्ड ट्राइब्ज की लिस्ट में लिया जाय और उन के लिये संविधान द्वारा दिय गये जो स्पेशल अधिकार हैं उन्हें उन को दिया जाय । मुझे आश्चर्य के साथ कहना पड़ता है कि आज इतने दिनों के बाद भी, शेड्यूल्ड ट्राइब्ज कमिशन के बैठने के बाद भी बैकवर्ड क्लासेज कमिशन के बैठने के बाद भी, उत्तर प्रदेश की सरकार ने इन जातियों को मान्यता नहीं दी । कहीं इस से वहां एक नई समस्या न खड़ी हो जाय । मैं समझता हूं कि आज की स्टेट सरकारें भी ऐसी समस्याओं पर पर्दा डाल कर उन को टालना चाहती हैं । आज एक तरफ तो केन्द्रीय सरकार इतनी सचेष्ट है, पढ़ा लिखा समाज इतना सचेष्ट है, देश के नेता लोग इतने सचेष्ट हैं कि देश का जो पिछड़ा हुआ तबका है, दलित तबका है वह ऊपर उठे और दूसरी तरफ हमारी स्टेट की सरकारें इस तरह का व्यवहार करती हैं । जहां तक मैं समझता हूं हमारे शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज कमिश्नर की रिपोर्ट हर साल सदन में आती है .

अध्यक्ष महोदय : माननीय सदस्य भाषण जारी रखना चाहेंगे ?

श्री गणपति राम : जी हां, जरूर रखना चाहूंगा ।

अध्यक्ष महोदय : मुझे एक बात सदन के सामने रखनी है कि जो कार्यक्रम गवर्नमेंट ने रक्खा है उस में इस के बाद अगला आइटम है :

"Discussion on the increase in the number of crimes and the deterioration in the law and order situation in the Union territory of Delhi."

इस के लिये दो घंटे रक्खे गये थे । आज सुबह सदन की मर्जी से हम ने वह दो घंट जो फ्लड सिचुएशन थी उस पर खर्च कर दिये, जोकि अगले आइटम पर लेने थे । अब दो ही सूरतें हो सकती हैं । या तो जो डिस्कशन चल रहा है उस को हम अगले सेशन तक चलता रक्खें और जो दिल्ली की क्राइम रिसिचुएशन है उसे कल ले लें या फिर क्राइम सिचुएशन को अगले सेशन में रक्खें और उस के समय को इस मोशन में लगा कर इस को कल खत्म कर दें । जैसा हाउस चाहे वैसा किया जा सकता है ।

श्री हरि विष्णु कामत : दिल्ली के मामले को इसी सेशन में लिया जाय ।

एक माननीय सदस्य : एक दिन के लिये सेशन बढ़ा दिया जाय ।

अध्यक्ष महोदय : एक दिन तो और नहीं बढ़ाया जा सकता । इस वक्त सब माननीय सदस्यों ने अपना अपना इन्तजाम किया हुआ है इसलिये एक दिन बढ़ाना तो मुश्किल है । इन दो सूरतों में से हाउस जो चाहे चुन ले, उस को अख्त्यार है । एक चीज चल सकेगी । जो आप चाहें वह चीज रख लें । एक को अगले सेशन तक मुल्तवी करना पड़ेगा ।

श्री प्रकाशवीर शास्त्री : मैं बड़ी नम्रता से यह निवेदन करना चाहता हूं कि जहां तक इस कमिशन की रिपोर्ट का सम्बन्ध है, रिपोर्ट आ चुकी है । रिपोर्ट आने के पश्चात् सदन में उस पर कुछ चर्चा भी हो चुकी है । लेकिन दिल्ली में अपराधों की स्थिति इतनी भयंकर हो गई है कि आये दिन कुछ न कुछ होता है । आप स्वयम् समाचारपत्रों को देखते होंगे, कत्ल, डाके, अपहरण इस प्रकार की भयंकर स्थिति होती चली जा रही है । इसलिये मैं आप से अनुरोध करता हूं कि अगर आप इस को प्रिफरेंस दे दें तो ज्यादा अच्छा होगा ।

श्री ह० च० सोय (सिंहभूम) : अध्यक्ष महोदय, मेरी राय यह है कि जो कमीशन की रिपोर्ट है उस को यहां सेशन के आखीर में रक्खा जाता है, यह ठीक नहीं है । उस को यहां पहले रक्खा जाना चाहिये था और इस से पहले समय दिया जाना चाहिये था । अब जब यह चर्चा में आ ही गई है तो उस को पूरा समय मिलना चाहिये और कल मिलना चाहिये ।

अध्यक्ष महोदय : कल तो कुल दो ही घंटे मिल सकेंगे क्योंकि जो ढाई घंटे हैं उन में से कुछ वक्त चला जायेगा बाकी चीजों में । दो या सवा दो घंटे बाकी रह जायेंगे । तो अगर आप इस को कल खत्म करना चाहें . . .

श्री हरि विष्णु कामत : बारह से साढ़े तीन बजे तक साढ़े तीन घंटे होते हैं ।

अध्यक्ष महोदय : कल हम पांच बजे तक ही बैठेंगे । इस तरह से दो ही घंटे हैं । या तो हाउस यह ले सकता है या वह ले सकता है । जो आप चाहते हों उसे ले लिया जाय ।

श्री उइके : मैं समझता हूं कि जो विषय चल रहा है उस को लेने की अधिक आवश्यकता है क्योंकि इस में दो या ढाई सौ आदिवासियों का सवाल है । यहां पर विचार के बाद इस का इम्प्लिमेंटेशन हो सकेगा । यह देहातों की समस्या है अगर यह इस सेशन में पूरी नहीं होगी तो ठीक नहीं रहेगा ।

Shri Basumatari (Goalpara): If it is left to the next Session, it will create a very bad impression outside.

श्री दाजी (इन्दौर) : अध्यक्ष महोदय, मेरा निवेदन यह है कि कमिशन की रिपोर्ट आ चुकी है । अगर किसी माननीय सदस्य को यह गलतफहमी हो कि चर्चा हो जाने से उस का इम्प्लिमेंटेशन शुरू हो जायेगा तो ऐसी बात नहीं है । मेरी राय है कि दो घंटे इस के लिये अपर्याप्त हैं क्योंकि थोड़ी सी ही बहस हुई है । इस लिये इस को अगले सेशन में लिया जाय और कल का समय ला ऐंड आर्डर सिचुएशन पर लगाया जाय ।

Shri Basumatari: We appeal to the House. It will create a very bad impression outside.

Shri Hari Vishnu Kamath: I move formally:

> "That the discussion on the Scheduled Tribes and Areas Commission's Report be postponed to the next session, and the discussion on the law and order situation in Delhi be taken up tomorrow."

अध्यक्ष महोदय : मुझे कोई ऐतराज नहीं है, लेकिन जो शैड्यूल्ड ट्राइब्ज के भाई हैं उन के जज्बात को देखना है, इसलिये हमें इस की तरफ भी ध्यान देना है । उन को नाराज नहीं करना है । अगर वह इसे चाहते हों और जोर दें कि नहीं, यह जरूर चले, तो मैं चलाऊंगा इसे ।

श्री मा० ला० वर्मा (चित्तौड़गढ़) : अध्यक्ष महोदय, अगर इस पर अमल नहीं होगा तो बहुत नुक्सान होगा ।

Shri Dasaratha Deb (Tripura East): Sir, I move an amendment to Shri Kamath's motion.

"That this discussion may be deferred till the next session but must be taken up in the first week of the next session."

Shri Hari Vishnu Kamath: Sir, I accept the amendment.

अध्यक्ष महोदय : अगर इस पर हाउस में इत्तफाक हो कि यह पहले हफ्ते के अन्दर हो जाये और दूसरों को ऐतराज न हो तो ठीक है, इस को अगले सेशन के पहले हफ्ते में रखा जा सकता है ।

एक माननीय सदस्य : इस पर समय भी ज्यादा रखा जाय उस समय ।

अध्यक्ष महोदय : मेरा भी यही कहना था कि बढ़ा देंगे आधा या एक घंटा, यह मुझे मंजूर है ।

एक माननीय सदस्य : यह चीज आगे के लिये नहीं बढ़नी चाहिये । मैं चाहता हूं कि इसी सेशन में इस पर विचार हो ।

अध्यक्ष महोदय : इसी सेशन में ? अच्छा तो मैं एक फार्मल मोशन आपके सामने रखता हूं । जैसा चाहें आप फैसला करें । मैं अपना जिम्मेदारी लेने के लिये तैयार नहीं हूं । मैं उस पर इस का छोड़ता हूं, जो मर्जी हो वह कर दे, मुझे मंजूर है ।

एक माननीय सदस्य : आप वोट ले लें ।

अध्यक्ष महोदय : फिर आप ऐतराज करेंगे वोटिंग पर ।

श्री हरि विष्णु कामत : मुझे इस पर कोई ऐतराज नहीं है ।

श्री गणपति राम: मेरा एक सुझाव है । देश की जनता को यह शुबहा कहीं न हो कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज के मामले को हम पीछे ढकेलते जाते हैं । इसलिये मैं सदन के माननीय सदस्यों से अनुरोध करूंगा कि जब इतने नोंके बाद यह चीज हमारे सामने आई है तो फिर इस को टाला न जाय ।

अध्यक्ष महोदय : अगर ऐसी अपील वह करते हैं तो फिर शास्त्री जी ही मान जायें ।

श्री प्रकाश वीर शास्त्री : अगर यह आशा हो कि कल रिपोर्ट पर चर्चा होने के पश्चात् ही हमारे आदिवासी भाइयों का भला होने वाला हो तो मुझे कोई आपत्ति नहीं है, लेकिन मैं नम्रता से निवेदन कर रहा हूं कि थोड़ा सोच लीजिये । कल का समय भी सीमित है क्योंकि नानआफिशल बिजिनेस भी कल होगा । अगर अगले अधिवेशन में आप इस को पहले सप्ताह में ले लेंगे तो, जैसा अध्यक्ष महोदय ने कहा, चर्चा अधिक हो सकेगी । अभी तो जल्दबाजी में निर्णय हने की सम्भावना है और यह ठीक नहीं है ।

श्री उइके : मैं कहना चाहूंगा कि शास्त्री जी सोच लें । स्टेट गवर्नमेंट्स को बहाना इस से मिल जायेगा । आप भले ही आधा घंटा हमारे टाइम में से ले लीजिये, इस में कोई हर्ज नहीं है । शहर के लिये हम देहात के लोग अपने टाइम का दान कर देंगे, लेकिन इस को अभी ही लिया जाय ।

श्री हरि विष्णु कामत : मेरा नम्र निवेदन है कि यदि अगले सेशन में पूरा दिन इस कमिशन की रिपोर्ट पर चर्चा के लिये दे देंगे तो हमारे सहयोगी उस को मंजूर कर लेंगे कि कल ढाई घंटे देने के बजाय उस को पूरा दिन मिले ।

अध्यक्ष महोदय : यह लालच तो आप दें सकते हैं, मैं नहीं दे सकता ।

श्री भंवरलाल मीना (उदयपुर) : मेरा सुझाव यह है कि आज भी इसे कान्टिन्यु रखा जाय और अगले सेशन में भी इस रिपोर्ट पर डिस्कशन चलना चाहिये ।

अध्यक्ष महोदय : अगर आप यह बर्दाश्त कर रहे हैं कि कल के बाद भी वह अगले सेशन में आये तो उन का केस मजबूत हो जायेगा ।

श्री मू० भू० वैद्य (साबरमती) : बात ऐसी है कि शेड्यूल्ड कास्ट और ट्राइब्ज कमिशन की रिपोर्ट जो थी वह आप ने अगले सेशन में रख दी है, अगर इस पर भी विचार स्थगित किया जायेगा तो जो हिन्दुस्तान की पिछड़ी हुई जातियां हैं वह इस का यह अर्थ निकालेंगी कि चूंकि हम लोग पिछड़े हुए हैं इसलिये पार्लियामेंट हमें और भी पीछे डालना चाहती है । इसलिये यह चर्चा चालू रखनी चाहिये ।

अध्यक्ष महोदय : अगर आप मंजूर नहीं करेंगे कि यह रिपोर्ट अगले सेशन में चले तो इस पर चर्चा जारी रहेगी । दूसरी चीज, उन साहबों के लिये जो कि इस विषय में चिन्तित हैं, यह है कि वह नानआफिशल बिजिनेस के लिये मनवा सकें तो मनवा लें ।

श्री हरि विष्णु कामत : क्या यह उम्मीद की जा सकती है कि नान आफिशल बिजिनेस की जगह ला ऐंड आर्डर सिचुएशन को ले लिया जाय ?

अध्यक्ष महोदय : मैं तो आर्डर नहीं दे सकता, आप मनवा सकें तो अच्छा है ।

18.10 hrs.

ISSUE OF INDUSTRIAL LICENCES*

Shri Warior (Trichur): Sir, This discussion had been necessitated by the answers given to starred question No. 529 on the 22nd August, 1962. Not only that. There was a growing fear and apprehension in the mind of the public also that there was more and more concentration of industrial and economic power. Every year, after the licensing period is over, this fear is only on the increase and not on the decrease. That is why this discussion is highly necessary periodically to bring home to the Government that whenever it tends to violate the basic policies underlined by the resolution adopted by the Government and the Parliament, the Government must be pulled up, and it must be made known to them that it is time to stop them when they reverse the policy and to see that the industrial policy as laid down is carried out in its full implication.

The industrial policy resolution clearly says that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment. It is necessary to see whether this high ideal set forth and the principle enunciated in the industrial policy resolution has been materialising in actual practice. In 1957, when a survey was made by some private agencies, we found that the directorships of big companies are closely held within the hands of a few tycoons in industry. For instance, Sakhania had 107 directorships. It may not be just one Sakhania but the Sakhania family as a whole controlled 107 directorships. Dalmia had 103; Ruia had 80; Birla had 60; Goenka had 55; Podar had 55; Sangur had 52; Jathaya had 51 and so on. The others had less than 30 to 35.

Not only that. We found also that the total assets controlled by this complex of industry ran to crores of rupees. I will give you only three or four instances. Tatas controlled Rs. 290 crores. worth of assets. Birlas controlled Rs. 291 crores. Martin Burn controlled Rs. 88 crores. Dalmia Jain controlled Rs. 50 crores. Like this, there are a few more houses which are controlling the major assets already in the industry. When this is continuing, because of this picture before our mind, we are always ap-

*Half-An-Hour Discussion.

prehensive, whenever new licences are issued, whether they are going through the hands of the same people.

Further, this system of issuing licences has also been referred to by the Estimates Committee of Parliament. I wish I could read chapter after chapter of the report of the Estimates Committee which has gone into the question of the Commerce and Industry Ministry's Development Wing. At pages 19—22, it has given its attention and a good study is made about the various dubious methods adopted by the monopoly concerns in this country who are engaged in industry to grab whatever licences are issued by the Government. Pages 19—22 of the Estimates Committee's 123rd report which had been placed on the Table of the House will be worth reading. In it, the methods adopted by the various firms are enumerated. As a Member of the Estimates Committee, while touring the country and going into the several manufacturing and industrial undertakings and meeting several industrials, the top-notchers as well as the smaller fries, we understood that all these are not yet forthcoming. I do not know whether the Ministry itself has taken note of all these methods adopted by them.

There are instances where we intend, by this licensing system, to have the weaker ones helped and not give more and more licences to the powerful ones. Actually the weaker ones are getting some licences, but in the final analysis, these licences are also grabbed back by the powerful sections. Instances are so many, but the Government in its reply has said that it will collect statistics and information regarding this. The Government had compiled its own list of industrial undertakings licensed by the Central Government from 1951 to 31st December, 1957 under the Industries (Development and Regulation) Act, 1951. But after that, we do not find any such compilation. All these facts are coming only in the weekly bulletin of the Commerce and Industry Ministry. But there is no such study made actually by the Ministry concerned to see whether these licences are going into the hands of these monopolistic concerns or actually they are helping the smaller investors or cooperations and thus build up industries in a diversified and diffused way, instead of concentrating all these in one or two hands. That the Government has not made any such study is clear from the comments made by the Estimates Committee in page 22 of its 123rd report:

> "The Committee consider that Government should take all positive steps necessary to give effect to their own policy of broad basing the industrial sector on the lines suggested herein and others which a more detailed examination of the remedial measures may revel. Meanwhile the Committee would suggest that a survey of holdings in the industrial field by the various groups of Industries and Business houses may be undertaken, if not already done."

This is the recommendation of the committee. I want to know from the Minister whether this recommendation has been accepted by Government and whether after acceptance any steps had been taken by the Government to implement them or to ascertain the facts which are pointed out there.

There are other things also which are resorted to. There are some intermediaries going round in this country. The Estimates Committee have clearly said:

> "The Committee are of opinion that the Intelligence Department should keep a vigilance over the unhealthy activities of any such intermediaries in the matter of procuration of licences."

Government officials, either at their retiring age or just before that, go out of employment of Government and get themselves employed in prize-

[Shri Warior]

jobs in some of these industrial concerns. They become liaison officers or intermediaries. They are always posted in Delhi and they are always seen going up down the Udyog Bhavan. What business have they got? The Government has got no information about them. But this Government has got information when I woke up today morning. I say this because the Government has posted its vigilant eye at my gate. This Government has got information of what is going on even when I talk on telephone to my party office, because they always tap my calls. But this Government has not got information, according to the Estimates Committee's Report and the evidence tendered before that Committee, and they do not know where they have gone, what actually they have been doing. In some cases they say that they have gone for health reasons. In some other cases they say they have gone for unknown reasons, and in some cases the reasons are not mentioned and without the permission of the Government they have gone to do this kind of work.

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): Who have gone where?

Mr. Speaker: He says that Government employees from the Secretariat have gone for other jobs.

Shri Warior: All that is given in the Hundred and Twent-third Report of the Estimates Committee on pagesc 19 to 22. The hon. Minister also can go through it.

My submission is that this practice is there. Another point is, they employ delaying tactics. I was told that when an ordinary gentleman with some cash to invest asks for a licence, his application is kept by the Ministry or the Licensing Department in the Development Wing and then he is asked to submit certain clarifications. By the time his clarifications come, an application from another under-taking of the same pattern is received and the licence is issued against that application. By the time the previous man clarifies the position, priority is given to the second man, because in his case there is no necessity of any clarification, and the licence is issued to him. I am told by very reliable industrialists in this country, who are not Communists but capitalists, that licences are screened and vetted by certain industrial houses in this country. I do not know whether it is true. I am told that applications for licences received by the Ministry from ordinary men are sent back to some business houses somewhere in Delhi who screen those applications, copy those applications, suppress them and give fresh applications to the Ministry under new names, and the Ministry gives preference and priority to those applications. Licences are issued against those applications, and the original men go to dogs. This has happened many times. There are other dubious methods also.

Mr. Speaker: All need not be disclosed at one time.

Shri Warior: These things must be told to a democratic Minister. Unless a democratic Minister knows all these things from a democratic source, he may not be able to know these things from the bureaucratic source alone and curb these tendencies which are growing in our country.

An Hon. Member: And give a democratic reply also.

Shri Warior: Again, in the Report of the Commerce and Industry Ministry for 1961-62 we get an analysis of the licences issued State-wise. Therein you will find that that is also not in accordance with the policy resolution and the clause which has

been adumbrated here to implement that resolution. It says:

> "....provide an economic foundation in order to realise the objective, it is essential to accelerate the rate of economic growth and speed up industrialisation, in particular heavy industries. . . ."

Then it says:

> "It is equally urgent to reduce disparties in income and wealth which exist today to prevent private monopolies and the concentration of economic power in different fields in the hands of small numbers of individuals."

Sir, this resolution, splendid and inspiring as it is in its wording and also in its form and content, is itself an admission that there are some monopolistic tendencies. Monopolies and concentration of economic power were already there by the time this resolution was drafted in 1956 and accepted by the Government and Parliament. It was evident that there were monopolistic tendencies. But now he says that the Government has not looked into this vital and interesting problem which affects the country for the present and also for posterity. The Government says that it has not got the information and that it will collect that information. That is a very callous way of putting things. Now they are saying that there is no concentration of power. It may or may not be concentration of power. In my opinion, it is clear that the Government must always be vigilant and must take steps to see that these policies are carried, and not policies which are contrary to this and not practices which will defeat the very purpose of the industrial policy adumbrated here. Hence, this discussion has become very important and I hope the Minister will give a satisfactory reply to all the points raised by me.

Shri Daji *rose*—

Mr. Seaker: No advance notice has been given.

Shri Daji (Indore): My name is there in the list.

Mr. Speaker: That is not enough. Notice has to be given. They are old parliamentarians. They know the rules well.

Shri Daji: I thought that my name being there was sufficient.

Mr. Speaker: No, not at all. Unless notice is given, I cannot permit it.

Shri Daji: I will put only one question. On the date when this question came up you were pleased to ask the Minister to get a statement prepared and place it before the House as to the break-down of the licences issued to important business houses. I would like to know whether the material has been collected by the hon. Minister and is in his possession and, if so, what is the result. I would also like to know. . .

Mr. Speaker: I allowed only one question.

Shri Daji: Secondly, in view of the fact that complaints about *binami* transactions have come, may I know whether any control or check is kept on the transfer of licences from one party to another party and, if so, whether any order has been issued on the subject.

Shri S. M. Banerjee (Kanpur): I put a specific question that day whether it is a fact that out of the total licences issued in 1961 more than 60 per cent went to the companies of one group, called the Birla group. I also want to know whether any secret order has been issued by the Planning Commission that those people who have not fulfilled the conditions of those licences should be given a show-cause notice and, if so, whether they have been given show-cause notices.

Shri Rameshwar Tantia (Sikar): Mr. Speaker, Sir.

Mr. Speaker: The way he has just begun gives the impression that he is going to deliver a speech.

Shri Rameshwar Tantia: I will take only five minutes.

Mr. Speaker: I cannot give him five minutes. He can put a question. In half an hour discussion he can only put a question.

Shri Rameshwar Tantia: May I know whether Government agree that the present system of industrial licensing is causing delays and, if so, whether any steps have been taken to see that these delays are avoided?

Shri P. C. Borooah (Sibsagar): May I know whether over Rs. 200 crores of foreign exchange licence had been issued in the very first year of the Third Plan against Rs. 450 crores earmarked for the entire Third Plan period, thus leaving no scope for new entrepreneurs?

Shri Kanungo: I will do my best to satisfy Shri Warior. How far I will succeed, I do not know.

Mr. Speaker: Warriors are never satisfied.

Shri Warior: Why?

Mr. Speaker: Particularly by *kanungos!*

Shri Kanungo: I am glad that a little confusion, at least in my mind, when the question was being answered the other day, has been cleared up today. The confusion in my mind was—I could not then put it across to the House—the distinction between concentration of economic power and concentration of productive capacity. It is possible that concentration of productive capacity may lead to monopoly but may not lead to concentration of economic power. As far as economic power is concerned, I submit that there is a Committee now working under the chairmanship of Professor Mahalanobis for analysing the factors. It is working for quite a considerable time and its report will be revealing. It is beyond me to enlighten others because I am not enlightened myself on this aspect, because it requires vast enquiries and vast studies.

I have clearly mentioned that the objectives, as mentioned and as repeated by Shri Warior, embodied in the Industrial Policy Resolution, are being rigidly followed. Shri Warior has himself said that Government has made some sort of admission—he has inferred—in the Resolution itself. The tendency for monopolies was there before 1951 and that is exactly the reason why the Industries (Development and Regulation) Act was enacted, that is, to see that investments in this country for industrial project should be canalised in directions which will enrich the national economy. As you know, Sir, the Industries (Development and Regulation) Act was enacted in 1953 and there have been several amendments to it. But by and large it has been in operation and the operation of it is under constant review of the public as well as this House.

I would firmly mention that the policies adumbrated in the Resolution have not been violated. It will take a long time if I have to adumbrate the various steps that are taken. Suffice it to say that when an application for a licence is received full particulars are asked for. Here, I will reply to the point about the Government delaying the applications on flimsy grounds. The proforma is there and if an applicant does not choose to give full information as per the proforma he has got to blame. Sometimes applicants do not know themselves how to give the required information and the Development Wing always helps them to do so provided their advice is taken. The next step is that the statements made therein are checked up.

I must say at this place that usually it is a company which applies for it and which has not been formed so long. It is a promoter who asks for a licence for a new project. We now insist that for a new project there must be a new company unless an existing company is expanding its production or is going into production of allied lines.

Shri Warior referred to a study made in 1957 of interlocking of directorships and various other things. These studies are available periodically through the bulletins of the Reserve Bank. There have been other studies by different economic organisations and by others also. All these things were due to the lack of legislative power at that time. Now, it is not possible after the enactment of the Companies Act in 1956. The study of 1957 does not reflect the changes which occurred after the passing of the Companies Act in 1956 and that Act was amended extensively in 1960. Now, it is not possible under the Act unless somebody is prepared to take the risk of criminal prosecution or heavy fines, to violate them. To give you just one example, A company is not permitted to invest more than a certain percentage of its funds in the shares of another company. There is a definite percentage. I have not got the exact percentage with me. This was extensively discussed in this House and the clause was passed which, to my mind, is extremely rigid and it is not possible to have interlocking as it is understood in commercial parlance. Therefore, all the information of 1957 is completely out of date. Today, no one can hold directorship in more than 10 companies. It is an offence and it becomes void also. Therefore, the quesion of interlocking through directorships is not possible and interlocking through investments is not possible.

As far as licensing is concerned, as I have said, our scrutiny of the application also takes into account whether there is any relationship between A applicant company or proposed company or individual and a particular group.

Shri Warior has mentioned about the report of the Estimates Committee. As usual, conforming to the tradition, the recommendations of the Estimates Committee have been accepted and a special committee has been appointed to go into the working of the Development Wing and suggest any improvements therein. With the industrial tempo, temper in the country growing, the urge for setting up industries is very great indeed. The biggest handicap in that matter is the lack of foreign exchange for the buying of capital goods. As the House is aware, the basic industries which are mostly in the public sector are meant to supply the needs of capital goods in this country so that there should not be a drain on foreign exchange in buying them. There will be some hiatus. To catch up with the enthusiastic urge of the people, it will take a little time. Therefore, that is one of the, I should say, inhibitions at the moment.

Now, grabbing of a licence from the Licensing Committee is not possible. Roughly—I have no time—I will say how this A application is passed through. An application is received. The Development Wing checks up whether the information asked for is adequate or not. If it is not adequate, further information is asked for. Then, the case goes to the Licensing Committee where they discuss the capacity which is available, the method of production which is desired, whether the applicant has adequate know-how and adequate finance. All these factors are examined and the matters are placed before the Licensing Committee. The Licensing Committee, in the light of the situation at that time, either accepts or rejects those applications. If anybody is aggrieved by the rejections, there is a Reviewing Committee of the Licensing Committee which was presided over, for long by

[Shri Kanungo]

Shri Hirdayanath Kunzru; and I believe that no one can say that any application was unfairly rejected, because any aggrieved party has got a right to go in appeal before the Reviewing Committee, and the Reviewing Committee disposes of it.

Shri S. M. Banerjee: Why should you not publish the whole thing? After 1957, you have not published it at all. We want only the number....

Shri Kanungo: Again, as regards the publication, I would say that it is published. I have said always that it is published. Shri Warior has checked it up. But the point that Shri Warior made was that a consolidated list should be published.

Shri Warior: Yes.

Shri S. M. Banerjee: Yearly licensing can be published.

Shri Kanungo: The point is that we publish it periodically because the parties affected should know as soon as the licences are issued. If they have any objection, they can file their objections. If I have got to go in for a periodical publication and for an annual publication, that would mean duplication. But if the House desires.....

Shri Warior: The hon. Minister did not know when he answered the question what the position was. He said that it was a monthly publication, but actually it is a weekly publication.

Shri Kanungo: I made a slip there. The purpose of the weekly publication is that the public should know about it. That is the whole purpose of it. But I am not sure about it even then. The point is whether it is worth the while to publish it twice, that is, once periodically, and again once in a year; it is no use publishing it very month; for, after all, we must remember that licensing is confined to industries which have more than Rs. 10 lakhs capital.....

Shri Warior: We do not want annual publication of everything, but we want to have the publication of the names annually. But there is no such application.

Shri Kanungo: I admit that there is none. But the point is whether there should be one or not.

Mr. Speaker: Half an hour is over. But if the hon. Minister has got some long statement to make yet, he can place it on the Table of the House.

Shri Kanungo: I am speaking extempore, and I think I shall conclude in another five minutes.

Shri S. M. Banerjee: You, Sir, have very kindly stated that we actually want to have such a publication. That was what you very kindly pointed out during the Question Hour the other day. We want to know whether that will be laid on the Table of the House.

Shri Kanungo: I am coming to my hon. friend's point. Shri Daji's point was that as directed by the Speaker, I must prepare a statement; and to prepare that statement, it will take me at least two months. I have to analyse about 8,000 odd licences. And the analysis, according to the orders of the Speaker, is such that I have got to specify the ownership of the establishment. It is an extremely difficult thing. Already, any study of the Reserve Bank Bulletin would show how difficult it is to do even for one group.

Shri S. M. Banerjee: The hon. Minister can do it in the next session.

Shri Kanungo: That is what I am saying. Shri Daji asked me whether I had done it, and how far I have

done it. I am saying that it will take a long time. I do not want to place any slipshod thing before the House.

Shri S. M. Banerjee: At least for the Birla group it may be done.

Shri Kanungo: Why should I go in for one particular group, when I am taking up the whole lot of it?

Shri S. M. Banerjee: All right, then.

Shri Kanungo: I would again like to submit that certain basic industries require a huge investment of capital, and payment for know-how and technical knowledge. Obviously, it could be done by entrepreneurs who have got that much of investment at their command only. But I may tell you one thing. I have tried to work out the figures after receiving notice of this discussion. In the case of cement, for example, A.C.C. had the largest capacity because they are the pioneers. Now, with the new licensing and the new capacity already set up, the capacity of the A.C.C. group which was 43 per cent has now been reduced to 31·9 per cent. It is not the only case. Sahu Jain, who have also been for long in the cement line, have 14·9 per cent. which, in terms of monopolistic tendencies, is just nil. And there are other groups. Birlas, for example, have got only 4 per cent, India Cements have got 4 per cent, and there are many more individual units also. In other words, in the cement industry at least, where is no monopoly, and there is no likelihood of a monopoly.

Shri Daji: 45 per is held by two houses as per your own admission; 31 per cent by A.C.C. and 14 per cent by Sahu Jain. Together, the two houses own 45 per cent. If that is not monopoly, then what is monopoly?

Shri Kanungo: That is not monopoly, because they are competing houses.

Shri Warior: Might be.

Shri Kanungo: I have already prefaced my remarks by saying that it has been reduced. It was 43 and has been reduced to 31 in the case of A.C.C. It was 17 in the case of Sahu Jain and it has been reduced to 14, because new capacity has come up, others have come up. I might also tell him that competent authorities have said that monopoly of production is not possible with 50 or 55 per cent, depending upon commodities also.

As regards the dispersal of industries I would say that progressively this is being done. To give an example, in the last licensing of 3 million textile spindles, it was dispersed all over the country. Those States where there was a concentration of the industry had very little capacity to accept. All that has been published and discussed in this House also. Therefore, by and large, the tendency is just the reverse of what is suspected.

Shri Warior: In textiles, 49 units went to Maharashtra and 26 to Gujarat alone.

Shri Rane (Buldana): What is wrong there?

Shri Kanungo: That is old.

Shri Warior: There is nothing wrong, but it only shows that the dispersal of industry in textiles is not what the Minister has said. This is according to the report of 1961-62.

Shri Kanungo: You are talking of existing capacity, which is 150 years old.

Shri Warior: New licences issued.

Shri Kanungo: No, that cannot be. It cannot be there. You will get the full figures when I submit the figures to the House.

Mr. Speaker: Then we will wait for that statement to be laid on the Table of the House.

Shri Kanungo: That statement I will lay on the Table of the House.

Shri Warior: This relates to schemes approved under the Industries (Development and Regulation) Act, during the period October, 1960 to February, 28, 1962, and the report is 1961-62.

Shri Kanungo: Any expansion is also licensed. Balancing of a few hundred spindles is also licensing. But I can confidently say that the tendency suggested by Shri Warior is not there. The reverse is correct.

Shri P. C. Borooah: What about our questions?

Mr. Speaker: They can be answered in the next session.

18.50 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, September 7, 1962/*Bhadra*, 16, 1884 (*Saka*).

COLUMNS

ORAL ANSWERS TO QUESTIONS— 6339—77

S.Q. No.	Subject	
820	Money due from producers of steel	6339—41
822	Master Plan for Delhi	6341—45
823	Rishikesh-Badrinath road	6345—47
824	Oil and Natural Gas Commission Officer in U.S.S.R.	6347-48
825	Coal movement	6348—52
826	'Means Test'	6352—54
827	Manufacture of Auto parts	6354-55
828	Cotton Bailing Hoops	6356-57
830	Manufacture of watches	6357—61
831	Price reduction in automobiles	6361—65
832	Status of Kashmir	6365—71
833	Charging of unauthorised fees from students	6371-72
834	Gauhati refinery	6372-73
835	Bank of Goa	6373
836	Auto-rickshaws	6373—75
837	India-China Friendship Association	6375—77

WRITTEN ANSWERS TO QUESTIONS— 6377—6447

S.Q. No.		
821	'Know-How' on mineral resources	6377
829	Shifting of industries outside Delhi	6377
838	Delhi Rent Control Act	6378
839	Nunmati Refinery	6378-79
840	Melting of rupee and naya Paisa coins	6379
841	Addressing letters in Hindi	6379-80
842	M.Ps' delegation to Ladakh	6381
843	Avro-748	6381
844	Hindi Sahitya Sammelan	6381-82
845	Death in Tehar Central Jail, Delhi	6382-83
846	Pakistani firing in Poonch	6383-84
847	Objectionable cartoon in Swadhinata	6385

WRITTEN ANSWERS TO QUESTIONS—*contd.*

U.S.Q. No.	Subject	COLUMNS
2372	Free licences	6385-86
2373	Licences for arms	6386
2374	Indebtedness among Service Officers and personnel	6386-87
2375	Scheduled Castes and other backward classes	6387-88
2376	Ex-servicemen of Krishnagiri	6388
2377	Tamil Drama	6388-89
2378	Grants for sports	6389
2379	Noon-feeding of children in Madras	6290
2380	Medicinal herbs in Madhya Pradesh	6390
2381	Co-operative Housing Societies for S. C. and S.T.	6391
2382	Audit staff sent to Andaman Islands	6391-92
2383	Rural institutes in Orissa	6392
2384	Aid to Birla Engineering College	6392-93
2385	Election results in Orissa	6393-94
2386	Free and compulsory imary education	6394
2387	Welfare of S.C. and S.T.	6394
2388	General education in Universities	6395—97
2389	Territorial Councils	6397
2390	Physical education	6398—99
2391	Foreign women married to Indian citizens	6399
2392	Service conditions for employees	6399-6400
2393	Departmental proceedings against Government servants	6400
2394	Titagarh Women's Camps, 24 Parganas	6400—01
2395	Contribution for development of schools in Delhi	6401-02
2396	National Insurnace Co. Ltd.	6402
2397	Mehrohtra Commission Report	6402-03
2398	Pay scales of employees in Manipur and Tripura	6403
2399	Human skeletons found at Rupkund	6403—04

WRITTEN ANSWERS TO QUESTIONS—*contd.*

U.S.Q. No.	*Subject*	COLUMNS
2400	Setting up of plants for production of trucks	6404
2401	Independent air Operators	6405
2402	Population of Madras	6405–06
2403	Cement and steel for Mysore	6406–07
2404	Employees of Himachal Pradesh Administration	6407
2405	Production of wool from pine needles	6408
2406	Representation of S.C. and S.T. in services	6409
2407	Avro-748	6409
2408	Oil in Orissa	6410
2409	Training Centre for adult deaf	6410
2410	Scholarships for learning foreign languages abroad	6410
2411	Employment Exchanges for disabled persons	6411
2412	Institutions for handicapped children	6411
2413	Soldiers' Board Maintenance Grant	6411–12
2414	Indian border police held by Chinese	6412
2415	Merger of Rajasthan Banks into State Bank of Rajasthan	6412
2416	Stones for asbestos in Chamoli	6413-14
2417	D.A. to employees of H.A.L. and B.E.L.	6414
2418	Bharat Commercial Co. Ltd.	6415
2419	Under invoicing in export of manganese ore	6415–16
2420	Campus Projects	6416
2421	Basic education	6416–17
2422	Scholarships to research scholars	6417–18
2423	Illicit liquor in Delhi	6418–19
2424	Mineral production	6419–20
2425	Gujarat Oil Workers Union	6420–21
2426	State Bank Branch in Ambala city	6421
2427	Cement companies	6422
2428	Coal distribution	6422–23
2429	Degree college in Nahan district of Himachal Pradesh	6423
2430	Swedish Aircrafts for I.A.F.	6423
2431	Accommodation for Delhi Cantt. Employees	6423–24
2432	Central Government staff	6425
2433	Aerodromes	6425–26
2434	Fertilizer plants in Madhya Pradesh	6426
2435	Steel Rolling Mill, Madras	6426–27
2436	Delhi Municipal Corporation	6427
2438	Oil pipeline to Numnati and Barauni	6428
2439	Burglary in Indian Museum, Calcutta	6428–29
2440	Lubricating Oil Plant	6429
2441	Sainik School in U.P.	6429–30
2442	Communication system in border districts	6430—32
2443	Murder by poisoning in Delhi	6431—33
2444	Indian Army Officers playing Polo abroad	6433
2445	Air Feild, Ranchi	6433–34
2446	University at Madurai	6434
2447	Delhi Police personnel	6434–35
2448	Payment to depositors of Palai Central Bank	6435
2449	Smuggling of cars	6436
2450	Fire-clay in Mirzapore district (U.P.)	6436
2451	Calcutta National Bank	6436–37
2452	Manufacture of transformers by the Heavy Electricals Ltd.	6437–38
2453	Scooters	6438–39
2454	Central Harijan Welfare Board	6439
2455	Central Harijan Welfare Board	6439–40
2456	Committees on untouchability in Union Territories	6440
2457	Permanent Commission to Auxiliary Air Force Officers	6441
2458	Auxiliary Air Force Pilots	6441
2459	Non-Payment of salary and allowances to certain N.C.C. personnel	6442
2460	Technical Institute	6443
2461	Labour Welfare Fund	6443–44

WRITTEN ANSWERS TO QUESTIONS—*contd.*

U.S.Q. No.	*Subject*	COLUMNS
2462	Employment Exchange for handicapped persons	6444
2463	Manufacture of Printing Machinery . .	6444-46
2463-A	Inquiries into violation of Foreign Exchange Regulations .	6446-47
	Statement showing answer to U.S.O. No. 2164 dated 3-9-1962 . .	6447

OBITUARY REFERENCE 6447

The Speaker made a reference to the passing away of Shri V. K. Vidyalankar Koratkar who was a member of the Second Lok Sabha

Thereafter members stood in silence for a short while as a mark of respect.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE 6448-51

Shri Mani Ram Bagri called the attention of the Minister of Railways to the rail accident on the 1st September, 1962 near Junnerdeo station of the Central Railway resulting in the death of 4 persons and injuries to others.

The Deputy Ministre of Railways Shri Shah Nawaz Khan made a statement in regard thereto.

PAPERS LAID ON THE TABLE— 6451-58

(1) A copy of the Finance Accounts of the Central Government for the year 1960-61.

(2) A copy each of the following Rules under sub-section (3) of section 28 of the Public Debt Act, 1944:—

(*a*) The Public Debt (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1095 dated the 25th August, 1962.

(*b*) The Public Debt (Compensation Bonds) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1096 dated the 25th August, 1962.

(*c*) The Public Debt (Annuity Certificates) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1097 dated the 25th August, 1962.

(3) A copy each of the following papers:—

(*i*) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956.

(*ii*) Review by the Government on the working of the above Company.

(4) A copy of Annual Report of the Oil and Natural Gas Commision for the year 1961-62, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959.

(5) A copy each of the following papers:—

(*i*) Fourth Report of the Commissioner for Linguistic Minorities under article 350B(2) of the Constitution.

(*ii*) The All India Services (Medical Attendance) Amendment Rules, 1962 published in Norification No. G.S.R. 1094 dated the 25th August, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951.

(6) A copy each of the following papers:—

(*i*) The Central Excise (Sixteenth Amendment) Rules, 1962 published in Notification No. G.S.R. 1101 dated the 25th August, 1962, under section 38 of the Central Excises and Salt Act, 1944

PAPERS LAID ON THE TABLE—*contd.*

COLUMNS

(6) Scheme for the reconstruction of the Unity Bank Limited, Madras, and its amalgamation with the State Bank of India published in Notification No. S.O. 2614 dated the 25th August, 1962, under sub-section (11)of section 45 of the Banking Companies Act, 1949.

(7) A list of concerns who have been granted concessions under section 56A of the Income-tax Act, 1922.

(8) Following Statements showing the replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant reports:.

(*i*) Statement showing the replies to the recommendations, noted in Chapter V of the Thirty-fourth Report of the Estimates Committee (Second Lok Sabha).

(*ii*) Statement showing the replies to the recommendations noted n Chapter V of the Fifty-second Report of the Estimates Committee (Second Lok Sabha

(*iii*) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-Third Report of the Estimates Committee (Second Lok Sabha).

(*iv*) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-sixth Report of the Estimates Committee (Second Lok Sabha).

(*v*) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-first Report of the Estimates committee (second Lok Sabha).

(*vi*) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-second Report of the Estimates Committee (Second Lok Sabha).

(*vii*) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-fifth Report of the Estimates Committee (Second Lok Sabha

(*viii*) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-seventh Report of the Estimates Committee (Second Lok Sabha).

(*ix*) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-eighth Report of the Estimates Committee (Second Lok Sabha).

(*x*) Statement showing the replies to the recommendations noted in Chapter V of the Seventieth Report of the Estimates Committee (Second Lok Sabha).

(*xi*) Statement showing the replies to the recommendations noted in Chapter V of the Eighty-second Report of the Estimates Committee (Second Lok Sabha) .

(*xii*) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Ninth Report of the Estimates Committee (Second Lok Sabha) .

(*xiii*) Statement showing the replies to the recommendations noted in Chapter Vof the Hundred and Seventeeth Report of the Estimates Committee (Second Lok Sabha).

(*xiv*) Statement showing the replies to the recommendations noted in Chapter V of theHundred and Fifty-first Report of the Estimates Committee (Second Lok Sabha) .

PAPERS LAID ON THE TABLE—*contd.*

COLUMNS

(9)(*i*) The Minutes of the sittings(fourth to eighth) of the Committee on Private Members, Bills and Resolutions held during the Second Session were laid on the Table.

(*ii*) The Minutes of the second sitting of the Committee on Absence of Members from the Sittings of the House held during the Second Session were laid on the Table.

(*iii*) The Minutes of the first sitting of the Committee on Petitions held during the Second Session were laid on the Table.

DISCUSSION ON MATTER OF URGENT PUBLIC IMPORTANCE UNDER RULE 193 6458—6564

Further discussion on the situ tion arising out of floods in Assam, Bihar and Uttar Pradesh as indicated in the statement laid on the Table on 27-8-62, raised by Shri Bagri on 5-9-62 continued. The Minister of Irrigation and Power(Hafiz Mohammad Ibrahim) replied to the debate and the discussioa was concluded . . .

COLUMNS

MOTION RE : REPORT OF SCHEDULED AREAS AND SCHEDULED TRIBES COMMISSION 6564-6621

The Minister of Home Affairs (Shri Lal Bahadur Shastri) moved the motion re : Report of Scheduled Areas and Scheduled Tribes Commission laid on the Table on 20-11-61. The discussion was not concluded . .

HALF-AN-HOUR DISCUSSSION . . 6621-38

Shri K.K. Warior raised a half-an-hour discussion on points arising out of the answer given on the 22nd August, 1962 to Starred Question No. 529 regarding issue of Industrial licences . . .

The Minister of Industry in the Ministry of Commerce andIndustry(Shri Kanungo) replied to the discussion .

AGENDA FOR FRIDAY, SEPTEMBER 7, 1962/ BHADRA 16, 1884 (SAKA)

Further discussion on the Motion *re*: Report of Scheduled Areas and Scheduled Tribes Commission. Private Members Resolutions .

GMGIPND—LSII—1777(Ai) LSD—27-9-62—900.